



- Regional Office

Rajasthan State Pollution Control Board

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RPCB/RO-Bikaner/ 588

Date: 18/09/2022

To,

The Register General
National Green Tribunal
Principal Bench,
New Delhi

Sub:- Report of joint committee constituted in O.A. No.407/2022 in the matter of Narayan Das Tulsani V/s State of Rajasthan & Others.

Ref:- Hon'ble NGT order dated 11.07.2022.

Sir,

With reference to above, please find enclosed herewith report of joint committee constituted in O.A. No.407/2022 in the matter of Narayan Das Tulsani V/s State of Rajasthan & Others. Submitted for kind consideration please.

Yours Sincerely,

Encl:- As above

Regional Officer

Report
Of the
Joint Committee Constituted by
Hon'ble NGT
In
Original Application
No.407/2022; Narayan Das
Tulsani V/s State of Rajasthan
and others

Members of the Committee

1. Shri Bhagwati Prasad Kalal, District Magistrate, Bikaner.
2. Shri Mahesh Dutt Purohit, Scientist 'C', Ministry of Environment, Forest and Climate Change (MoEF&CC), IRO, Jaipur.
3. Shri Praveen Kumar Jain, Scientist 'B', Central Pollution Control Board (CPCB), Regional Directorate (Central), Bhopal.
4. Shri Mohit Jain, Scientist 'B', Central Ground Water Board (CGWB), Western Region, Jaipur.
5. Shri Neeraj Sharma, SEE & Regional Officer, Rajasthan State Pollution Control Board(RSPCB), Regional Office, Bikaner (Nodal Officer)

INDEX

Sr.No.	Particular	Page No.
1.	Report of Joint Committee	1 - 18
2.	Annexure R-1 Nomination of Officials from concerning departments	19 - 23
3.	Annexure R-2 List of participants of meeting convened for on-site consultation with applicant and stack holders.	24 - 25
4.	Annexure R-3 Details of Industries located in "Karni" and "Bichhwal" Industrial Area, Bikaner provided by M/s RIICO Ltd.	26
5.	Annexure R-4 List of Industries along with Consent & PCM Status located in "Karni" and "Bichhwal" Industrial Area as provided by RSPCB.	27 - 34
6.	Annexure R-5 Nomination of RIICO as Implementing Agency for Establishment of CETP at Bichhwal & Karni Industrial Area	35 - 37
7.	Annexure R-6 Google images of Cesspools along with approx size and accumulated area	38 - 40
8.	Annexure R-7 Analysis Reports of Waste Water samples collected from Cesspools and Google images of sampling locations.	41 - 44
9.	Annexure R-8 General Standards for discharge of Environmental Pollutants as per EP Act, 1986	45 - 60
10.	Annexure R-9 Details of Bore Wells in "Karni" and "Bichhwal" Industrial Area of Bikaner provided by M/s RIICO Ltd.	61 - 62
11.	Annexure R-10 Analysis reports of ground water samples collected from Bore Wells in "Karni" and "Bichhwal" Industrial Area and Google images of sampling locations.	63 - 71

12.	Annexure R-11 BIS Standards for Drinking Water (IS 10500:2012)	72 -87
13.	Annexure R-12 Certificate of incorporation of SPVs and land allotment letter to SPVs	88 - 132
14.	Annexure R-13 Request of proposal (RoP) floated by RIICO for preparing a study report for management of effluent generated from Karni Ph-I, II & SGC and surrounding areas including reclamation of land located in aforesaid Industrial areas	133
15.	Annexure R-14 Action Taken By RSPCB A. Show cause notice dated 02.09.2020 (Annexure R-14/A) B. Show cause notice dated 05.10.2020 (Annexure R-14/B) C. D.O. Letter by Chairperson dated 13.07.2021 (Annexure R-14/C) D. Show cause notice dated 04.01.2022 (Annexure R-14/D) E. D.O. by Chairperson Letter dated 08.04.2022 (Annexure R-14/E)	134 - 141
16.	Annexure R-15 Letter from Regional Office, RSPCB, Bikaner dated 25.07.2022 seeking factual report from M/s RIICO Ltd.	142
17.	Annexure R-16 Factual Report submitted by RIICO vide letter dated 18.08.2022 and 30.08.2022	143 - 312

Report of the Joint Committee constituted by Hon'ble NGT in the matter of Original Application No.407/2022; Narayan Das Tulsani V/s State of Rajasthan and otrs

1. Mr. Narayan Das Tulsani son of Late. Kishan Chand Tulsani resident of H.No. Sahyog Park, Bikaner, Rajasthan had sent the letter petition, which was treated and registered as Original Application, complaining about violation of conditions of Environmental Clearance (EC) dated 11.04.2017 by Rajasthan State Industrial Development and Investment Corporation Ltd. (RIICO Ltd.).
2. The applicant has submitted that RIICO Ltd. had set up Karni industrial area in phases in the years 1998, 2000, 2005 and 2011. While mentioning the historical background and violations of environmental norms by RIICO Ltd. and issuance of letters/show cause notices in this regard, the applicant has also referred to letter dated 21.02.2022 of Regional Officer, Rajasthan State Pollution Control Board, Bikaner wherein it was observed that RIICO Ltd. has obtained EC from State Level Environment Impact Assessment Authority Rajasthan on dated 11.04.2017. As per point No. 11 of EC, there is a provision of Rs. 2600 lacs to set up a CETP, Rs. 175 Lacs for STP, Rs. 300 Lacs for development of landfill site for waste disposal, and Rs. 800 Lacs for a line of internal effluent conveyance system etc., further as per point no. 13 of EC "RIICO Ltd. is proposing to install a CETP for treatment of effluent generated from existing Karni Industrial Area and Industrial Area Bichhwal ensuring a Zero Liquid Discharge facility in the proposed project area". RIICO has not submitted compliance report or the conditions of EC. The applicant has submitted that despite EC conditions RIICO Ltd. has not made any arrangement for drainage of trade effluent. For the last 14 years, industrial effluent is getting accumulated in Karni Industrial Area and now 1500 million liters industrial effluent is accumulated in 146000 square meters area causing environmental pollution and contamination of water. Complaints

regarding environmental pollution and non-compliance of EC conditions were made to Rajasthan PCB but no action has been taken.

3. Considering the issues raised by the applicant, Hon'ble NGT passed following order on 11th July 2022:

"In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of concerned Regional Office of MoEF&CC, CPCB, CGWA, State PCB and District Magistrate, Bikaner. State PCB will be the Nodal agency for coordination and compliance. The Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial action by following due process of law."

4. Accordingly, the Nodal Agency sought the nominations from the concerning departments and Shri Mahesh Dutt Purohit, Scientist 'C' from Integrated Regional Office(IRO), Ministry of Environment, Forest & Climate Change (MoEF&CC), Jaipur; Shri Praveen Kumar Jain, Scientist 'B', Central Pollution Control Board(CPCB), Regional Directorate (Central), Bhopal; Shri Mohit Jain, Scientist 'B', Central Ground Water Board(CGWB), Western Region, Jaipur; Sh. Bhagwati Prasad Kalal, District Magistrate, Bikaner and Shri Neeraj Sharma, Regional Officer, Rajasthan State Pollution Control Board(RSPCB), Regional Office, Bikaner were nominated for the Joint Committee. (Copy of nomination letters are enclosed as Annexure R-1)

5. This report is being filed by the aforementioned Joint Committee after conducting the field visit on 23rd & 24th of August, 2022, looking in to the issues raised by the applicant and discussing with all stack holders i.e. District Administration Bikaner, District Industries Centre, Department of Industries, GoR, M/s Rajasthan Industrial Development and Investment

Corporation Limited (RIICO Ltd), the Applicant Sh. Narayan Das Tulsani son of Late. Kishan Chand Tulsani and various industrial representatives during the on-site meeting convened on 23.08.2022. (List of participants is attached as Annexure R-2)

Background

6. The area under question is "Karni" and "Bichhwal" Industrial Area of Bikaner district in the state of Rajasthan where large quantity of effluent and domestic sewage has been accumulated at various identified places within the Industrial Areas. M/s RIICO Ltd. which is a Government of Rajasthan enterprise, is responsible for establishment and maintenance of Industrial Estates in the State of Rajasthan, is the project proponent for all these industrial areas.
7. The "*Bichhwal Industrial Area*" was developed by RIICO in the year 1982 and "*Karni Industrial Area*" was developed in phases and each phase has been named as "*Karni Industrial Area Phase I*" (developed in 1998); "*Karni Industrial Area Phase II*" (developed in 2000); "*Karni Split Growth Centre (SGC)*" (developed in 2005) and "*Karni Extension Industrial Area*" (developed in 2011). As, only the "*Karni Extension Industrial Area*" was developed after 2006, the Environment Clearance (EC) for the same has been obtained by M/s RIICO Ltd. from State Level Environment Impact Assessment Authority(SEIAA), Rajasthan vide letter no. F- (4)/SEIAA/SEAC-Raj/Sectt/ProjecCat.7(c)(978)/15-16 dated 11.04.2017.
8. The main type of industries in the Bichhwal Industrial area are Food Products (Sweets & Namkeen Manufacturing), Woolen Yarn Processing and Vegetable Oil Refineries. All above industries are involved in effluent generation process. Some other small units are oil expellers, cardboard or corrugated box making, dal mill, clay grinding & insulator manufacturing etc. In Karni Industrial Area, majority of the units are based on dry process like grain sorting, ground nut decorticating, dal mill & woolen yarn (no effluent generation – only carding)

Joint inspection in the matter of OA 427 of 2022

units. Water using industries established in Karni Industrial Area are mainly Woolen Yarn Processing and Food Products (Sweets & Namkeen Manufacturing) involving effluent generating process.

Factual Observations

9. As per the records submitted by the RIICO, about 287 industries are established in Bichhwal Industrial Area and 633 industrial units are established in Karni Industrial Area (Phase I, Phase II, SGC and Extension). Besides this, residential colonies and commercial establishments have also developed by RIICO in the aforesaid Industrial Areas. (Detailed as provided by M/s RIICO Ltd is attached as *Annexure R-3*)
10. As per the records of Rajasthan State Pollution Control Board, 190 no's of industries are under consent mechanism. Out of these, 31 Industries in Bichhwal and 30 industries in Karni Industrial Area (Phase I, Phase II, SGC and Extension) are using water for industrial use and thus covered under the Consent mechanism under the provisions of The Water (Prevention and Control of Pollution) Act 1974 as well.
11. Further, In Bichhwal Industrial Area, all 31 units covered under the Water (Prevention and Control of Pollution) Act 1974 are small scale units and in Karni Industrial Area (Phase I, Phase II, SGC and Extension) out of total 30 industrial units covered under The Water (Prevention and Control of Pollution) Act 1974, there are 28 small scale wool processing units & food products units and two large scale food processing unit. All the small-scale units have installed ETP in their premises and two large scale units are having ETP with RO and maintaining ZLD. Out of 31 industries in Bichhwal Industrial Area, 27 units are having valid consent from RSPCB, 1 unit is closed after direction of closure issued by State Board and show cause notice has been issued to 3 units. Similarly, In Karni Industrial Area, out of total 30 industries, 21 units are having valid consent from State Board and show cause notice has been issued to remaining 9 units. Some of these units were

Joint inspection in the matter of OA 427 of 2022

visited by joint committee and ETP was found operational in these units. Detailed list of units having Consent under the provisions of The Water (Prevention and Control of Pollution) Act 1974 along with their PCM status is attached as *Annexure R-4*.

12. During the field visit of Joint Committee on 23rd & 24th August 2022, it was observed that in the low-lying areas of both Bichhwal and Karni Industrial Area, water has been accumulated since long and the stagnant water has formed *cesspools*. It was also observed that all the drains constructed in the industrial area by RIICO, terminates into these cesspools resulting in rapid increase in quantity of accumulated water in these cesspools.
13. The effluent discharged by the industries, domestic sewage as well as rain water is getting accumulated at these cesspools within the industrial area. There are some human settlements (encroachment) in the Karni Industrial area and domestic effluent from these unauthorized settlements is also getting accumulated in the cesspool.
14. It is noteworthy that till date, no facility or mechanism has been developed and planned by M/s RIICO Ltd for final disposal of the effluent in any of its industrial areas in the region which is the main reason for causing nuisance in the said area. As per RIICO Ltd., Bikaner letter dt. 06.10.2021, Commissioner, Department of Industries, Govt. of Rajasthan has nominated RIICO as Implementing Agency for the project for establishment of CETP at both Bichhwal and Karni Industrial Area under MSE-CDP Project (Copy Enclosed as *Annexure R-5*). As of now, the RIICO has allotted the land for both CETP and SPV's have been formed and work order for preparing a study report for management of effluent/waste water generated from industrial area Karni Phase-I, II, SGC and Extension and surrounding areas including reclamation of land has been placed.



15. All the cesspool locations having accumulation of effluent were visited and samples were also collected to ascertain the characteristics of accumulated water. Details of cesspool locations are as follows:

Cesspool no.I - In front of M/s Bikaji Foods International Limited, Karni Industrial Area Extension

Cesspool no.II - In front of M/s Rajshri Scouring Mill, Near Engineering CollegeBikaner, Phase II, Karni Industrial Area

Cesspool no. III - Behind Swami Keshwanand Rajasthan Agriculture University (SKRAU), Bichhwal Industrial Area

16. All the locations of cesspools in both Karni and Bichhwal Industrial Area were visited by the joint team and various observations were recorded which are as follows:

- As per Google map images,
 - a) Total area of cesspool no. 1 is approx. 13-14 Ha and total peripheral distance is approx. 1.71 kilometers.
 - b) Total area of cesspool no. 2 is approx. 5-6 Ha. and total peripheral distance is approx. 1.20 kilometers.
 - c) Total area of cesspool no. 3 is approx. 16-17 Ha. and total peripheral distance is approx. 2.06 kilometers.
- Human Settlement (Encroachment) on RIICO land adjoining the cesspool no. 1 was observed.
- RIICO drain was found terminating into this cesspool no. 1 which was over flown and back flowing was also observed due to which flow at the termination point couldn't be measured.
- It was observed that one unit situated in agricultural land nearby Cesspool No. 2, was discharging its effluent through RIICO drain into the cesspool.

- Bad Odors were prevailing around the nearby areas of all cesspools.
- Although no discharge of effluent through tanker into the cesspool was observed during the two days visit of industrial areas, however the possibility of the same cannot be denied.
- Google images of these cesspools with approx. size & accumulated area and photographs taken during the visit are enclosed as *Annexure R-6*.

17. The samples were collected from these cesspools on August 24th, 2022 by the joint committee with the help of RSPCB Bikaner Office staff and sent to Regional Office, RSPCB, Jodhpur Laboratory for analysis of different parameters. The reported concentration was compared with general standards for discharge of environment pollutants Part A of Schedule -VI of EP (A) Rules, 1986 and it was observed that the Total Suspended Solids (TSS), Chemical Oxygen Demand (COD) and Bio Chemical Oxygen Demand (BOD) parameters were found exceeded from the prescribed limits. Exceeding results of these parameters indicates presence of high biological load in these cesspools, most probable reason of which is Industrial & Domestic effluent coming from the industries as well as domestic discharge from residential and commercial areas. pH of samples collected from cesspool no. 1 & 3 was also found exceeded from the prescribed limit. Detailed analysis report and Google image of sampling locations are enclosed as *Annexure R-7*. Prescribed general standards are enclosed as *Annexure R-8*.

18. The source of water supply in the industrial area is through RIICO supply as well as through water tanker procurement. It is noteworthy that there are 5 bore well in the said region (3 in Bichhwal & 2 in Karni) by RIICO but no approval from CGWA has been obtained for the same. Details of Bore wells as obtained from RIICO ltd., Bikaner is enclosed as *Annexure R-9*.

19. Further, as per the records of CGWA, 2 number of industries are having valid approval from CGWA for abstraction of ground water whereas, the committee feels that there may be many unauthorized ground water users who has not

obtained the necessary approval from CGWA. To know the exact number of ground water users, a door-to-door survey of industrial areas under consideration, is required.

20. It was felt by the committee that the accumulated water may have contaminated the ground water of the region as there is a possibility of percolation of pollutants down to the ground water table. Therefore, ground water samples from existing bore wells from various locations were collected and analyzed in the laboratory of the State Pollution Control Board. The details of bore well samples collection points are as follows:

a. **Bore well No.1**–RIICO Bore well no. 1 of Karni Industrial Area, near RIICO Office (J.En Mini Phase), Karni Industrial Area, Phase – I, Bikaner.

b. **Bore well No. 2** – RIICO Bore well no. 2 of Karni Industrial Area, near Railway Track, Karni Industrial Area, SGC, Bikaner.

c. **Bore well No. 3** – Bore well no. 1 of M/s Bikaji Foods International Ltd., near Gate No. 2, Karni Industrial Area Extension, Bikaner.

d. **Bore well No. 4** – Bore well no. 2 of M/s Bikaji Foods International Ltd., backside of frozen plant, Karni Industrial Area Extension, Bikaner.

e. **Bore well No.5** – RIICO Bore well no. 1 of Bichhwal Industrial Area, near Railway Track, Bichhwal Industrial Area, Phase – II, Bikaner.

f. **Bore well No. 6**– RIICO Bore well no. 2 of Bichhwal Industrial Area, behind Arihant Solvex Pvt. Ltd., Bichhwal Industrial Area, Phase – II, Bikaner.

g. **Bore well No. 7** – SKRAU Bore well no. 1, Near Entrance Gate, SKRAU Campus, Bikaner.

h. **Bore well No. 8** – SKRAU Bore well no. 2, Near Canteen, SKRAU Campus, Bikaner.

21. Total 08 no's of ground water samples were collected from the various locations in and around the cesspools as well as industrial areas and analyzed for various physico-chemicals parameters and heavy metals parameters to get an idea of possibility of ground water contamination by these cesspools. Results were compared with drinking water standards IS 10500:2012. It has been observed that parameters like Total Dissolved Solids (TDS), Total Alkalinity, Chloride, Nitrate, Nickel, Calcium, Sulphate and Fluoride are on higher side. Some traces of heavy metals were also found in the analysis of some of the samples. The committee felt that the possibility of ground water contamination cannot be ruled out if the stagnant effluent is left *as it is*, for very long time. However, a detailed study comprising the *hydrogeological conditions* of the area is required in this regard to ascertain the actual condition of ground water for which any institute of national repute may be engaged.

Detail analysis reports along with Google images of sampling locations are enclosed as *Annexure R-10*. Drinking Water Standards as per BIS - *Drinking Water Specifications (IS: 10500-2012)* is enclosed as *Annexure R-11*.



**Compliance Status of Environment Clearance (EC) &
Commitment of RIICO as per EC.**

22. M/s RIICO Ltd. had obtained Environment Clearance from State Level Environment Impact Assessment Authority, Rajasthan vide letter dated 11.04.2017 for Karni Industrial Area, Extension. The RIICO had also taken Consent to Establish (CTE) from State Pollution Control Board vide letter dated 17.02.2012 for the said area which was valid up to 30.11.2014. After expiry of this CTE, RIICO has not applied for CTE/CTO from State Board till date.

23. As per point number 11 of the EC, provision of Rs. 4277.29 Lacs is made for Environment Management Plan of Karni Extension Area which includes Rs. 2600.00 Lacs for setting up CETP, Rs. 175.00 Lacs for setting up of STP and other environment remedial measures etc. As per Point no 13 of EC *"During the operational phase of the project, water pollution will be in the form of industrial effluent as well as domestic effluent from industrial units in the industrial area. Mitigation of water pollution will be responsibility of each individual industrial unit. Polluting units will have to install ETP and/or STP as per their requirement in compliance with the RSPCB norms. Although RIICO is proposing to install a CETP for treatment of effluent generated from existing Karni and Bichhwal Industrial Area ensuring a zero liquid discharge facility in the proposed Project Area."*

24. For setting up CETP in Karni Industrial Area, a special purpose vehicle (SPV) has been constituted named as "M/s Karni Bikaner Water Enviro Foundation" in the year 2016. Similarly, for Bichhwal Industrial Area, another SPV named as "M/s Bichhwal Eco-Friendly Foundation" has been constituted in the year 2017. Land has been allotted to the both SPVs by RIICO on token premium amount of Rs. 1 only for setting up of CETP at Karni Industrial Area and Bichhwal Industrial Area vide RIICO letters dated

26.07.2018 and dated 26.12.2019 respectively. (Certificate of incorporation of SPVs & land allotment letters are enclosed as Annexure R-12)

25. Further, it was informed by the representative of RIICO that they have initiated the process for seeking Request for Proposal (RFP) for preparing a study report for management of effluent generated from Karni Ph-I, II & SGC and surrounding areas including reclamation of land located in aforesaid Industrial areas. The stipulated date of completion is 5 November 2022. (Copy of Work order is enclosed at *Annexure R-13*)

26. It is pertinent to mention that RIICO has been nominated as implementing agency by Industries Department, GoR for setting up of CETP at Bichhwal and Karni Industrial Area under MSE-CDP Project. RIICO has requested SPV to apply under GoI MSE-CDP Scheme vide various letters for grant of funds. At present CETPs are proposed, SPVs have been created and land for CETP has been allotted. As of now, a little to no efforts are being done by the Project Proponent (i.e. M/s RIICO Ltd) for compliance of Environment Clearance conditions as important conditions such as establishment of CETP & STP, obtaining Consent to Establish, management of MSW, development of green belt etc are not being complied. Further, SPVs has also not done required efforts for making industrial units as members of SPV and also not applied under MSE-CDP schemes for grants of funds. It was felt by the committee that neither RIICO nor SPV has initiated any concrete action for setting up of CETP yet.

27. It was observed that there have been repeated efforts from Rajasthan State Pollution Control Board (RSPCB) for pursuing RIICO to ensure the compliance of environmental norms and details of the same are as follows:

A. On the basis of various complaints received in the State Board against RIICO regarding non-compliance of EC Conditions, RIICO Extension area was visited by Board's Officials on dt. 25.06.2020. On the report of aforesaid visit, show cause Notice was issued to RIICO



Joint inspection in the matter of OA 427 of 2022

Ltd., Bikaner for intended prosecution under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974 on dt. 02.09.2020 (Copy enclosed as *Annexure R-14/A*) and again issued on dt. 05.10. 2020 for intended legal prosecution under section 37,38 & 39 of the provisions of Air (Prevention & Control of Pollution) Act, 1981 and section 43 & 44 of Water (Prevention & Control of Pollution) Act, 1974.(Copy Enclosed as *Annexure R-14/B*)

- B. On the receipt of various complaints regarding non-compliance of conditions of EC; Chairperson, RSPCB has written D.O. Letter to Managing Director, RIICO Ltd., Jaipur on dt. 13.07.2021 with request to facilitate early setting up of CETP for both Bichhwal and Karni Industrial Area. (Copy Enclosed as *Annexure R-14/C*)
- C. RSPCB has again issued show cause notice to RIICO Ltd., Bikaner for intended legal prosecution under section 37,38 & 39 of the provisions of the 43 & 44 of Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 on dt. 04.01.2022. (Copy Enclosed as *Annexure R-14/D*)
- D. Official of State Board has again visited the Karni Industrial Area Extension on dt. 29.03.2022. As per observations of the Said visit; Chairperson, RSPCB has again written D.O. Letter to Managing Director, RIICO Ltd., Jaipur on dt. 08.04.2022 with request to take immediate steps for preventing further collection of effluent, disposal of presently accumulated effluent and fulfillment of EC Conditions (Copy Enclosed as *Annexure R-14/E*).
- E. Regional Office, RSPCB, Bikaner vide its letter dated 25.07.2022 has requested RIICO Ltd. Bikaner to provide point wise factual report in the aforesaid matter (Copy Enclosed as *Annexure R-15*). In reply of that, RIICO Ltd. has submitted factual report vide its letters dt.

18.08.2022. Key points of submissions made by RIICO are as follows

- i. RIICO has provided land measuring 24282 square meter to SPV i.e., M/s Karni Bikaner Enviro Foundation and land measuring 20000 square meter to SPV i.e., M/Bichhwal Eco Friendly Foundation for establishment of CETP vide its letter dated 26.07.2018 and 26.12.2019 respectively.
- ii. RIICO has issued show cause notices to member units and directed them to become member of SPV.
- iii. RIICO has written letter to SPV and advised to submit application report for grant of financial aid under Govt. of India MSE-CDP Scheme.
- iv. RIICO has given work order on dt. 05.08.2022 for study report for management of effluent generated from Karni Ph-I, II & SGC and surrounding areas including reclamation of land located in aforesaid Industrial areas.

F. Furthermore, RIICO has submitted additional facts vide letter dt. 30.08.2022, which are as follows-

- i. Quoting the *Polluter Pays Principle*, the RIICO has submitted that the party responsible for causing pollution has to take remediation measures to control and remove the pollution on its own cost.
- ii. The consented quantity of *effluent* generation is 178 KLD However SPV of Karni Industrial Area has envisaged CETP of 1.5 MLD Capacity.
- iii. Karni Industrial Areas *Phase I* and *Phase II* were developed in the year 1998 and 2000 respectively. At that time there was no requirement of CETP. As such no provision for CETP was made in the administrative and financial section of above industrial areas.

Detailed Factual Report submitted by RIICO is enclosed as *Annexure R-16*.



Conclusions:

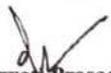
28. M/s RIICO Ltd., as project proponent, has not maintained its industrial areas in scientific and environmentally sound manner as well as SPV has also not taken the necessary action such as issuing memberships, obtaining funds under the various schemes etc. The accumulation of effluent, sewage as well as rainwater at several places within the industrial area is due to non-availability of infrastructure and planning for final disposal of effluent. There are heaps of non-hazardous industrial wastes (Municipal Solid Waste) at several places within the industrial area. There is need of joint efforts from both RIICO and SPV for proper management, treatment and disposal of industrial effluent, domestic effluent and municipal solid waste generated by the industrial units.
29. RIICO has made provisions Rs. 4277.29 lacs for Environmental Management Plan of Karni Industrial Area Extension. Out of total amount of Rs. 4277.29 lacs; Rs. 2600 lacs setting up of CETP, Rs. 175 Lacs for STP, Rs. 300 Lacs for development of landfill site for waste disposal and Rs. 800 Lacs for a line of internal effluent conveyance system etc. have been earmarked. At present, all units situated in Extension Area are on zero liquid discharge (ZLD) basis and effluent discharged from units of Karni Industrial Area Phase - I, II & SGC is accumulating in the cesspools. Though point no. 13 of EC of Karni Extension Area mentions that "Although RIICO is proposing to install a CETP for treatment of effluent generated from existing Karni and Bichhwal Industrial Area ensuring a zero liquid discharge facility in the proposed Project Area".
30. Till the time CETP is established and becomes operational, for immediate redressal of the issue, the RIICO must ensure any suitable final disposal mechanism such as Solar Evaporation Ponds with Forced Evaporation, High Rate Transpiration System etc. RIICO must also engage any Institute of National Repute or professionally competent agency for exploring the possibility of treatment and removal of existing effluent from the cesspools.



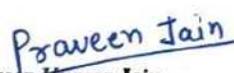
Joint inspection in the matter of OA 427 of 2022

There may also be possibility of soil contamination from the stagnant effluent for such long period; therefore action plan for Contaminated *Site Remediation* must also be worked out by RIICO.

31. To restrict any further increment of effluent in the *cesspools*, the units using water for industrial use, must make their own arrangements for treatment of effluent through ETP and must also restrict their effluent up to the extent that it can be fully reused in secondary uses such as plantation, washing etc. till the time CETP and final disposal mechanism is established, even if it requires curtailed production. Industrial units must also install proper metering arrangements such as Electro Magnetic flow meters, SCADA etc. Regular surveillance by District Administration, RIICO as well as RPCB officials is also needed so as to ascertain that no effluent is discharged through tankers in the Cesspools.
32. A door-to-door survey of Bichhwal Industrial Area and Karni Industrial Area (Phase I, Phase II, SGC and Extension) must be carried out to identify the exact number of units discharging effluent and having bore well.
33. Adequate provisions for treatment of sewage from commercial and residential establishment within the aforementioned industrial areas are to be ensured by local offices. Till the time STP with house connection is constructed, it must be ensured that all domestic effluent is disposed through Septic tank followed by soak pit. RIICO and District Administration must also take suitable steps for removal of unauthorized human settlement in the industrial area.


Bhagwan Prasad Kalal
(District Magistrate)


Mahesh Dutt Purohit
(MoEF&CC)


Praveen Kumar Jain
(CPCB)


Mohit Jain
(CGWB)


Neeraj Sharma
(Regional Officer)



Cesspool No 1 – Infront of M/s Bikaji Foods International Ltd., Karni Extension



Cesspool No 2- Near Engineering College Bikaner, Karni Industrial Area, Phase II



Cesspool No 3- Behind SKRAU, Bichhwal Industrial Area, Phase II

Joint inspection in the matter of OA 427 of 2022



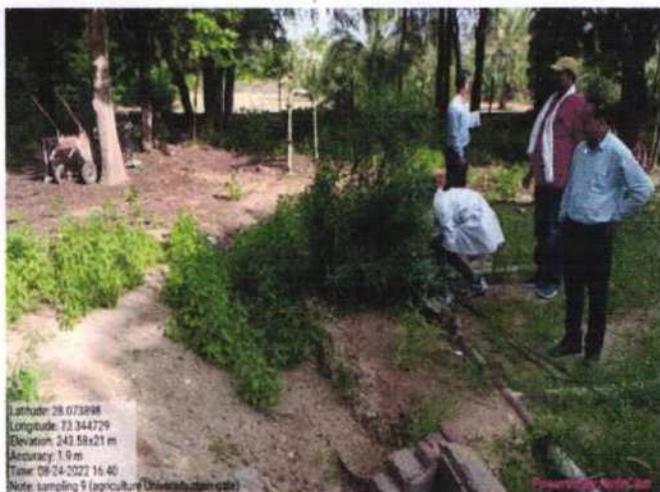
RIICO Drain Terminating into Cesspool



Sample Collection from Cesspools and Bore Wells



Preservation and Sealing of samples



Visit by Members of Joint Committee along with Industrial Representatives



Annexure R-1

क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

क्षे.नि.मो./एन.जी.टी. ओ.ए. - 407/2022(PB)/493

दिनांक : 28 जुलाई, 2022

प्रति,

सदस्य सचिव
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
ए-4, इस्टीट्यूशनल एरिया
मालाना खुंगरी
जयपुर - 302 004

Most urgent
NGT Case

विषय: NGT OA No. 407/2022(PB) "Narayan Das Tulsani Vs. State of Rajasthan & Ors." में अधिकारी के नागरिक बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा प्रारित आदेश दिनांक 11.07.2022

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक 11.07.2022 को विषयवर्कित प्रकरण में प्रारित आदेश का अवलोकन करने का कष्ट करें (छायाप्रति संलग्न है)। विषयवर्कित प्रकरण में माननीय एन.जी.टी. द्वारा प्रारित आदेश दिनांक 11.07.2022 के संदर्भ में संयुक्त समिति का गठन किया गया है, जिसमें क्षेत्रीय कार्यालय-पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, केन्द्रीय भूमि जल प्राधिकरण, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड तथा जिला दण्डाधिकारी बिकानेर शामिल हैं। माननीय एन.जी.टी. सेन्ट्रल जोन द्वारा उक्त आदेश के माध्यम से निम्नानुसार कार्य सम्पादित करने को कहा गया है:

"The Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial action by following due process of law."

उपरोक्त समिति द्वारा Factual and Action Taken Report कार्य पूर्ण करने के पश्चात दो माह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी। प्रकरण में आगामी सुनवाई दिनांक 29.09.2022 नियत है।

उक्त कार्य हेतु इस कार्यालय से श्री प्रवीण जैन, वैज्ञानिक 'ख' (मोबाइल नं. 7746826294, ईमेल - praveen.cpcb@nic.in) को नामित किया जाता है। अनुरोध है कि उपरोक्त कार्य हेतु तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें जिससे संबंधित अधिकारी को उपरोक्त बाबत सूचित किया जा सके एवं माननीय एन.जी.टी. द्वारा नियत तिथि के पूर्व की गई कार्यवाही संबंधी प्रतिवेदन माननीय एन.जी.टी. के समक्ष संवर्धित नोडल एजेंसी द्वारा प्रस्तुत किया जा सके।

भवदीय,

(सहस्र)
(सि.जैन)
क्षेत्रीय निदेशक

संलग्नक उपरोक्तानुसार।

प्रतिलिपि

- (1) डिवाइजनल हेड, विधि अनुभाग, के.प्र.नि.बोर्ड, दिल्ली - को ओर कृपया सूचनाार्थ।
- (2) श्री प्रवीण जैन, वैज्ञानिक 'ख', क्षे.नि.भोपाल - को ओर सूचनाार्थ एवं पालनाार्थ।

(सहस्र)
क्षेत्रीय निदेशक

"राजभाषा विन्दी में पर स्वचकार का स्वागत है"

पता: "परिभ्रम भवन"
पर्यावरण परिसर, ई-5, औरस कॉलोनी, भोपाल-462016
ईमेल/फोन नं. : 0755-2775385, 2775340
क्षेत्रीय निदेशक इलाका : 0755-2775384
ई-मेल: cpcb.bhopal@20v.in, वेबसाइट: www.cpcb.nic.in

मुख्यालय:
परिभ्रम भवन
पूर्व अट्टन नगर, दिल्ली-110032
दूरभाष नं. : 011-43102030

"सिमाना मूल फ्लोरिडक" का कार्य बहिष्कार



RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional Area, Jhalana Doongri, Jaipur.

Phone : 0141- 2716804, 2716811 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

Email/Speed-Post

No. F.10 (441) RPCB/Legal/NGT/2022 / 899-903

Date: 08/08/22

Regional Officer,
Rajasthan State Pollution Control Board,
Bikaner.

Sub: - Hon'ble National Green Tribunal order dated 11.07.2022 in Original Application no. 407/2022 Narayan Das Tulsani Vs State of Rajasthan & Others.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT by order dated 11.07.2022 directed as follow:-

2. *The applicant has submitted that RIICO Ltd. had set up Karni industrial area in phases in the years 1998, 2000, 2005 and 2011. While mentioning the historical background and violations of environmental norms by RIICO Ltd. and issuance of letters/show cause notices in this regard, the applicant has also referred to letter dated 21.02.2022 of Regional Officer, Rajasthan State Pollution Control Board, Bikaner wherein it was observed that RIICO Ltd. has obtained EC from State Level Environment Impact Assessment Authority Rajasthan on dated 11.04.2017. As per point No. 11 of EC, there is a provision of Rs. 2600 lacs to set up a CETP, Rs. 175 Lacs for STP, Rs. 300 Lacs for development of landfill site for waste disposal, and Rs. 800 Lacs for a line of internal effluent conveyance system etc., further as per point no. 13 of EC "RIICO Ltd. is proposing to install a CETP for treatment of effluent generated from existing Karni Industrial Area and Industrial Area Bichwal ensuring a Zero Liquid Discharge facility in the proposed project area". RIICO has not submitted compliance report or the conditions of EC. The applicant has submitted that despite EC conditions RIICO Ltd. has not made any arrangement for drainage of trade effluent. For the last 14 years, industrial effluent is getting accumulated in Karni Industrial Area and now 1500 million liters industrial effluent is accumulated in 146000 square meters area causing environmental pollution and contamination of water. Complaints regarding environmental pollution and non-compliance of EC conditions were made to Rajasthan PCB but no action has been taken.*

3. In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of concerned Regional Office of MoEF & CC, CPCB, CGWA, State PCB and District Magistrate, Bikaner. State PCB will be the Nodal agency for coordination and compliance. The Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial action by following due process of law.

4. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

5. Notices be also issued to Principal Secretaries, Departments of Industry and Environment, Government of Rajasthan, Chairman, RIICO Ltd., SEIAA, Rajasthan, State PCB and District Magistrate, Bikaner requiring them to file replies specifically responding to all material averments made in the application within two months."

Cont...

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order and file the compliance report of order dated 11.07.2022. The Hon'ble NGT order dated 11.07.2022 is enclosed with this letter for ready reference.

Enclosed-As above

Yours sincerely,


(B. Praveen)
Member Secretary O/C

Copy to following for information and to take necessary action for ensuring compliance of Hon'ble NGT order dated 11.07.2022:-

1. Secretary, MoEF&CC, Jor bagh, Lodhi Colony, New Delhi, Delhi 110003.
2. District Collector, Bikaner.
3. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, New Delhi.
4. Regional Director, Regional Directorate, CGWA, Jhalana Doongri, Jaipur.


Member Secretary O/C

भारतसरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE
CHANGE
एकीकृत क्षेत्रीय कार्यालय, जयपुर / Integrated Regional Office,
Jaipur



ए-218 "अरण्य भवन", ज्वालानासस्थानिक क्षेत्र, जयपुर - 302004 / A-218, "ARANYA BHAWAN"
Jhalana Institutional Area, Jaipur - 302004
दूरभाष/Tel No: 0141 2713786, 2713778 Email: iro.jaipur.mefcc@gov.in

Dated: 12th August, 2022

To

The Member Secretary,
Rajasthan State Pollution Control Board,
4-Institutional Area, Jhalana Doongri,
Jaipur - 302004

Sub: Nomination of an official as a member of committee constituted by Hon'ble NGT order dated 11.07.2022 in Original Application No. 407/2022 Narayan Das Tulsani Vs State of Rajasthan & Ors.- reg.

Ref: Hon'ble NGT order dated 11.07.2022 and RPCB email dated 10.08.2022.

Sir,

In reference to the above cited subject, and captioned letters regarding nomination of the Officer from IRO Jaipur, Ministry of Environment, Forests and Climate Change, Government of India in O.A. No. 407/2022 Narayan Das Tulsani Vs State of Rajasthan & Ors., this is to inform that the undersigned (Mob: 9413845550; email: mahesdutt.purohit@gov.in) has been nominated for the said committee.

2. This issues with the approval of the Competent authority.

Sincerely,

(Mahesh Dutt Purohit)

Deputy Director(S)/Scientist'C'

Copy to following for information :

1. The Additional Director/Scientist-'E', Monitoring Cell, Ministry of Environment, Forest & Climate Change, 3rd Floor, Vayu Wing, Indira Paryavaran Bhawan, Jor Bagh, New Delhi - 110003
2. Regional Officer, Rajasthan State Pollution Control Board, SPL-33, Bichhwal Industrial Area, Bikaner 334006 - for necessary arrangements of site visit and coordination.



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
क्षेत्रीय कार्यालय, प्लॉट नम्बर स्पेशल 33, बीछवाल औद्योगिक क्षेत्र,
बीकानेर



Email:-ro.bikaner@gmail.com, Website:- environment.rajasthan.gov.in Phone:- 0151-2250006
RSPCB Helpline No :- 18001806127

एन.जी.टी. ओ.ए. नम्बर 407/2022 में पारित आदेशों की पालना में गठित संयुक्त जाँच समिति के पदाधिकारियों का उपस्थिति पत्र दिनांक 23.08.2022।

क्र.स.	अधिकारी का नाम	विभाग का नाम	अधिकारी का पद	हस्ताक्षर
1.	Sh. Pankaj Sharma	District Administrator	ADM. City,	401
2.	Sh. Manju Godara	DIC	GM	dia
3.	Sh. Mahesh Chhetri	MOEFCC	Deputy Director	
4.	Sh. Praveen Jain	CPCB	Scientist 'B'	Praveen Jain
5.	Sh. Mohit Jain	CGWA	Scientist 'B'	Mohit Jain
6.	Sh. Neeraj Sharma	RSPCB	Regional officer	
7.	Sh. Vinod Kumar	Sr. RM, RIICO	Sr. RM	Vinod
8.	P. K. Gupta	Sr. RM RIICO	Sr. RM	P. K. Gupta
9.	VIJAY KUMAR	RIICO	GM (Civil)	Vijay
10.	TARUN P. GUPTA	RIICO	RM (EM)	Tarun
11.	R. C. Songara	RIICO	M (L)	R. C. Songara
12.	Kaishash Suthar	RSPCB, BKN	AEE	Kaishash Suthar
13.	Sunil Kalkatke	CPCB, RD, Bhupat	SLA	Sunil Kalkatke



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
क्षेत्रीय कार्यालय, प्लॉट नम्बर स्पेशल 33, बीछवाल औद्योगिक क्षेत्र,
बीकानेर



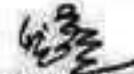
Email:-ro.bikaner@gmail.com, Website:- environment.rajasthan.gov.in Phone:- 0151-2250006
RSPCB Helpline No :- 18001806127

14.	Girish Vyas	RSPCB	AEE	lis
15.	Narayan Das Tulsani	Complaint		महेश कोठारी
16.	महेश कोठारी	करवीर-बीकानेर हावरा	मिदेशक	23.8.22
17.	Gani's damkarsan	-do-	"	महेश कोठारी
18.	moolchand	do-	"	महेश कोठारी
19.	अशोक चावडा	करवीर इंडस्ट्रियल प्रदायिका		महेश कोठारी
20.	JAY SETHI	Rajasthan Woollen Industry Association	Sec.	महेश कोठारी
21.				
22.				
23.				
24.				
25.				
26.				
27.				
28.				

Unit : Bikaner

Details of No. of plots at Industrial area Karni & Bichhwal

Area	Industrial Plots				Residential Plots				Commercial Plots			
	Total Plots	Alloted Plots	Total Units	Vacant Plots	Total Plots	Alloted Plots	Total Units	Vacant Plots	Total Plots	Alloted Plots	Total Units	Vacant Plots
Karni Ph. I	144	144	133	-	69	64	63	5	34	31	31	3
Karni Ph. II	216	210	157	6	-	-	-	-	45	44	44	1
SGC Karni	440	440	278	-	-	-	-	-	111	63	63	48
Karni Extn.	159	141	65	18	375	199	199	176	8	-	-	8
Bichhwal	332	332	287	-	282	274	272	8	264	241	236	23
Total	1291	1267	920	24	726	537	534	189	462	379	374	83


 (Vinod Kumar)
 (Sr. Regional Manager)
 06.09.2022

Bichhwal Industrial Area

Sr No	Name of Unit	Address of Unit	Type of Unit	Consent Status	PCM Status
1	2	3	4	5	6
1	Dee Key Woolen Industries (P) Ltd	E-55-56, Phase -Ist, Bichhwal Industrial Area, Bikaner,	Woollen Yarn Processing	Valid	ETP Provided
2	Pack Worth	F-177, Phase -Ist, Bichhwal Industrial Area, Bikaner	Woollen Yarn Processing	Valid	ETP Provided
3	Bihani Woollen Mills	E-14, Phase-Ist, Bichhwal Industrial Area, Bikaner	Woollen Yarn Processing	Valid	ETP Provided
4	Parbhat Woollen Mills	F 37 -38, Phase-Ist, Bichhwal Industrial Area, Bikaner	Woollen Yarn Processing	Closure Direction has been issued on 27.06.2022	PCM not provided
5	Rathi Carpets	F-72, Phase -Ist, Bichhwal Industrial Area, Bikaner	Woollen Yarn Processing	Valid	ETP Provided
6	Rathi Woollens Ltd.	E-54, Phase -Ist, Bichhwal Industrial Area, Bikaner	Woollen Yarn Processing	Valid	ETP Provided
7	Amar Industries	E-69, Phase -Ist, Bichhwal Industrial Area, Bikaner	Woollen Yarn Processing	Valid	ETP Provided
8	N C Woollen Mills	F-85-86, Phase -Ist, Bichhwal Industrial Area, Bikaner	Woollen Yarn Processing	Valid	ETP Provided

9	Woollen Textile Industries	F-200, Phase -Ist, Bichhwal Industrial Area, Bikaner, Bikaner	Woollen Yarn Processing	Valid	ETP Provided
10	Amrit Udyog	F-144-47, Phase -Ist, Bichhwal Industrial Area, Bikaner,	Vegetable Oil Refinery	Valid	ETP Provided
11	Bikaji Foods International Ltd.	E-1,A,B,C,Phase -Ist, Bichhwal Industrial Area, Bikaner	Food Products	Valid	ETP Provided
12	Desai Brothers Limited	F-133-134, Phase -Ist, Bichhwal Industrial Area, Bikaner, Bikaner	Food Products	Valid	ETP Provided
13	Honey Sweets Pvt Ltd	Plot No F-140, Phase -Ist, Bichhwal Industrial Area, Bikaner	Food Products	Valid	ETP Provided
14	Jugal Kishor Vanaspati Products (P) Ltd	E-10,Phase -Ist, Bichhwal Industrial Area, Bikaner	Vegetable Oil Refinery	Valid	ETP Provided
15	Milk Food Aids Pvt Ltd,	E-53, Phase -Ist, Bichhwal Industrial Area, Bikaner	Dairy Products	Show Cause Notice Issued	ETP Provided
16	Navhari Food Products	F-210, Phase -Ist, Bichhwal Industrial Area, Bikaner,	Food Products	Valid	ETP Provided
17	Rasrasna Foods Pvt Ltd	E-66, Phase -Ist, Bichhwal Industrial Area, Bikaner	Food Products	Show Cause Notice Issued	ETP Provided

18	Sethia Sweets Products	F-262, Phase-Ist, Bichhwal Industrial Area, Bikaner	Food Products	Valid	ETP Provided
19	Bikaji Foods International Limited	E-178, E-188, Phase-Ist, Bichhwal Industrial Area, Bikaner	Food Products	Valid	ETP Provided
20	Bikaji Foods International Limited	F-196-199, Phase-Ist, Bichhwal Industrial Area, Bikaner	Food Products	Valid	ETP Provided
21	Sun Shine Food Product	88-89, Phase -Ist, Bichhwal Industrial Area, Bikaner,	Food Products	Valid	ETP Provided
22	Sethia Foods,	F-263A, 264, Phase-Ist, Bichhwal Industrial Area, Bikaner Bikaner	Food Products	Valid	ETP Provided
23	Shree Industries	F-141-154, Phase -Ist, Bichhwal Industrial Area, Bikaner, Bikaner	Food Products	Valid	ETP Provided
24	Shree Ram Papads Private Limited	F-138-139, Phase -Ist, Bichhwal Industrial Area, Bikaner, Bikaner	Food Products	Valid	ETP Provided
25	Udyog Mandir	F-148-149,Phase-Ist, Bichhwal Industrial Area, Bikaner.Bikaner	Vegetable Oil Refinery	Valid	ETP Provided
26	Sethia Sweets Products (Unit-II)	H-1-277, Phase -IIInd, Bichhawal Industrial Area	Food Products	Valid	ETP Provided

27	R. P. Industries	F-6, Phase-II, Bichhwal Industrial Area, Bikaner, Bikaner	Food Products	Valid	ETP Provided
28	Khandelwal Foods	F-22 A, Phase -IInd, Bichhwal Industrial Area, Bikaner,	Food	Valid	ETP Provided
29	Arihant Solvex Pvt Ltd	F-29, Phase -IInd, Bichhwal Industrial Area, Bikaner .	Vegetable Oil Refinery	Valid	ETP Provided
30	Arihant WoolTex (p) Ltd.	G -12, Phase II, Bichhwal Industrial Area, Bikaner .	Woollen Yarn Processing	Valid	ETP Provided
31	Laxmi Woolen Mill (Unit - IInd)	E-34-35, Phase IInd, Bichhwal Industrial Area, Bikaner	Woollen Yarn Processing	Show Cause Notice Issued	ETP Provided

Karni Industrial Area

Sr No	Name of Unit	Address of Unit	Type of Unit	Consent Status	PCM Status
1	2	3	4	5	6
1	V. K. Woolen Industries	F-119-120, Phase-Ist, Karni Industrial Area, Bikaner	Woollen Yarn Processing	Valid	ETP Provided
2	Maruti Industries	F-117, Phase-Ist, Karni Industrial Area, Bikaner	Woollen Yarn Processing	Valid	ETP Provided
3	A. S. Woolen Industries	E-132, Phase-Ist, Karni Industrial Area, Bikaner	Woollen Yarn Processing	Valid	ETP Provided
4	Rajendra Kumar Sanjay Kumar	F-121 , Phase-Ist, Karni Industrial Area, Bikaner	Woollen Yarn Processing	Valid	ETP Provided
5	Laxmi Woollen Mill	E-130, Phase-Ist, Karni Industrial Area, Bikaner	Woollen Yarn Processing	Valid	ETP Provided
6	Somani Woollens Pvt. Ltd.	E 134-135, Phase-Ist, Karni Industrial Area, Bikaner	Woollen Yarn Processing	Valid	ETP Provided
7	Hari Om Ashwani Kumar	B-140, Phase-Ist, Karni Industrial Area, Bikaner	Dairy Products	Show Cause Notice Issued	ETP Provided

8	Hari Om Parbhu Dayal	B-140 (B), Phase-Ist, Karni Industrial Area,Bikaner	Milk Chilling	Show Cause Notice Issued	ETP Provided
9	Ramji Foods	H-70-71, Phase-Ist, Karni Industrial Area,Bikaner.	Food Products (Sweets)	Show Cause Notice Issued	PCM not provided
10	M.K. Woollen	H-33-34-39-50, Phase-IIInd, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Valid	ETP Provided
11	Dhruv Industries	E-200, Phase-IIInd, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Show Cause Notice Issued	ETP Provided
12	Sunny Woollen Industries	F-206-207, Phase-IIInd, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Valid	ETP Provided
13	Varun Industries	F-409-10, Phase-IIInd, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Valid	ETP Provided
14	Ratan Woollens Pvt Ltd	E-428-430,Phase- IIInd, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Show Cause Notice Issued	ETP Provided
15	Banshi Woollen (P) ltd	141-143,Phase-IIInd, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Valid	ETP Provided

16	Krtin Woollen Mills	E-199, Phase-IIInd, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Valid	ETP Provided
17	Bhawani Wooltex Pvt Ltd	F-204-05, Phase-IIInd, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Valid	ETP Provided
18	Pooja Woollen Industries	F-21,Phase-IIInd, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Valid	ETP Provided
19	Suraj Industries	F-415, Phase-IIInd, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Valid	ETP Provided
20	Maruti woollen industries	F-407-408, Phase-IIInd, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Valid	ETP Provided
21	M L Woollen Industries	F-418-19, Phase-IIInd, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Valid	ETP Provided
22	MDK Woollen Industries,	E-424 Phase-IIInd, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Valid	ETP Provided
23	Shyam Sweets Pvt. Ltd.	G-1-230, Phase-IIInd, Karni Industrial Area, Bikaner	Food Products (Rasgulla)	Show Cause Notice Issued	ETP Provided

24	Chandak Food Products Pvt. Ltd.	F-197,Phase-IIInd,Karni Industrial Area, Bikaner	Food Products (Bhujia,Papad & Badi)	Show Cause Notice Issued	ETP Provided
25	Karni Dan Naval Kishore	H-1-227-D, Phase-IIInd, Karni Industrial Area,Bikaner	Food Product (Sweets)	Show Cause Notice Issued	ETP Provided
26	Chandak Spining Industries	H-180,183, SGC Agro Block, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Valid	ETP Provided
27	B.O. Woollen Mill P Ltd	H-163-165, SGC Agro Block, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Show Cause Notice Issued	ETP Provided
28	S.S. Woolen Mill	H-165-66, SGC Agro Block, Karni Industrial Area, Bikaner	Woolen Yarn Processing	Valid	ETP Provided
29	Bikaji Foods International Limited.	E-558-561, C-569-572, E573-577, F-585-592, Karni Industrial Area Extention, Bikaner	Food Products (Namkeen, Sweets, Frozen Food, Pappad)	Valid	ETP along with RO Provided, maintaining ZLD
30	Hanuman Agro Food Private Limited	E-578-579 & F-580-584, Karni Industrial Area Extention, Bikaner	Food Products	Valid	ETP along with RO Provided, maintaining ZLD



कार्यालय आयुक्त, उद्योग विभाग
राजस्थान, जयपुर

126

22
1131

15

MP

क्रमांक: एफ 32(494)आ.उ./वल.अनु/MSE-CDP-CETP/2019

दिनांक: 23.07.2021

1739

27/7/2021

प्रबन्ध निदेशक,
रीको लिमिटेड,
उद्योग भवन, जयपुर।

6
27/7/2021

विषय:-एमएसएमई मंत्रालय, भारत सरकार के एमएसई-सीडीपी (क्लस्टर विकास कार्यक्रम) अन्तर्गत सीईटीपी प्रोजेक्ट्स के क्रियान्वयन के संबंध में।
सन्दर्भ:-इस कार्यालय का समसंख्यक पत्र दिनांक 17.2.2021

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के संबंध में अनुरोध है कि बीकानेर में रीको द्वारा विकसित बीछवाल औद्योगिक क्षेत्र एवं श्री करणी औद्योगिक क्षेत्र में सीईटीपी की स्थापना की जानी प्रस्तावित है। प्रस्तावित सीईटीपी की स्थापना हेतु रीको द्वारा संबंधित एसपीवी को भूमि आवंटित की जा चुकी है एवं दोनों प्रोजेक्ट की एसपीवी द्वारा नियमानुसार अपना अंशदान जमा कराने की सहमति दी गई है।

राज्य में औद्योगिक क्षेत्रों में आधारभूत सुविधाओं के विकास एवं उन्नयन से संबंधित प्रोजेक्ट्स का सफलतापूर्वक संचालन करने एवं अनुभवी एजेन्सी होने के कारण विषयक प्रोजेक्ट्स के क्रियान्वयन हेतु रीको को क्रियान्वयन एजेन्सी मनोनीत किया गया है।

आपसे आग्रह है कि उपरोक्त दोनों प्रोजेक्ट्स के क्रियान्वयन हेतु संबंधित एसपीवी के साथ प्रभावी समन्वय स्थापित करते हुये आवश्यक सहयोग एवं निरन्तर मार्गदर्शन प्रदान करने हेतु संबंधित अधिकारियों को निर्देश प्रदान करने का कष्ट करें ताकि प्रोजेक्ट्स का सफलतापूर्वक क्रियान्वयन सुनिश्चित हो सके।

G.M.C.
B-624
27/7/21

27/7/21

S.D./G
S.M.H.

S.D./G
27/7

भवदीया
(अर्चना सिंह)
आयुक्त, उद्योग

R.M.(V.G.)
R.M.(C.B.S.)

27/7



**Rajasthan State Industrial Development
& Investment Corporation Ltd.**

(A Rajasthan Government Undertaking)

Unit Office : Sr. Regional Manager, RIICO Ltd.,

Ind. Area Bichhwal, Bikaner - 334 006

Ph : 0151-2250023/2251236 Fax : 0151-2251614

CIN : U13100RJ1969SGC001263

No. Date

17/37

6/10/21

By Hand/ Courier/ Speed post/ Regd AD/ Fax

Chairman
Bichhwal ECO Friendly Foundation
Bichhwal Udyog Sangha,
Industrial Area, Bichhwal,
Bikaner.

Subject: Regarding implementing agency of RIICO for Project scheme for
establishment of CETP at Bichhwal under MSE-CDP project.

Ref: Your letter dated 23.09.2021

Sir,

With reference to above cited subject to that Commissioner Industries Government of Rajasthan has nominated RIICO as implementing agency for the project for establishment of CETP at Industrial Area Bichhwal under MSE-CDP project.

You are requested to expedite the process for establishment of CETP at Industrial Area Bichhwal.

Thanking you,

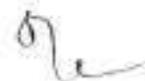
Yours faithfully,


(P.K. Gupta)
Sr. Regional Manager,
RIICO Ltd., Bikaner

Copy to:

1. Regional Officer RPCB, Bikaner


Sr. Regional Manager,
RIICO Ltd., Bikaner



Head Office : Udyog Bhawan, Tilak Marg, Jaipur-302005

Phone : 0141-5113201, 2227751 Fax : 0141-5104804 Email : riico@riico.co.in



**Rajasthan State Industrial Development
& Investment Corporation Ltd.**

(A Rajasthan Government Undertaking)

Unit Office : Sr. Regional Manager, RIICO Ltd.,

Ind. Area Bichhwal, Bikaner – 334 006

Ph : 0151-2250023/2251236 Fax : 0151-2251614

CIN : U13100RJ1969SGC001263

No. Date.....

1798 6/10/21

By Hand/ Courier/ Speed post/ Regd AD/ Fax

President
Karni Bikaner Water Enviro Foundation
Karni Industrial Association Bhawan,
Industrial Area Karni
Bikaner

Subject: Regarding implementing agency of RIICO for Project scheme for
establishment of CETP at I.A. Karni under MSE-CDP project.

Sir,

With reference to above cited subject to that Commissioner Industries Government of Rajasthan
has nominated RIICO as implementing agency for the project for establishment of CETP at
Industrial Area Karni under MSE-CDP project.

You are requested to expedite the process for establishment of CETP at Industrial Area
Karni

Thanking you,

Yours faithfully,


(P.K. Gupta)
Sr. Regional Manager,
RIICO Ltd., Bikaner

Copy to:

1. Regional Officer RPCB, Bikaner


Sr. Regional Manager,
RIICO Ltd., Bikaner



Head Office : Udyog Bhawan, Tilak Marg, Jaipur-302005

Phone : 0141-5113201, 2227751 Fax : 0141-5104804 Email : riico@riico.co.in

Web : www.riico.co.in



Imagery ©2022 CNES / Airbus, Maxar Technologies, Map data ©2022 200 ft

Measure distance
Total area: 1,482,638.80 ft² (137,741.65 m²)
Total distance: 1.06 mi (1.71 km)



Imagery ©2022 CNES / Airbus, Maxar Technologies, Map data ©2022 500 ft

Measure distance

Total area: 1,826,793.60 ft² (169,714.68 m²)

Total distance: 1.28 mi (2.06 km)

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FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2835

Report On : 03/09/2022

I hereby certify that I Deepak Ojha, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/08/2022 from ANKIT KUMAR, JSO, Bikaner ,RSPCB Bikaner a sample of Waste Water of Cess pool in front of Bikaji Food International Karni Ext. RIA Bikane , Cess pool in front of Bikaji Food International, Karni Ext. RIA Bikaner , Bikaner Collected from Collected from Cess Pool in front of Bikaji,Bikaner Collected on 24/08/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/09/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.350
2	pH	9.80
3	Total Suspended Solids mg/l	896
4	Chemical Oxygen Demand (COD) mg/l	1152
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	462
6	Oil & Grease mg/l	2
7	Copper as Cu mg/l	0.060
8	Nickel as Ni mg/l	1.822
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	0.106
11	Iron as Fe mg/l	6.121
12	Cadmium as Cd mg/l	0.039
13	Ammonical Nitrogen as N mg/l	8.96

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 03/09/2022


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Jodhpur
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

about:blank

1/1

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2843

Report On : 03/09/2022

I hereby certify that I Deepak Ojha, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/08/2022 from ANKIT KUMAR, JSO, Bikaner ,RSPCB Bikaner a sample of Waste Water of Cess pool in front of Rajshri Scouring Mill KIA Bikaner , Cess pool in front of Rajshri Scouring Mill KIA Bikaner , Bikaner Collected from Cess pool in front of Rajshri Scouring Mill, KIA Bikaner Collected on 24/08/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/09/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.122
2	pH	8.71
3	Total Suspended Solids mg/l	218
4	Chemical Oxygen Demand (COD) mg/l	1264
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	472
6	Oil & Grease mg/l	4
7	Copper as Cu mg/l	0.036
8	Nickel as Ni mg/l	0.423
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	0.068
11	Iron as Fe mg/l	2.633
12	Cadmium as Cd mg/l	0.012
13	Ammonical Nitrogen as N mg/l	10.64

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 03/09/2022


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Jodhpur
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2836

Report On : 03/09/2022

I hereby certify that I Deepak Ojha, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/08/2022 from ANKIT KUMAR, JSO, Bikaner ,RSPCB Bikaner a sample of Waste Water of Cess pool Agriculture University (SKRAU) Bikaner , Cess pool Agriculture University (SKRAU) Bikaner , Bikaner Collected from Collected from Cess Pool Agricultural university,Bikaner Collected on 24/08/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/09/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.034
2	pH	9.25
3	Total Suspended Solids mg/l	139
4	Chemical Oxygen Demand (COD) mg/l	480
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	162
6	Oil & Grease mg/l	2
7	Copper as Cu mg/l	0.025
8	Nickel as Ni mg/l	0.567
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	0.163
11	Iron as Fe mg/l	2.042
12	Cadmium as Cd mg/l	0.015
13	Ammonical Nitrogen as N mg/l	2.8

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **03/09/2022**



BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Jodhpur
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

Google Map location of Cess Pool, Bikaner



¹[SCHEDULE – VI]
(See rule 3A)

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL
POLLUTANTS PART-A : EFFLUENTS**

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
1.	Colour and odour	See 6 of Annexure-I	–	See 6 of Annexure -I	See 6 of Annexure-I
2.	Suspended solids mg/l, Max.	100	600	200	(a) For process waste water-100 (b) For cooling water effluent 10 percent above total suspended matter of influent.
3.	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	–	--	(a) Floatable solids, max. 3 mm. (b) Settleable solids, max. 850 microns.
² 4.	***	*	–	***	--
5.	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	shall not exceed 5°C above the receiving water temperature	–	--	shall not exceed 5°C above the receiving water temperature

¹ Schedule VI inserted by Rule 2(d) of the Environment (Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422(E) dated 19.05.1993, published in the Gazette No. 174 dated 19.05.1993.

² Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No.G.S.R.801(E), dated 31.12.1993.

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
7.	Oil and grease mg/l Max.	10	20	10	20
8.	Total residual chlorin mg/l Max.	1.0	—	--	1.0
9.	Ammonical nitrogen (as N), mg/l Max.	50	50	--	50
10.	Total Kjeldahl Nitrogen (as NH ₃) mg/l, Max.	100	—	--	100
11.	Free ammonia (as NH ₃) mg/l, Max.	5.0	—	--	5.0
12.	Biochemical Oxygen demand ¹ [3 days at 27°C] mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l, max.	250	—	--	250
14.	Arsenic (as As), mg/l, max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg), mg/l, Max.	0.01	0.01	--	0.01
16.	Lead (as Pb) mg/l, Max.	0.1	1.0	--	2.0
17.	Cadmium (as Cd) mg/l, Max.	2.0	1.0	--	2.0
18.	Hexavalent Chromium (as Cr+6), mg/l max.	0.1	2.0	--	1.0

¹ Substituted by Rule 2 of the Environment (Protection) Amendment Rules, 1996 notified by G.S.R.176, dated 2.4.1996 may be read as BOD (3 days at 27°C) wherever BOD 5 days 20°C occurred.

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
19.	Total chromium (as Cr.) mg/l, Max.	2.0	2.0	--	2.0
20.	Copper (as Cu) mg/l, Max.	3.0	3.0	--	3.0
21.	Zinc (As Zn.) mg/l, Max.	5.0	15	--	15
22.	Selenium (as Se.) mg/l, Max.	0.05	0.05	--	0.05
23.	Nickel (as Ni) mg/l, Max.	3.0	3.0	--	5.0
¹ 24.	***	*	*	*	*
¹ 25.	***	*	*	*	*
¹ 26.	***	*	*	*	*
27.	Cyanide (as CN) mg/l Max.	0.2	2.0	0.2	0.2
¹ 28.	***	*	*	*	*
29.	Fluoride (as F) mg/l Max.	2.0	15	--	15
30.	Dissolved Phosphates (as P), mg/l Max.	5.0	--	--	--
² 31.	***	*	*	*	*
32.	Sulphide (as S) mg/l Max.	2.0	--	--	5.0
33.	Phenoile compounds (as C ₆ H ₅ OH) mg/l, Max.	1.0	5.0	--	5.0

¹ Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No.G.S.R.801(E), dated 31.12.1993.

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
34.	Radioactive materials :				
	(a) Alpha emitter micro curie/ml.	10^{-7}	10^{-7}	10^{-8}	10^{-7}
	(b) Beta emitter micro curie/ml.	10^{-6}	10^{-6}	10^{-7}	10^{-6}
35.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
36.	Manganese (as Mn)	2 mg/l	2 mg/l	--	2 mg/l
37.	Iron (as Fe)	3 mg/l	3 mg/l	--	3 mg/l
38.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	--	0.2 mg/l
39.	Nitrate Nitrogen	10 mg/l	--	--	20 mg/l
¹ 40.	* * *	*	*	*	*

¹ Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801(E) dated 31.12.1993

WASTE WATER GENERATION STANDARDS - PART-B

S.No.	Industry	Quantum
1.	Integrated Iron & Steel	16 m ³ /tonne of finished steel
2.	Sugar	0.4 m ³ /tonne of cane crushed
3.	Pulp & Paper Industries	
	(a) Larger pulp & paper	
	(i) Pulp & Paper	175 m ³ /tonne of paper produced
	(ii)Viscose Staple Fibre	150 m ³ /tonne of product
	(iii)Viscose Filament Yarn	500 m ³ /tonne of product
	(b) Small Pulp & Paper :	
	(i) Agro residue based	150 m ³ /tonne of paper produced
	(ii) Waste paper based	50 m ³ /tonne of paper produced
4.	Fermentation Industries :	
	(a) Maltry	3.5 m ³ /tonne of grain produced
	(b) Brewery	0,25 m ³ /KL of beer produced
	(c) Distillery	12 m ³ /KL of alcohol produced
5.	Caustic Soda	
	(a) Membrane cell process	1 m ³ /tonne of caustic soda produced excluding cooling tower blowdown
	(b) Mercury cell process	4 m ³ /tonne of caustic soda produced (mercury bearing) 10% blowdown permitted for cooling tower
6.	Textile Industries : Man-made Fibre	
	(i) Nylon & Polyester	120 m ³ /tonne of fibre produced
	(ii) Vixcose rayon	150 m ³ /tonne of product
7.	Tanneries	28 m ³ /tonne of raw hide
8.	Starch. Glucose and related products	8 m ³ /tonne of maize crushed
9.	Dairy	3 m ³ /KL of Milk

- | | | |
|-----|--|---|
| 10. | Natural rubber processing industry | 4 m ³ /tonne of rubber |
| 11. | Fertilizer | |
| | (a) Straight nitrogenous fertilizer | 5 m ³ /tonne of urea or equivalent produced |
| | (b) Straight phosphatic fertilizer (SSP & TSP) excluding manufacture of any acid | 0.5 m ³ /tonne of SSP/TSP |
| | (c) Complex fertilizer | Standards of nitrogenous and phosphatic fertilizers are applicable depending on the primary product |

LOAD BASED STANDARDS - PART-C

¹[1. Petroleum Oil Refinery:

Parameter 1	Standard 2
	Quantum limit in Kg/l 1,000 tonne of crude processed
1. Oil & Grease	2.0
2. BOD _{3 days, 27° C}	6.0
3. COD	50
4. Suspended Solids	8.0
5. Phenols	0.14
6. Sulphides	0.2
7. CN	0.08
8. Ammonia as N	6.0
9. TKN	16
10. P	1.2
11. Cr (Hexavalent)	0.04
12. Cr(Total)	0.8
13. Pb	0.04
14. Hg	0.004
15. Zn	2.0
16. Ni	0.4
17. Cu	0.4
18. V	0.8
19. Benzene	0.04
20. Benzo (a) – Pyrene	0.08

¹ Substituted by Rule 2(ii)(a) of the Environment (Protection) Amendment Rules, 2008 notified by G.S.R.186(E), dated 18.3.2008

Notes:

- (i) Quantum limit shall be applicable for discharge of total effluent (process effluent, cooling water blow down including sea cooling water blow down, washings, etc.) to receiving environment (excluding direct application on land for irrigation/horticulture purposes within the premises of refinery).
- (ii) In order to measure the quantity of effluent (separately for discharge to receiving environment, application for irrigation/horticulture purposes within the premises of refinery & blow-down of cooling systems), appropriate flow measuring devices (e.g. V-notch, flow meters) shall be provided with.
- (iii) Quantum of pollutants shall be calculated on the basis of daily average of concentration values (one 24-hourly composite sample or average of three grab samples, as the case may be), average flow of effluent during the day and crude throughput capacity of the refinery.
- (iv) Limit for quantity of effluent discharged (excluding blow-down from seawater cooling) shall be 400 m³/1000 tonne of crude processed. However, for refineries located in high rain fall area, limit of quantity of effluent only during rainy days shall be 700 m³/1000 tonne of crude processed].

- 2. Large Pulp & Paper, News Print/ Rayon grade Plants of capacity above 24000 tonne/ Annum

Parameter	Quantum
Total Organic Chloride (TOCI)	2 kg/tonne of product.

GENERAL EMISSION STANDARDS - PART-D

I. Concentration Based Standards

Sl. No.	Parameter	Standard Concentration not to exceed (in mg/Nm ³)
1.	Particulate Matter (PM)	150
2.	Total Fluoride	25
3.	Asbestos	4 Fibres/cc and dust should not be more than 2 mg/Nm ³

4.	Mercury	0.2
5.	Chlrine	15
6.	Hydrochloric acid vapour and mist	35
^{17.}	***	*
8.	Sulphuric acid mist	50
9.	Carbon monoxide	1% max. (v/v)
^{10.}	***	*
11.	Lead	10 mg/Nm ³
^{12.}	***	*

II. Equipment based Standards

²[For dispersal of sulphur dioxide, in minimum stack height limit is accordingly prescribed as below]

Sl. No.	Parameter	Standard
1.	Sulphur dioxide	Stack-height limit in metre
	(i) Power generation capacity :	
	- 500 MW and more	275
	- 200/210 MW and above to less than 500 MW	220
	- less than 200/210 MW	$H=14(Q)^{0.3}$
	(ii) Steam generation capacity	
	- Less than 2 tonne/h	Less than 8.5 MT 9
	- 2 to 5 tonne/h	8.5 to 21 MT 12
	- 5 to 10 tonne/h	21 to 42 MT 15
	- 10 to 15 tonne/h	42 to 64 MT 18
	- 15 to 20 tonne/h	64 to 104 MT 21
	- 20 to 25 tonne/h	104 to 105 MT 24
	- 25 to 30 tonne/h	105 to 126 MT 27
	- More than 30 tonne/h	More than 126 MT 30
		or using the formula $H=14(Q)^{0.3}$

¹ Omitted by Rule 2 (g) (iv) of the Environment (Protection) Third Amendment Rules, 1993 vide G.S.R. 801(E) dated 31.12.1993.

² Substituted by Rule 2(h)(i), *ibid.*

Note : H – Physical height of the stack in metre
 Q – Emission rate of SO₂ in kg/hr.

III. Load/Mass based Standards

Sl. No.	Industry	Parameter	Standard	
1.	Fertiliser (Urea)			
	Commissioned Prior to 1.1.82	Particulate Matter (PM)	2 kg/tonne of product	
	Commissioned after 1.1.82	Particulate Matter (PM)	0.5 kg/tonne of product	
2.	Copper, Lead and Zinc Smelter/convertor	Sulphur dioxide	4 kg/tonne of concentrated (100% acid produced)	
3.	Nitric Acid	Oxides of Nitrogen	3 kg/tonne of weak acid (before concentration) produced	
¹ [4.	Sulphuric Acid Plant		Quantum Limit in kg/tonne Plant capacity for 100% Existing Unit New Unit concentration of	
		Sulphuric Acid (tonne/day)		
		Sulphur dioxide (SO ₂)	Upto 300	2.5 2.0
			Above 100	2.0 1.5]
5.	Coke Oven	Carbon Monoxide	3 kg/tonne of coke produced.	
² [6.	Petroleum Oil Refinery (Sulphur Recovery)	Installed Capacity of SRU* (tonne/day)	Kg/tonne of sulphur in the feed to SRU	
		Sulphur Dioxide	Existing SRU	New SRU
			Above 20	26 10
			5 to 20	80 40
			Upto 5	120 80

* SRU – Sulphur Recovery Unit]

¹ Substituted by Rule 2(ii) of the Environment (Protection) Third Amendment Rules, 2008 notified by G.S.R.344(E), dated 7.5.2008.

² Substituted by Rule 2 of the Environment (Protection) Fifth Amendment Rules, 2009 notified by G.S.R.595(E), dated 21.8.2009.

7. Aluminium Plants :

(i)	Anode Bake Oven Total Fluoride		0.3 Kg/MT of Aluminium
(ii)	Pot room		
(a)	VSS	-do-	4.7 Kg/MT of Aluminium
(b)	HSS	-do-	6 Kg/MT of Aluminium
(c)	PBSW	-do-	2.5 Kg/MT of Aluminium
(d)	PBCW	-do-	1.0 Kg/MT of Aluminium

Note : VSS = Vertical Stud Soderberg
 HSS = Horizontal Stud Soderberg
 PBSW = Pre Backed Side Work
 PBCW = Pre Backed Centre Work

8. Glass Industry :

(a)	Furnace Capacity		
(i)	Up in the product draw Particulate matter 2 Kg/hr ca capacity of 60 MTD/Day		
(ii)	Product draw capacity more than 60 MT/Day	-do-	0.8 Kg/MT of Product drawn

***NOISE STANDARDS - PART-E**

A.	Noise Limits for Automobiles (Free Field Distance at 7.5 Metre in dB(A) at the manufacturing Stage	
(a)	Motorcycle, Scooters & Three Wheelers	80
(b)	Passenger Cars	82
(c)	Passenger or Commercial vehicles upto 4 MT	85
(d)	Passenger or Commercial vehicles above 4 MT and upto 12 MT	89
(e)	Passenger or Commercial vehicles exceeding 12MT	91

* Standards notified at S. No. 46 may also be referred.

¹[AA. Noise limits for vehicles at manufacturing stage

The test method to be followed shall be IS:3028-1998.

(1) Noise limits for vehicles applicable at manufacturing stage from the year 2003

Serial Number	Type of vehicle	Noise limits dB(A)	Date of implementation
(1)	(2)	(3)	(4)
1.	Two wheeler		1 st January,2003
	Displacement upto 80 cm ³	75	
	Displacement more than 80 cm ³ but upto 175 cm ³	77	
	Displacement more than 175 cm ³	80	
2.	Three wheeler		1 st January,2003
	Displacement upto 175 cm ³	77	
	Displacement more than 175 cm ³	80	
3.	Passenger Car	75	1 st January, 2003
4.	Passenger or Commercial Vehicles		1 st July, 2003
	Gross vehicle weight upto 4 tonnes	80	
	Gross vehicle weight more than 4 tonnes but upto 12 tonnes.	83	
	Gross vehicle weight more than 12 tonnes.	85	

(2) Noise limits for vehicles at manufacturing stage applicable on and from 1st April, 2005

Serial Number	Type of vehicles	Noise limits dB(A)
1.0	Two wheelers	
1.1	Displacement upto 80 cc	75
1.2	Displacement more than 80 cc but upto 175 cc	77
1.3	Displacement more than 175 cc	80
2.0	Three wheelers	
2.1	Displacement upto 175 cc	77
2.2	Displacement more than 175 cc	80
3.0	Vehicles used for the carriage of passengers and capable of having not more than nine seats, including the driver's seat	74

¹ Substituted by Rule 2 of the Environment (Protection) Fourth Amendment Rules, 2002 notified vide Notification G.S.R.849(E), dated 30.12.2002 (Earlier 'AA – Noise limits for vehicles w.e.f. 1st January 2003' inserted by Rule 2 (2) of the Environment (Protection) Amendment Rules, 2000 notified vide Notification G.S.R. 742(E), dated 25.9.2000.)

4.0	Vehicles used for the carriage of passengers having more than nine seats, including the driver's seat, and a maximum Gross Vehicle Weight (GVW) of more than 3.5 tonnes	
4.1	With an engine power less than 150 KW	78
4.2	With an engine power of 150 KW or above.	80
5.0	Vehicles used for the carriage of passengers having more than nine seats, including the driver's seat : vehicles used for the carriage of goods.	
5.1	With a maximum GVW not exceeding 2 tonnes	76
5.2	With a maximum GVW greater than 3 tonnes but not exceeding 3.5 tonnes	77
6.0	Vehicles used for the transport of goods with a maximum GVW exceeding 3.5 tonnes.	
6.1	With an engine power less than 75 KW	77
6.2	With an engine power of 75 KW or above but less than 150 KW.	78
6.3	With an engine power of 150 KW or above.	80]

¹[Provided that for vehicles mentioned at serial numbers 3.0 to 6.3, the noise limits for the following States shall be applicable on and from the date specified against that State,-

- (i) Himachal Pradesh with effect from 1st October, 2005
- (ii) Jammu and Kashmir with effect from 1st October, 2005
- (iii) Madhya Pradesh with effect from 1st September, 2005
- (iv) Punjab with effect from 1st October, 2005
- (v) Rajasthan with effect from 1st June, 2005
- (vi) Uttar Pradesh (Mathura, Kannauj, Muzaffarnagar, Aligarh, Farukkabad, Saharanpur, Badaun, Barreily, Moradabad, Hathras, Rampur, Bijnor, Agra, Pilibhit, J.P. Nagar, Mainpuri, Lalitpur, Hardio, Ferozabad, Jhansi, Shahjahanpur, Etawah, Jalon, Lakhimpur, Kheri, Etah, Mahoba, and Sitapur) with effect from 1st June, 2005.
- (vii) Uttranchal with effect from 1st July, 2005.]

B. Domestic appliances and construction equipments at the manufacturing stage to be achieved by 31st December, 1993.

- (a) Window Air Conditioners of 1 ton to 1.5 ton 68
- (b) Air Coolers 60
- (c) Refrigerators 46
- ²[(d) * * *]
- (e) Compactors (rollers), Front Loaders, Concrete mixers, Cranes (moveable), Vibrators and Saws 75

¹ Inserted by the Environment (Protection) Amendment Rules, 2005 notified vide Notification G.S.R.272 (E), dated 5.5.2005.

² Entry (d) relating to 'Diesel Generator of Domestic Purposes.....85 - 90' omitted by Rule 3 of the Environment (Protection) Second Amendment, Rules, 2002 notified vide Notification G.S.R. 371(E), dated 17.5.2002.

ANNEXURE-I

(For the purposes of Parts – A, B and C)

The State Boards shall following guide-lines in enforcing the standards specified under the schedule VI :

- (1) the waste waters and gases are to be treated with the best available technology (BAT) in order to achieve the prescribed standards.
- (2) the industries need to be encouraged for recycling and reuse, of waste materials as far as practicable in order to minimize the discharge of wastes into the environments.
- (3) the industries are to be encouraged for recovery of biogas, energy and reusable materials.
- (4) while permitting the discharge of effluent and emission into the environment, State Boards have to take into account the assimilative capacities of the receiving bodies, especially water bodies so that quality of the intended use of the receiving waters is not affected. Where such quality is likely to be effected discharges should not be allowed into water bodies.
- (5) the Central and State Boards shall put emphasis on the implementation of clean technologies by the industries in order to increase fuel efficiency and reduce the generation of environmental pollutants.
- (6) All efforts should be made to remove colour and unpleasant odour as far as practicable.
- (7) The standards mentioned in the Schedule shall also apply to all other effluents discharged such as industrial mining, and mineral processing activities and sewage.
- (8) the limit given for the total concentration of mercury in the final effluent of caustic soda industry, is for the combined effluent from (a) Cell house, (b) Brine Plant, (c) Chlorine handling, (d) hydrogen handling and (e) hydro choleric acid plant.
- (9) ¹[(a)...(f)]
- (10) All effluents discharge including from the industries such as cotton textile, composite woolen mills, synthetic rubber, small pulp & paper, natural rubber, petro-chemicals, tanneries, point dyes,

¹ Omitted by Rule 4 of the Environment (Protection) Rules, 1996 notified by notification G.S.R. 176(E), dated 2.4.1996.

slaughter houses, food & fruit processing and diary industries into surface waters shall conform to be BOD limit specified above, namely 30 mg/l. For discharge an effluent having a BOD more than 30 mg./l, the standards shall conform to those given, above for other receiving bodies, namely, sewers, coastal waters, and land for irrigation.

- (11) ¹[***.....]
- (12) In case of fertilizer industry the limits in respect of chromium and fluoride shall be complied with at the outlet of chromium and fluoride removal units respectively.
- (13) In case of pesticides :
- (a) The limits should be complied with at the end of the treatment plant before dilution.
 - (b) Bio-assay test should be carried out with the available species of fish in the receiving water, the COD limits to be specified in the consent conditions should be correlated with the BOD limits.
 - (c) In case metabolites and isomers of the Pesticides in the given list are found in significant concentration, standards should be prescribed for these also in the same concentration as the individual pesticides.
 - (d) Industries are required to analyze pesticides in waste water by advanced analytical methods such as GLC/HPLC.
- (²14) The chemical oxygen demands (COD) concentration in a treated effluent, if observed to be persistently greater than 250 mg/l before disposal to any receiving body (public sewer, land for irrigation, inland surface water and marine coastal areas), such industrial units are required to identify chemicals causing the same. In case these are found to be toxic as defined in the Schedule I of the Hazardous Rules 1989 the State Board in such cases shall direct the industries to install tertiary treatment stipulating time limit.
- (15) Standards specified in Part A of Schedule – VI for discharge of effluent into the public sewer shall be applicable only if such sewer leads to a secondary treatment including biological treatment system, otherwise the discharge into sewers shall be treated as discharge into inland surface waters].

¹ Omitted by Rule, 2(k) (vii) of the Environment (Protection) Third amendment Rules, 1993 vide G.S.R. 801 (E), dated 31.12.1993.

² Inserted by rule 2(k) (ix), *ibid*.

ANNEXURE-II

(For the purpose of Part-D)

The State Boards shall follow the following guidelines in enforcing the standards specified under Schedule VI:

- (a) In case of cement plants, the total dust (from all sections) shall be within 400 mg/Nm³ and 250 mg/Nm³ for the plants upto 200 t/d and more than 200 t/d capacities respectively.
- (b) In respect of calcinations process (e.g. Aluminum Plants) Kilns. and step Grate Bagasse fired-Boilers. Particulate Matter (PM) emissions shall be within 250 mg/Nm³.
- (c) In case of thermal power plants commissioned prior to 01.01.1982 and having generation capacity less than 62.5 MW, the PM emission shall be within 350 mg/Nm³.
- (d) In case of Lime Kilns of capacity more than 5 t/day and upto 40 t/day, the PM emission shall be within 500 mg/Nm³.
- (e) In case of horse shoe/pulsating Grate and Spreader Stroker Bagasse-fired-Boilers, the PM emission shall be within 500 (12% CO₂) and 800 (12% CO₂) mg/Nm³ respectively. In respect of these boilers, if more than attached to a single stack, the emission standards shall be fixed, based on added capacity of all the boilers connected with the stack.
- (f) In case of asbestos dust, the same shall not exceed 2mg/Nm³.
- (g) In case of the urea plants commissioned after 01.01.92, coke ovens and lead glass units, the PM emission shall be within 50 mg/Nm³.
- (h) In case of small boilers of capacity less than 2 tons/hour and between 2 to 5 tons/ hour, the PM emissions shall be within 1000 and 1200 mg/Nm³.
- (i) In case of integrated Iron and Steel Plants, PM emission upto 400 mg/Nm³ shall be allowed during oxygen lancing.

- (j) In case of stone crushing units, the suspended PM contribution value at a distance of 40 meters from a controlled, isolated as well as from a unit located in cluster should be less than 600 micrograms/Nm³.¹ [* * *] These units must also adopt the following pollution control measures :
- (i) Dust containment cum suppression system for the equipment;
 - (ii) Construction of wind breaking walls;
 - (iii) Construction of the metalled roads within the premises;
 - (iv) Regular cleaning and wetting of the ground within the premises;
 - (v) Growing of a green belt along with periphery.
- (k) In case of Ceramic industry, from the other sources of pollution, such as basic raw materials and processing operations, heat recovery dryers, mechanical finishing operation, all possible preventive measures should be taken to control PM emission as far as practicable.
2. The total fluoride emission in respect of Glass and Phosphatic Fertilizers shall not exceed 5 mg/Nm³ and 25 mg/Nm³ respectively.
- ²3. [In case of copper, lead and zinc smelting, the off-gases may, as far as possible, be utilized for manufacturing sulphuric acid]
- ³4. [In case of cupolas (Foundries) having capacity (melting rate) less than 3 tonne/hour, the particulate matter emission shall be within 450 mg/Nm³. In these cases it is essential that stack is constructed over the cupolas beyond the charging door and the emissions are directed through the stack, which should be at least six times the diameter of cupola. In respect of Arc Furnaces and Induction Furnaces, provision has to be made for collecting the fumes before discharging the emissions through the stack].

[No. Q-15017/24/89-CPW]
MUKUL SANWAL, Jt. Secy.

¹ Omitted by Rule 2(i)(iii) of the Environment (Protection) Third Amendment Rules, 1993, vide G.S.R. 801(E) dated 31.12.1993.

² Substituted by Rule 2(1)(i); Ibid.

³ Added by Rule 2(1)(ii), Ibid.



Rajasthan State Industrial Development
& Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Unit Office, Industrial Area, Bichwal,
Bikaner-334006
Tel/Fax: 0151-2250023 (O)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: Bikaner@riico.co.in
No. : 1443
Dated : 24.08.2022

Regional Officer & Nodal Officer of the Joint Committee,
Rajasthan State Pollution Control Board
Plot No. SPL-33,
Bichhwal Industrial Area, Phase-2nd,
Bikaner-334001.
Email : ro.bikaner@gmail.com

Subject : To provide details of Bore Wells situated in Karni & Bichhwal Industrial Area.

Ref: Your Letter No. RO/RPCB/BKN/Tech/NGT-11/443 dated 23.08.2022.

R/Sir,

With reference to above captioned subject, the details of bore wells in RIICO Industrial area Karni & Bichhwal are as under :

- **Water Supply in Industrial Area Karni (Karni Ph-I, Ph-II and SGC) is being made by RIICO through 2 tubewells. The details are as follows:**

Tubewell 1 (commissioned in ~1999): Discharge: 14000-15000 lph

Tubewell 2 (commissioned in ~2003-2004): Discharge: 15000 lph

Through these 2 tubewells, a total supply of around 0.7 MLD is provided.

It is pertinent to mention over here that apart from the water supplied by RIICO, industrial units also extract water through their own tubewells or through water supplied by tankers from groundwater sources outside RIICO industrial area.

- **Water Supply In Industrial Area Karni (Extn)**

At present, RIICO do not supply water to Industrial Area Karni (Extn). One of the major industry, M/s Bikaji and other industrial units operating in I/area Karni (Extn) arrange water either through own tube wells or through tankers being operated by private agencies through tube wells outside RIICO industrial area.

Head Office : Udyog Bhawan, Tilak Marg, Jaipur-302005, Rajasthan (India)

Phone : 0141-2227751(6 Lines), 5113201(6Lines), Fax : 0141-5104804, Email:riico.co.in, Website : www.riico.co.in

- **Water Supply in Industrial Area Bichhwal (Bichhwal Ph-I & Ph-II) is being made by RIICO through 3 tube wells. The details are as follows:**

Tubewell 1 (commissioned in ~1984): Discharge: 15000 lph

Tubewell 2 (commissioned in ~1990): Discharge: 15000 lph

Tubewell 3 (commissioned in ~2010): Discharge: 15000 lph

Through these 3 tube wells, a total supply of around 1.05 MLD is provided.

Thanking You.

Yours faithfully


(Vinod Kumar)

Sr. Regional Manager

9/3/22, 8:40 PM

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FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2842

Report On : 03/09/2022

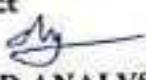
I hereby certify that I Deepak Ojha, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/08/2022 from ANKIT KUMAR, JSO, Bikaner ,RSPCB Bikaner a sample of Water of M/S Bikaji Foods International Limited. , Plant - Food Namkeen Sweets Forzen Food Papad [114552] ,E-558-561, C 569-572, E573-577, F-585-592, Karni Ext RIA , City- Bikaner Tehsil- Bikaner , District- Bikaner Collected from Borewell of Bikaji 2,near backside of the frozen plant Collected on 24/08/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/09/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Ammonical Nitrogen as N mg/l	1.12
2	pH	7.87
3	Chemical Oxygen Demand (COD) mg/l	4
4	Copper as Cu mg/l	0.019
5	Zinc as Zn mg/l	0.024
6	Nickel as Ni mg/l	0.149
7	Lead as Pb mg/l	NT
8	Total Chromium as Cr mg/l	0.058
9	Iron as Fe mg/l	0.176
10	Cadmium as Cd mg/l	0.002
11	Chloride as Cl mg/l	391.54
12	Sulphate as SO ₄ mg/l	144.2
13	Hardness (Total) as CaCO ₃ mg/l	184.8
14	Hardness (Calcium) as CaCO ₃ mg/l	159.6
15	Magnesium Hardness as CaCO ₃ mg/l	25.2
16	Calcium (Titrimetric) as Ca mg/l	63.84
17	Magnesium as Mg mg/l	6.148
18	Fluoride as F mg/l	1.13
19	Total Dissolved Solids mg/l	1299
20	Conductivity at 25° C μmho/cm ₂	1998
21	Total Alkalinity as CaCO ₃ mg/l	236
22	Nitrate as NO ₃ mg/l	153.39

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 03/09/2022


BOARD ANALYST
Rajasthan State Pollution Control Board

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FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2841

Report On : 03/09/2022

I hereby certify that I Deepak Ojha, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/08/2022 from ANKIT KUMAR, JSO, Bikaner ,RSPCB Bikaner a sample of Water of M/S Bikaji Foods International Limited. , Plant - Food Namkeen Sweets Forzen Food Papad [114552] ,E-558-561, C 569-572, E573-577, F-585-592, Karni Ext RIA , City- Bikaner Tehsil- Bikaner , District- Bikaner Collected from Borewell of Bikaji 1, Near gate No.1 Collected on 24/08/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/09/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Ammonical Nitrogen as N mg/l	0.56
2	pH	7.82
3	Chemical Oxygen Demand (COD) mg/l	8
4	Copper as Cu mg/l	0.023
5	Zinc as Zn mg/l	0.082
6	Nickel as Ni mg/l	0.370
7	Lead as Pb mg/l	NT
8	Total Chromium as Cr mg/l	0.0551
9	Iron as Fe mg/l	0.321
10	Cadmium as Cd mg/l	0.058
11	Chloride as Cl mg/l	466
12	Sulphate as SO ₄ mg/l	156
13	Hardness (Total) as CaCO ₃ mg/l	281.4
14	Hardness (Calcium) as CaCO ₃ mg/l	231
15	Magnesium Hardness as CaCO ₃ mg/l	50.4
16	Calcium (Titrimetric) as Ca mg/l	92.4
17	Magnesium as Mg mg/l	12.29
18	Fluoride as F mg/l	1.08
19	Total Dissolved Solids mg/l	1509
20	Conductivity at 25° C μmho/cm ₂	2320
21	Total Alkalinity as CaCO ₃ mg/l	284
22	Nitrate as NO ₃ mg/l	184

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 03/09/2022


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Jodhpur

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2833

Report On : 03/09/2022

I hereby certify that I Deepak Ojha, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/08/2022 from ANKIT KUMAR, JSO, Bikaner, RSPCB Bikaner a sample of Water of RIICO Office (JEN Mini Phase) Karni 1st phase Bikaner), RIICO Office (JEN Mini Phase) Karni 1st phase Bikaner, Bikaner Collected from Collected from RIICO Office(JEN Mini Phase)Karni 1st Phase ,Bikaner Collected on 24/08/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/09/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Ammonical Nitrogen as N mg/l	1.12
2	pH	7.98
3	Chemical Oxygen Demand (COD) mg/l	216 <i>27</i>
4	Copper as Cu mg/l	0.0183
5	Zinc as Zn mg/l	0.031
6	Nickel as Ni mg/l	0.367
7	Lead as Pb mg/l	NT
8	Total Chromium as Cr mg/l	0.043
9	Iron as Fe mg/l	0.238
10	Cadmium as Cd mg/l	0.0160
11	Chloride as Cl mg/l	722.84
12	Sulphate as SO ₄ mg/l	268.3
13	Hardness (Total) as CaCO ₃ mg/l	369.6
14	Hardness (Calcium) as CaCO ₃ mg/l	273
15	Magnesium Hardness as CaCO ₃ mg/l	96.6
16	Calcium (Titrimetric) as Ca mg/l	109.2
17	Magnesium as Mg mg/l	23.57
18	Fluoride as F mg/l	0.238
19	Total Dissolved Solids mg/l	2230
20	Conductivity at 25° C μmho/cm ₂	3440
21	Total Alkalinity as CaCO ₃ mg/l	320
22	Nitrate as NO ₃ mg/l	278

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 03/09/2022

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BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Jodhpur

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2834

Report On : 03/09/2022

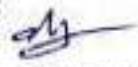
I hereby certify that I Deepak Ojha, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/08/2022 from ANKIT KUMAR, JSO, Bikaner ,RSPCB Bikaner a sample of Water of RIICO Borewell (SGC Karni) Near Railway Track Bikaner , RIICO Borewell (SGC Karni) Near Railway Track Bikaner , Bikaner Collected from Collected from RIICO Borewell (SGC Karni) Near Railway Track, Bikaner Collected on 24/08/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/09/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Ammonical Nitrogen as N mg/l	0.56
2	pH	6.64
3	Chemical Oxygen Demand (COD) mg/l	248
4	Copper as Cu mg/l	0.187
5	Zinc as Zn mg/l	0.058
6	Nickel as Ni mg/l	0.275
7	Lead as Pb mg/l	NT
8	Total Chromium as Cr mg/l	0.036
9	Iron as Fe mg/l	0.210
10	Cadmium as Cd mg/l	0.0161
11	Chloride as Cl mg/l	823.23
12	Sulphate as SO ₄ mg/l	269
13	Hardness (Total) as CaCO ₃ mg/l	457.8
14	Hardness (Calcium) as CaCO ₃ mg/l	344.4
15	Magnesium Hardness as CaCO ₃ mg/l	113.4
16	Calcium (Titrimetric) as Ca mg/l	137.76
17	Magnesium as Mg mg/l	27.66
18	Fluoride as F mg/l	0.92
19	Total Dissolved Solids mg/l	2410
20	Conductivity at 25° C μmho/cm ₂	3710
21	Total Alkalinity as CaCO ₃ mg/l	380
22	Nitrate as NO ₃ mg/l	158

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 03/09/2022


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Jodhpur

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2837

Report On : 03/09/2022

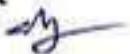
I hereby certify that I Deepak Ojha, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/08/2022 from ANKIT KUMAR, JSO, Bikaner ,RSPCB Bikaner a sample of Water of Borewell of Agriculture University (SKRAU) Near Canteen Bikaner , Borewell of Agriculture University (SKRAU) Near Canteen Bikaner , Bikaner Collected from Borewell of Agriculture University (SKRAU) near Canteen, Bikaner Collected on 24/08/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/09/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Ammonical Nitrogen as N mg/l	0.56
2	pH	8.42
3	Chemical Oxygen Demand (COD) mg/l	248
4	Copper as Cu mg/l	0.1079
5	Zinc as Zn mg/l	0.0465
6	Nickel as Ni mg/l	0.226
7	Lead as Pb mg/l	NT
8	Total Chromium as Cr mg/l	0.0523
9	Iron as Fe mg/l	0.223
10	Cadmium as Cd mg/l	0.0056
11	Chloride as Cl mg/l	587.31
12	Sulphate as SO ₄ mg/l	221.5
13	Hardness (Total) as CaCO ₃ mg/l	189
14	Hardness (Calcium) as CaCO ₃ mg/l	138
15	Magnesium Hardness as CaCO ₃ mg/l	50
16	Calcium (Titrimetric) as Ca mg/l	55.44
17	Magnesium as Mg mg/l	12.97
18	Fluoride as F mg/l	1.12
19	Total Dissolved Solids mg/l	1974
20	Conductivity at 25° C μmho/cm ₂	3040
21	Total Alkalinity as CaCO ₃ mg/l	292
22	Nitrate as NO ₃ mg/l	194.59

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 03/09/2022


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Jodhpur

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : **2838**

Report On : **03/09/2022**

I hereby certify that I Deepak Ojha, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/08/2022 from ANKIT KUMAR, JSO, Bikaner ,RSPCB Bikaner a sample of Water of Borewell of Agriculture University (SKRAU) near Main gate Bikaner , Borewell of Agriculture University (SKRAU) near Main gate Bikaner , Bikaner Collected from collected from Borewell of Agriculture University (SKRAU) near Main gate Bikaner Collected on 24/08/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/09/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Ammonical Nitrogen as N mg/l	1.12
2	pH	7.96
3	Chemical Oxygen Demand (COD) mg/l	24
4	Copper as Cu mg/l	0.028
5	Zinc as Zn mg/l	0.460
6	Nickel as Ni mg/l	0.185
7	Lead as Pb mg/l	NT
8	Total Chromium as Cr mg/l	0.0658
9	Iron as Fe mg/l	0.071
10	Cadmium as Cd mg/l	0.008
11	Chloride as Cl mg/l	552.17
12	Sulphate as SO ₄ mg/l	220
13	Hardness (Total) as CaCO ₃ mg/l	142.8
14	Hardness (Calcium) as CaCO ₃ mg/l	126
15	Magnesium Hardness as CaCO ₃ mg/l	16.8
16	Calcium (Titrimetric) as Ca mg/l	50.4
17	Magnesium as Mg mg/l	4.099
18	Fluoride as F mg/l	1.28
19	Total Dissolved Solids mg/l	1744
20	Conductivity at 25° C μmho/cm ₂	2680
21	Total Alkalinity as CaCO ₃ mg/l	296
22	Nitrate as NO ₃ mg/l	86.65

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **03/09/2022**


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Jodhpur

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2839

Report On : 03/09/2022

I hereby certify that I Deepak Ojha, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/08/2022 from ANKIT KUMAR, JSO, Bikaner ,RSPCB Bikaner a sample of Water of Borewell of RIICO (Tubewell No. 4) Near railway track 2ND Phase Bikaner , Borewell of RIICO (Tubewell No. 4) Near railway track 2ND Phase Bikaner , Bikaner Collected from Borewell of RIICO (Tubewell No. 4) Near railway track 2ND Phase Bikaner Collected on 24/08/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/09/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Ammonical Nitrogen as N mg/l	1.12
2	pH	7.99
3	Chemical Oxygen Demand (COD) mg/l	20
4	Copper as Cu mg/l	0.0173
5	Zinc as Zn mg/l	0.032
6	Nickel as Ni mg/l	0.258
7	Lead as Pb mg/l	NT
8	Total Chromium as Cr mg/l	0.021
9	Iron as Fe mg/l	0.050
10	Cadmium as Cd mg/l	0.0132
11	Chloride as Cl mg/l	436.72
12	Sulphate as SO ₄ mg/l	176.7
13	Hardness (Total) as CaCO ₃ mg/l	226.8
14	Hardness (Calcium) as CaCO ₃ mg/l	147
15	Magnesium Hardness as CaCO ₃ mg/l	79.8
16	Calcium (Titrimetric) as Ca mg/l	58.8
17	Magnesium as Mg mg/l	19.47
18	Fluoride as F mg/l	1.12
19	Total Dissolved Solids mg/l	1548
20	Conductivity at 25° C μmho/cm ₂	2380
21	Total Alkalinity as CaCO ₃ mg/l	268
22	Nitrate as NO ₃ mg/l	136.11

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 03/09/2022


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Jodhpur

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2840

Report On : 03/09/2022

I hereby certify that I Deepak Ojha, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/08/2022 from ANKIT KUMAR, JSO, Bikaner ,RSPCB Bikaner a sample of Water of Borewell of RIICO (Tubewell No. 6) Backside of M/s Arihant Solvex BIA 2ND Phase Bikaner , Borewell of RIICO (Tubewell No. 6) Backside of M/s Arihant Solvex BIA 2ND Phase Bikaner , Bikaner Collected from Borewell of RIICO (Tubewell No. 6) Backside of M/s Arihant Solvex BIA 2ND Phase Bikaner Collected on 24/08/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/09/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Ammonical Nitrogen as N mg/l	0.56
2	pH	8.01
3	Chemical Oxygen Demand (COD) mg/l	20
4	Copper as Cu mg/l	0.204
5	Zinc as Zn mg/l	0.0635
6	Nickel as Ni mg/l	0.410
7	Lead as Pb mg/l	NT
8	Total Chromium as Cr mg/l	0.084
9	Iron as Fe mg/l	0.835
10	Cadmium as Cd mg/l	0.0211
11	Chloride as Cl mg/l	411.62
12	Sulphate as SO ₄ mg/l	86.7
13	Hardness (Total) as CaCO ₃ mg/l	210
14	Hardness (Calcium) as CaCO ₃ mg/l	172.2
15	Magnesium Hardness as CaCO ₃ mg/l	37.8
16	Calcium (Titrimetric) as Ca mg/l	68.88
17	Magnesium as Mg mg/l	9.223
18	Fluoride as F mg/l	1.02
19	Total Dissolved Solids mg/l	1485
20	Conductivity at 25° C μmho/cm ₃	2290
21	Total Alkalinity as CaCO ₃ mg/l	240
22	Nitrate as NO ₃ mg/l	110.86

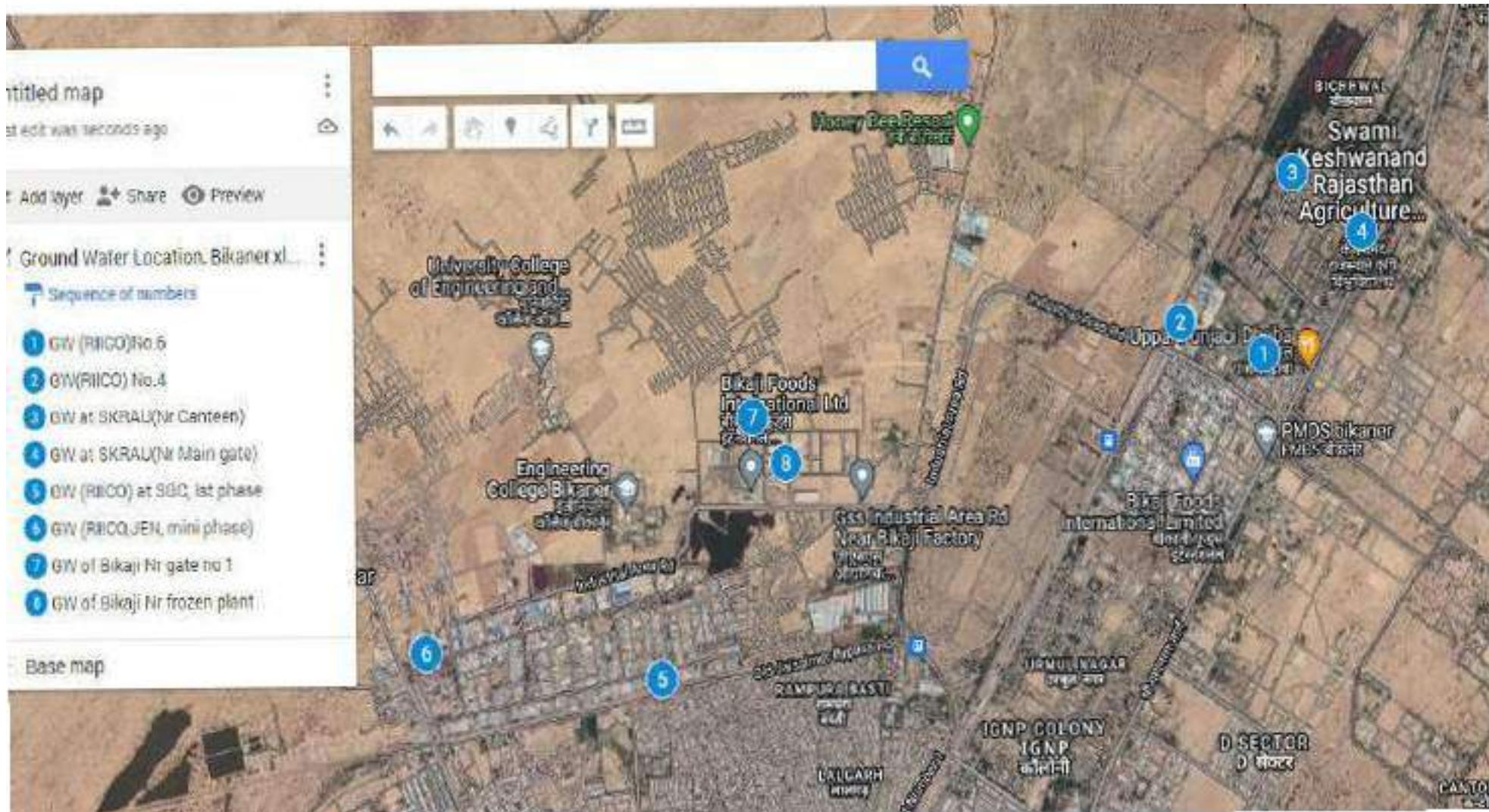
The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 03/09/2022

BOARD ANALYST

Rajasthan State Pollution Control Board

Google Map location of Ground Water Sampling Locations in and around Industrial Area, Bikaner



IS 10500 : 2012

भारतीय मानक
पीने का पानी — विशिष्टि
(दूसरा पुनरीक्षण)

Indian Standard
DRINKING WATER — SPECIFICATION
(*Second Revision*)

ICS 13.060.20

© BIS 2012

BUREAU OF INDIAN STANDARDS
MANAK BHAVAN, 9 BAHADUR SHAH ZAFAR MARG
NEW DELHI 110002

May 2012

Price Group 6

AMENDMENT NO. 1 JUNE 2015
TO
IS 10500 : 2012 DRINKING WATER — SPECIFICATION

(Second Revision)

[Page 2, Table 2, *Sl No. xi*], col 3] — Substitute '1.0' for '0.3'.

[Page 3, Table 3, *Sl No. x*], col 4] — Substitute 'No relaxation' for '0.05'.

(FAD 14)

Publication Unit, BIS, New Delhi, India

FOREWORD

This Indian Standard (Second Revision) was adopted by the Bureau of Indian Standards, after the draft finalized by the Drinking Water Sectional Committee had been approved by the Food and Agriculture Division Council.

This standard was originally published in 1983. A report prepared by the World Health Organization in cooperation with the World Bank showed that in 1975, some 1 230 million people were without safe water supplies. These appalling facts were central to the United Nations decision to declare an International Drinking Water Supply and Sanitation decade, beginning in 1981. Further, the VI Five-Year Plan of India had made a special provision for availability of safe drinking water for the masses. Therefore, the standard was formulated with the objective of assessing the quality of water resources, and to check the effectiveness of water treatment and supply by the concerned authorities.

The first revision was undertaken to take into account the up-to-date information available about the nature and effect of various contaminants as also the new techniques for identifying and determining their concentration. Based on experience gained additional requirements for alkalinity; aluminium and boron were incorporated and the permissible limits for dissolved solids, nitrate and pesticides residues modified.

As per the eleventh five year plan document of India (2007-12), there are about 2.17 lakh quality affected habitations in the country with more than half affected with excess iron, followed by fluoride, salinity, nitrate and arsenic in that order. Further, approximately, 10 million cases of diarrhoea, more than 7.2 lakh typhoid cases and 1.5 lakh viral hepatitis cases occur every year a majority of which are contributed by unclean water supply and poor sanitation. The eleventh five year plan document of India (2007-2012) recognizes dealing with the issue of water quality as a major challenge and aims at addressing water quality problems in all quality affected habitations with emphasis on community participation and awareness campaigns as well as on top most priority to water quality surveillance and monitoring by setting up of water quality testing laboratories strengthened with qualified manpower, equipments and chemicals.

The second revision was undertaken to upgrade the requirements of the standard and align with the internationally available specifications on drinking water. In this revision assistance has been derived from the following:

- a) EU Directives relating to the quality of water intended for human consumption (80/778/EEC) and Council Directive 98/83/EC.
- b) USEPA standard — National Primary Drinking Water Standard. EPA 816-F-02-013 dated July, 2002.
- c) WHO Guidelines for Drinking Water Quality. 3rd Edition Vol. 1 Recommendations, 2008.
- d) Manual on Water Supply and Treatment, third edition — revised and updated May 1999, Ministry of Urban Development, New Delhi.

This standard specifies the acceptable limits and the permissible limits in the absence of alternate source. It is recommended that the acceptable limit is to be implemented as values in excess of those mentioned under 'Acceptable' render the water not suitable. Such a value may, however, be tolerated in the absence of an alternative source. However, if the value exceeds the limits indicated under 'permissible limit in the absence of alternate source' in col 4 of Tables 1 to 4, the sources will have to be rejected.

Pesticide residues limits and test methods given in Table 5 are based on consumption pattern, persistence and available manufacturing data. The limits have been specified based on WHO guidelines, wherever available. In cases where WHO guidelines are not available, the standards available from other countries have been examined and incorporated, taking in view the Indian conditions.

In this revision, additional requirements for ammonia, chloramines, barium, molybdenum, silver, sulphide, nickel, polychlorinated biphenyls and trihalomethanes have been incorporated while the requirements for colour, turbidity, total hardness, free residual chlorine, iron, magnesium, mineral oil, boron, cadmium, total arsenic, lead, polynuclear aromatic hydrocarbons, pesticides and bacteriological requirements have been modified.

In this revision, requirement and test method for virological examination have been included. Further, requirements and test methods for cryptosporidium and giardia have also been specified.

Routine surveillance of drinking water supplies should be carried out by the relevant authorities to understand the risk of specific pathogens and to define proper control procedures. The WHO Guidelines for Drinking Water Quality, 3rd Edition, Vol. 1 may be referred for specific recommendations on using a water safety approach incorporating risk identification. Precautions/Care should be taken to prevent contamination of drinking water from chlorine resistant parasites such as cryptosporidium species and giardia.

Indian Standard

DRINKING WATER — SPECIFICATION

*(Second Revision)***1 SCOPE**

This standard prescribes the requirements and the methods of sampling and test for drinking water.

2 REFERENCES

The standards listed in Annex A contain provisions which through reference in this text, constitute provisions of this standard. At the time of publication, the editions indicated were valid. All standards are subject to revision and parties to agreements based on this standard are encouraged to investigate the possibility of applying the most recent editions of the standards indicated in Annex A.

3 TERMINOLOGY

For the purpose of this standard the following definition shall apply.

3.1 Drinking Water — Drinking water is water intended for human consumption for drinking and cooking purposes from any source. It includes water (treated or untreated) supplied by any means for human consumption.

4 REQUIREMENTS

Drinking water shall comply with the requirements given in Tables 1 to 4. The analysis of pesticide residues given in Table 3 shall be conducted by a recognized laboratory using internationally established test method meeting the residue limits as given in Table 5.

Drinking water shall also comply with bacteriological requirements (*see 4.1*), virological requirements (*see 4.2*) and biological requirements (*see 4.3*).

4.1 Bacteriological Requirements**4.1.1 Water in Distribution System**

Ideally, all samples taken from the distribution system including consumers' premises, should be free from coliform organisms and the following bacteriological quality of drinking water collected in the distribution system, as given in Table 6 is, therefore specified when tested in accordance with IS 1622.

4.2 Virological Requirements

4.2.1 Ideally, all samples taken from the distribution

Table 1 Organoleptic and Physical Parameters
(Foreword and Clause 4)

SI No.	Characteristic	Requirement (Acceptable Limit)	Permissible Limit in the Absence of Alternate Source	Method of Test, Ref to Part of IS 3025	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
i)	Colour, Hazen units, <i>Max</i>	5	15	Part 4	Extended to 15 only, if toxic substances are not suspected in absence of alternate sources
ii)	Odour	Agreeable	Agreeable	Part 5	a) Test cold and when heated b) Test at several dilutions
iii)	pH value	6.5-8.5	No relaxation	Part 11	—
iv)	Taste	Agreeable	Agreeable	Parts 7 and 8	Test to be conducted only after safety has been established
v)	Turbidity, NTU, <i>Max</i>	1	5	Part 10	—
vi)	Total dissolved solids, mg/l, <i>Max</i>	500	2 000	Part 16	—

NOTE — It is recommended that the acceptable limit is to be implemented. Values in excess of those mentioned under 'acceptable' render the water not suitable, but still may be tolerated in the absence of an alternative source but up to the limits indicated under 'permissible limit in the absence of alternate source' in col 4, above which the sources will have to be rejected.

Table 2 General Parameters Concerning Substances Undesirable in Excessive Amounts
(Foreword and Clause 4)

Sl No.	Characteristic	Requirement (Acceptable Limit)	Permissible Limit in the Absence of Alternate Source	Method of Test, Ref to	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
i)	Aluminium (as Al), mg/l, <i>Max</i>	0.03	0.2	IS 3025 (Part 55)	—
ii)	Ammonia (as total ammonia-N), mg/l, <i>Max</i>	0.5	No relaxation	IS 3025 (Part 34)	—
iii)	Anionic detergents (as MBAS) mg/l, <i>Max</i>	0.2	1.0	Annex K of IS 13428	—
iv)	Barium (as Ba), mg/l, <i>Max</i>	0.7	No relaxation	Annex F of IS 13428* or IS 15302	—
v)	Boron (as B), mg/l, <i>Max</i>	0.5	1.0	IS 3025 (Part 57)	—
vi)	Calcium (as Ca), mg/l, <i>Max</i>	75	200	IS 3025 (Part 40)	—
vii)	Chloramines (as Cl ₂), mg/l, <i>Max</i>	4.0	No relaxation	IS 3025 (Part 26)* or APHA 4500-Cl G	—
viii)	Chloride (as Cl), mg/l, <i>Max</i>	250	1 000	IS 3025 (Part 32)	—
ix)	Copper (as Cu), mg/l, <i>Max</i>	0.05	1.5	IS 3025 (Part 42)	—
x)	Fluoride (as F) mg/l, <i>Max</i>	1.0	1.5	IS 3025 (Part 60)	—
xi)	Free residual chlorine, mg/l, <i>Min</i>	0.2	1	IS 3025 (Part 26)	To be applicable only when water is chlorinated. Tested at consumer end. When protection against viral infection is required, it should be minimum 0.5 mg/l
xii)	Iron (as Fe), mg/l, <i>Max</i>	0.3	No relaxation	IS 3025 (Part 53)	Total concentration of manganese (as Mn) and iron (as Fe) shall not exceed 0.3 mg/l
xiii)	Magnesium (as Mg), mg/l, <i>Max</i>	30	100	IS 3025 (Part 46)	—
xiv)	Manganese (as Mn), mg/l, <i>Max</i>	0.1	0.3	IS 3025 (Part 59)	Total concentration of manganese (as Mn) and iron (as Fe) shall not exceed 0.3 mg/l
xv)	Mineral oil, mg/l, <i>Max</i>	0.5	No relaxation	Clause 6 of IS 3025 (Part 39) Infrared partition method	—
xvi)	Nitrate (as NO ₃), mg/l, <i>Max</i>	45	No relaxation	IS 3025 (Part 34)	—
xvii)	Phenolic compounds (as C ₆ H ₅ OH), mg/l, <i>Max</i>	0.001	0.002	IS 3025 (Part 43)	—
xviii)	Selenium (as Se), mg/l, <i>Max</i>	0.01	No relaxation	IS 3025 (Part 56) or IS 15303*	—
xix)	Silver (as Ag), mg/l, <i>Max</i>	0.1	No relaxation	Annex J of IS 13428	—
xx)	Sulphate (as SO ₄) mg/l, <i>Max</i>	200	400	IS 3025 (Part 24)	May be extended to 400 provided that Magnesium does not exceed 30
xxi)	Sulphide (as H ₂ S), mg/l, <i>Max</i>	0.05	No relaxation	IS 3025 (Part 29)	—
xxii)	Total alkalinity as calcium carbonate, mg/l, <i>Max</i>	200	600	IS 3025 (Part 23)	—
xxiii)	Total hardness (as CaCO ₃), mg/l, <i>Max</i>	200	600	IS 3025 (Part 21)	—
xxiv)	Zinc (as Zn), mg/l, <i>Max</i>	5	15	IS 3025 (Part 49)	—

NOTES

1 In case of dispute, the method indicated by '*' shall be the referee method.

2 It is recommended that the acceptable limit is to be implemented. Values in excess of those mentioned under 'acceptable' render the water not suitable, but still may be tolerated in the absence of an alternative source but up to the limits indicated under 'permissible limit in the absence of alternate source' in col 4, above which the sources will have to be rejected.

Table 3 Parameters Concerning Toxic Substances
(Foreword and Clause 4)

SI No.	Characteristic	Requirement (Acceptable Limit)	Permissible Limit in the Absence of Alternate Source	Method of Test, Ref to	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
i)	Cadmium (as Cd), mg/l, <i>Max</i>	0.003	No relaxation	IS 3025 (Part 41)	—
ii)	Cyanide (as CN), mg/l, <i>Max</i>	0.05	No relaxation	IS 3025 (Part 27)	—
iii)	Lead (as Pb), mg/l, <i>Max</i>	0.01	No relaxation	IS 3025 (Part 47)	—
iv)	Mercury (as Hg), mg/l, <i>Max</i>	0.001	No relaxation	IS 3025 (Part 48)/ Mercury analyser	—
v)	Molybdenum (as Mo), mg/l, <i>Max</i>	0.07	No relaxation	IS 3025 (Part 2)	—
vi)	Nickel (as Ni), mg/l, <i>Max</i>	0.02	No relaxation	IS 3025 (Part 54)	—
vii)	Pesticides, µg/l, <i>Max</i>	See Table 5	No relaxation	See Table 5	—
viii)	Polychlorinated biphenyls, mg/l, <i>Max</i>	0.000 5	No relaxation	ASTM 5175*	—
ix)	Polynuclear aromatic hydrocarbons (as PAH), mg/l, <i>Max</i>	0.000 1	No relaxation	APHA 6440	or APHA 6630 —
x)	Total arsenic (as As), mg/l, <i>Max</i>	0.01	0.05	IS 3025 (Part 37)	—
xi)	Total chromium (as Cr), mg/l, <i>Max</i>	0.05	No relaxation	IS 3025 (Part 52)	—
xii)	Trihalomethanes:				
a)	Bromoform, mg/l, <i>Max</i>	0.1	No relaxation	ASTM D 3973-85* or APHA 6232	—
b)	Dibromochloromethane, mg/l, <i>Max</i>	0.1	No relaxation	ASTM D 3973-85* or APHA 6232	—
c)	Bromodichloromethane, mg/l, <i>Max</i>	0.06	No relaxation	ASTM D 3973-85* or APHA 6232	—
d)	Chloroform, mg/l, <i>Max</i>	0.2	No relaxation	ASTM D 3973-85* or APHA 6232	—

NOTES

1 In case of dispute, the method indicated by '*' shall be the referee method.

2 It is recommended that the acceptable limit is to be implemented. Values in excess of those mentioned under 'acceptable' render the water not suitable, but still may be tolerated in the absence of an alternative source but up to the limits indicated under 'permissible limit in the absence of alternate source' in col 4, above which the sources will have to be rejected.

Table 4 Parameters Concerning Radioactive Substances
(Foreword and Clause 4)

SI No.	Characteristic	Requirement (Acceptable Limit)	Permissible Limit in the Absence of Alternate Source	Method of Test, Ref to Part of IS 14194	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
i)	Radioactive materials:				
a)	Alpha emitters Bq/l, <i>Max</i>	0.1	No relaxation	Part 2	—
b)	Beta emitters Bq/l, <i>Max</i>	1.0	No relaxation	Part 1	—

NOTE — It is recommended that the acceptable limit is to be implemented. Values in excess of those mentioned under 'acceptable' render the water not suitable, but still may be tolerated in the absence of an alternative source but up to the limits indicated under 'permissible limit in the absence of alternate source' in col 4, above which the sources will have to be rejected.

Table 5 Pesticide Residues Limits and Test Method
(Foreword and Table 3)

Sl No.	Pesticide	Limit µg/l	Method of Test, Ref to	
			USEPA (4)	AOAC/ ISO (5)
(1)	(2)	(3)		
i)	Alachlor	20	525.2, 507	—
ii)	Atrazine	2	525.2, 8141 A	—
iii)	Aldrin/ Dieldrin	0.03	508	—
iv)	Alpha HCH	0.01	508	—
v)	Beta HCH	0.04	508	—
vi)	Butachlor	125	525.2, 8141 A	—
vii)	Chlorpyrifos	30	525.2, 8141 A	—
viii)	Delta HCH	0.04	508	—
ix)	2,4- Dichlorophenoxyacetic acid	30	515.1	—
x)	DDT (<i>o, p</i> and <i>p, p</i> – Isomers of DDT, DDE and DDD)	1	508	AOAC 990.06
xi)	Endosulfan (alpha, beta, and sulphate)	0.4	508	AOAC 990.06
xii)	Ethion	3	1657 A	—
xiii)	Gamma — HCH (Lindane)	2	508	AOAC 990.06
xiv)	Isoproturon	9	532	—
xv)	Malathion	190	8141 A	—
xvi)	Methyl parathion	0.3	8141 A	ISO 10695
xvii)	Monocrotophos	1	8141 A	—
xviii)	Phorate	2	8141 A	—

NOTE — Test methods are for guidance and reference for testing laboratory. In case of two methods, USEPA method shall be the reference method.

Table 6 Bacteriological Quality of Drinking Water¹⁾
(Clause 4.1.1)

Sl No.	Organisms	Requirements
(1)	(2)	(3)
i)	<i>All water intended for drinking:</i>	
a)	<i>E. coli</i> or thermotolerant coliform bacteria ^{2), 3)}	Shall not be detectable in any 100 ml sample
ii)	<i>Treated water entering the distribution system:</i>	
a)	<i>E. coli</i> or thermotolerant coliform bacteria ²⁾	Shall not be detectable in any 100 ml sample
b)	Total coliform bacteria	Shall not be detectable in any 100 ml sample
iii)	<i>Treated water in the distribution system:</i>	
a)	<i>E. coli</i> or thermotolerant coliform bacteria	Shall not be detectable in any 100 ml sample
b)	Total coliform bacteria	Shall not be detectable in any 100 ml sample

¹⁾Immediate investigative action shall be taken if either *E.coli* or total coliform bacteria are detected. The minimum action in the case of total coliform bacteria is repeat sampling; if these bacteria are detected in the repeat sample, the cause shall be determined by immediate further investigation.

²⁾Although, *E. coli* is the more precise indicator of faecal pollution, the count of thermotolerant coliform bacteria is an acceptable alternative. If necessary, proper confirmatory tests shall be carried out. Total coliform bacteria are not acceptable indicators of the sanitary quality of rural water supplies, particularly in tropical areas where many bacteria of no sanitary significance occur in almost all untreated supplies.

³⁾It is recognized that, in the great majority of rural water supplies in developing countries, faecal contamination is widespread. Under these conditions, the national surveillance agency should set medium-term targets for progressive improvement of water supplies.

system including consumers' premises, should be free from virus.

4.2.2 None of the generally accepted sewage treatment methods yield virus-free effluent. Although a number of investigators have found activated sludge treatment to be superior to trickling filters from this point of view, it seems possible that chemical precipitation methods will prove to be the most effective.

4.2.3 Virus can be isolated from raw water and from springs, enterovirus, reovirus, and adenovirus have been found in water, the first named being the most resistant to chlorination. If enterovirus are absent from chlorinated water, it can be assumed that the water is safe to drink. Some uncertainty still remains about the virus of infectious hepatitis, since it has not so far been isolated but in view of the morphology and resistance of enterovirus it is likely that, if they have been inactivated hepatitis virus will have been inactivated also.

4.2.4 An exponential relationship exists between the rate of virus inactivation and the redox potential. A redox potential of 650 mV (measured between platinum and calomel electrodes) will cause almost instantaneous inactivation of even high concentrations of virus. Such a potential can be obtained with even a low concentration of free chlorine, but only with an extremely high concentration of combined chlorine. This oxidative inactivation may be achieved with a number of other oxidants also, for example, iodine, ozone and potassium permanganate, but the effect of the oxidants will always be counteracted, if reducing components, which are mainly organic, are present. As a consequence, the sensitivity of virus towards disinfectants will depend on the *milieu* just as much as on the particular disinfectant used.

4.2.5 Viruses are generally resistant to disinfectants as well as get protected on account of presence of particulate and organic matter in water. Because the difference between the resistance of coliform organisms and of virus to disinfection by oxidants increases with increasing concentration of reducing components, for example, organic matter, it cannot be assumed that the absence of available coliform organisms implies freedom from active virus under circumstances where a free chlorine residual cannot be maintained. Sedimentation and slow sand filtration in themselves may contribute to the removal of virus from water.

4.2.6 In practice, >0.5 mg/l of free chlorine for 1 h is sufficient to inactivate virus, even in water that was originally polluted provided the water is free from particulates and organic matter.

4.2.7 MS2 phage are indicator of viral contamination in drinking water. MS2 phage shall be absent in 1 litre of water when tested in accordance with USEPA method 1602. If MS2 phage are detected in the drinking water, virological examination shall be done by the Polymerase Chain Reaction (PCR) method for virological examination as given in Annex B. USEPA method in Manual of Method for Virology Chapter 16, June 2001 shall be the alternate method. If viruses are detected, the cause shall be determined by immediate further investigation.

4.3 Biological Requirements

4.3.1 Ideally, all samples taken including consumers premises should be free from biological organisms. Biological examination is of value in determining the causes of objectionable tastes and odours in water and controlling remedial treatments, in helping to interpret the results of various chemical analysis, and in explaining the causes of clogging in distribution pipes and filters. In some instances, it may be of use in demonstrating that water from one source has been mixed with that from another.

4.3.2 The biological qualities of water are of greater importance when the supply has not undergone the conventional flocculation and filtration processes, since increased growth of methane-utilizing bacteria on biological slimes in pipes may then be expected, and the development of bryozoal growths such as *Plumatella* may cause operational difficulties.

4.3.3 Some of the animalcules found in water mains may be free-living in the water, but others such as *Dreissena* and *Asellus* are more or less firmly attached to the inside of the mains. Although these animalcules are not themselves pathogenic, they may harbour pathogenic organisms or virus in their intestines, thus protecting these pathogens from destruction by chlorine.

4.3.4 Chlorination, at the dosages normally employed in waterworks, is ineffective against certain parasites, including amoebic cysts; they can be excluded only by effective filtration or by higher chlorine doses than can be tolerated without subsequent dechlorination. *Amoebiasis* can be conveyed by water completely free from enteric bacteria; microscopic examination after concentration is, therefore, the only safe method of identification.

4.3.5 Strict precautions against back-siphonage and cross-connections are required, if amoebic cysts are found in a distribution system containing tested water.

4.3.6 The *cercariae of schistosomiasis* can be detected by similar microscopic examination, but there is, in

IS 10500 : 2012

any case, no evidence to suggest that this disease is normally spread through piped water supplies.

4.3.7 The cyclops vector of the embryos of *Dracunculus medinensis* which causes dracontiasis or Guinea-worm disease can be found in open wells in a number of tropical areas. They are identifiable by microscopic examination. Such well supplies are frequently used untreated, but the parasite can be relatively easily excluded by simple physical improvements in the form of curbs, drainage, and apron surrounds and other measures which prevent physical contact with the water source.

4.3.8 Cryptosporidium shall be absent in 10 liter of water when tested in accordance with USEPA method 1622 or USEPA method 1623* or ISO 15553 : 2006.

4.3.9 Giardia shall be absent in 10 liter of water when tested in accordance with USEPA method 1623* or ISO 15553 : 2006.

4.3.10 The drinking water shall be free from microscopic organisms such as algae, zooplanktons, flagellates, parasites and toxin producing organisms. An illustrative (and not exhaustive) list is given in Annex C for guidance.

NOTE — In case of dispute, the method indicated by ‘*’ in **4.3.8** and **4.3.9** shall be referee method.

5 SAMPLING

Representative samples of water shall be drawn as prescribed in IS 1622 and IS 3025 (Part 1).

ANNEX A

(Clause 2)

LIST OF REFERRED INDIAN STANDARDS

<i>IS No.</i>	<i>Title</i>	<i>IS No.</i>	<i>Title</i>
1622 : 1981	Methods of sampling and microbiological examination of water (<i>first revision</i>)	(Part 41) : 1992	Cadmium (<i>first revision</i>)
		(Part 42) : 1992	Copper (<i>first revision</i>)
		(Part 43) : 1992	Phenols (<i>first revision</i>)
3025	Methods of sampling and test (physical and chemical) for water and waste water:	(Part 46) : 1994	Magnesium
(Part 1) : 1987	Sampling (<i>first revision</i>)	(Part 47) : 1994	Lead
(Part 2) : 2002	Determination of 33 elements by inductively coupled plasma atomic emission spectroscopy	(Part 48) : 1994	Mercury
(Part 4) : 1983	Colour (<i>first revision</i>)	(Part 49) : 1994	Zinc
(Part 5) : 1983	Odour (<i>first revision</i>)	(Part 52) : 2003	Chromium
(Part 7) : 1984	Taste threshold (<i>first revision</i>)	(Part 53) : 2003	Iron
(Part 8) : 1984	Tasting rate (<i>first revision</i>)	(Part 54) : 2003	Nickel
(Part 10) : 1984	Turbidity (<i>first revision</i>)	(Part 55) : 2003	Aluminium
(Part 11) : 1983	pH value (<i>first revision</i>)	(Part 56) : 2003	Selenium
(Part 16) : 1984	Filterable residue (total dissolved solids) (<i>first revision</i>)	(Part 57) : 2005	Boron
(Part 21) : 1983	Total hardness (<i>first revision</i>)	(Part 59) : 2006	Manganese
(Part 23) : 1983	Alkalinity (<i>first revision</i>)	(Part 60) : 2008	Fluoride
(Part 24) : 1986	Sulphates (<i>first revision</i>)	13428 : 2003	Packaged natural mineral water — Specification (<i>first revision</i>)
(Part 26) : 1986	Chlorine residual (<i>first revision</i>)	14194	Radionuclides in environmental samples — Method of estimation:
(Part 27) : 1986	Cyanide (<i>first revision</i>)	(Part 1) : 1994	Gross beta activity measurement
(Part 29) : 1986	Sulphide (<i>first revision</i>)	(Part 2) : 1994	Gross alpha activity measurement
(Part 32) : 1988	Chloride (<i>first revision</i>)	15302 : 2002	Determination of aluminium and barium in water by direct nitrous oxide-acetylene flame atomic absorption spectrometry
(Part 34) : 1988	Nitrogen (<i>first revision</i>)	15303 : 2002	Determination of antimony, iron and selenium in water by electrothermal atomic absorption spectrometry
(Part 37) : 1988	Arsenic (<i>first revision</i>)		
(Part 39) : 1989	Oil and grease		
(Part 40) : 1991	Calcium		

ANNEX B (Clause 4.2.7)

POLYMERASE CHAIN REACTION (PCR) METHOD

B-1 GENERAL

The method involves the concentration of viruses from 100 litre of drinking water to 1 ml by membrane filter technique. The concentrate is subjected to amplification using polymerase chain reaction (PCR) and primers based on highly conserved regions of viral genomes. This method can detect as low as 10 genome copies. Stringent precautions are needed to avoid contamination with amplified DNA products leading to false positive reactions. Detection of hepatitis A virus (HAV) RNA and enterovirus (EV) RNA is considered as an indication of presence of viruses in water. Steps involved include concentration of water, RNA extraction, complementary DNA (cDNA) synthesis and PCR.

B-2 CONCENTRATION OF DRINKING WATER

B-2.1 Apparatus

B-2.1.1 Pressure Pump

B-2.1.2 Membrane Filter Assembly with 144 mm Diameter with Tripod Stand

B-2.1.3 Pressure Vessel (50 litre capacity) with Pressure Gauge

B-2.1.4 Inter-connecting Pressure Tubes

B-2.2 Reagents

Autoclaved double distilled water shall be used for the preparation of reagents/buffers in this study.

B-2.2.1 Aluminium Chloride

B-2.2.2 HCl/NaOH Urea (Extra Pure)

B-2.2.3 Disodium Hydrogen Phosphate ($\text{Na}_2\text{HPO}_4 \cdot 2\text{H}_2\text{O}$) — 0.2 M, filter sterilized.

B-2.2.4 Sodium Dihydrogen Phosphate ($\text{NaH}_2\text{PO}_4 \cdot 2\text{H}_2\text{O}$) — 0.2 M, filter sterilized.

B-2.2.5 Citric Acid — 0.1 M, filter sterilized.

B-2.2.6 L-Arginine — 0.5 M, filter sterilized.

B-2.2.7 Urea-Arginine Phosphate Buffer (U-APB) — Mix 4.5 g of urea with 2 ml of 0.2 M NaH_2PO_4 and 2 ml of 0.5 M L-Arginine and make up the volume to 50 ml with sterile distilled water. The pH of the eluent shall be 9.0.

B-2.2.8 Magnesium Chloride (MgCl_2) — 1 M.

B-2.2.9 McII Vaines Buffer (pH 5.0) — Mix 9.7 ml of

0.1 M citric acid with 10.3 ml of 0.2 M $\text{Na}_2\text{HPO}_4 \cdot 2\text{H}_2\text{O}$ under sterile conditions.

B-2.3 Procedure

Filter 100 litre of drinking water sample through membrane filter assembly using either positively charged membrane of 144 mm diameter or 0.22 micron diameter pore size nitrocellulose membrane. For positively charged membrane the test water pH need not be adjusted. But for the 0.22 micron nitrocellulose membrane adjust the pH to 3.5 after adding the aluminium chloride as a coagulant to a final concentration of 0.000 5 M.

At lower pH pass the water through the membrane. The flow rate shall be 40 litre/h approximately. After the completion of the filtration, elute the adsorbed particles using 100 ml of urea-arginine phosphate buffer (U-APB). Precipitate the suspended particles using 1 ml of magnesium chloride (1 M). Dissolve the resultant precipitate centrifuged out of the sample in 800-1.0 ml of McII vaines buffer. The processed sample can be stored at refrigerator until required.

B-3 RNA EXTRACTION

B-3.1 Apparatus

B-3.1.1 Cooling Centrifuge

B-3.1.2 Deep Freezer (-20°C)

B-3.1.3 Vortex Mixer

B-3.1.4 Pipette Man

B-3.2 Reagents

B-3.2.1 Cetyl Trimethyl Ammonium Bromide (CTAB) Buffer

CTAB	:	1 percent
Sodium Dodecyl Sulphate (SDS)	:	1 percent
EDTA	:	20 mM
Sodium Chloride	:	1 M

B-3.2.2 Phenol, Chloroform and Isoamylalcohol in the ratio of 25:24:1 (PCI)

B-3.2.3 Ethanol

B-3.2.4 TE Buffer (pH 8.0)

Tris base	:	1 M
EDTA	:	0.5 M

B-3.2.5 Sodium Acetate — 3 M.

B-3.3 Procedure

Treat 300 µl of concentrated water sample with equal volume of CTAB and 1/10th volume of PCI. Vortex and centrifuge at 5 000 × g for 30 min at 4°C. Add 1/10th volume of 3 M sodium acetate and double the volume of cold ethanol to the aqueous layer. Keep the mixture at either at –20°C for overnight or in liquid nitrogen for 2-5 min. Centrifuge at 10 000 × g, for 30 min at 4°C. Discard the supernatant and air dry the pellet and dissolve it in 20 µl TE buffer.

B-4 COMPLEMENTARY DNA (cDNA) SYNTHESIS

B-4.1 Apparatus

B-4.1.1 PCR Machine

B-4.1.2 Deep Freezer (–20°C)

B-4.2 Reagents

B-4.2.1 cDNA Synthesis Kit

B-4.3 Procedure

Suspend the extracted RNA in 20 µl of cDNA reaction mixture, which consists of 4 µl of 5X reverse transcriptase reaction buffer [250 mM TRIS–HCl (pH 8.5), 40 mM KCl, 150 mM MgCl₂, 5 mM dithiothreitol (DTT)], 0.5 µl of 10 mM deoxynucleotide phosphate (dNTP), 2 µl of hexa nucleotide mixture, 1 µl of 25 U of Maloney Murine Leukaemia Virus (M-MuLV) reverse transcriptase, 0.5 µl of 20 U of human placental RNase inhibitor. Heat the reaction mixture to 95°C for 5 min and rapidly chill on ice, this is followed by the addition of 1 µl (25 U/µl) of M-MuLV reverse transcriptase. Incubate the reaction mixture as given by the manufacturer of the kit and quickly chill the reaction tube on ice.

B-5 PCR AMPLIFICATION

B-5.1 Apparatus

B-5.1.1 PCR Machine

B-5.1.2 Deep Freezer (–20°C)

B-5.1.3 Micropipette

B-5.2 Reagents

B-5.2.1 Primers for EV and HAV

EV	sense primer, 5' — TCC TCC GGC CCC TGA ATG CG — 3'
	antisense primer, 5' — ATT GTC ACC ATA AGC AGC CA — 3'
HAV	sense primer, 5' — GTTTT GCTCC TCTTT ATCAT GCTAT G-3'

antisense primer, 5' — GGAAA TGTCT CAGGT ACTTT CTTTG-3'

B-5.2.2 PCR Master Mix

B-5.2.3 Mineral Oil

B-5.3 Procedure

B-5.3.1 PCR Amplification for Hepatitis A Virus (HAV)

In 5 µl of cDNA, add 95 µl of a PCR Master Mix (10 mM TRIS–HCl (pH 8.3), 50 mM KCl, 2.5 mM MgCl₂, 0.01 percent gelatin (1× PCR buffer), 200 µM of each dNTP, 1.5 U of *Thermus aquaticus* polymerase). Add 25 pico moles of sense and antisense oligonucleotide primers of HAV and overlay with mineral oil. Appropriate positive and negative controls shall be included with each run. Set the following reaction at thermo cycler:

Denaturation at 94°C for 2 min	}	35 cycles
Denaturation for 1.0 min at 94°C		
Annealing for 1.0 min at 57°C		
Extension for 1.3 min at 72°C		
Final extension at 72°C for 7 min.		

B-5.3.2 PCR Amplification for Enterovirus (EV)

In 5 µl of cDNA, add 95 µl of a PCR Master Mix (10 mM TRIS–HCl (pH 8.3), 50 mM KCl, 2.5 mM MgCl₂, 0.01 percent gelatin (1X PCR buffer), 200 µM of each dNTP, 1.5 U of *Thermus aquaticus* polymerase). Add 25 pico moles of sense and antisense oligonucleotide primers of EV and overlay with mineral oil. Appropriate positive and negative controls shall be included with each run. Set the following reaction at thermo cycler:

Denaturation at 94°C for 2 min	}	35 cycles
Denaturation for 1.0 min at 94°C		
Annealing for 1.0 min at 42°C		
Extension for 2.0 min at 72°C		
Final extension at 72°C for 7 min.		

B-6 AGAROSE GEL ELECTROPHORESIS

B-6.1 Apparatus

B-6.1.1 Micropipette

B-6.1.2 Electrophoresis Apparatus

B-6.1.3 Gel Documentation System

B-6.2 Reagents

B-6.2.1 Running Buffer — 50X TAE buffer

Tris base/Tris buffer : 121.00 g

Glacial acetic acid	: 28.55 ml
0.5 M EDTA	: 50.00 ml
Distilled water	: 300.45 ml
(autoclaved)	

Make the final volume upto 1 000 ml with deionised distilled water, sterilize and store at 4°C. The final concentration for the preparation of agarose gel and to run the gel shall be 1X.

B-6.2.2 Tracking Dye — 6X bromophenol blue.

B-6.2.3 Ethidium Bromide — 0.5 µg/ml.

B-6.3 Procedure

Run the PCR amplified product of EV and HAV on 1.5 percent agarose gel using 1X TAE buffer. Load 10 µl of amplified product after mixing it with 1 µl 10X loading dye. Run the molecular weight marker along with the samples. Run the electrophoresis at 100 V for 30 min. Stain the gel with ethidium bromide (0.5 µl/ml) for 20 min. Wash it with distilled water and view under UV transilluminator and photograph the gel to analyse the band pattern. EV gives the band as 155 base pair and the HAV gives band as 225 base pair.

ANNEX C (Clause 4.3.10)

ILLUSTRATIVE LIST OF MICROSCOPIC ORGANISMS PRESENT IN WATER

<i>Sl No.</i>	<i>Classification of Microscopic Organism</i>	<i>Group and Name of the Organism</i>	<i>Habitat</i>	<i>Effect of the Organisms and Significance</i>
(1)	(2)	(3)	(4)	(5)
i)	Algae	a) Chlorophyceae:		
		1) <i>Species of</i> Coelastrum, Gomphospherium, Micractinium, Mougeotia, Oocystis, Euastrum, Scenedesmus, Actinastrum, Gonium, Eudorina Pandorina, Pediastrum, Zygnema, Chlamydomonas, Careteria, Chlorella, Chroococcus, Spirogyra, Tetraedron, Chlorogonium, Stigeoclonium	Polluted water, impounded sources	Impart colouration
		2) <i>Species of</i> Pandorina, Volvox, Gomphospherium, Staurastrum, Hydrodictyon, Nitella	Polluted waters	Produce taste and odour
		3) <i>Species of</i> Rhizoclonium, Cladotrix, Ankistrodesmus, Ulothrix, Micrasterias, Chromulina	Clean water	Indicate clean condition
		4) <i>Species of</i> Chlorella, Tribonema, Clostrium, Spirogyra, Palmella	Polluted waters, impounded sources	Clog filters and create impounded difficulties
		b) Cyanophyceae:		
		1) <i>Species of</i> Anacystis and Cylindrospermum	Polluted waters	Cause water bloom and impart colour
		2) <i>Species of</i> Anabena, Phormidium, Lyngbya, Arthrospira, Oscillatoria	Polluted waters	Impart colour
		3) <i>Species of</i> Anabena, Anacystis, Aphanizomenon	Polluted waters, impounded sources	Produce taste and odour
		4) <i>Species of</i> Anacystis, Anabena, Coelospherium, Cleotrichina, Aphanizomenon	Polluted waters	Toxin producing
		5) <i>Species of</i> Anacystis, Rivularia, Oscillatoria, Anabena	Polluted waters	Clog filters

<i>Sl No.</i>	<i>Classification of Microscopic Organism</i>	<i>Group and Name of the Organism</i>	<i>Habitat</i>	<i>Effect of the Organisms and Significance</i>
(1)	(2)	(3)	(4)	(5)
		6) <i>Species of Rivularia</i>	Calcareous waters and also rocks	Bores rocks and calcareous strata and causes matted growth
		7) <i>Species of Lemanea</i>	Agmenellum, Microcoleus, Clean waters	Indicators of purification
	c) Diatoms (Bacillareophyceae):			
		1) <i>Species of Stauroneis</i>	Fragillaria, Stephanodiscus, —	Cause discoloration
		2) <i>Species of Asterionella</i>	Tabellaria	Taste and odour producing clog filters
		3) <i>Species of Synedra and Fragillavia</i>	Hill streams high altitude, torrential and temperate waters	Taste and odour producing
		4) <i>Species of Nitzchia, Gomphonema</i>	Polluted waters	Cause discoloration
		5) <i>Species of Cymbela, Synedra, Melosira, Navicula, Cyclotella, Fragillaria, Diatoma, Pleurosigma</i>	Moderately polluted waters	Clog filters and cause operational difficulties
		6) <i>Species of Pinnularia, Cyclotella, Meridion, Cocconeis</i>	Rivers and streams impounded sources	Indicators of purification
	d) Xanthophyceae:			
		<i>Species of Botryococcus</i>	Surinella, Clean waters	Produces coloration
ii) Zooplankton	a) Protozoa:			
		1) Amoeba, Giardia, Lamblia, Arcella, Diffflugia, Actinophrys	Hill streams, high altitude and temperate waters	Pollution indicators
		2) Endamoeba, Histolytica	Polluted waters	Parasitic and pathogenic
	b) Ciliates:			
		Paramoecium, Vorticella, Carchesium, Stentor, Colpidium, Coleps, Euplotes, Colopoda, Bodo	Sewage and activated sludge	Bacteria eaters
	c) Crustacea:			
		1) Bosmina, Daphnia	Highly polluted waters, sewage and activated sludge	Indicators of pollution
		2) Cyclops	Stagnant polluted waters	Carrier host of guinea worm
iii) Rotifers	a) Rotifers:			
		Anurea, Rotaria, Philodina	Step wells in tropical climate	Feed on algae
	b) Flagellates:			
		1) Ceratium, Glenodinium, Dinobryon	Polluted and Algae laden waters	Impart colour and fishy taste
		2) Euglena, Phacus	Rocky strata, iron bearing and acidic waters	Impart colour
			Polluted waters	

<i>Sl No.</i>	<i>Classification of Microscopic Organism</i>	<i>Group and Name of the Organism</i>	<i>Habitat</i>	<i>Effect of the Organisms and Significance</i>
(1)	(2)	(3)	(4)	(5)
iv)	Miscellaneous Organisms	a) Sponges, Hydra	Fresh water	Clog filters and affect purification systems
		b) Tubifex, Eristalls, Chironomids	Highly polluted waters, sewage and activated sludge and bottom deposits	Clog filters and render water unaesthetic
		c) Plumatella	Polluted waters	Produces biological slimes and causes filter operational difficulties
		c) Dreissena, Asellus	Polluted waters	Harbour pathogenic organisms

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MEMORANDUM & ARTICLES

OF

ASSOCIATION

OF

KARNI BIKANER WATER ENVIRO FOUNDATION



GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

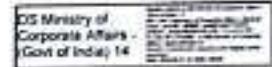
Certificate of Incorporation

[Pursuant to sub-section (2) of section 7 of the Companies Act, 2013 and rule 8 the Companies (Incorporation) Rules, 2014]

I hereby certify that KARNI BIKANER WATER ENVIRO FOUNDATION is incorporated on this Twelfth day of September Two thousand sixteen under the Companies Act, 2013 and that the company is limited by shares.

The CIN of the company is U41000RJ2016NPL055949.

Given under my hand at Manesar this Twelfth day of September Two thousand sixteen .



MANGAL RAM MEENA
Deputy Registrar of Companies
Central Registration Centre
For and on behalf of the Jurisdictional Registrar of Companies

Mailing Address as per record available in Registrar of Companies office:

KARNI BIKANER WATER ENVIRO FOUNDATION

C/O KARNI INDUSTRIES ASSOCIATION, KARNI IND AREA, BIKANER,
Bikaner, Rajasthan, India. 334001



FORM —INC-13
MEMORANDUM OF ASSOCIATION
OF
KARNI BIKANER WATER ENVIRO FOUNDATION
(SECTION 8 COMPANY)
(PURSUANT TO RULE 19(2) THE COMPANIES
(INCORPORATION AND INCIDENTAL) RULES, 2014)

1. The Name of the company is "KARNI BIKANER WATER ENVIRO FOUNDATION"
2. The Registered office of the company will be situated in the STATE OF RAJASTHAN.
3. The objects for which the company is established are:-
 1. To carry on the work/activities by way of setting up of a special purpose vehicle (SPV) having complete operational autonomy for establishing, running and maintaining common effluent treatment plant(s) (CETPs), effluent treatment plant(s) (ETPs), sewage treatment plant(s) (STPs), ultra-filtration plants, effluent treatment plants solar/mechanical/ electrical or other technical upgraded evaporation plants and installation of reverse osmosis (RO) plants for industrial as well as domestic use with all other necessary equipments and accessories for treating, neutralizing the effluents and hazardous waste and recycling, resale of treated water and such other methods, ways, processes and programs for recycling of the discharged water for effective reuse to facilitate the local industry to become eco friendly and globally competitive using environmental friendly processing standards and upgraded technology and facilitate all kind of support for the up gradation of existing as well as proposed facilities/plants specifically in the area of water and waste water managements also to promote research and development for a cleaner technology in the turnkey projects, technical assistance, onsite services in relation to effluent treatment plant(s) installation and management and to provide waste water management and implement and execute project(s) for reclamation, rehabilitation and remediation of degraded lands and restoration of damaged environment and carrying on activity of developing the forest, grassland, fodder resources, crops, greenbelt, and providing vegetative covers on degraded land with no profit no loss motive, and for the benefit of the industries in industrial estate of Karni Industrial Estate, BIKANER, Rajasthan industry members and the doing of all such other lawful things as considered necessary for the furtherance of the above objects. **None of the object of the company will carried out on commercial basis. Provided that the company shall not support with its funds, or endeavour to impose on, or procure to be observed by its members or others, any regulation or restriction which, as an object of the company, would make it a trade union.**
4. The objects of the company extend to the State of RAJASTHAN in Particular & whole of India in General.
5.
 - I The profits, if any, or other income and property of the company, whensoever derived, shall be applied solely for the promotion of its objects as set forth in this Memorandum.
 - II. **No portion of the profits, other income or property aforesaid shall be paid or transferred, directly or indirectly, by way of dividend, bonus or otherwise by way of profit, to persons who, at any time are, or have been members of the company or to any one or more of them or to any person claiming through any one or more of them.**
 - III. No remuneration, or other benefit in money or moneys worth shall be given by the company to any of its members, whether officers or servants of the company or not,

- except payment of out of pocket expenses, or reasonable and proper rent on premises let to the company.
- IV. Nothing in this clause shall prevent the payment by the company in good faith of prudent remuneration to any of its officers or servants (not beings members) or to any other person (not being a member), in return for any services actually rendered to the company.
- V. Nothing in clauses (iii) and (iv) shall prevent the payment by the Company in good faith of prudent remuneration to any of its members in return for any services, (not being services of a kind which are required to be rendered by a member), actually rendered to the Company
6. No alteration shall be made to this Memorandum of Association or to the Articles of Association of the company which are for the time being in force, unless the alteration has been previously submitted to and approved by the Registrar.
7. The liability of the Members is Limited.
8. The Authorised Share capital of the company is Rs. 50,00,000. (Rupees Fifty Lakhs only) only divided into 1 5,00,000 (Five lakh) equity Shares of Rs. 10/- each
9. (1) True accounts shall be kept of all sums of money received and expended by the company and the matters in respect of which such receipts and expenditure take place, and of the property, credits and liabilities of the company and subject to any reasonable restrictions as to the time and manner of inspecting the same that may be imposed in accordance with the regulations of the company for the time being in force, the accounts shall be open to the inspection of the members.
- (2) Once at least in every year, the accounts of the company shall be examined and the correctness of the balance-sheet and the income and expenditure account ascertained by one or more properly qualified auditor or auditors.
10. If upon a winding up or dissolution of the company, there remains, after the satisfaction of all the debts and liabilities, any property whatsoever, the same shall not be distributed amongst the members of the company but shall be given or transferred to such other company having objects similar to the objects of this company, subject to such conditions as the Tribunal may impose, or may be sold and proceeds thereof credited to the Rehabilitation and Insolvency Fund formed under section 269 of the Act.
11. The Company can be amalgamated only with another company registered under Section 8 of the Act and having similar objects.

We the several persons, whose names and addresses are subscribed are desirous of being formed into a Company not in profit, pursuance of this Memorandum of Association and we respectively agree to take the number of shares in the Capital of the Company set opposite to our respective names:-

Sl. No.	Names, Addresses, descriptions and Occupations of Subscribers	No. of Shares taken by each Subscriber	Signature of subscriber	Signature, Names, Addresses, Descriptions and Occupations of witnesses
1.	 <p>For And on Behalf of ML Wollen Industries Mool Chand Rathi S/o Madan Lal B 11, Javahar Nagar, Dudi Petrol Pump Ke Pass, Bikaner, Rajasthan 334004 [Partner]</p>	15,000 (Fifteen thousand)	Sd/-	<p>I, witness to subscribers who have subscribed and signed in my presence on 03/08/2016, BIKANER Further, I have verified their identity details (ID) for their identification and satisfied myself of their identification particulars as filled in</p> <p>Sd/- (REENA BALA) W/o Amit Ku Phutela 2-E-203, JNV Colony, Bikaner FCS-8486 CP-7852</p>
2	 <p>For And on Behalf of Somani Woollens Private LTD Gauri Shankar Somani S/o Radhey Shyam Somani 447, Kothari Hospital Road, Outside Jassusar Gate, Bikaner, Bangalanagar, Rajasthan, 334004 [Partner]</p>	15,000 (Fifteen thousand)	Sd/-	
3.	 <p>For And on Behalf of MDK Woollen Industries Uma Shankar Kothari S/o Bhanwar Lal Kothari 618, Kothari Hospital Marg, Kothari Hospital, Jassusar Gate Ke Baher, Bikaner, Rajasthan, 334001. [Partner]</p>	15,000 (Fifteen thousand)	Sd/-	

Place: Bikaner

Dated this 3rd day of August, 2016

We the several persons, whose names and addresses are subscribed are desirous of being formed into a Company not in profit, pursuance of this Memorandum of Association and we respectively agree to take the number of shares in the Capital of the Company set opposite to our respective names:-

Sl. No.	Names, Addresses, descriptions and Occupations of Subscribers	No. of Shares taken by each Subscriber	Signature of the subscriber	Signature, Names, Addresses, Descriptions and Occupations of witnesses
4	 For And on Behalf of Laxmi Woollen Mills Brij Mohan Chandak S/o Moti Lal Chandak Jail Vali Gali, Outside Jassusar Gate, Bikaner, Rajasthan, 334001 [Partner]	15,000 (Fifteen thousand)	Sd/-	I, witness to subscribers who subscribed and signed in my presence on 03/08/2016. BIKANER Further, I have verified their identity details (ID) for their identification and satisfied myself of their identification particulars as filled in Sd/- (REENA BALA) W/o Amit Ku Phutela 2-E-203, JNV Colony, Bikaner FCS- 8486 CP-7852
5	 For And on Behalf of AS Woollens Mahesh Kumar Kothari S/o Anant Lal Kothari Behind Shubham Nursing Home Outside Jassusar Gate, Bikaner Bangalanagar, Rajasthan, 334004 [Partner]	15,000 (Fifteen thousand)	Sd/-	
	Total	75,000 Seventy Five Thousand		

Place: Bikaner

Dated this 3rd day of August, 2016

(THE COMPANIES ACT, 2013)
(COMPANY LIMITED BY SHARES)
UNDER SECTION 8 OF THE COMPANIES ACT, 2013
ARTICLES OF ASSOCIATION
OF

KARNI BIKANER WATER ENVIRO FOUNDATION

1. a) The reference herein to 'The Act' is to the Companies Act, 2013 as amended thereto, from time to time and as applicable.
b) The headings are given for convenience and shall not affect the construction of these articles.

INTERPRETATION

2. The Regulations contained in Table 'F' in Schedule 1 to the Act as amended from time to time in so far as they are applicable to a private limited company and so far as they are not modified or altered by Articles hereinafter provided, shall apply to this Company.

3. In the interpretation of these Articles, the following expressions shall have the following meanings, unless repugnant to the subjects or context.

"The Company" or this company means "KARNI BIKANER WATER ENVIRO FOUNDATION"

"Memorandum & Articles" means the Memorandum of Association and Articles of Association respectively of the Company.

"Director" means and include all Directors of the Company and except where the context otherwise requires for those Articles shall mean the Board of Directors of the Company, or a properly constituted committee thereof.

"The Office" means the Registered Office for the time being of the company. "The Registrar" means the Registrar of Companies.

"Seal" means the common seal of the Company.

"Month" means Calendar Month.

"Year" means April to March of any Financial Year.

"Proxy" includes Attorney duly constituted under a power of attorney.

"Member" means a member of the Company who has duly subscribed to the shares of the company and after due approval of the Board of Directors of the Company from time to time and who continues to be a member for the time being.

"In Writing Or Written" includes printing, lithography, and other modes of reproducing works in a visible form, which also include thumb impression properly attested.

Words importing persons includes corporation, Firms and Association.

Words importing singular number include the plural and vice-versa.

Words importing masculine gender include the feminine gender and vice-versa.

PRIVATE COMPANY

4. (a) The Company is a Private Company within the meaning of Section 2(68) of the Companies Act, 2013 and it means a Company having a minimum paid-up share capital of Rs. 1 lakh or such higher paid-up capital as may be prescribed, and which by its articles-

i) restricts the right to transfer its shares;

ii) except in case of One Person Company, limits the number of its members to 200. Provided that where two or more persons hold one or more shares in a Company jointly, they shall, for the purposes of this clause, be treated as a single member:

Provided further that-

a) persons who are in the employment of the Company; and

b) persons who, having been formerly in the employment of the Company, were members of the Company while in that employment and have continued to be members after the employment ceased,

shall not be included in the number of members; and
iii) prohibits any invitation to the public to subscribe for any securities of the Company;
iv) industries only in red and orange segment as per CPCB/RPCB Water Pollution Guidelines can become the shareholder of the Company .

(b) The Company may at any time by a special resolution convert itself into a private company within the meaning and subject to the provisions of the Companies Act, 2013.

SHARE CAPITAL

5. The authorised Share capital of the company shall be as mentioned in Clause XII of the Memorandum of Association of the Company

REDEEMABLE PREFERENCE SHARE

6. The Company may subject to the applicable provisions of the Act, issue the said preference shares as cumulative Redeemable Preference Shares (Redeemable Preference shares) and/or cumulative partly/fully convertible Preference shares (Convertible Preference Shares) and in such proportion as may be decided by the Company at the time of issue thereof, and the same shall have such rights, privileges and conditions attaching thereto as the Company may decide in this behalf.

SHARES & CERTIFICATES

7. Allotment of shares

a) Subject to the provisions of these articles, shares in the capital of the Company for the time being shall be under the absolute control of the Board of Directors who may allot or otherwise dispose off the same or any of them to such persons on such terms and conditions and at such times and either at a premium or at par or subject to the provisions relating to discount as provided in the Act and as the Board may think fit.

b) Notwithstanding anything contained in this Article, where securities are dealt with in a Depository, the Company shall intimate the details of allotment of securities to Depository immediately on allotment of such Securities.

8. Register and Index of Members

The Company shall cause to be kept at its Registered Office or at such other place as may be decided, Register and Index of members in accordance with the applicable provisions of the Act and the Depositories Act, 1996 with details of shares held in physical and dematerialized forms or in any media as may be permitted by law including in any form of electronic media. The Register and index of beneficial owners maintained by a Depository under the applicable provisions of the Depositories Act, 1996 shall also be deemed to be the Register and index of members for the purpose of this Act. The Company shall have the power to keep in any state or country outside India, a Register of Members for the residents in that state or country.

TRANSFER

9. The Board of Directors may at their absolute discretion decline to register any transfer of shares of debentures in the following cases:
a) The transfer of shares or debentures to a person who have not been approved by the Board of Directors.
b) Any transfer of shares on which the Company has a lien.
10. Subject to provisions of Article 23, Shares or Debentures held by a member or debenture holder as the case may be, may be transferred to his legal heirs or any other existing shareholder or debenture holder of the Company and shall not be transferred to any other person other than those as aforesaid.
11. In case of transfer of all or any part of the shares in or debenture of the Company, to any person or persons excepting those provided in Article 10 above, a transferor shall intimate the Company in writing of his intention to do so, specifying clearly therein the name and address both present and permanent, and description of the proposed transferee and the Company, on receipt of such intimation of the transferor, shall hold meeting of Board of Directors to consider the matter of such transfer, within a period of 60 days from the date of receipt of such intimation letter from the transferor and the Board of Directors shall be at liberty either to take in such transferee as a member or debenture holder or arrange the transfer to any member or

debenture holder of the Company as the case may be or any other person and in such manner as the Board of Directors may approve and prescribe.

12. The instrument of transfer of any shares in, or debentures of the Company shall be executed both by the transferor and the transferee and the transferor shall remain the holder of the shares or debentures so transferred until the name of the transferee is registered in the Register of Members or in the Register of Debenture Holders.
13. Every instrument of transfer shall be left at the office of the Company along with the original certificate of shares or debentures of the Company to be transferred and the transfer may be registered.

TRANSMISSION

14. In case of death of a member or debenture holder, the shares or debentures shall pass on to his or her heirs, administrators or executors and any person becoming entitled to such shares and debentures in consequence of death of any member or debenture holder may upon producing such evidence of title as the Board of Directors may require, register himself as holder of the shares or debentures and subject to the provisions of transfer herein contained, transfer the same to some other person.

INCREASE, DECREASE & ALTERATION OF CAPITAL

15. The Company may by Ordinary Resolution from time to time alter the conditions of the Memorandum of Association as follows:
 - a) Increase the share capital by such amount, to be divided into share of such amount as may be specified in the resolution.
 - b) Consolidate and divide all or any of its shares of larger amount than its existing shares.
 - c) Sub-divide its existing shares or any of them into shares of smaller amount than is fixed by the Memorandum, and/or Articles of Association, so however, that in the sub-division, the proportion between the amount paid and the amount, if any, unpaid on each reduced share shall be the same as it was in the case of the share from which the reduced shares is derived; and
 - d) Cancel any shares which at the date of the passing of the resolution, have not been taken or agreed to be taken by any person.
16. The Company may, subject to applicable provisions of the Act, and any other consent required under applicable laws, from time to time, by special resolution reduce in any manner:
 - a) its Share capital
 - b) any Capital redemption reserve fund or
 - c) any share premium account.
17. Notwithstanding anything contained in these Articles, and subject to applicable provisions of the Act, and/or any other applicable laws, the Company may purchase its own shares or other specified securities (hereinafter referred to "buy-back") out of
 - a) its free reserves or
 - b) the securities premium account or
 - c) the proceeds of any shares or other specified securities.

BORROWING POWERS

18. Subject to the provisions of the Act, the Board of Directors may from time to time, by a resolution passed at a meeting of the Board accept deposits or borrow moneys from members, directors or their relatives, either in advance of calls or otherwise and may generally raise and secure the payment of such sum or sums in such manner and upon such terms and conditions in all respects as they think fit and in particular by issue of bonds or redeemable debenture stock, or any mortgage or charge or other security on the undertaking or the whole or any part of the property of the Company (both present and future) including its uncalled capital for the time being.

GENERAL MEETING

19. ANNUAL GENERAL MEETING

The first Annual General Meeting of the Company shall be held within eighteen months from the date of incorporation of the Company. The next Annual General Meeting of the Company

shall be held by the Company within six months after the expiry of each financial year unless an extension of time is obtained from the Registrar of Companies as provided in the Act. Provided that not more than fifteen months shall elapse between the date of one Annual General Meeting of the Company and that of the next meeting.

20. NOTICE OF MEETING

A general meeting of the Company may be called by giving not less than 7 days' notice in writing, which should be sent to the members of the Company entitled to receive such notice, provided however, a General Meeting may be called after giving shorter notice if consent is accorded, in case of Annual General Meeting by all the members entitled to vote thereat and in case of any other meeting, by members of the Company holding not less than 95% of such part of the paid-up share capital of the Company as gives right to vote at the meeting. Accidental omission to give notice to or the non-receipt of such notice by any member shall not invalidate the proceeding held at any General Meeting.

21. EXTRA ORDINARY GENERAL MEETING

- a) All General Meetings other than the Annual General Meetings shall be called Extra-Ordinary General Meetings.
- b) The Board of Directors may, whenever it thinks fit, call an Extra Ordinary General Meeting.
- c) If at any time Directors capable of acting who are sufficient in number to form a quorum are not within India, any Director or two members of the Company may call an Extra Ordinary General Meeting in the same manner as nearly as possible as that in which such a meeting may be called by the Board of Directors.

22. CHAIRMAN

The Chairman, if any, of the Board of Directors shall preside as Chairman at every General Meeting of the Company, including Annual General Meetings.

VOTES OF MEMBERS

23. Voting rights of the members shall be:

- a) On a show of hands, every member holding equity shares and present in person shall have one vote.
- b) On a poll, voting rights of members shall be, in proportion to their holding of shares in the paid-up equity capital of the Company.

24. In case of joint-holders, the vote of the senior who renders a vote, whether in person or by proxy shall be accepted to the exclusion of the vote of the other joint holders. For this purpose, seniority shall be determined by the order in which the names stand in the Register of Members.

25. No member shall be entitled to vote at any General Meeting unless all calls or other sums presently payable by him in respect of shares in the Company have been paid.

PROXIES

26. Restriction to vote/ Proxy to vote on Poll

Any member entitled to attend and vote at a meeting of the Company shall be entitled to appoint another person as his/her proxy to attend and vote in his/her stead. Proxy so appointed need not be a member of the Company and a proxy so appointed shall have a right to speak at the Meeting.

DIRECTORS

27. Number of Directors

Until otherwise determine by a special resolution, the number of Directors of the Company shall not be less than two and more that twelve.

28. First Directors

The persons hereinafter named shall be the first directors of the Company:

1. GAURI SHANKER SOMANI
2. MOOL CHAND RATHI
3. UMA SHANKER KOTHARI
4. MAHESH KUMAR KOTHARI
5. BRIJ MOHAN CHANDAK

29. **Additional Director or filling casual vacancy**
The Board of Directors shall have the power at any time and from time to time to appoint any person as Director either to fill a casual vacancy or as an Additional Director.
30. **Alternate Director**
The Board may appoint any person as alternate director to act for a director during his absence for a period of not less than three months from the state in which meeting of the Board are ordinarily held and such alternate director shall ipso facto vacate office if and when the absentee director returns to the state in which meetings of the Board are ordinarily held, or if the absentee director vacates office as a director.
31. **Qualification Share**
Unless otherwise determined by the Company in a General Meeting, a Director shall not be required to hold any share in the capital of the Company as his qualification.
32. **Directors not to retire by rotation**
Directors shall not be required to retire by rotation.
33. **Meeting of Directors**
At least once in every three months or earlier as may be deemed necessary, the Directors shall meet together for dispatch of business, adjourn and otherwise regulate their meetings and proceedings as they think fit.
34. **Chairman**
The Chairman of the Board of Directors will have to be elected from amongst the Directors.
35. **Quorum**
The quorum for a meeting of the Board of Directors shall be two Directors personally present.
36. **Casting Vote**
The Chairman of the Board of Directors or of any meeting shall have a casting vote in case of a tie in any meeting.
37. **Committee of Directors**
The Board of Directors may delegate any of their powers to such committee and the committee shall in the exercise of the power so delegated conform to any regulation that may from time to time be imposed on them by the Board of Directors subject to the provisions of the Act.
38. **Resolution by circulation**
Save as otherwise expressly provided by the Act, a resolution shall be as valid and effectual as if, it had been passed at a meeting of the Board of Directors or committee of Board of Directors, as the case may be, duly called and constituted if a draft thereof in writing is circulated together with necessary papers, if any, to all the directors or to all the members of the committee of the Board of Directors as the case may be, then in India (not being less in number than the quorum fixed for a meeting of the Board of Directors or the committee, as the case may be) and to all other Directors or members of the committee at their usual address in India and has been approved by such of them as are then in India or by a majority of such of them as are then in India or by a majority of such of them as are entitled to vote on the resolution.
39. **Minutes**
All minutes shall be signed by the Chairman of the Meeting at which the same are recorded or by the person who shall preside as Chairman at the next meeting and all minutes purporting to be so signed shall for all purpose whatsoever be prima facie evidence of the actual passing of the resolution recorded and of the regularity of the Meeting at which the same shall appear to have taken place, notwithstanding that it may afterwards be discovered that there was some defect in the appointment of any one or more of such Directors or that or any of them were disqualified.
40. **Director's sitting fee**
The Board of Directors shall not be entitled to any sitting for attending the Board meetings of the Company.

41. Managing Director

Subject to the provisions of the Act, the Company may from time to time appoint one or more of their body to the office of Managing Director(s) in-charge for such period and on such terms and with such powers and at such remuneration (whether by way of salary or commission or participation in profit or partly by one way and partly by another) as they think fit and may remove or dismiss him or them from office and appoint another or others in his/ their place or places.

42. Powers of Board

Subject to the provisions of the Act, the Board of Directors of the Company shall be entitled to exercise such powers and do such acts and things as the Company is authorized to exercise and do, provided that the Board of Directors shall not exercise any power or do any act or thing which is directed or required, whether by the Act, or any other law for the time being in force or by the Memorandum or Articles of Association of the Company or otherwise to be exercised or done by the Company in General Meeting.

Provided further that in exercising any such power or doing any such act or thing, the Board of Directors shall subject to the provisions contained in that behalf in the Act, or any other law for the time being in force or in the Memorandum and Articles of Association of the Company or in any regulations not inconsistent therewith and duly made thereunder including regulations made by the Company in General Meeting provided however, that no regulation made by the Company in General Meeting shall invalidate any prior act of the Directors which would have been valid if that regulation had not been made.

- 43.** No Directors shall be disqualified from his office by contracting with the Company nor shall any such contract or any contract into by or on behalf of the Company in which any Director shall be in any way interested, be void nor shall any Director so contracting or being so interested be liable to account to the Company for any profit realized by reason only of such Director holding that office or of the fiduciary relations established but it is declared that to the extent it is required under the provisions of the Act, the nature of his interest must be disclosed by him at the Director's Meeting at which the contract is considered if his interest then exists, or in any other case at the first meeting of the Directors after the acquisition of his interest.

POWERS & DUTIES OF DIRECTORS

- 44.** Without prejudice to the general powers conferred by the foregoing clauses, the Board of Directors shall exercise the following powers amongst others:

- a) The Board of Directors may pay all charges, expenses incurred in respect of formation, promotion, establishment and incorporation of the Company under the Act, as well as its registration under any other rules or bye-laws having the force in law.
- b) The Board of Directors may from time to time, by power of attorney under the Company's Seal, appoint any person/s to be attorney of the Company for any purpose.
- c) All cheques, Bills of Exchange, Promissory Notes and other Negotiable Instruments or other instruments of similar nature relating to the operations and transactions of the Company, shall be signed by any one or more of the Directors, as may be decided by the Board of Directors but the authority so conferred may be revoked at any time by the Board of Directors.
- d) The Board of Directors may invest and deal with any moneys of the Company not immediately required upon such securities and in such manner as they think fit.
- e) The Board of Directors or the Managing Director/Whole Time Director/Executive Director/Director-in-charge if so authorized by the Board of Directors may refer any matter relating to the transactions of the Company to arbitration and the decision of the Arbitrator(s), if accepted by the Board of Directors would be binding on the Company.
- f) The Board of Directors may from time to time raise or borrow any sums of money for and on behalf of the Company from the members or other persons, companies or banks or they may themselves advance money to the Company on such terms and conditions, as may be approved by the Board of Directors.
- g) The Board of Directors may from time to time secure the payment of such money in such manner and upon such terms and conditions as it may think fit and in particular by the issue of Debenture or Bonds of the Company, by mortgage or charge of all or any part of the property of the Company and of its uncalled capital for the time being.

45. Any Shares, Debentures, Bonus or Securities may be issued at premium or otherwise and with special privileges as to the redemption, surrender, drawings, allotment of Shares, voting rights at General Meetings of the Company and otherwise.

ACCOUNTS & AUDIT

46. The Board of Directors shall cause to maintain proper books of accounts with respect to:
- All sums of money received and expended by the Company and the matters in respect of which the receipt and expenditure takes place.
 - All sales and purchases of goods by the Company.
 - The assets and liabilities of the Company.

47. **Place where Books of Accounts to be kept**

The books of accounts shall be kept at the Registered Office of the Company or at such place in India as the Board of Directors shall think fit.

48. **Inspection**

The books of accounts shall be open to inspection by any Director during the business hours and entries thereof shall be checked and verified at least once in every year by one or more of all Directors.

49. **Statutory Auditors**

The first auditors of the Company shall be appointed and the remuneration shall be fixed by the Board of Directors and thereafter the Auditors shall be appointed at each Annual General Meeting.

CAPITALISATION OF RESERVES

50. (i) Subject to the provisions of the Act, the Company in General Meeting may, upon the recommendation of the Board of Directors, resolve:
- That it is desirable to capitalize any part of the amount for the time being standing to the credit of any of the Company's Reserve accounts or to the credit of the profit & loss or otherwise available for distribution and
 - That such sum be accordingly set free for distribution in the manner specified in clause (ii) amongst the members who would have been entitled thereto, if distributed by way of dividend and in the same proportion on the footing that they become entitled thereto as Capital.
- (ii) The aforesaid capitalized fund shall not be paid in cash but shall be applied subject to the provisions of the Act either in or towards:
- Paying up any amount for the time being unpaid on any shares held by such members or
 - Paying up in full unissued shares of the Company to be allotted and distributed, credited as fully paid up to and amongst such members in the proportion of their existing holdings aforesaid or
 - Partly in the way specified in sub-clause (a) and partly in that specified in sub-clause (b) and such distribution or payment shall be accepted by such shareholders in full satisfaction of their interest in the said capitalized fund or in such manner as recommended by the Board of Directors and resolved by the Company in General Meeting.
- (i) A share premium account and a capital redemption reserve account may for the purpose of this regulation, only be applied in the paying up of unissued shares to be issued to members of the Company as fully paid Bonus Shares.
- (ii) The Board of Directors shall give effect to the resolution passed by the Company in pursuance of this regulation and settle any difficulty which may arise in regard to the distribution as it thinks expedient.

MINUTES

51. **Minutes of Meeting**

- The minutes of all proceeding of every General Meeting or the Board of Directors or committee of the Board of Directors shall be kept by making entries in the minute books within thirty days of conclusion of the meeting.

- b) The pages of the minute book shall be consecutively numbered.
- c) Each page of the minute books shall be initialed or signed and the last page of the record of proceedings shall be dated and signed.
 - (i) In case of a meeting of the Board of Directors or committee of Board of Directors, by the Chairman of the said meeting or the next succeeding meeting, and
 - (ii) In case of General Meeting, by the Chairman of the same meeting within aforesaid 30 days or in the event of death of or inability of the Chairman, by a Director duly authorized by the Board of Directors.
- d) The minutes shall not be pasted or otherwise attached to the minute books.
- e) All appointments of officers made at any of the meetings shall be included in the minutes of the meetings.
- f) In case of a meeting of the Board of Directors or a committee of Board of Directors, the minutes shall also contain:
 - (i) The names of the Directors present at the meeting, and
 - (ii) In case of each resolution passed at the meeting, the names of Directors, if any dissenting from or not concurring in the resolution.
- g) The minutes of each meeting shall contain a fair and correct summary of the proceeding thereat, provided that no matter need be included in any such minutes which the Chairman of the meeting is having the option and:
 - (i) Is, or could reasonably be regarded as defamatory of any person or
 - (ii) Is irrelevant or immaterial to the proceedings or
 - (iii) Is detrimental to the interests of the Company.

THE SEAL

52. The Board of Directors shall provide a Seal for the Company and for safe custody thereof. The Seal of the Company shall not be affixed to any instrument except by authority of a resolution of the Board of Directors and except in the presence of a Director and the said Director, shall sign every instrument to which the Seal of the Company is so affixed in his presence.

INDEMNITY

53. Every officer or agent of the Company for the time being shall be indemnified out of the assets of the Company against any liability incurred by him in defending any proceedings whether civil or criminal in which judgement is given in his favour or in which he is acquitted or in connection with any application under Section 633 of the Act, in which relief is granted to him by the Court.

WINDING UP

54. **Application of assets**

Winding up when necessary will be done in accordance with the requirements of Companies Act, 2013 or such other statutory modifications thereto.

SECRECY

55. **Directors, officers etc. to maintain secrecy**

Every Director, Manager, Trustee for the Company, Member or Debenture holders, Member of Committee, officer, servant, agent, accountant or other person employed in or about the business of the Company shall, if so required by the Board of Directors before entering upon his duties, sign a declaration pledging all transactions of the Company with his customers and state of accounts with individuals and in matters relating thereto, and shall subject to such declaration, pledge himself not to reveal any of the matters which may come to his knowledge in the discharge of his duties except when required so to do by the Board of Directors or by a Court of law and except so far as may be necessary in order to comply with any of the provisions contained in these Articles.

We the several persons, whose names and addresses description and occupation are hereinto, are desirous of being formed in to a Company not for profit in pursuance of this Articles of Association:-

Sl. No.	Names, Addresses, descriptions and Occupations of Subscribers	Signature of subscriber	Signature, Names, Addresses, Descriptions and Occupations of witnesses
1.	 <p>For And on Behalf of ML Wollens Industries Mool Chand Rathi S/o Madan Lal B 11, Javahar Nagar, Dudi Petrol Pump Ke Pass, Bikaner, Rajasthan 334004 [Partner]</p>	Sd/-	<p>I, witness to subscribers who have subscribed and signed in my presence on 03/08/2016. BIKANER Further, I have verified their identity details (ID) for their identification and satisfied myself of their identification particular as filled in</p> <p>Sd/- (REENA BALA) W/o Amit Ku Phutela 2-E-203, JNV Colony, Bikaner FCS- 8486 CP-7852</p>
2.	 <p>For And on Behalf of Somani Woollens Private Ltd Gauri Shankar Somani S/o Radhey Shyam Somani 447, Kothari Hospital Road, Outside Jassusar Gate, Bikaner, Bangalanagar, Rajasthan, 334004 [Partner]</p>	Sd/-	
3.	 <p>For And on Behalf of MDK Woollens Industries Uma Shankar Kothari S/o Bhanwar Lal Kothari 618, Kothari Hospital Marg, Kothari Hospital, Jassusar Gate Ke Baheer, Bikaner, Rajasthan, 334001. [Partner]</p>	Sd/-	

Place : Bikaner

Dated this 3rd Day of August, 2016

We the several persons, whose names and addresses description and occupation are hereinto, are desirous of being formed in to a Company not for profit in pursuance of this Articles of Association:-

Sl. No.	Names, Addresses, descriptions and Occupations of Subscribers	Signature of subscriber	Signature, Names, Addressed, Description and Occupations of witnesses
4	 <p>For And on Behalf of AS Woollens Mahesh Kumar Kothari S/o Anant Lal Kothari Behind Shubham Nursing Home Outside Jassusar Gate, Bikaner, Bangalanagar, Rajasthan, 334004 [Partner]</p>	Sd/-	<p>I, witness to subscribers who have subscribed and signed in my presence on 03/08/2016. BIKANER Further, I have verified their identity details (ID) for their identification and satisfied myself of their identification particular as filled in</p> <p>Sd/- (REENA BALA) W/o Amit Ku Phutela 2 E-203, JNV Colony, Bikaner FCS- 8486 CP-7852</p>
5	 <p>For And on Behalf of Laxmi Woollens Brij Mohan Chandak S/o Moti Lal Chandak Jail Vali Gali, Outside Jassusar Gate, Bikaner, Rajasthan, 334001 [Partner]</p>	Sd/-	

Place: Bikaner

Dated this 3rd day of August, 2016



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Industrial Area, Bichhwal, Bikaner
Tele/Fax : (0151) 2251614 & 2250023 (O) 2251523 (R)
CIN : U13100RJ1969SGC001263
Service Tax Reg. No. :
Email : bikaner@riico.co.in
Registered A.D./Speedpost/Email

— 1 —

1207
26/07/18

M/s KARNI BIKANER WATER ENVIRO FOUNDATION,
C/o Karni industrial Association Bhawan,
Karni Ind. Area, Bikaner 334004

Sub: Allotment of Plot no. SP-501 24282 SQ METER at Ind. Area Karni(Ext.) lease basis to M/s KARNI BIKANER WATER ENVIRO FOUNDATION for establishment of New CETP with capacity of 4 MLD for Ind. Area Karni Phase 1st & 2nd Distt. bikaner

Dear Sir,

Management of Corporation is pleased to allot Plot no. SP-501 Measuring 24282 SQ METER situated at Karni ext., Bikaner on lease basis to KARNI BIKANER WATER ENVIRO FOUNDATION (hereinafter referred as 'KBWEF') for establishment of new CETP of 4MLD capacity on following terms and conditions :

- 1- The land is being given on non transferable 99 Year "LEASE BASIS" for establishment of new CETP only.
- 2- Allotment of land will be made at a token premium amount Rs 1/- only, irrespective of type of Industries for making Industrial areas environment friendly.
- 3- Allotment shall be made subject to submission of DPR, 'Environment Clearance' and 'Consent to Establish' issued by competent authority/department.
- 4- Annual service charges Economic Rent shall be paid by Karni Bikaner water Enviro Foundation as per rules and any other charges after applicability of GST laws.
- 5- Karni Bikaner water Enviro Foundation shall pay other Taxes/Duties/Cess/water charges/electricity charges etc. as applicable / imposed from time to time by corporation or other statutory bodies. RIICO shall not be liable to make payment of such amount in any manner.
- 6- Karni Bikaner water Enviro Foundation and its member industries shall be abide by all the orders/ directions pronounced by various courts/NGT/tribunals and also abide by the acts/Rules/NGT/tribunals and also abide all the Acts/Rules/Regulations/Guidelines/ Orders of state / central Government / MoEF/CPCB/RSPCB/CGWA/ and all other statutory agencies.
- 7- No change of land use of the allotted land shall be permitted and the land will be used by Karni Bikaner water Enviro Foundation exclusively for the purpose of setting up the CETP.

REE
for n/a M.
31/08/2018

Contd.



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Industrial Area, Bichhwal, Bikaner
Tele/Fax : (0151) 2251614 & 2250023 (O) 2251523 (R)
CIN : U13100RJ1969SGC001263
Service Tax Reg. No. :
Email : bikaner@riico.co.in
Registered A.D./Speedpost/Email

— 2 —

- 8- No change in shareholding of the Karni Bikaner water Enviro Foundation will be permitted without prior permission of the Corporation.
- 9- Karni Bikaner water Enviro Foundation will be allowed to mortgage the allotted land by deposition of title deed in favour of the Financial Institution for obtaining financial assistance after getting prior permission.
- 10- Karni Bikaner water Enviro Foundation will have to complete the construction and operation of CETP within three years from date of land allotment letter/lease deed of land, if time extension is required beyond this period due to any reason, then it will be allowed with prior permission subject to consent of RIICO.
- 11- Lessee (KBWEF) shall obtain all requisite clearances/consents/authorization like EC, CTE, CTO from competent authority, at its own level.
- 12- Lessee (KBWEF) and Member Industries shall strictly follow the Guidelines issued by RSPCB for O&M agency for operation and maintenance of CETPs, for SPV and for the member units connected with the CETPs.
- 13- Lessee (KBWEF) shall obtain all requisite clearances/consents/authorization like EC, CTE, CTO etc from competent authority.
- 14- Lessee and its member industries shall also abide by the provisions of Environment Protection Act 1986, Water Act 1974 and all others relevant Acts/Rules/Regulations and Orders etc. issued by MOEF, CPCB, RSPCB from time to time.
- 15- Lessee shall be fully responsible for setting up/Development of new CETP, of required capacity.
- 16- Lessee shall be fully responsible for operation & maintenance and up-gradation of CETP infrastructure as per prescribed standard by CPCB/RSPCB and the Corporation shall not be responsible in any manner whatsoever.
- 17- Lessee shall collect funds from its member units required for setting up, up-gradation of CETP & its infrastructure. Obtaining financial grants/subsidies from GOI or State shall also be the sole responsibility of Lessee.
- 18- Lessee shall collect cess/fee/charges as the case may be, from its member units for operation and maintenance of proposed CETP and the Corporation shall not give any contribution towards the same.
- 19- Lessee shall be fully responsible for maintaining quality standards for treating waste water and it should be ensured at the level of Lessee that CETP should be operated to treat waste water to re-use level.
- 20- Lessee shall make all possible efforts to use such recycled water by its member industries to minimize the requirement of fresh water.
- 21- Lessee shall decide inlet quality standards of CETP (like Ph, TSS, Heavy

Contd 3



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Industrial Area, Bichhwal, Bikaner
Tele/Fax : (0151) 2251614 & 2250023 (O) 2251523 (R)
CIN : U13100RJ1969SGC001263
Service Tax Reg. No. :
Email : bikaner@riico.co.in
Registered A.D./Speedpost/Email



- metals etc) with consent of RSPCB and also monitor member industries to follow inlet quality standards.
- 22- Lessee shall monitor the quantity of effluent to be discharged into conveyance system by its member industries and it shall be ensured that allocation of discharge shall never be exceeded from the capacity of CETP.
 - 23- Hazardous waste produce from CETP shall also be disposed off by Lessee as per norms/guidelines prescribed by MoEF/CPCB/RSPCB.
 - 24- Hazardous waste which would have produced during pre-primary treatment at industry level should also be disposed off either at the level of concerned member unit or at the level of Lessee with object to meet out inlet quality standards of CETP. This hazardous waste shall also disposed-off either by industries or by any other manner.
 - 25- The Lessee (KBWEF) shall form a 'Working Committee' for establishment/operation/maintenance of CETP.
 - 26- The working Committee of Lessee (KBWEF) shall invite and allow membership to only those industrial units which are established in RIICO Industrial areas at RIICO allotted plots.
 - 27- Lessee shall submit DPR inclusive financial model (Capex and Opex) for establishment of proposed CETP of 4 MLD capacity or as may be prescribed by RSPCB from time to time.
 - 28- Lessee shall submit its strategic plan to be adopted for raising of capex and opex funds from its member units for successful setting-up the proposed CETP and operation and maintenance thereof including provision for buffer funds, penalty clause and its execution through RSPCB in case of default by member unit etc.
 - 29- RIICO will not be responsible, if any condition of license is violated/breached by the Lessee or its member units.
 - 30- In case of any internal dispute of the Lessee related to CETP or its operation and maintenance, RIICO shall not be responsible for such disputes and not be liable for any damages/losses if arises due to such disputes.
 - 31- An undertaking shall be furnished by authorized person on behalf of Lessee (KBWEF) to the effect that they shall abide by the terms and conditions of Lease and also liable for all type of expenses towards operational and maintenance activities of solid waste dumping site yard.
 - 32- In the case of any dispute between RIICO and Lessee or its member units, the decision of RIICO shall be final and binding.
 - 33- The Lessee shall bound to make functional the site within the stipulated time

Contd. 4



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)

Industrial Area, Bichhwal, Bikaner

Tele/Fax : (0151) 2251614 & 2250023 (O) 2251523 (R)

CIN : U13100RJ1969SGC001263

Service Tax Reg. No. :

Email : bikaner@riico.co.in

Registered A.D./Speedpost/Email

— 4 —

failing which, RIICO will be free to revoke the Lease and will take possession. In such circumstances, no amount shall be paid by RIICO towards cost and damages to Lessee.

- 34- RIICO will be free to take over the possession of such land, in case any unauthorized activity is found to be performed and/or term of license is expired.
- 35- Lessee shall ensure that after development of CETP, no industrial wastes water/Industrial sewage should be discharged outside the closed conveyance system. If such activity is observed, the Lessee shall take measures to stop such tendency and shall be responsible for taking action against such entrepreneurs.
- 36- Lessee shall take possession of land execute the Lease deed within 90 days after issuing allotment letter. The expenses for registration and stamp duty shall be borne by Lessee exclusively.
- 37- The Lessee shall indemnify RIICO against all liabilities and claims which would be arose on account if any default made during term of the License.
- 38- The lessee shall abide by the terms and conditions of allotment latter and lease deed also abide by RIICO disposal of land Rules, 1979 as amended time to time.

Yours Faithfully,

— sd —
Sr. Regional Manager

Copy to :-

- 1-District Collector, Bikaner for kind information.
- ~~2~~ 2- Advisor (EM) RIICO LTD. Jaipur
- 3- Advisor (Infra), RIICO Ltd., Udhog Bhawan Jaipur.
- 4- General Manager, DIC, Chopra katla rani bazar, Bikaner.
- ~~5~~ 5- Regional officer, RSPCB Beechwal, Bikaner.
- 6- RM, RIICO Ltd., Bikaner for handing over the physical possession of land to M/s KBWEF.

Sr. Regional Manager





सत्यमेव जयते

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

Central Registration Centre

Certificate of Incorporation

[Pursuant to sub-section (2) of section 7 of the Companies Act, 2013 and rule 18 the Companies (Incorporation) Rules, 2014]

I hereby certify that BEECHHWAL ECO-FRIENDLY FOUNDATION is incorporated on this Twenty seventh day of October Two thousand seventeen under the Companies Act, 2013 and that the company is limited by shares.

The CIN of the company is U41000RJ2017NPL059381.

Given under my hand at Manesar this Twenty seventh day of October Two thousand seventeen .

DS MINISTRY OF
CORPORATE
AFFAIRS 01

MANGAL RAM MEENA

Deputy Registrar of Companies

For and on behalf of the Jurisdictional Registrar of Companies

Registrar of Companies

Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the company on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the company can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

BEECHHWAL ECO-FRIENDLY FOUNDATION

CHAIRMAN BICHWAL UDYOG SANG, IND. AREA BICHWAL, BIKANER,
Bikaner, Rajasthan, India, 334001



INC - 13

THE COMPANIES ACT, 2013

(COMPANY LIMITED BY SHARES)

MEMORANDUM OF ASSOCIATION

Of

BEECHHWAL ECO - FRIENDLY FOUNDATION

[Pursuant to rule 19(2) the Companies (Incorporation) Rules, 2014].

(A Company Licensed Under Section 8 of the Companies Act, 2013)

1. The Name of the Company is "BEECHWALL ECO - FRIENDLY FOUNDATION".
2. The registered Office of the Company will be situated in the STATE OF RAJASTHAN.

3. The object for which the company is established are :-

To carry on the work/activities by way of setting of a special purpose vehicle (SPV) having complete operational autonomy for establishing, running and maintaining common effluent treatment plant(s), (CETP), effluent treatment Plant(S), (ETPs), sewage treatment Plants (STPs), ultra-filtration plants, effluent treatment plants, solar/mechanical/electrical or other technical upgraded evaporation plants and installation of reverse osmosis(RO) plants for industrial as well as domestic use with all other necessary equipments and accessories for treating, neutralizing the effluents and hazardous waste and recycling, resale of treated water and such other methods, ways, processes and programs for recycling of the discharged water for effective reuse to facilitate the local industry to become eco friendly and globally competitive using environmental friendly processing standards and upgraded technology and facilitate all kind of support for the up gradation of existing as well as proposes facilities/plants specifically in the area of water and waste water managements also to promote research and development for a cleaner technology in the turnkey projects, technical assistance, onsite services in relation to effluent treatment plant(S) installation and management and to provide waste water management and implement and execute project(s) for reclamation, rehabilitation and remediation of degraded lands and restoration of damaged environment and carrying on activity of developing the forest, grassland, fodder resources, crops, greenbelt, and providing vegetative covers on degraded land with no profit no loss motive, and for the benefit of the industries in industrial estate of BEECHHWAL industrial estate, bikaner, Rajasthan industry members and the doing of all such other lawful things as considered necessary for the furtherance of the above projects. None of the object of the company will carried out on commercial basis.

Provided that the company shall not support with its funds, of Endeavour to impose on, or procure to be observed by its members or others, any regulation or restriction which, as an object of the company, would make it a trade union.

4. The objects of the company extend to the state of Rajasthan in particular & whole of India in general.
5. (i) The surplus, if any or other income and property of the company, when so ever derived, shall be applied, solely for the promotion of its objects as set for the in this memorandum.
(ii) No portion of the profits, other income or property aforesaid shall be paid or transferred directly or indirectly, by way of dividend, bonus or otherwise by way of profit, to person

Page 1

- who, at any time are, or have been, members of the company or to any one or more of them or to any persons claiming through any one or more of them or to any persons claiming through any one or more of them.
- (iii) No remuneration or other benefit in money or money's worth shall be given by the company to any of its members, whether officers or members of the company or not, except payment of out-of-pocket expenses, reasonable and proper interest on money lent, or reasonable or proper rent on premises let to the company.
- (iv) Nothing in clause shall prevent the payment by the company in good faith of remuneration to any of its officers or servants (not being members) or to any other person (not being services of a kind which are required to be rendered by a member), actually rendered to the company.
- (v) Nothing in clauses (iii) and (iv) shall prevent the payment by the company in good faith of remuneration to any of its members in return for any services (not being services of a kind which are required to be rendered by a member), actually rendered to the company.
6. No alteration shall be made to the memorandum of association or to the articles of association of the company which are for the time being in force, unless the alteration has been previously submitted to and approved by the Registrar.
 7. The liability of the members is limited.
 8. The Authorized share capital of the company will consist of Rs. 50,00,000/- (Rupees Fifty Lakhs Only) divided into 500,000 equity shares of Rs.10/- (Rupees Ten) each.
 9. (i) True accounts shall be kept of all sums of money received and expended by the company and the matters in respect of which such receipts and expenditure take place, and of the property, credits and liabilities of the company; and, subject to any reasonable restrictions as to the time and manner of inspecting the same that may be imposed in accordance with the regulations of the company for the time being in force, the accounts shall be open to the inspection of the members.

(ii) Once at least in every year, the accounts of the company shall be explained and the correctness of the balance-sheet and the income and expenditure account ascertained by one or more properly qualified auditor or auditors.
 10. If upon a winding up or dissolution of the company, there remains, after the satisfaction of all the debts and liabilities, any property whatsoever, the same shall not be distributed amongst the members of the company but shall be given or transferred to such other company having objects similar to the objects of this company, subject to such conditions as the Tribunal may impose, or may be sold and proceeds thereof credited to the Rehabilitation and Insolvency Fund formed under section 269 of this Act.
 11. The Company can be amalgamated only with another registered under section 8 of the Act and having similar objects.

THE COMPANIES ACT, 2013

ARTICLES OF ASSOCIATION

OF

**BEECHHWAL ECO – FRIENDLY FOUNDATION
(A COMPANY LIMITED BY HAVING SHARE CAPITAL)**

Interpretation

- I. (I) In these articles, unless there be something repugnant to the subject matter of Context the singular shall include the plural and 'person' shall include a firm, corporation or company, and the following words the expression shall have the following meanings.
- (a) "the Act" means the Companies Act, 2013;
 - (b) "the seal" means the common seal of the company.
 - (c) Company shall mean a Joint Stock Company and shall include Corporations registered in India or abroad.
 - (d) The Company– means the **BEECHHWAL ECO – FRIENDLY FOUNDATION.**
 - (e) Incorporated under the provisions of the Companies Act, 2013.
 - (f) Members – means the duly registered holder from time to time of the share of the company whose name is/are entered in the register of members of the Company and includes the subscribers of the Memorandum of Association of the Company.
 - (g) In Writing or Written mean and includes word printed, lithographed, represented or reproduced in any mode in any visible form.
 - (h) General Meeting – means a General Meeting of the Chamber.
 - (i) Board – means the board of Directors for the time being of the company.
 - (j) Month – means the calendar month
 - (k) The Register mean the register of members to be kept in pursuance of Section 88 of the Act.
 - (l) The Directors mean the Directors for the time being of the company. The following shall be first directors of the company
 - 1. SHIV RATAN AGARWAL
 - 2. HARI RAM AGARWAL
 - 3. SHIV KISHORE AGARWAL
 - 4. ARUN KUMAR MODI
 - 5. KAMAL KALLA
 - 6. VIJAY KUMAR NOLAKHA
 - 7. SATISH KUMAR GOYAL
 - 8. AMIT KUMAR AGARWAL

Unless the context otherwise requires, words or expressions contained in these regulations shall have the same meaning as in the Act or any statutory modification thereof in force at the date at which these regulations become binding on the company.

The name of the foundation is the — **BEECHHWAL ECO - FRIENDLY FOUNDATION**

1

Share capital and variation of rights

II. 1. Subject to the provisions of the Act and these Articles, the shares in the capital of the company shall be under the control of the Directors who may issue, allot or otherwise dispose of the same or any of them to such persons, in such proportion and on such terms and conditions and either at a premium or at par and at such time as they may from time to time think fit.

2. (i) Every person whose name is entered as a member in the register of members shall be entitled to receive within two months after incorporation, in case of subscribers to the memorandum or after allotment or within one month after the application for the registration of transfer or transmission or within such other period as the conditions of issue shall be provided, —

(a) one certificate for all his shares without payment of any charges; or

(b) several certificates, each for one or more of his shares, upon payment of twenty rupees for each certificate after the first.

(ii) Every certificate shall be under the seal and shall specify the shares to which it relates and the amount paid-up thereon.

(iii) In respect of any share or shares held jointly by several persons, the company shall not be bound to issue more than one certificate, and delivery of a certificate for a share to one of several joint holders shall be sufficient delivery to all such holders.

3. (i) If any share certificate be worn out, defaced, mutilated or torn or if there be no further space on the back for endorsement of transfer, then upon production and surrender thereof to the company, a new certificate may be issued in lieu thereof, and if any certificate is lost or destroyed then upon proof thereof to the satisfaction of the company and on execution of such indemnity as the company deem adequate, a new certificate in lieu thereof shall be given. Every certificate under this Article shall be issued on payment of twenty rupees for each certificate.

(ii) The provisions of Articles (2) and (3) shall *mutatis mutandis* apply to debentures of the company.

4. Except as required by law, no person shall be recognised by the company as holding any share upon any trust, and the company shall not be bound by, or be compelled in any way to recognise (even when having notice thereof) any equitable, contingent, future or partial interest in any share, or any interest in any fractional part of a share, or (except only as by these regulations or by law otherwise provided) any other rights in respect of any share except an absolute right to the entirety thereof in the registered holder.

5. (i) The company may exercise the powers of paying commissions conferred by sub-section (6) of section 40, provided that the rate per cent. or the amount of the commission paid or agreed to be paid shall be disclosed in the manner required by that section and rules made there under.

(ii) The rate or amount of the commission shall not exceed the rate or amount prescribed in rules made under sub-section (6) of section 40.

(iii) The commission may be satisfied by the payment of cash or the allotment of fully or partly paid shares or partly in the one way and partly in the other.

6. (i) If at any time the share capital is divided into different classes of shares, the rights attached to any class (unless otherwise provided by the terms of issue of the shares of that class) may, subject to the provisions of section 48, and whether or not the company is being wound up, be varied with the consent in writing of the holders of three-fourths of the issued shares of that class, or with the sanction of a special resolution passed at a separate meeting of the holders of the shares of that class.

(ii) To every such separate meeting, the provisions of these regulations relating to general meetings shall *mutatis mutandis* apply, but so that the necessary quorum shall be at least two persons holding at least one-third of the issued shares of the class in question.

7. The rights conferred upon the holders of the shares of any class issued with preferred or other rights shall not, unless otherwise expressly provided by the terms of issue of the shares of that class, be deemed to be varied by the creation or issue of further shares ranking *pari passu* therewith.

8. Subject to the provisions of section 55, any preference shares may, with the sanction of an ordinary resolution, be issued on the terms that they are to be redeemed on such terms and in such manner as the company before the issue of the shares may, by special resolution, determine.

Lien

9. (i) The company shall have a first and paramount lien—

(a) on every share (not being a fully paid share), for all monies (whether presently payable or not) called, or payable at a fixed time, in respect of that share; and

(b) on all shares (not being fully paid shares) standing registered in the name of a single person, for all monies presently payable by him or his estate to the company.

Provided that the Board of directors may at any time declare any share to be wholly or in part exempt from the provisions of this clause.

(ii) The company's lien, if any, on a share shall extend to all dividends payable and bonuses declared from time to time in respect of such shares.

10. The company may sell, in such manner as the Board thinks fit, any shares on which the company has a lien:

Provided that no sale shall be made—

(a) unless a sum in respect of which the lien exists is presently payable; or

(b) until the expiration of fourteen days after a notice in writing stating and demanding payment of such part of the amount in respect of which the lien exists as is presently payable, has been given to the registered holder for the time being of the share or the person entitled thereto by reason of his death or insolvency.

11. (i) To give effect to any such sale, the Board may authorise some person to transfer the shares sold to the purchaser thereof.

(ii) The purchaser shall be registered as the holder of the shares comprised in any such transfer.

(iii) The purchaser shall not be bound to see to the application of the purchase money, nor shall his title to the shares be affected by any irregularity or invalidity in the proceedings in reference to the sale.

12. (i) The proceeds of the sale shall be received by the company and applied in payment of such part of the amount in respect of which the lien exists as is presently payable.

(ii) The residue, if any, shall, subject to a like lien for sums not presently payable as existed upon the shares before the sale, be paid to the person entitled to the shares at the date of the sale.

Calls on shares

13. (i) The Board may, from time to time, make calls upon the members in respect of any monies unpaid on their shares (whether on account of the nominal value of the shares or by way of premium) and not by the conditions of allotment thereof made payable at fixed times.

Provided that no call shall exceed one-fourth of the nominal value of the share or be payable at less than one month from the date fixed for the payment of the last preceding call.

(ii) Each member shall, subject to receiving at least fourteen days' notice specifying the time or times and place of payment, pay to the company, at the time or times and place so specified, the amount called on his shares.

(iii) A call may be revoked or postponed at the discretion of the Board.

14. A call shall be deemed to have been made at the time when the resolution of the Board authorising the call was passed and may be required to be paid by instalments.

15. The joint holders of a share shall be jointly and severally liable to pay all calls in respect thereof.

16. (i) If a sum called in respect of a share is not paid before or on the day appointed for payment thereof, the person from whom the sum is due shall pay interest thereon from the day appointed for payment thereof to the time of actual payment at ten per cent. per annum or at such lower rate, if any, as the Board may determine.

(ii) The Board shall be at liberty to waive payment of any such interest wholly or in part.

17. (i) Any sum which by the terms of issue of a share becomes payable on allotment or at any fixed date, whether on account of the nominal value of the share or by way of premium, shall, for the purposes of these regulations, be deemed to be a call duly made and payable on the date on which by the terms of issue such sum becomes payable.

(ii) In case of non-payment of such sum, all the relevant provisions of these regulations as to payment of interest and expenses, forfeiture or otherwise shall apply as if such sum had become payable by virtue of a call duly made and notified.

18. The Board -

(a) may, if it thinks fit, receive from any member willing to advance the same, all or any part of the monies uncalled and unpaid upon any shares held by him; and

(b) upon all or any of the monies so advanced, may (until the same would, but for such advance, become presently payable) pay interest at such rate not exceeding, unless the company in general meeting shall otherwise direct, twelve per cent. per annum, as may be agreed upon between the Board and the member paying the summing advance.

Transfer of shares

19. (i) The instrument of transfer of any share in the company shall be executed by or on behalf of both the transferor and transferee.

(ii) The transferor shall be deemed to remain a holder of the share until the name of the transferee is entered in the register of members in respect thereof.

20. The Board may, subject to the right of appeal conferred by section 58 decline to register—

(a) the transfer of a share, not being a fully paid share, to a person of whom they do not approve; or

(b) any transfer of shares on which the company has a lien.

21. The Board may decline to recognise any instrument of transfer unless—

(a) the instrument of transfer is in the form as prescribed in rules made under sub-section (1) of section 56;

(b) the instrument of transfer is accompanied by the certificate of the shares to which it relates, and such other evidence as the Board may reasonably require to show the right of the transferor to make the transfer; and

(c) the instrument of transfer is in respect of only one class of shares.

22. On giving not less than seven days' previous notice in accordance with section 91 and rules made there under, the registration of transfers may be suspended at such times and for such periods as the Board may from time to time determine:

Provided that such registration shall not be suspended for more than thirty days at any one time or for more than forty-five days in the aggregate in any year.

Transmission of shares

23. (i) On the death of a member, the survivor or survivors where the member was a joint holder, and his nominee or nominees or legal representatives where he was a sole holder, shall be the only persons recognised by the company as having any title to his interest in the shares.

(ii) Nothing in clause (i) shall release the estate of a deceased joint holder from any liability in respect of any share which had been jointly held by him with other persons.

24. (i) Any person becoming entitled to a share in consequence of the death or insolvency of a member may, upon such evidence being produced as may from time to time properly be required by the Board and subject as hereinafter provided, elect, either—

(a) to be registered himself as holder of the share; or

(b) to make such transfer of the share as the deceased or insolvent member could have made.

(ii) The Board shall, in either case, have the same right to decline or suspend registration as it would have had, if the deceased or insolvent member had transferred the share before his death or insolvency.

25. (i) If the person so becoming entitled shall elect to be registered as holder of the share himself, he shall deliver or send to the company a notice in writing signed by him stating that he so elects.

(ii) If the person aforesaid shall elect to transfer the share, he shall testify his election by executing a transfer of the share.

(iii) All the limitations, restrictions and provisions of these regulations relating to the right to transfer and the registration of transfers of shares shall be applicable to any such notice or transfer as aforesaid as if the death or insolvency of the member had not occurred and, the notice or transfer were a transfer signed by that member.

26. A person becoming entitled to a share by reason of the death or insolvency of the holder shall be entitled to the same dividends and other advantages to which he would be entitled if he were the registered holder of the share, except that he shall not, before being registered as a member in respect of the share, be entitled in respect of it to exercise any right conferred by membership in relation to meetings of the company:

Provided that the Board may, at any time, give notice requiring any such person to elect either to be registered himself or to transfer the share, and if the notice is not complied with within ninety days, the Board may thereafter withhold payment of all dividends, bonuses or other monies payable in respect of the share, until the requirements of the notice have been complied with.

Forfeiture of shares

28. If a member fails to pay any call, or installment of a call, on the day appointed for payment thereof, the Board may, at any time thereafter during such time as any part of the call or instalment remains unpaid, serve a notice on him requiring payment of so much of the call or instalment as is unpaid, together with any interest which may have accrued.
29. The notice aforesaid shall –
- (a) name a further day (not being earlier than the expiry of fourteen days from the date of service of the notice) on or before which the payment required by the notice is to be made; and
 - (b) state that, in the event of non-payment on or before the day so named, the shares in respect of which the call was made shall be liable to be forfeited.
30. If the requirements of any such notice as aforesaid are not complied with, any share in respect of which the notice has been given may, at any time thereafter, before the payment required by the notice has been made, be forfeited by a resolution of the Board to that effect.
31. (i) A forfeited share may be sold or otherwise disposed of on such terms and in such manner as the Board thinks fit.
- (i) At any time before a sale or disposal as aforesaid, the Board may cancel the forfeiture on such terms as it thinks fit.
32. (i) A person whose shares have been forfeited shall cease to be a member in respect of the forfeited shares, but shall, notwithstanding the forfeiture, remain liable to pay to the company all monies which, at the date of forfeiture, were presently payable by him to the company in respect of the shares.
- (ii) The liability of such person shall cease if and when the company shall have received payment in full of all such monies in respect of the shares.
33. (i) A duly verified declaration in writing that the declaring is a director, the manager or the secretary, of the company, and that a share in the company has been duly forfeited on a date stated in the declaration, shall be conclusive evidence of the facts therein stated as against all persons claiming to be entitled to the share.
- (ii) The company may receive the consideration, if any, given for the share on any sale or disposal thereof and may execute a transfer of the share in favour of the person to whom the share is sold or disposed of.
 - (iii) The transferee shall thereupon be registered as the holder of the share.
 - (iv) The transferee shall not be bound to see to the application of the purchase money, if any, nor shall his title to the share be affected by any irregularity or invalidity in the proceedings in reference to the forfeiture, sale or disposal of the share.
34. The provisions of these regulations as to forfeiture shall apply in the case of non-payment of any sum which, by the terms of issue of a share, becomes payable at a fixed time, whether on account of the nominal value of the share or by way of premium, as if the same had been payable by virtue of a call duly made and notified.

Alteration of capital

35. The company may, from time to time, by ordinary resolution increase the share capital by such sum, to be divided into shares of such amount, as may be specified in there solution.
36. Subject to the provisions of section 61, the company may, by ordinary resolution, —
- (a) consolidate and divide all or any of its share capital into shares of larger amount than its existing shares;
 - (b) convert all or any of its fully paid-up shares into stock, and reconvert that stock into fully paid-up shares of any denomination;
 - (c) sub-divide its existing shares or any of them into shares of smaller amount than is fixed by the memorandum;
 - (d) cancel any shares which, at the date of the passing of the resolution, have not been taken or agreed to be taken by any person.
37. Where shares are converted into stock, —

(a) the holders of stock may transfer the same or any part thereof in the same manner as, and subject to the same regulations under which, the shares from which the stock arose might before the conversion have been transferred, or as near thereto as circumstances admit:

Provided that the Board may, from time to time, fix the minimum amount of stock transferable, so, however, that such minimum shall not exceed the nominal amount of the shares from which the stock arose.

(b) the holders of stock shall, according to the amount of stock held by them, have the same rights, privileges and advantages as regards dividends, voting at meetings of the company, and other matters, as if they held the shares from which the stock arose; but no such privilege or advantage (except participation in the dividends and profits of the company and in the assets on winding up) shall be conferred by an amount of stock which would not, if existing in shares, have conferred that privilege or advantage.

(c) such of the regulations of the company as are applicable to paid-up shares shall apply to stock and the words "share" and "shareholder" in those regulations shall include "stock" and "stock-holder" respectively.

38. The company may, by special resolution, reduce in any manner and with, and subject to, any incident authorised and consent required by law, —
- (a) its share capital;
 - (b) any capital redemption reserve account; or
 - (c) any share premium account.

Capitalization of Profits

39. (i) The company in general meeting may, upon the recommendation of the Board, resolve—
- (a) that it is desirable to capitalise any part of the amount for the time being standing to the credit of any of the company's reserve accounts, or to the credit of the profit and loss account, or otherwise available for distribution; and
 - (b) that such sum be accordingly set free for distribution in the manner specified in clause (ii) amongst the members who would have been entitled thereto, if distributed by way of dividend and in the same proportions.

(ii) The sum aforesaid shall not be paid in cash but shall be applied, subject to the provision contained in clause (iii), either in or towards –

(A) paying up any amounts for the time being unpaid on any shares held by such members respectively;

(B) paying up in full, unissued shares of the company to be allotted and distributed, credited as fully paid-up, to and amongst such members in the proportions aforesaid;

(C) partly in the way specified in sub-clause (A) and partly in that specified in sub-clause (B);

(D) A securities premium account and a capital redemption reserve account may, for the purposes of this regulation, be applied in the paying up of unissued shares to be issued to members of the company as fully paid bonus shares;

(E) The Board shall give effect to the resolution passed by the company in pursuance of this regulation.

40. (i) Whenever such a resolution as aforesaid shall have been passed, the Board shall –

(a) make all appropriations and applications of the undivided profits resolved to be capitalised thereby, and all allotments and issues of fully paid shares if any; and

(b) generally do all acts and things required to give effect thereto.

(ii) The Board shall have power –

(a) to make such provisions, by the issue of fractional certificates or by payment in cash or otherwise as it thinks fit, for the case of shares becoming distributable in fractions; and

(b) to authorise any person to enter, on behalf of all the members entitled thereto, into an agreement with the company providing for the allotment to them respectively, credited as fully paid-up, of any further shares to which they may be entitled upon such capitalisation, or as the case may require, for the payment by the company on their behalf, by the application thereto of their respective proportions of profits resolved to be capitalised, of the amount or any part of the amounts remaining unpaid on their existing shares;

(iii) Any agreement made under such authority shall be effective and binding on such members.

Buy-back of shares

41. Notwithstanding anything contained in these articles but subject to the provisions of sections 68 to 70 and any other applicable provision of the Act or any other law for the time being in force, the company may purchase its own shares or other specified securities.

General meetings

42. All general meetings other than annual general meeting shall be called extra ordinary general meeting.

43. (i) The Board may, whenever it thinks fit, call an extraordinary general meeting.

(ii) If at any time directors capable of acting who are sufficient in number to form a quorum are not within India, any director or any two members of the company may call an extraordinary general meeting in the same manner, as nearly as possible, as that in which such a meeting may be called by the Board.

Proceedings at general meetings

44. (i) No business shall be transacted at any general meeting unless a quorum of members is present at the time when the meeting proceeds to business.
- (ii) Save as otherwise provided herein, the quorum for the general meetings shall be as provided in section 103.
45. The chairperson, if any, of the Board shall preside as Chairperson at every general meeting of the company.
46. If there is no such Chairperson, or if he is not present within fifteen minutes after the time appointed for holding the meeting, or is unwilling to act as chairperson of the meeting, the directors present shall elect one of their members to be Chairperson of the meeting.
47. If at any meeting no director is willing to act as Chairperson or if no director is present within fifteen minutes after the time appointed for holding the meeting, the members present shall choose one of their members to be Chairperson of the meeting.

Adjournment of meeting

49. (i) The Chairperson may, with the consent of any meeting at which a quorum is present, and shall, if so directed by the meeting, adjourn the meeting from time to time and from place to place.
- (ii) No business shall be transacted at any adjourned meeting other than the business left unfinished at the meeting from which the adjournment took place.
- (iii) When a meeting is adjourned for thirty days or more, notice of the adjourned meeting shall be given as in the case of an original meeting.
- (iv) Save as aforesaid, and as provided in section 103 of the Act, it shall not be necessary to give any notice of an adjournment or of the business to be transacted at an adjourned meeting.

Voting rights

50. Subject to any rights or restrictions for the time being attached to any class or classes of shares,—
 - (a) on a show of hands, every member present in person shall have one vote ; and
 - (b) on a poll, the voting rights of members shall be in proportion to his share in the paid-up equity share capital of the company.
51. A member may exercise his vote at a meeting by electronic means in accordance with section 108 and shall vote only once.
52. (i) In the case of joint holders, the vote of the senior who tenders a vote, whether in person or by proxy, shall be accepted to the exclusion of the votes of the other joint holders.
- (ii) For this purpose, seniority shall be determined by the order in which the newsstand in the register of members.
53. A member of unsound mind, or in respect of whom an order has been made by any court having jurisdiction in lunacy, may vote, whether on a show of hands or on a poll, by his committee or other legal guardian, and any such committee or guardian may, on a poll, vote by proxy.

54. Any business other than that upon which a poll has been demanded may be proceeded with, pending the taking of the poll.
55. No member shall be entitled to vote at any general meeting unless all calls or other sums presently payable by him in respect of shares in the company have been paid.
56. (i) No objection shall be raised to the qualification of any voter except at the meeting or adjourned meeting at which the vote objected to is given or tendered, and every vote not disallowed at such meeting shall be valid for all purposes.
- (ii) Any such objection made in due time shall be referred to the Chairperson of the meeting, whose decision shall be final and conclusive.

Proxy

57. The instrument appointing a proxy and the power-of-attorney or other authority, if any, under which it is signed or a notarised copy of that power or authority, shall be deposited at the registered office of the company not less than 48 hours before the time for holding the meeting or adjourned meeting at which the person named in the instrument proposes to vote, or, in the case of a poll, not less than 24 hours before the time appointed for the taking of the poll; and in default the instrument of proxy shall not be treated as valid.
58. An instrument appointing a proxy shall be in the form as prescribed in the rules made under section 105.
59. A vote given in accordance with the terms of an instrument of proxy shall be valid, notwithstanding the previous death or insanity of the principal or the revocation of the proxy or of the authority under which the proxy was executed, or the transfer of the shares in respect of which the proxy is given:

Provided that no intimation in writing of such death, insanity, revocation or transfer shall have been received by the company at its office before the commencement of the meeting or adjourned meeting at which the proxy is used.

Board of Directors

60. The following shall be the First Directors of the Company.

1. SHIV RATAN AGARWAL
2. HARI RAM AGARWAL
3. SHIV KISHORE AGARWAL
4. ARUN KUMAR MODI
5. KAMAL KALLA
6. VIJAY KUMAR NOLAKHA
7. SATISH KUMAR GOYAL
8. AMIT KUMAR AGARWAL

61. (i) The remuneration of the directors shall, in so far as it consists of a monthly payment, be deemed to accrue from day-to-day.

(ii) In addition to the remuneration payable to them in pursuance of the Act, the directors may be paid all travelling, hotel and other expenses properly incurred by them —

(a) in attending and returning from meetings of the Board of Directors or any committee thereof or general meetings of the company; or

(b) in connection with the business of the company.

62. The Board may pay all expenses incurred in getting up and registering the company.

63. The company may exercise the powers conferred on it by section 88 with regard to the keeping of a foreign register; and the Board may (subject to the provisions of that section) make and vary such regulations as it may think fit respecting the keeping of any such register.

64. All cheques, promissory notes, drafts, *hundis*, bills of exchange and other negotiable instruments, and all receipts for monies paid to the company, shall be signed, drawn, accepted, endorsed, or otherwise executed, as the case may be, by such person and in such manner as the Board shall from time to time by resolution determine.

65. Every director present at any meeting of the Board or of a committee thereof shall sign his name in a book to be kept for that purpose.

66. (i) Subject to the provisions of section 149, the Board shall have power at any time, and from time to time, to appoint a person as an additional director, provided the number of the directors and additional directors together shall not at any time exceed the maximum strength fixed for the Board by the articles.

(ii) Such person shall hold office only up to the date of the next annual general meeting of the company but shall be eligible for appointment by the company as a director at that meeting subject to the provisions of the Act.

Proceedings of the Board

67. (i) The Board of Directors may meet for the conduct of business, adjourn and otherwise regulate its meetings, as it thinks fit.

(ii) A director may, and the manager or secretary on the requisition of a director shall, at any time, summon a meeting of the Board.

68. (i) Save as otherwise expressly provided in the Act, questions arising at any meeting of the Board shall be decided by a majority of votes.

(ii) In case of an equality of votes, the Chairperson of the Board, if any, shall have a second or casting vote.

69. The continuing directors may act notwithstanding any vacancy in the Board; but, if and so long as their number is reduced below the quorum fixed by the Act for a meeting of the Board, the continuing directors or director may act for the purpose of increasing the number of directors to that fixed for the quorum, or of summoning a general meeting of the company, but for no other purpose.

70. (i) The Board may elect a Chairperson of its meetings and determine the period for which he is to hold office.

(ii) If no such Chairperson is elected, or if at any meeting the Chairperson is not present within five minutes after the time appointed for holding the meeting, the directors present may choose one of their number to be Chairperson of the meeting.

71. (i) The Board may, subject to the provisions of the Act, delegate any of its powers to committees consisting of such member or members of its body as it thinks fit.

(ii) Any committee so formed shall, in the exercise of the powers so delegated, conform to any regulations that may be imposed on it by the Board.

72. (i) A committee may elect a Chairperson of its meetings.

(ii) If no such Chairperson is elected, or if at any meeting the Chairperson is not present within five minutes after the time appointed for holding the meeting, the members present may choose one of their members to be Chairperson of the meeting.

73. (i) A committee may meet and adjourn as it thinks fit.

(ii) Questions arising at any meeting of a committee shall be determined by a majority of votes of the members present, and in case of an equality of votes, the Chairperson shall have a second or casting vote.

74. All acts done in any meeting of the Board or of a committee thereof or by any person acting as a director, shall, notwithstanding that it may be afterwards discovered that there was some defect in the appointment of any one or more of such directors or of any person acting as aforesaid, or that they or any of them were disqualified, be as valid as if every such director or such person had been duly appointed and was qualified to be a director.

75. Save as otherwise expressly provided in the Act, a resolution in writing, signed by all the members of the Board or of a committee thereof, for the time being entitled to receive notice of a meeting of the Board or committee, shall be valid and effective as if it had been passed at a meeting of the Board or committee, duly convened and held.

Chief Executive Officer, Manager, Company Secretary or Chief Financial Officer

77. Subject to the provisions of the Act, —

(i) A chief executive officer, manager, company secretary or chief financial officer may be appointed by the Board for such term, at such remuneration and upon such conditions as it may think fit; and any chief executive officer, manager, company secretary or chief financial officer so appointed may be removed by means of a resolution of the Board;

(ii) A director may be appointed as chief executive officer, manager, company secretary or chief financial officer.

78. A provision of the Act or these regulations requiring or authorising a thing to be done by or to a director and chief executive officer, manager, company secretary or chief financial officer shall not be satisfied by its being done by or to the same person acting both as director and as, or in place of, chief executive officer, manager, company secretary or chief financial officer.

The Seal

79. (i) The Board shall provide for the safe custody of the seal.

(ii) The seal of the company shall not be affixed to any instrument except by the authority of a resolution of the Board or of a committee of the Board authorised by it in that behalf, and except in the presence of at least two directors and of the secretary or such other person as the Board may appoint for the purpose; and those two directors and the secretary or other person aforesaid shall sign every instrument to which the seal of the company is so affixed in their presence.

Dividends and Reserve

80. The company in general meeting may declare dividends, but no dividend shall exceed the amount recommended by the Board.

81. Subject to the provisions of section 123, the Board may from time to time pay to the members such interim dividends as appear to it to be justified by the profits of the company.

82. (i) The Board may, before recommending any dividend, set aside out of the profits of the company such sums as it thinks fit as a reserve or reserves which shall, at the discretion of the Board, be applicable for any purpose to which the profits of the company may be properly applied, including provision for meeting contingencies or for equalizing dividends; and pending such application, may, at the like discretion, either be employed in the business of the company or be invested in such investments (other than shares of the company) as the Board may, from time to time, think fit.

(ii) The Board may also carry forward any profits which it may consider necessary not to divide, without setting them aside as a reserve.

83. (i) Subject to the rights of persons, if any, entitled to shares with special rights as to dividends, all dividends shall be declared and paid according to the amounts paid or credited as paid on the shares in respect whereof the dividend is paid, but if and so long as nothing is paid upon any of the shares in the company, dividends may be declared and paid according to the amounts of the shares.

(ii) No amount paid or credited as paid on a share in advance of calls shall be treated for the purposes of this regulation as paid on the share.

(iii) All dividends shall be apportioned and paid proportionately to the amounts paid or credited as paid on the shares during any portion or portions of the period in respect of which the dividend is paid; but if any share is issued on terms providing that it shall rank for dividend as from a particular date such share shall rank for dividend accordingly.

84. The Board may deduct from any dividend payable to any member all sums of money, if any, presently payable by him to the company on account of calls or otherwise in relation to the shares of the company.

85. (i) Any dividend, interest or other monies payable in cash in respect of shares may be paid by cheque or warrant sent through the post directed to the registered address of the holder or, in the case of joint holders, to the registered address of that one of the joint holders who is first named on the register of members, or to such person and to such address as the holder or joint holders may in writing direct.

(ii) Every such cheque or warrant shall be made payable to the order of the person to whom it is sent.

86. Any one of two or more joint holders of a share may give effective receipts for any dividends, bonuses or other monies payable in respect of such share.

87. Notice of any dividend that may have been declared shall be given to the persons entitled to share therein in the manner mentioned in the Act.

88. No dividend shall bear interest against the company.

Accounts

89. (i) The Board shall from time to time determine whether and to what extent and at what times and places and under what conditions or regulations, the accounts and books of the company, or any of them, shall be open to the inspection of members not being directors.

(ii) No member (not being a director) shall have any right of inspecting any account or book or document of the company except as conferred by law or authorised by the Board or by the company in general meeting.

Winding up

90. Subject to the provisions of Chapter XX of the Act and rules made there under—

(i) If the company shall be wound up, the liquidator may, with the sanction of a special resolution of the company and any other sanction required by the Act, divide amongst the members, in specie or kind, the whole or any part of the assets of the company, whether they shall consist of property of the same kind or not.

(ii) For the purpose aforesaid, the liquidator may set such value as he deems fair upon any property to be divided as aforesaid and may determine how such division shall be carried out as between the members or different classes of members.

(iii) The liquidator may, with the like sanction, vest the whole or any part of such assets in trustees upon such trusts for the benefit of the contributories if he considers necessary, but so that no member shall be compelled to accept any shares or other securities whereon there is any liability.

Indemnity

91. Every officer of the company shall be indemnified out of the assets of the company against any liability incurred by him in defending any proceedings, whether civil or criminal, in which judgment is given in his favour or in which he is acquitted or in which relief is granted to him by the court or the Tribunal.

**Rajasthan State Industrial Development
& Investment Corporation Ltd.**

(A Rajasthan Government Undertaking)

Unit Office : Sr. Regional Manager,
RIICO Ltd., Ind. Area Bichhwal, Bikaner - 334 006

Ph : 0151-2250023 Fax : 0151-2251614

E-mail : bikaner@riico.co.in

CIN: U13100RJ1969SGC001263

RIICO

GOING WITH PROGRESS



No. 2170

Date: 26/12/19

M/s Bichhwal ECO Friendly Foundation,
Bichwal Udyog Sang, Bichwal Industrial Area
Bikaner (Rajasthan).

Sub: Provisional Allotment of 20000 sqm. land on lease basis for
establishment of CETP with capacity of 3 MLD based on ZLD
technique at Industrial Area Bichhwal, Bikaner.

Dear Sir,

Kindly refer to your letter dated 20.07.2018 vide which you have made a
request for allotment of land for establishment of CETP at Industrial Area
Bichhwal. You had requested that land at Industrial Area Bichhwal for
establishment of CETP should be allotted being SPV namely '**Bichhwal
ECO Friendly Foundation**' which shall take up action for establishment
of CETP at Industrial Area Bichhwal.

By considering the above, the Management of the Corporation is pleased
to allot 20,000 sqm land at Industrial Area Bichhwal to you being SPV on
leasehold basis for establishment of CETP of 3 MLD capacity on '**Zero
Liquid Discharge**' technique on following terms and Conditions:

1. Initially, this allotment is on provisional basis and shall be valid for
two years. Final allotment shall be made subject to submission of
Detailed Project Report (DPR), 'Environment Clearance' and 'Consent
to Establish' issued by competent authority / department.
2. The land is being allotted on "LEASE BASIS" for establishment of
CETP only.
3. Allotment of land is being made at a token premium amount of Rs. 1/-
only, irrespective of type of industries.
4. The initial period of lease will be for a period of 31 years from the date
of issuance of allotment letter. However this lease period may further
be extended for such period as mutually decided and amended lease
will be executed for such extended period.

Head Office : UdyogBhawan, TilakMarg, Jaipur-302005

Phone : 0141-5113201, 2227751

Fax : 0141-5104804

Email : riico@riico.co.in

Web : www.riico.co.in

5. No annual service charges will be levied by the Corporation. However, Economic Rent shall be paid by you as per rules and any other taxes/ charges levied by Central Govt./State Govt. and as per applicability of GST laws, shall also be paid by you.
6. You shall pay such other Taxes/Duties/Cess/ water charges/electricity charges etc. as applicable / imposed from time to time by the Corporation or other statutory bodies. RIICO shall not be liable to make payment of such amount in any manner.
7. You and your member industries shall abide by all the orders / directions pronounced by various courts /NGT / tribunals and also abide by the Acts / Rules / Regulations of NGT / tribunals / Supreme Court and also abide all the Acts/Rules/Regulations/Guidelines/ Orders of state / central Government / MoEF /CPCB /RSPCB /CGWA and all other statutory agencies.
8. No change of land use of the allotted land shall be permitted in any case and the land will be used by you exclusively for the purpose of setting up the CETP.
9. No change in shareholding of the **SPV** will be permitted without prior permission of the Corporation and also subject to RSPCB directions.
10. You will be allowed to mortgage the allotted land by deposition of title deed in favour of the Financial Institution for obtaining financial assistance for the purpose of CETP at I/A, Bichhwal, Bikaner.
11. You will have to complete the construction and commence operation of CETP within three years from date of handing over possession or from the date of issuance of final land allotment letter, whichever is later.
12. You shall obtain all requisite clearances /consents / authorization like EC, CTE, CTO from competent authority, at its own level.
13. You and your Member Industries shall strictly follow the Guidelines issued by RSPCB from time to time for O&M agency for operation and maintenance of CETPs, for SPV and for the member units connected with the CETP.

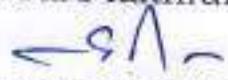
14. You and your member industries shall also abide by the provisions of Environment Protection Act 1986, Water Act 1974 and all other relevant Acts/Rules/ Regulations and Orders etc. issued by MOEF, CPCB, RSPCB from time to time.
15. You shall be fully responsible for setting up / Development of new CETP, infrastructure of required capacity. CETP infrastructure includes Internal Conveyance system from industrial units to proposed CETP for carrying out treated water untreated waste water, Zero liquid discharge (ZLD) based 3.0 MLD capacity CETP and recirculation system for supplying treated water back to industries.
16. You shall be fully responsible for operation & maintenance and up-gradation of CETP infrastructure as per prescribed standard by CPCB/RSPCB and the Corporation shall not be responsible in any manner whatsoever.
17. You shall collect funds from your member units required for setting up, up-gradation of CETP & its infrastructure. Obtaining financial grants/subsidies from GOI or State shall also be your sole responsibility. A list of Member industries will have to be submitted to RIICO within one month.
18. You shall collect cess/fee/charges as the case may be, from your member units for operation and maintenance of proposed CETP and the Corporation shall not give any contribution towards the same.
19. You shall be fully responsible for maintaining quality standards for treating waste water and it should be ensured at your level that CETP should be operated to treat waste water up-to 'Zero Liquid Discharge' standards and effluent shall be treated up to re-use level.
20. You shall make all possible efforts to use such recycled water by your member industries to minimize the requirement of fresh water. You shall submit such reports to RSPCB as per their requirement.
21. You shall decide inlet quality standards of CETP (like Ph, TSS, Heavy metals etc) with consent of RSPCB and also monitor member industries to follow inlet quality standards.
22. You shall monitor the quantity of effluent to be discharged into conveyance system by your member industries and it shall be ensured that allocation of discharge shall never be exceeded from the capacity of CETP.

23. You shall dispose off hazardous waste produced from CETP as per norms/ guidelines prescribed by MoEF/CPCB/ RSPCB from time to time.
24. You shall dispose off hazardous waste which would have produced during pre-primary treatment at industry level either at the level of concerned member unit or at your level with object to meet out inlet quality standards of CETP.
25. You shall form a "Working Committee" for establishment / operation / maintenance of CETP and three directors as may be nominated by Bichhwal Udyog Sangh, Bichhwal shall be member of such working committee. These nominated Directors will be included in the 'Board of Directors' of **SPV**.
26. The working Committee constituted by you as mentioned at Condition No.25 shall invite and allow membership to only those industrial units which are established in the nearby RIICO Industrial areas at RIICO allotted plots.
27. You shall submit DPR inclusive financial model (Capex and Opex) for establishment of proposed CETP of 3 MLD capacity with Zero Liquid Discharge (ZLD) treatment capacity or as may be prescribed by RSPCB from time to time.
28. You shall submit its strategic plan to be adopted for raising of capex and opex funds from your member units for successful setting-up of the proposed CETP and operation and maintenance thereof including provision for buffer funds, penalty clause and its execution through RSPCB in case of default by member unit etc.
29. RIICO will not be responsible, in any manner whatsoever, if any condition of allotment/lease is violated/breached by the you or your member units.
30. In case of any internal dispute of you with your member units related to CETP or its operation and maintenance, RIICO shall not be responsible for such disputes and not be liable for any damages/losses if arises due to such disputes.
31. An undertaking shall be furnished by authorized person on behalf of you to the effect that you shall abide by the terms and conditions of lease and also liable for all type of expenses towards operational and maintenance activities of solid waste dumping site yard.
32. You shall give a time line for setting up CETP and shall strictly follow the time line agreed by you.

33. You shall be fully responsible for setting up/development of CETP Infrastructure of required capacity. CETP Infrastructure includes Internal Conveyance System from industries to CETP for carrying untreated waste water, Zero liquid Discharge (ZLD) based 3 MLD capacity CETP (may be in phase) and recirculation system for supplying treated water back to industries.
34. You shall take effective steps for harvesting of rain water to the maximum possible extent.
35. You will not dig/bore/drill the open/hand pump/tube well in the plot without the consent of the competent authority.
36. You will plant at least two hundred trees in the allotted plot at reasonable distance along the boundary wall and will use treated water for watering it.
37. In case of any dispute between RIICO and you or with your member units, the decision of RIICO shall be final and binding.
38. You shall be bound to make CETP functional within the stipulated time failing which, RIICO will be free to determine the lease and will take possession. In such circumstances, no amount shall be paid by RIICO towards cost and damages to you.
39. RIICO will be free to take over the possession of such land, in case any unauthorized activity is found to be performed and/or term of lease is expired.
40. You shall ensure that after development of CETP, no industrial waste water/Industrial sewage should be discharged outside the closed conveyance system. If such activity is observed, then you shall take measures to stop such activity and shall be responsible for taking action against such member units.
41. You shall execute the lease agreement / amended lease agreement within 90 days from the date of issuance of final allotment letter/date of issuance of permission for extension of period of lease. The expenses for registration and stamp duty shall be borne by you exclusively.
42. You shall indemnify RIICO against all liabilities and claims which would arise on account of any default made by you or your members during term of the lease.

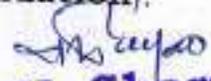
43. You shall carry out annual third party environment audit from a MoEF&CC recognized Consultant/RSPCB approved Consultant. The report of audit will be submitted to RSPCB within 90 days from end of financial year.
44. You shall ensure uninterrupted power supply by installing DG sets.
45. You will strive for Green Power arrangements to operate CETP.
46. This provisional allotment shall be cancelled if you will not abide by the terms and conditions of this allotment as well as RIICO Disposal of land Rules 1979.

Yours faithfully,


Sr. Regional Manager
RIICO Ltd, Bikaner

Copy to :-

1. District Collector, Bikaner for kind information.
2. Member Secretary, Rajasthan State Pollution Control Board, Jhalana Doongri, Jaipur.
3. Advisor (A&M)/Advisor (Infra), RIICO Ltd., Udyog Bhawan Jaipur.
4. OSD (Land), RIICO Ltd., Udyog Bhawan Jaipur.
5. GM (EM), RIICO Ltd., Udyog Bhawan, Jaipur.
6. General Manager, DIC, Bikaner, .
7. Regional Officer, RSPCB, Bikaner.
8. ARM, RIICO Ltd., Bikaner for handing over the physical possession of land to Lessee (**SPV M/s Bichhwal ECO Friendly Foundation**).

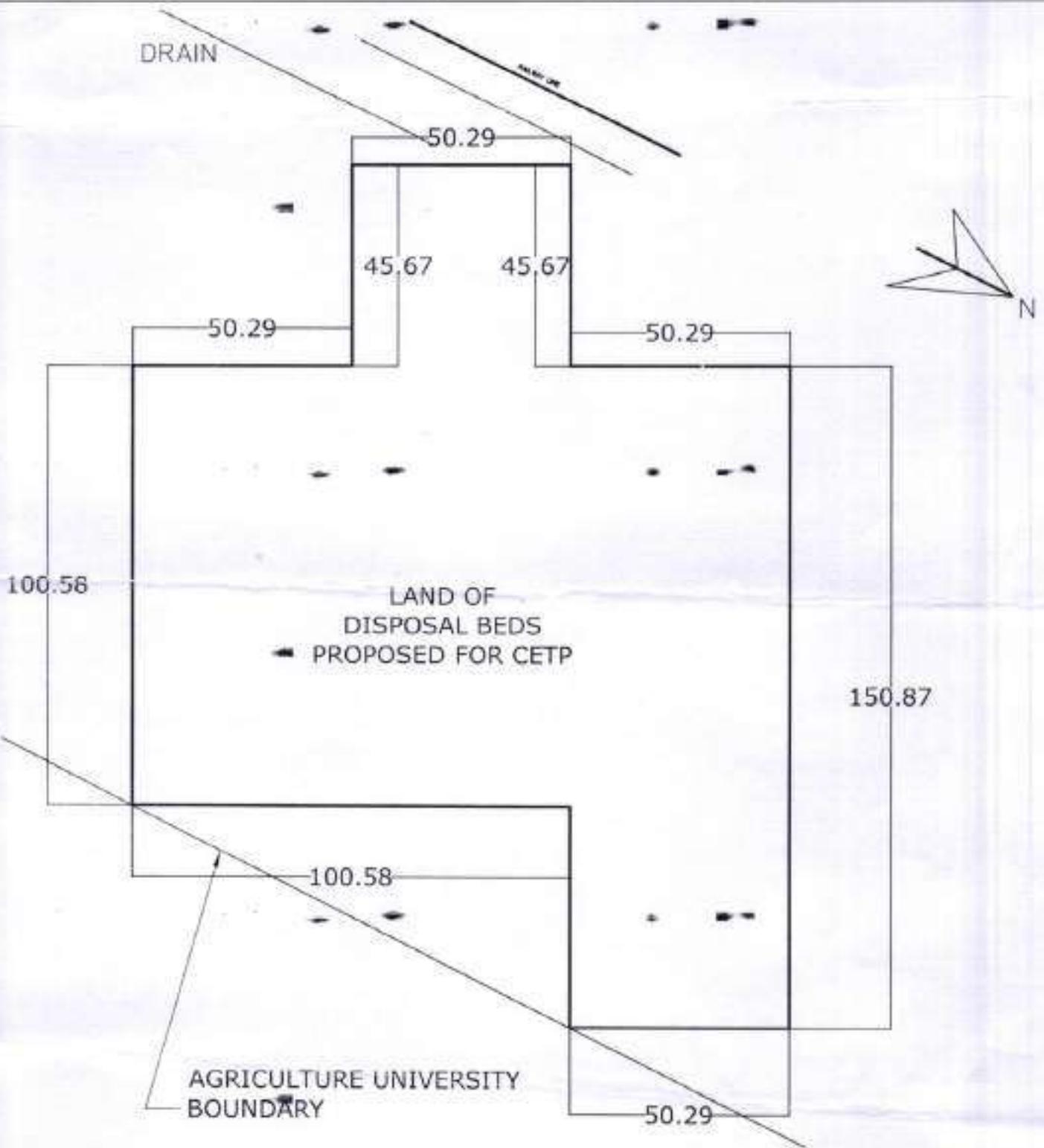

G.K. Sharma
Sr. Regional Manager
Riico Ltd Bikaner

SITE PLAN FOR PROPOSED C.E.T.P. FOR BICHHWAL IND. AREA

AT CHAK 4 BKM MURBA NO. $\frac{115}{12}$ KILLA NO. 15,16,17,25 & MURBA NO. $\frac{115}{28}$ KILLA NO. 11,12,20,21

BEHIND Agriculture university NEAR I/A Bichhwal

AREA: 20,000 SQM (5.00 ACRE)



Day

(DEEPAK JANGIR)

S.O.M.

RICO Ltd., Bikaner



Rajasthan State Industrial Development & Investment Corporation Ltd
 (A Rajasthan Government Undertaking)
 Industrial Area, Bhichwal, Bikaner
 Tel/Fax: (0155) 2251614 & 2250023 (O) 2251523 (R)
 CIN No.: U13100RJ1800500091263
 GSTIN: 09AABCR4685J12W
 Email: bikaner@riico.co.in

Work Order

Director
 VNBC Environment and Infrastructure (OPC) Pvt. Ltd.
 732, Omaxe City, Amer Road, Jaipur-302026
 9460009853
 Email: mail.vnbc@gmail.com

No: 30189/2022-2023/1625
 UIN No:
 Date: 05-Aug-2022

Subject: Calling Request for Proposal from reputed Environment Consultant Organizations with proven track record for preparing a Study Report for management of effluent/wastewater generated from industrial area Karni Ph-1B & SGC, Bikaner and surrounding areas including reclamation of land located in industrial areas Karni Area Ph-I,II & SGC and Karni (Extn) and presently accumulated with wastewater.

Ref: Tender dated 28-Jun-2022

Dear Sir,

With reference to your Tender dated 28-Jun-2022 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS 649,000.00** (in words Six Lakh Forty Nine Thousand Rupees Only) without any condition.

S.No.	Particular	Qty./M Schedule	Unit	Rate	Amount
1	Preparation of study report to assess current scenario developed due to accumulation of effluent/ wastewater in and around industrial areas Karni Ph-I, Ph-II, SGC and Karni (Extn) generated from industries operating in industrial area Karni Ph-I, Ph-II, SGC, Bikaner and surrounding areas and suggesting solution for treatment of wastewater generated thereof including setting up of Common Effluent Treatment Plant (CETP), Sewage Treatment Plant (STP) and conveyance system and treatment, recycling of wastewater and reclamation of land at present inundated due to accumulation of wastewater. Detailed scope of work as per Annexure - A as per tender document.	1	ph	649,000.00	649,000.00
Total					649,000.00

The stipulated dates of commencement & completion shall be 08-Aug-2022 & 05-Nov-2022 respectively. The work is executed as per enclosed "G/T/H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1000 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

You have to maintain the prorata progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period, L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, STP from mining department and VAT Exemption Certificate from Sales Tax Department. Service tax, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you
 Yours faithfully,

(Signature)
 5/8/22
 Unit Head



Copy To:-

- GM Civil RIICO Ltd, Udyog bhawan, Tilak marg, Jaipur.
- RM/ARM/ASE, RIICO Ltd Bikaner.
- A.A.O-ICashier/Notice Board RIICO Ltd, Bikaner.
- GM Fin (IP) RIICO Ltd Udyog Bhawan, Jaipur.

(Signature)
 5/8/22
 Unit Head
 Bikaner
 1/1



Rajasthan State Pollution Control Board

Headquarter, Institutional Area, Jhalana Deongri, Jaipur-302004

Phone: 0141-7716804 e-mail: member-secretary@rspcb.nic.in

Toll Free Helpline No.: 18001806127 Ext. 7

E-mail Registered Post

F14/Tech-Bikaner (5)-CETP/RPCB/Pg. 730 731

General Manager
RIICO Ltd.,
Karni Industrial Area,
Bikaner.



JSC (2)
for 21/2/20
07/09/2020

Sub - Show cause notice for intended prosecution under section 43/ 44 of the Water (Prevention & Control of Pollution) Act, 1974 in respect of Karni Industrial Area Bikaner.

Ref. - 1. Environment clearance issued by SEIAA, Rajasthan vide letter dated 11.04.2017.
2. Consent to establish issued vide this office letter dated 17.01.2012.

1. Whereas, the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as the "Water Act") came into force in whole of the State of Rajasthan w.e.f. 23.03.1974.
2. And whereas, the Water Act has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring then wholesomeness of water.
3. And whereas, keeping this in view, the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, an industrial area namely - Karni Industrial Area has been established at Bikaner by RIICO Ltd. (hereinafter called as the "Project Proponent").
5. And whereas during operation of industries in the Karni Industrial Area effluent is generated and discharged into the environment.
6. And whereas section 24 of the Water Act provides that no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the Board, to enter into any stream or well or sewer or on land.
7. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
8. And whereas consent to establish under the Water Act was granted vide this office letter dated 17.01.2012 subject to the conditions inter alia that environmental clearance shall be obtained from SEIAA for installation of CETP. The consent to establish was valid upto 30.11.2014.
9. And whereas, the Environment Clearance has been granted to the Project Proponent vide letter dated 11.04.2017 subject to the conditions inter-alia that all the industries shall be zero discharge units and should have their own self sufficient effluent treatment plants and the treated effluent should be reused in their own premises.
10. And whereas, the Karni Industrial Area was inspected on 26.06.2020 by officials of the Board and during inspection it was observed that
 1. That common effluent treatment plant (CETP) has not been established for treatment of effluent generated from the Karni Industrial Area and the effluent generated/ discharged by the industries located in the Karni Industrial area is discharged on open land without any treatment.

- i. That sewage treatment plant has not been installed for the treatment of sewage generated from the industrial area.
- ii. That the Project Proponent has failed to comply with the conditions no. Aa1, Aa7, Aa11, Aa19, Ab1, Ab2, Ab5, Ab7, Ab9, Ab12, Ab14, Ab16, Ab22, and B2 imposed in the Environment Clearance granted by SEIAA vide letter F14(4)/SEIAA/SEAC/Raj/Sectt/project/CatC978/15-16 dated 11.01.2017.
11. And whereas, the Project Proponent has not applied for renewal of consent to establish or consent to operate under the Water Act.
12. And whereas above observations show that the Project Proponent has failed to comply with conditions of environmental clearance and consent to establish and also has been violating the provisions of the Water Act.
13. And whereas, the industry has failed to comply the provisions of the Water Act which have been viewed seriously by the Board.
14. And whereas, contravention of the provisions of section 24 and section 25/26 of the Water Act is a criminal offence, punishable under section 43 & 44 of the Water Act.

Therefore, the Board, in view of above stated non-compliances and violations of the provisions of the Water Act, intends to initiate prosecution under section 43/44 of the Water Act against the Project Proponent and officers responsible for its affairs.

In case you have any submissions/ reply against the aforesaid legal action, you may submit your reply to this office along with a copy to Regional Office, Bikaner by 30.09.2020 failing which the Board shall initiate legal prosecution under the provisions of the Water Act without any further notice.

This bears approval of the competent authority.

(Niraj Mathur)
GIC (Liquid Waste)

F14/ Tech-Bikaner (51- C/TP) (RPCB/ Pg/ 734-738)

Date: 02.09.2020

Copy to following for information and necessary action:-

- ✓ Regional Officer, Regional Office, RSPCB, Bikaner for information. Please ensure delivery of this notice to the Project Proponent. The discharge of effluent by individual industries outside the premises is violation of EC conditions; please forward cases of such non-compliant industries to the concerned Group for necessary action.
- 2 Master file.


GIC (Liquid Waste)



Rajasthan State Pollution Control Board
 Headquarters: 4, Pratapnagar Area, Bikaner District, Jaipur-302004
 Phone: 0141-515900, 515901, 515902, 515903, 515904, 515905, 515906, 515907, 515908, 515909, 515910, 515911, 515912, 515913, 515914, 515915, 515916, 515917, 515918, 515919, 515920, 515921, 515922, 515923, 515924, 515925, 515926, 515927, 515928, 515929, 515930, 515931, 515932, 515933, 515934, 515935, 515936, 515937, 515938, 515939, 515940, 515941, 515942, 515943, 515944, 515945, 515946, 515947, 515948, 515949, 515950, 515951, 515952, 515953, 515954, 515955, 515956, 515957, 515958, 515959, 515960, 515961, 515962, 515963, 515964, 515965, 515966, 515967, 515968, 515969, 515970, 515971, 515972, 515973, 515974, 515975, 515976, 515977, 515978, 515979, 515980, 515981, 515982, 515983, 515984, 515985, 515986, 515987, 515988, 515989, 515990, 515991, 515992, 515993, 515994, 515995, 515996, 515997, 515998, 515999, 516000

Regd Post

E-14/Techn/Bikaner(45)/RSPCB/U&C/1340

MS RIICO, Ltd.
Industrial Area Karni Extension, Bichhwal,
Village-Chak Garbi & 7 BEM,
Tehsil & District-Bikaner, Rajasthan.



Date: 5-10-20

ISO (2)
 for n/a pl
 19/10/20

Subject. - Show cause notice for intended legal prosecution under section 37, 38 and 39 of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and under section 43 and 44 of the Water (Prevention & Control of Pollution) Act, 1974 for your industrial area development plan, "Karni Extension" at Bichhwal, Bikaner.

Reference.

- Complaints received from Mr. Devkishan Gawnani vide letters dated 09.01.2020, 25.01.2020, 20.03.2020, 07.07.2020, 20.07.2020 and 24.07.2020 for not obtaining consent from RSPCB for said project and for non compliances of Environmental Clearance dated 11.04.2017.
- Inspection of unit dated: 20.06.2020.

Sr.

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Act here in after shown.

- Whereas the Water Act came in to force in whole of the State of Rajasthan w.e.f. 23.03.1974 and the Air Act came in to force in whole of the State of Rajasthan w.e.f. 16.05.1981.
- And whereas, the said Water and Air Act are enacted to provide for the prevention & control of Water and Air pollution and for the maintaining and restoring the wholesomeness of Water and Air.
- And whereas keeping this in view the Board has been conferred powers to take such steps as are necessary for the prevention, control & abatement of water and air pollution.
- And whereas, section 21 of the Air Act and section 25/26 of the Water Act prohibit establishing or operating an industrial plant and discharge of air and water pollutants without obtaining prior consent of the State Board.
- And whereas, the unit is engaged in extension of industrial area development project (Karni industrial area) at Bichhwal, Bikaner, that is covered under orange category project for consent mechanism of State Board in compliance of Water Act and Air Act.
- And whereas, the unit is operating without valid consent from State Board as earlier Consent to establish dated 30.01.12 has been expired on 30.11.14 and unit has not applied again for Consent to establish as well as for Consent to operate as per MIS record.
- And whereas, the said project was inspected by Board Officials of Regional Office Bikaner, on 20.06.2020 and during inspection it has been confirmed that unit has started construction work without prior consent under Air Act and Water Act from State Board.

Page 1 of 2



Rajasthan State Pollution Control Board
Headquarter - 4, Institutional Area, Bhakana Durgam, Jaipur - 302004
Phone : 0141-5196281-5196282 e-mail: member-secretary@rspcb.nic.in

8. And whereas, various complaints has been received against the unit and same has been verified by Board Officials of Regional Office Bikaner in their inspection report dated 17.07.2020 along with non compliances of Environmental Clearance dated 11.04.2017.
9. And whereas, from the available record of the unit and after examining the inspection report following non compliances has been observed-
- That the unit has not applied for consent to establish as earlier CTE issued from State Board vide letter dated 30.01.12 has been expired on 30.11.14.
 - That the unit has started construction work without obtaining prior consent to operate from State Board.
 - That the unit has not installed CETP for treatment for industrial effluent as proposed in Environmental Clearance dated 11.04.2017 to ensure ZLD condition.
 - That the unit has not installed STP as proposed in Environmental Clearance dated 11.04.2017.
 - That the unit has not maintained proper drainage system to avoid water logging during rainy season.
 - That the untreated effluent from woolen scouring and food processing units was found spilled and creating nuisance in nearby area.
 - That the unit has not complied all conditions of Environmental clearance dated 11.04.2017 and also not submitted six monthly compliance reports of the same.
10. And whereas, it is clear from the above observed non-compliances that the industry has failed to comply the provisions of the Water (Prevention and Control of pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 which have been viewed seriously by the Board.

Therefore, the Board, in order to prevent further non-compliance of the provisions of the Air Act and the Water Act, directs you to stop the construction work at site with immediate effect and intends to initiate legal prosecution under section 37, 38 and 39 of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and under section 43 and 44 of the Water (Prevention & Control of Pollution) Act, 1974.

In case you have any objection against the aforesaid legal action, you may submit your reply to this Office along with a copy to Regional Office, Bikaner by 28.10.2020 failing which the Board shall initiate legal prosecution against the unit and its occupiers under the provisions of the Air Act and the Water Act without any further notice.

This bears approval of competent authority.

Yours sincerely,

— Sd —
V.S. Brijvasi
(SEE and GIC B&C)

Copy to following for information and necessary action.

1. Regional Officer, Regional Office, RSPCB, Bikaner with request to verify the reply submitted by the unit, if any. Also ensure delivery of this notice to the industry.
2. Master file of Show cause notice

5/10/2020
(SEE and GIC B&C)

Page 2 of 2

Veenu Gupta, IAS
Chairperson



Annex - R-14/C



Rajasthan State
Pollution Control Board (Raj)

DO No. F-14(Tech-Bikaner) CETP-51/RPCBL/W/386
Date 13.07.2021

SPCB has been receiving many complaints regarding non-compliance of condition of Environmental Clearance by RIICO and discharge of effluent of Karni Industrial Area, Bikaner resulting into water pollution in the area.

In the Environmental Clearance letter of Karni Industrial Area (Ext.), it is mentioned that RIICO is proposing to install a CETP for treatment of effluent generated from existing Karni and Bichwal, Industrial Areas. Moreover, as a part of EMP amounting to Rs 42.7729 Crs submitted before SEAC a provision of Rs 26.00 Crs had been kept by RIICO for setting up CETP. RIICO had issued administration sanction for Rs 131.37 Crs for Karni Industrial Area vide letter dated 10.07.2015, wherein a provision of Rs 26.00 Crs was made for setting up CETP. It is an explicit condition of the EC that Project Proponent shall invest at least an amount of Rs 42.7729 Crs (before the project is put into use) for implementing various environmental protection measures. The Karni Industrial Area (Extn.) has been put to use without setting up CETP in violation of Environmental Clearance condition.

I consider this a serious issue which is inviting lots of complaints through different platforms including SAMPARK Portal.

I have been informed that an SPV has already been formed at Bikaner and there is dispute with RIICO regarding sharing of cost of CETP. RIICO has already committed before SEAC for installing CETP.

This is to request you to look into the matter & facilitate early setting up of CETP which will take care of effluent generated both by Bichwal & Karni Industrial areas.


(Veenu Gupta)

Shri Ashutosh A.T. Pednekar
Secretary, Industries &
Managing Director RIICO Ltd.
1 dyog Bhawan, Tilak Marg Road, C-Scheme
Jaipur, Rajasthan-302005.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : member-secretary@rpcb.nic.in

Regd. Post

F: 14/Tech/Bikaner(45)/RPCB/B&C-2430-2432

Date: 4-7-22

Senior Regional Manager,
M/s RIICO Ltd.,
Industrial Area Karni Extension, Bichhwal,
Village-Chak Garbi & 7 BKM,
Tehsil & District-Bikaner, Rajasthan.

Subject: - Show cause notice for intended legal prosecution under section 37, 38 and 39 of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and under section 43 and 44 of the Water (Prevention & Control of Pollution) Act, 1974 and under Environment (Protection) Act, 1986 for your industrial area development plan, "Karni Extension" at Bichhwal, Bikaner.

Reference: -

- CTE issued vide letter no. F(MUID)/Bikaner/1(1)/2011-2012/7521-7523 dated 17.01.2012.
- Environmental Clearances issued vide letter no. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.7(c) (978)/15-16 dated 11.04.2017.
- Inspection of Industrial Area dated 20.06.2020.
- Show cause notice for intended legal prosecution issued vide dated 05.10.2020.
- Complaints regarding water pollution, violation of EIA Notification, 2006 and EC conditions.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') and under the Environment (Protection) Act, 1986 (hereinafter called as 'EP Act') for violation of various provisions of the Act here-in-after shown:-

- Whereas the Water Act came in to force in whole of the State of Rajasthan w.e.f. 23.03.1974, the Air Act came in to force in whole of the State of Rajasthan w.e.f. 16.05.1981 and the EP Act came into force in the whole of the Country of India with effect from 19.11.1986.
- And whereas, the said Water and Air Act are enacted to provide for the prevention & control of Water and Air pollution and for the maintaining and restoring the wholesomeness of Water and Air.
- And whereas, keeping this in view the Board has been conferred powers to take such steps as are necessary for the prevention, control & abatement of water and air pollution.
- And whereas, section 21 of the Air Act and section 25/26 of the Water Act prohibit establishing or operating an industrial plant and discharge of air and water pollutants without obtaining prior consent of the State Board.
- And whereas, the unit is operating industrial area development project (Karni Extension) at Bichhwal, Bikaner, that is covered under red category project for consent mechanism of State Board in compliance of Water Act and Air Act.
- And whereas, Consent to Establish dated 17.01.2012 was valid upto 30.11.2014 however unit has not applied for renewal/extension of Consent to Establish/Consent to Operate.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

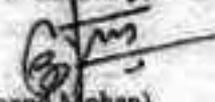
Phone : 0141-5159699, 5159600 e-mail : member-secretary@rpcb.nic.in

7. And whereas, the unit has commissioned Karni-Extension without prior Consent to Operate from State Board hence violated the condition no. 4 of Consent to Establish letter dated 17.01.2012.
8. And whereas, unit had submitted proposal before SEIAA to install a CETP for treatment of effluent generated from existing Karni Industrial Area and Industrial Area Bichwal to ensure Zero liquid discharge in proposed project area.
9. And whereas, Environmental Clearance was granted with condition that PP shall invest at least an amount of Rs. 4277.29 Lac (before the project is put into use) for implementing various environmental protection measures.
10. And whereas, condition of Environmental Clearance has been violated by putting the project in operation without investing Rs. 4277.29 Lac for implementing various environmental protection measures.
11. And whereas, several complaints regarding water pollution in the area, violation of EIA Notification, 2006 and violation of EC conditions are being received against the unit.
12. And whereas, complaints were verified on 25.06.2020 by Board Officials of Regional Office Bikaner and observed that the unit is non-complaint of conditions of EC and provisions of the Water Act, 1974 & Air Act, 1981.
13. And whereas, a show cause notice intending legal prosecution was issued to the unit vide dated 05.10.2020 for non-compliances of conditions of CTE, non-compliances of conditions of EC and shortcomings of inspection carried out.
14. And whereas, unit has failed to submit any reply for the above referred notice till date.
15. And whereas, the unit has utterly failed to comply with the conditions of EC letter dated 11.04.2017 and also violated provisions of EIA Notification, 2006 and provisions of the Water (Prevention and Control of pollution) Act, 1974, & Air (Prevention and Control of Pollution) Act, 1981 which have been viewed seriously by the Board.

Therefore, the Board, in order to prevent further pollution being caused at the project area and for non-compliance of the provisions of the Acts, intends to initiate legal prosecution under section 37, 38 and 39 of the provisions of the Air (Prevention & Control of Pollution) Act, 1981, under section 43 and 44 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 15 read with section 19 of the Environment Protection Act, 1986.

In case you have any objection against the aforesaid legal action, you may submit your reply to this Office along with a copy to Regional Officer, Bikaner within 15 days failing which the Board shall initiate legal prosecution against the unit and its occupiers under the provisions of the Air Act Water Act and the EP Act, 1986 without any further notice.

Yours sincerely,


(Anand Mohan)
Member Secretary

Copy to following for information and necessary action:

- 1) Regional Officer, Regional Office, RSPCB, Bikaner with request to verify the reply submitted by the unit, if any. Also ensure delivery of this notice to the industry.
- 2) Master file of Show cause notice.

3-1-22
SEE and GIC/HBC) etc


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Veenu Gupta, IAS
Chairperson



Rajasthan State
Pollution Control Board (Raj)

D.O. No. F14/Tech-Bikaner(CETP-51)RPCB/LW/32-34

Date: 08.04.2022

This is in continuation to my DO letter dated 13.07.2021 to the then MD, RIICO regarding accumulation of effluent in the Karni Industrial Area, Bikaner and early action for installation of CETP. The area was recently visited by officer of the State Board, who has reported that all 26 water polluting units have installed ETPs and discharge effluent into the open drains of the industrial area (IA), which alongwith sewage/effluent generated from other units and commercial establishments in the IA accumulates forming a large cesspool of water on RIICO land. As there is no outflow from the cesspool except negligible evaporation losses, the quantity of effluent accumulated into the cesspool is increasing day by day.

Construction of drains for carrying effluent without ensuring its final disposal is incomplete planning of IA by RIICO causing water pollution and nuisance in the area. There is an urgent need to work on two fronts, first stop further discharge of any effluent into the cesspool and second, disposal of the accumulated effluent after treatment. I regret that neither the units nor RIICO is making concrete efforts for installing the CETP.

The State Board is of the view that not providing CETP for old Karni IA is violation of environment clearance and may lead to legal complications in future.

It is requested that looking to the gravity of the situation on ground, RIICO should take immediate steps for preventing further collection of effluent, disposal of presently accumulated effluent and fulfilment of EC conditions.

Sd/-
(Veenu Gupta)

Mrs. Archana Singh,
Managing Director, RIICO,
Udhyog Bhawan, Tilak Marg,
Jaipur-302005.



Regional Office

Rajasthan State Pollution Control Board

Plot No. SPL-33, Bichhwal Industrial Area, Bikaner-334006

Phone: 0151-2250006, E-mail: ro.bikaner@gmail.com

राप्रनिम/क्षे.का.बीकानेर/सामान्य- / 323

दिनांक : 25.07.2022

वरिष्ठ क्षेत्रीय प्रबंधक,
रीको औद्योगिक क्षेत्र, बिछवाल,
बीकानेर-334001

- विषय :- एन.जी.टी. (प्रिंसिपल बैंच) नई दिल्ली ओ.ए. नम्बर 407/2022 नारायण दास तुलसानी बनाम राजस्थान सरकार।
संदर्भ :- माननीय एन.जी.टी. के आदेश दिनांक 11.07.2022।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 11.07.2022 में रीको लिमिटेड द्वारा पर्यावरणीय स्वीकृति दिनांक 11.04.2017 की शर्तों के उल्लंघन के सम्बन्ध में दायर ओ.ए. नम्बर 407/2022 में आदेश पारित कर संयुक्त कमेटी का गठन कर वास्तविक एवं कार्यवाही रिपोर्ट प्रस्तुत करने को कहा गया है।

माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 11.07.2022 एवं ओ.ए. नम्बर 407/2022 (प्रति संलग्न) की आपके विभाग से सम्बन्धित बिन्दुवार तथ्यात्मक रिपोर्ट तैयार कर तीन दिवस में ई-मेल(ro.bikaner@gmail.com) पर भिजावाया जाना सुनिश्चित करें।

भवदीय

संलग्न उपरोक्तानुसार

क्षेत्रीय अधिकारी

प्रतिलिपि :-

1. जिला कलक्टर, बीकानेर।
2. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।

क्षेत्रीय अधिकारी



Rajasthan State Industrial Development
& Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Unit Office, Industrial Area, Bichwal,
Bikaner-334006
Tel/Fax: 0151-2250023 (O)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: Bikaner@riico.co.in

No. : 1486
Dated : 16/08/22

Regd. A.D./Mail

क्षेत्रीय अधिकारी,
राजस्थान स्टेट पॉल्यूशन कंट्रोल बोर्ड,
औद्योगिक क्षेत्र, बीछवाल,
बीकानेर।

विषय- एन.जी.टी. (प्रतिपल बैच) नई दिल्ली ओ.ए. नम्बर 407/2022 नारायण दास तुलसानी बनाम
राजस्थान सरकार।

संदर्भ- आपका पत्र क्रमांक राप्रनिम/क्षे.का.बीकानेर/सामान्य/329 दिनांक 25.07.2022।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में लेख है माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित
आदेश दिनांक 11.07.2022 के संदर्भ में आप द्वारा चाही गई बिन्दुवार तथ्यात्मक रिपोर्ट इस पत्र के साथ
संलग्न कर निजवाई जा रही है।

समन्वयवाद।

भवदीय


(विनोद कुमार)

वरिष्ठ क्षेत्रीय प्रबन्धक

संलग्न- उपरोक्तानुसार।

Head Office : Udyog Bhawan, Tilak Marg, Jaipur-302005, Rajasthan (India)

Phone : 0141-2227751(6 Lines), 5113201 (6 Lines), Fax : 0141-5104804, Email : riico.co.in, Website : www.riico.co.in

Newest Letter Head Check Date

To

The Regional Officer,
Rajasthan Pollution Control Board,
Bikaner

Subject: Factual report on representation No. 5749 dated 30.03.2022 of Sh. Narayan Das Tulsani addressed to Chairman, NGT, New Delhi and Directions issued by the NGT, New Delhi on 11.07.2022 in NGT OA No. 407/2022, Narayan Das Tulsani V/s State of Rajasthan & Ors.

Ref: Your letter No. 329 dated 25.07.2022.

Sir,

Apropos to the subject referred supra, the factual report with regard to the issues raised in the representation dated 30.03.2022 submitted by Shri Narayan Das Tulsani is submitted as infra.

Facts regarding Introduction / Status of Applicant:-

- Plot No. E-593 to E-596 and F-609 to F-615 at measuring 29893 sqm. was allotted to M/s Nagad Narayan Agro Food Pvt. Ltd. at industrial area Karni (Extn.) for setting up of unit for manufacturing of Sugar based products, sugar candy, sugar Loffee, sugar tablets and sugar bubblegum {Food based industry on 07.09.2012} (Annexure -1).
- As per condition of allotment M/s Nagad Narayan Agro Food Pvt. Ltd. was required to commence the production activity within two years from the date of allotment latest upto 06.09.2014 with an investment of Rs. 39.62 Crs. Later on, the stipulated date for commencement of production activity was extended till 11.04.2019, i.e. two years after issue of Environmental

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Clearance to RIICO for development of industrial area Karni (Extn) by SEIAA, Rajasthan on 11.04.2017 (Annexure-2).

- Since the allottee failed to commence the production activity with stipulated investment, allotment was cancelled on 25.11.2019 (Annexure-3).
- In view of above, Sh. Narayan Das Tulsani is not an allottee of RIICO for industrial area Karni Extn. Hence facts provided in the opening paragraph of the said representation is not true and therefore not acceptable.

Facts regarding removal stagnated water in Karni /

Bichwal Industrial Area:-

- i. That in the year 2009, the Administrative Reforms (Group-3) Department has passed an order for constituting committee in the name of "Pradushan Niwaran Samiti" (PNS) for establishment and management of the CETP headed by District Collector and Representatives of various Government Department / Corporation including the nominated members of farmers / industrialists.
- ii. That later on, the State Government Environment Department has taken a principal decision and proceeded to pass an order dated 28.08.2009 and thereby directed that District Collector as well as the other Government Officials shall not be the part of Pradushan Niwaran Samiti and directed that the CETP shall be established and run by the Pradushan Niwaran Samiti constituted amongst the industries connected with the CETP only. A copy of the order dated 28.08.2009 is enclosed and marked as (Annexure-4).

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- iii. That in this regard, another communication dated 17.11.2009 was issued whereby, the direction has been given to give five names each of representatives of farmers and representatives of industrial units for constituting the monitoring committee for CETP. A copy of the order dated 17.11.2009 is enclosed and marked as (Annexure-5).

On the basis of the said direction, the Pradushan Niwaran Samiti of Bikaner was dissolved with effect from 29.11.2010 and all the Government Officers were relieved from the said "Samiti" and new "Samiti" having representatives of farmers / industrialists was constituted.

- iv. That in this regard, a complete order sheet was drawn by the former member of PNS for closing the Bank account of the PNS. It was clearly reported in the said order sheet that for resolving the problem of stagnant water at Karni and Bichwal Industrial Areas, a sum of Rs.50 Lakh was sanctioned by RIICO out of which Rs. 25 lakh paid by RIICO, however, the work could not be started due to non-grant of CTE and CTO by RSPCB. It was clearly mentioned in the said order sheet that now the said work will be taken up by the newly registered trust. A copy of the order sheet dated 03.05.2012 is enclosed and marked as (Annexure-6).

- v. That in the background of said order sheet, it is stated that in view of the decision taken by the PNS to take up the task of removal of stagnant water from Karni / Bichwal Industrial Area, a sum of Rs.50 lakhs as "special maintenance" was sanctioned by the RIICO vide its office order dated 01.05.2008. A copy of the order dated 01.05.2008 is enclosed and marked as (Annexure-7).

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- vi. That after issuing the said sanction, the MD RIICO has requested the District Collector, Bikaner to issue necessary direction to the PNS of Bikaner to take necessary steps for treatment and disposal stagnant industrial water near the existing industrial area. A copy of the communication dated 29.05.2008 is enclosed and marked as (Annexure-8).
- vii. That after dissolution of the PNS headed by the District Collector, Bikaner, a new trust in the name of Bichwal Karni Pradushan Niwaran Trust was registered and the Secretary of the said trust vide its communication dated 01.03.2012 requested the RIICO, Bikaner to transfer the amount in the Bank account of newly constituted trust so that the further action may be taken in the matter of stagnant water Karni / Bichwal Industrial Area. A copy of the communication dated 01.03.2012 is enclosed and marked as (Annexure-9).
- viii. That it is stated that the PNS, Bikaner has issued a cheque dated 03.05.2012 amounting to Rs.23,67,349/- in the name of Bichwal Karni Pradushan Niwaran Trust and the said amount was duly paid by the PNS, Bikaner to Bichwal Karni Pradushan Niwaran Trust through its communication dated 02.05.2012. A copy of the communication dated 02.05.2012 along with cheque dated 03.05.2012 are enclosed herewith and marked as (Annexure-10) collectively.
- ix. That the said facts clearly show that in view of the principle decision taken by the State Government all the Government officials were removed from the society and a newly constituted Trust of industrialists has taken up the task for removal and maintenance of the pollution from the industrial areas of Karni as well as Bichwal.

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- x. That it is stated that since thereafter it is only the SPV / the trust of the industries are having the responsibility and power for undertaking all the treatment and management of waste / effluent discharge from the industrial areas including establishment and maintenance of CETP.
- xi. That in view of the facts stated above, it is clear that the answering respondent does not have any responsibilities for establishment and operation of the CETP, but only responsible for making allotment of the land for CETP on token amount as well as for providing the financial assistance as per the Central or State notification / circular.
- xii. That it is clear that the stagnated water has been generated by some of the industries of Karni Industrial Area Phase I & II over the land of RIICO Industrial Area. Therefore, a big chunk of land of RIICO Industrial Area could not be put to industrial use. It is stated that in the meantime, the RIICO has proceeded to cancel the allotment of 15 industries who were found to be discharging affluent water. It is stated that the said industries have approached the Hon'ble Rajasthan High Court by filing 15 writ petition wherein, the interim orders were passed by the Hon'ble Court in favour of the industries. Out of the said 15 writ petitions, 5 writ petitions have already been withdrawn and interim order are still operating in 10 writ petitions.

Facts regarding Karni Industrial Area Phase I & II:-

- xiii. That it is an admitted position that the Karni Industrial Areas Phase-I and Phase-II in the year 1998 and 2000 respectively and that at point of time neither there was any requirement for obtaining EC nor of establishing CETP. In these circumstances, no provision for CETP has been made in the administrative

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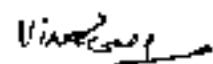
sanction of Karni Phase I and II and Karni SGC. A copy of the combined administrative sanction Karni Phase I and II dated 17.01.2011 is enclosed and marked as (Annexure-11).

- xiv. That for the purpose of allotment of land for establishment of CETP, RIICO has passed an office order dated 19.05.2017 providing for allotment of land for CETP to the SPV / Trust on a token amount of Rs.1 only. A copy of office order dated 19.05.2017 is enclosed along with the reply as (Annexure-12).
- xv. That for the purpose of establishing the CETP for Karni Industrial Area Phase I and II, the SPV / Trust has been formed in the name of Karni Bikaner Enviro Foundation and the said Trust has submitted request letter on 09.03.2017 and 07.03.2018 for allotment of land measuring for establishment of CETP. A copy of the communication dated 09.03.2017 and 07.03.2018 are enclosed and marked as (Annexure-13), collectively.
- xvi. That on the basis of the said request letter land measuring 24,000 Sqm has been allotted to the Karni Bikaner Enviro Foundation for establishment of new CETP for Industrial Area Karni Phase I and II on token amount of Rs.1 only with various conditions including the condition regarding responsibility of setting up, operation and maintenance of CETP and all necessary compliances of environmental laws. A copy of the allotment letter 26.07.2018 is enclosed as (Annexure-14).
- xvii. That it is stated that the Karni Bikaner Enviro Foundation has proceeded issue work order to SMS Envocare Ltd. for preparation of DPR as well as Environmental Clearance of CETP. The said fact clearly shows that the SPV / Trust was having full knowledge of their responsibility for establishing

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the CETP for the Karni Industrial Area Phase I and II. A copy of the work order dated 27.09.2016 is enclosed as (Annexure-15).

- xviii. That it is stated that the Clause-2(ee) of the lease deed clearly requires all the allottees to become member of the SPV and to pay the necessary expenses relating to establishment of the CETP. In this regard, the SPV / Trust requested the RIICO-Bikaner vide its communication dated 11.10.2019 to direct the industries become member of the foundation by organizing a camp for membership drive. A copy of the communication dated 11.10.2019 is enclosed and marked as (Annexure-16).
- xix. That it is stated that the answering-respondent RIICO has time and again directed the industries to comply with the condition No. 2(ee) of lease deed and become the member of the association / SPV at the earliest. A copy of the notices dated 10.03.2021 and 09.04.2021 are enclosed and marked as (Annexure-17), collectively.
- xx. That the Executive Director vide its communication dated 21.03.2022 has informed to the District Collector, Bikaner that as per the terms and conditions of allotment letter the SPV i.e. Karni Bikaner Water Enviro Foundation was required to take early and effective steps to apply for Government of India MSE-CDP Scheme or the scheme for establishment for integrated CETP for Government of Rajasthan. A copy of communication dated 21.03.2022 is enclosed and marked as (Annexure-18).
- xxi. That it is stated that the answering respondent-RIICO has also issued a communication dated 21.03.2022 to the Director Karni Bikaner Water Enviro Foundation directing to take immediate steps for submitting the project report for getting financial grant from the Government of India under MSE-CDP Cluster



Scheme. A copy of the communicated dated 21.03.2022 along with notification dated 11.10.2019 and notification dated 27.02.2020 are enclosed and marked as (Annexure-19) collectively.

- xxii. That the said facts stated above clearly shows that so far as the establishment of CETP for Karni Industrial Area Phase-1 and Phase-2 is concerned, the SPV has already been formed and allotment of a big chunk of land measuring around 24000 sqm has already been made at a token amount of Rs.1/- . Thereafter, the RIICO has also insisted the Industries established in the Karni Phase-1 and Phase-2 to become member of said SPV/ Trust and to make its contribution for establishment of the CETP. There apart, the RIICO has already contributed a huge sum of Rs. 100 crores to establish a corpus fund to be paid for establishment of CETP in various industrial areas including the Karni Industrial Area Phase-1 and Phase-2. In view of the recent communication being made by the Divisional Commissioner, Bikaner / District Collector, Bikaner, the answering respondent RIICO has already informed the authorities concerned as well as the SPV/ Trust to submit the detail project report and to make appropriate application for receiving the financial grant from Central Government as well as from the State Government. In this view of matter, it is clear that so far as the CETP for the Karni Industrial Area Phase-1 and Phase-2 is concerned, the answering respondent RIICO has taken all the necessary actions and has provided all possible support to the SPV / Trust for establishment of the CETP and it is expected from the said Trust/ SPV to take appropriate measures to initiate the construction work of CETP at the earliest. A copy of communication dated 12.11.2021 is enclosed as (Annexure-20).

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Facts regarding Karni Extension Industrial Area:-

- xxiii. It is stated that for establishment of the Karni Extension Area, the provision for CETP / STP was being made and for that purpose clear provision has been made in the revised administrative sanction issued on 10.07.2015 for establishment of CETP on ZLD basis to the tune of Rs. 26 Crore. It is stated that the said provision has been made for establishment of CETP for the purpose of Karni Extension Industrial Area only.

In the EC so granted in favour of RIICO for establishment of Karni (Extension) Industrial Area, a clear provision has been made that during the operation phase, the mitigation of industrial effluent from industrial units in industrial area will be responsibility of each industrial unit by installing their ETP / STP as per requirement in compliance with requirement of RSPCB norms. It is reiterated that as of now, there are only two industries functioning in the Karni (Extn) Industrial Area having their own waste water management system installed. It is stated that at present, when only two industries are functioning and at this stage, it is not clear that as to which nature of industries are going to be come up in the said industrial area and what would be the required capacity of the CETP looking to the overall need of waste management, it is not feasible or possible to make planning for the establishment of the CETP and STP at this stage which can be done at the appropriate stage/once after coming to know the actual requirement about the capacity of proposed CETP.

- xxiv. That during the Public Hearing dated 24.07.2016 regarding Environmental Clearance for industrial area Karni (Extn.), Sh. Jaggi raised the question " उद्दाणी श्री जग्गी, निवासी बीकानेर ने

Vishal Singh

वर्तमान में प्रोजेक्ट के लगने पर उत्पन्न प्रदूषित जल की समस्या का समाधान हेतु प्रश्न उठाया कि for problem to be created due to polluted water after the establishment of industrial area Karni (Extn.).

In response to this Sr. Regional Manager, RIICO apprised that a provision of Rs. 2600.00 lacs for construction of CETP and Rs. 175.00 lacs for construction of STP is available. In addition to this provision of Rs. 300.00 lacs is available for disposal dumping yard. Provision of Rs. 400.00 lacs, Rs. 371.37 lacs and Rs. 5.92 lacs respectively for internal conveyance system, green belt and rainwater harvesting has been kept alongwith reservation of land for CETP.

All the above provisions are available in the revised Administrative Sanction dated 10.07.2015 for development of industrial area Karni (Extn.) (Annexure-21).

xxv. All the allotments have been done by RIICO with the stipulation of Zero Liquid Discharge in industrial area Karni (Extn.). Same was also specific condition of the Environmental Clearance dated 11.04.2017 issued by State Level Environment Impact Assessment Authority, Rajasthan for this industrial area (Annexure-22).

xxvi. All the financial provisions related to Environment Management Plan mentioned in the Environmental Clearance dated 11.04.2017 are available in the revised Administrative Sanction dated 10.07.2015 for development of industrial area Karni (Extn.) (Annexure-23).

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Facts regarding other relevant communication made by the RIICO:-

xxvii. Reply of RIICO dated 01.02.2022 in response to the Show Cause Notice No. F.14/ Tech/Bikaner (45)/RPCB/B&C- 2430-2432 dated 04.01.2022 issued by Member Secretary, RSPCB, Jaipur is annexed as **(Annexure-24)**.

xxviii. All the allotments made by RIICO are on lease basis and condition related to "ENVIRONMENTAL MANAGEMENT AND POLLUTION CONTROL MEASURES" **(Annexure-25)** is reproduced below:

4(a). The Lessee shall obtain all requisite clearance/consent/approval authorization from the competent authority (s) such as MoEF&CC, SEIAA, Rajasthan CPCB, RSPCB, CGWA etc. for the project/ activity in the demised premise and get them renewed from time to time as prescribed by issuing authority. The Lessee shall submit copy of these clearance/ consent/ approvals to the Lessors within 30 days from the date of its issuance. The Lessee shall also observe and comply with the terms and conditions so imposed by aforesaid authorization and shall also strictly adhere the guidelines/ directions/ orders issued from time to time in this regard.

4(b). That the Lessee shall strictly adhere all relevant provisions of laws in force in the country pertaining to prevention & control of pollution and protection of Environment, applicable on the project to be implemented by the Lessee on the demised premises.

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4(c). That the Lessee shall also under obligation to comply with the directions orders, judgments, etc. given by any court of law including National Green Tribunal or any other agency of the Central/ State Government from time to time regarding prevention & control of pollution and protection of Environment, applicable on the Lessee.

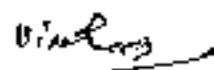
4(d). The Lessee should take all necessary measures required for prevention control and abatement of air pollution in order to maintain wholesomeness of nature environment.

4(e). The Lessee should follow of measures as notified in Graded Response Action Plan through Environment pollution (Prevention & Control) Authority vide S.O. 118 E dated January 12, 2017 as contained in Gazette notification dated 12.01.2017.

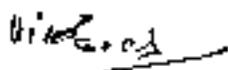
In case of default of above mentioned condition and/or on recommendation from RSPCB, RIICO is committed to take action of cancellation of allotment or to impose penalty as per rules.

xxix. Copy of six monthly compliance report for Environmental clearance issued vide letter dated 11.04.2017 for industrial area Karni (Extn.) (upto 31.03.2021) has been submitted by the Unit Head, RIICO, Bikaner to RSPCB is annexed as (Annexure- 26).

xxx. That meanwhile, in order to envisage quantity of wastewater being generated/ accumulated in and around industrial area Karni (Extn.) and reclamation of land located in industrial areas Karni I/area Ph-I,II & SGC and Karni (Extn) and presently accumulated with wastewater, a "Request for Proposal" (RFP) was floated with following objective .



- Identify sources of water pollution; quantum of water pollution and characterization of water pollution being caused in industrial Area Karni due to effluent/ domestic wastewater discharge from industries operating in RIICO Industrial Area Karni; wastewater generated from Residential Colony and Commercial zone planned in RIICO in I/area Karni and wastewater being discharged from unauthorized colonies developed in and around RIICO industrial area Karni and Karni (Extn).
 - Methodology for treatment, recycling of wastewater and reclamation of land of industrial Area Karni (Extn) at present inundated due to accumulation of wastewater.
- xxi. That in response to above RFP, Financial bid with lowest rate Rs. 6.49 lakh quoted by M/s VNBC Environment & Infrastructure (OPC) Pvt. Ltd. has been approved and accordingly work order has been awarded vide letter dated 05.08.2022 (Annexure-27).


Senior Regional Manager
RIICO, Bichwal, Bikaner

RIICO

**Rajasthan State Industrial Development
& Investment Corporation Ltd.**

(A Rajasthan Government Undertaking)
Unit Office : Regional Manager, RIICO Ltd.,
Ind. Area Bichhwal, Bikaner - 334 005
Ph : (0151) 2250023, 2251614(O)
E-mail : bikaner@riico.co.in

REGISTERED A.D.

No. : 2503

Date : 7.9.2012

M/s. Nagad Narayan Agro Foods Pvt. Ltd.
A-13, Karni Nagar,
Pawanpuri,
Bikaner.

**Sub:- PREFERENTIAL ALLOTMENT OF PLOT UNDER RULE 3(W) FOR
ESTABLISHMENT OF INDUSTRIAL UNIT AT INDUSTRIAL AREA KARNI
(EXTENSION), BIKANER.**

Rel:- Your application dated 30.04.2012 under Single Window Clearance System.

Dear Sir,

This is with reference to your application dated 30.04.2012 Under Single Window Clearance System & upon deposition of the requisite amount against value of land in reference to this office letter No. 2576 dated 07.09.2012, the Management of the Corporation is pleased to allot you 29803 sqm (approx.) land of plot Nos. E-593 to E-596, F-609 to F-615, at Industrial Area Karni (Extension) for setting up of Industrial unit for manufacturing of Sugar base products, sugar candy, sugar toffee, sugar lollypop candy, sugar coated candy, sugar tablet and sugar bubble gum etc. with an investment of Rs. 39.62 Crores. The said land is hereby allotted on prevailing allotment rate of industrial area Karni (Extension) i.e. @ Rs. 1100/- Per Sqm allowing eligible rebates, on the following terms & conditions:

1. That the said land is being allotted by the Corporation under the Rule 3(W) of RIICO Disposal of Land Rules 1979 (amended from time to time).
2. That you have submitted undertaking dated 07.9.2012 for compliance of following special conditions as approved by HQ level committee:
 - a. That your company will not discharge any water / effluent outside the allotted plot.
 - b. That your company shall make arrangement of water for construction, production & other use related to this plot at its own level. RIICO will not be responsible for arrangement of water.

M/s. Nagad Narayan Agro Foods Pvt. Ltd.

Director

512

- c. That your company will follow norms / guidelines issued by MDEF under notification 2006 and its subsequent amendments issued later on. Threshold limits mentioned in the notification shall not be crossed by the company.
- d. That your company will setup the project within 2 years from the date of allotment with minimum investment of Rs. 39.62 Crores as mentioned in the application.
- e. If your company fails to set up the unit within the prescribed period with investment as above then, difference of highest auction rate of this Industrial area and rate on which allotment is made, will be paid by your company.
- f. The other terms and conditions of allotment will be adhered to by your company as per rule 3(W) and other general provisions of RICO Disposal of Land Rules, 1979 (amended from time to time).
3. That the allotment is made considering land as semi developed. RICO has provided only WBM road up to the allotted land. All other infrastructure facilities like water, power, drainage etc. shall be arranged by your company at its own level.
4. That you shall deposit in this office Economic Rent of the land allotted to you @ Rs. 300/- for every 4,000 sqm per annum within 60 days from the date of issue of this letter and in future at the beginning of each financial year in advance by 31st July of that year. In case of failure to deposit, Economic Rent upto 31st July the amount will be recovered along with 14% interest from 61st day of allotment for current year and from 1st April of each financial year in future. There is also a provision for payment of one time economic rent equivalent to 10 times the amount fixed for one year.
5. That you shall deposit in this office the Service Charges of the plot per annum at the rates decided by the Corporation from time to time which is Rs. 5.00 per sqm. Per year at present, within 60 days from date of issue of this letter for the current year and in future at the beginning of each financial year in advance by 31st July. In case of failure to deposit, Service charges upto 31st July the amount will be recovered along with 14% interest from 61st day of allotment for current year and from 1st April of each financial year in future.
6. That you have already deposited :-

1.	Security money	Rs. 3,28,823.00
2.	Against 25% amount of land value	Rs. 69,21,177.00
	Total	Rs. 72,50,000.00

For Nagadharayen Agro Foods Pvt. Ltd.

Director

7. That you have to deposit following amount within 60 days

1.	Service Charges	under development
2.	Economic Rent (One time)	Rs.2242.00
3.	Site Plan charges	Rs. 150.00
4.	Service tax on SC & SP	19.00
5.	Total Amount	Rs. 2411.00

8. That you shall pay the balance 75% value of land amounting to Rs. 1,95,49,074.00 in 19 installments with interest as per terms and conditions prescribed / laid down by the Corporation from time to time and as per enclosed schedule of instalment.
You may also opt to pay balance 75% value of land within 60 days from the date of allotment letter for which no interest will be charged.
9. The physical possession of the allotted plots shall be taken by you within 90 days from the date of allotment letter. It shall be necessary that you will take physical possession of the plot within the above specified time period.
Allotment of the plot will be cancelled if you do not turn up for taking physical possession of allotted plot within the specified time period.
10. The Corporation reserves the right to enhance the allotment rate, if the compensation payable under an award is enhanced by any competent court subsequently.
11. On deposition of the above amount, you shall get the lease deed of the plot executed and get it registered on Form-C at your cost within 90 days from deposition of full amount of value of land. In case you opt for installment scheme; lease deed shall be executed in form-D within 90 days from the date of allotment.
12. You shall have to complete construction and start production activity within 24 months from the date of allotment. For the purpose of completion of construction would mean completion of at least 20% of the plot area with a pucca structure where roof has been built up with minimum investment of Rs. 39.62 Cr. You have to intimate by registered letter to the corporation about commencement of production activity in the plot which would be recorded subject to the verification by the unit head, concerned.
13. The "commencement of production" will be deemed only after making investment of the envisaged amount as per the project submitted by you at the time of approval of allotment by the constituted committee & upon submission of the any one of following documents in addition to other supporting document in proof of starting commercial production:-
i) In case of units which are liable to deposit Sales Tax, CST or VAT - the date on which the unit makes the first payment of Sales Tax, CST or VAT.

For Nagadharayan Agro Foods Pvt. Ltd.

निदेशक
Director

510

ii) In case of units not paying Sales Tax, CST or VAT – any other tax paid for the first time to the State Government.

iii) For those sectors which do not pay any taxes to the State Government in respect of investment to which subsidy/exemption is linked – bill of commercial transaction (receipt of deposit of fee / charges etc.)

14. The terms and conditions for making 75% cost of land, instalment system shall be as under:

- i. 75% balance cost of land shall be deposited in 5 years period in 19 quarterly instalments along with interest.
- ii. First instalment shall become payable after 5 months period from the date of allotment. However, in case, such a date happens to be different than the last date of any quarter of the financial year in which such a payment becomes due, the payment date would be the last date of the quarter of the financial year i.e. 30th June, 30th September, 31st December and 31st March as the case may be.
- iii. Interest @ 12% p.a. shall be levied from 61st day of allotment.
- iv. Interest upto due date of instalment shall be levied on balance amount of cost of land on reducing balance system.
- v. In case of default in making payment of instalment on due date, interest on instalment from due date to the date of payment shall be charged @ 14% p.a. In case of payment of lesser amount than the due amount, interest shall be charged first.
- vi. The allottee shall be required to execute lease deed on form-D and take possession of plot within 90 days from the date of allotment.
- vii. Allottee may also take finance for its project including land from any financial institution mentioned in Lease deed for mortgaging with the said financial institution after payment of all balance Cost of land and other dues including interest, if any to RIICO. However, if allottee provides undertaking from financial institution for payment of balance cost of land and interest directly to RIICO, the lease deed shall be sent by RIICO to the financial institution for mortgaging.
- viii. In case of default in payment of instalment, the action for cancellation of allotment of plot shall be initiated.

15. Time limit for commencement of production will be extended only when there has been delay in handing over the possession of land by RIICO free from encumbrances, delay in obtaining environment clearance / other regulatory clearances which may be beyond the control of allottee, court case / pending litigation.

16. Generally, no time extension for commencement of production will be allowed. However, in genuine cases, time extension may be considered by the constituted committee under rule 3(W).

For Nagad Haryana Agro Foods Pvt. Ltd.

Director

SDB

17. No sale, sub-division, transfer of plot shall be permissible before commencement of commercial production and investment of the envisaged amount on the plot / land as per the project report submitted by you at the time of seeking allotment of land under rule 3(W).
18. In case any extension of time limit is required for depositing the economic rent, value of land, or execution of lease agreement and commencement of production activity etc. then application stating, the cogent reason, should reach the undersigned within time limit prescribed for each of those items. Extension for payment of dues, if granted, would be with payment of interest as decided by the Corporation from time to time which is 14% per annum at present. Retention charges as decided by the Corporation shall be paid by you if extension for execution of lease deed and commencement of production is granted by the Corporation in addition to special conditions applicable under rule 3(W). Such an application for extension may be rejected or accepted by the corporation on the terms and conditions it may consider fit.
19. You will not dig / bore / drill the open well / hand pump / tube well in the plot without prior approval of CGWA.
20. You will plant at least one row of trees in your plot, at a reasonable distance of 3 to 5 mt. c/c along the boundary walls.
21. The land and Building tax & all other taxes as applicable shall be paid by the allottee.
22. The allottee shall abide by the RIIICO Disposal of Land Rules, 1979 and its amendments made there under from time to time.
23. The allotment rate of cost of land is levied subject to audit & if there is any observation of audit the allottee shall have to pay the amount as may be demanded against value of land.
24. The allottee shall provide two set of building plans as per technical norms laid down in building regulations of RIIICO Disposal of Land Rules, 1979 and amendments made from time to time and shall do construction as per approved plan.
25. The allotment order shall form part and parcel of the lease agreement.
26. In case there are any wells / trees, structures, compound wall etc. on the plot, the value of the same will be paid by you separately, as may be decided by the Corporation.

By
7/11/12

5

For Mahad Narayan Agro Foods Pvt. Ltd.

Director

SDS

27. This allotment letter shall also be treated NOCs of the Corporation for taking power connection in the allotted plot from JVVNL / any concerned department, till allotment stand valid.

28. The allotment is subject to condition that the effluent & sludge will have to be pre-treated to the satisfaction of Rajasthan State Pollution Control & Prevention Board / Central Pollution Control & Prevention Board and you will obtain consent to establish & consent to operate from the board before starting the unit. However no disposal of effluent shall be allowed outside the allotted land premises. You shall have to maintain the status of Zero discharge from your unit.

29. In case of any overhead / underground Power / Telephone / Gas / other line is passing through your plot, the Corporation does not undertake any responsibility for its removal. You would be required to plan your construction accordingly leaving prescribed set backs.

30. The allottee shall abide by the provisions of Indian Electricity Act, 2003 and Rules made there under in reference to H.T. overhead power line passing over or adjacent to the plot.

31. In case the amount as stated at point No.7 & above is not paid, or there is a violation of any of the above referred terms and conditions of allotment letter and lease deed then allotment of plot would automatically be treated as cancelled and Security Money & other amount would be forfeited as per rules. However in case of cancellation and surrender of allotment, interest paid & payable / accrued for late payment of land value shall be deducted in addition to Security Money, Service charges, Economic Rent and Interest thereon if levied or leviable etc. irrespective of the time period. These provisions shall also be applicable where instalment facility is opted by the allottee. No payment for the construction of structures built up & left by allottee shall be given by the Corporation.

32. You should install a dust controller in your industry to avoid dust, nuisance in the area (applicable in case of dust producing industries).

33. That you shall have to construct Rain Water Harvesting Structure (RWHS) in premises to recharge the ground water so as to ensure that all rain water is effectively harvested & recharged. You shall intimate in writing to this office after construction of RWHS. The Industrial unit will be recorded as "Under production" after having physical verification of requisite RWHS by RICO Unit Head only

34. The allottee shall take all measures which are required for pollution Control and shall strictly adhere to the stipulations imposed by Rajasthan State Pollution Control Board and other statutory pollution Laws of the state for the time being in force. You shall also obtain site clearance from the state government / central government, if required before commencement of construction.

24/11/17

For Prasad Narayan Agro Foods Pvt. Ltd.

Director

507

35. The orders / notifications if any, issued by MOEF, Govt. of India regarding EIA clearances for compliance of this Corporation, then all those orders / notifications would be binding upon you also and you have to abide with them.
36. The plot number being indicative and is subject to change, if necessary, by the corporation.
37. That you shall employ at-least one person from those whose land has been acquired, on the recommendation of the Corporation.
38. That you shall comply with the provisions of child labour laws.
39. The plot is allotted on "as is where is" basis & as per actual area available at site.
40. That you shall take NOC / Consent from other Govt. / Semi-Govt. / Local Authorities of Central / State, if required for setting up of your Industry.
41. Constitution of the company shall be Private Limited. Name of main promoters / Directors are as under:-
 - i). Sh. Narayan Dass
 - ii). Sh. Anil Tulsani
 - iii). Sh. Hitesh Tulsani
42. Copy of site plan and instalment schedule are enclosed.

Thanking you,
Yours faithfully,

Regional Manager
RICO Ltd Bikaner
[Signature]

For Magad Narayan Agro Foods Pvt. Ltd.
[Signature]
Director

Any - 2

State Level Environment Impact Assessment Authority, Rajasthan

A, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. 1143/SEIAA/SEAC-Raj/Secu/Project/Cat. 7/c) (978)/15-16

Impn. Dated: 17 APR 2017

To,

Shri B.R. Chauhan

Office of the Regional Manager,

RICO Limited, Industrial Area Bichhwal,

Bikaner, Rajasthan-334006.

MPS
18/4

S.L. Environment Clearance for Setting up of Karni Industrial Area (Extension) Project. 7 B K M - Khassa No-77/19, 77/20, 77/21, 77/27, 77/28, CHAK GARBI Khassa No- 371, 373, 374, 377, 378, 383, 419 Area-86.82 Hectares at Near Village-Chak Garbi & 7 BKM, Tehsil & District-Bikaner, Rajasthan.

This has reference to your application dated 21.05.2014 seeking environmental clearance for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 24.07.2014 and 6.10.16

3. Brief details of the Project

1	Category/Item No. (in Schedule):	Category - 7C			
2	Location of Project	7BKM - Khassa No-77/19, 77/20, 77/21, 77/27, 77/28, Chak Garbi Khassa NO-371, 373, 374, 377, 378, 383, 419 Area- 86.82 Hectares at Near Village- Chak Garbi & 7 BKM, Tehsil- & District- Bikaner, Rajasthan			
1	Project Details Land use Break up	S.N	Particulars	Area (Ha)	Percentage (%)
		1	Plant Area	43.88	50.55
		2	Roads/Centric	19.33	21.14
		3	Plantation	3.0	3.46
		4	Open Area	21.57	24.85
		Total		86.82	100
4	Salient features regarding products and process in brief including Plant	This is an Industrial Area Development Project.			
5	Raw Materials requirement (In case of more than one product Raw material for each product specified)	Description	Requirement		
		Soil	1225 MT/km for road		
		Stone	laying of km length.		
		Aggregate			
		Bitumen			
		Source of the construction material is the local available market near by the project site.			

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Solid waste /haz. waste quantities and management

Approximately 45 to 50 kg/day of municipal solid waste will be generated from the construction camp and construction site. This will be collected and disposed off in a fenced pit at adjacent site for making compost. Approximately 500-1000 persons will be involved at during the operation phase of the project. Taking into consideration approximately 0.15 kg/person/day of municipal solid waste generation, The total municipal waste generation in the proposed industrial area will be about 75-150 kg/day.

Use of substances or materials which are hazardous

Each individual industry would obtain separate authorization from RSPCB for disposal of li-waste.

Project Cost

11444.32 Lakhs

Water Requirement & Source

The daily water requirement for the project will be 974 KLD

Particulars	Demand	Quantity
Industrial		760 KLD Industrial plots will be allotted on zero discharge basis
Domestic	Fresh water demand	214 KLD
Source of water:-		
Total waste water generation		
Area	Waste water	Disposal
Industrial	0.00 KLD	Industrial plots will be allotted on zero discharge basis. The units have to set-up their own ETP.
Domestic	214 KLD	Wastewater treated from STP will be used in green area/plantation.

Fuel & Energy

Existing Power Lines will be extended.

Environment Management Plan along with Budgetary breakup

S/N	Activity	Investment in Lakhs
1.	Setting up CEET	2500.00
2	Setting up of STP for treating domestic waste water up to reuse level of residential area, commercial area and institutional area (upto 1 MLD capacity)	175.0
3	Development of land fill site waste disposal	300.00
4	Laying of internal	800.00

		<table border="1"> <tr> <td></td> <td>efficient conveyance system</td> <td></td> </tr> <tr> <td>5</td> <td>EIA Study and allied work under head of provision of EIA Study</td> <td>25.00</td> </tr> <tr> <td>6</td> <td>Achriculture</td> <td>371.37</td> </tr> <tr> <td>7</td> <td>Construction of piezometric wells</td> <td>As per need</td> </tr> <tr> <td>8</td> <td>Rainwater harvesting</td> <td>5.92</td> </tr> <tr> <td colspan="2">Total</td> <td>4277.29 lacs</td> </tr> </table>		efficient conveyance system		5	EIA Study and allied work under head of provision of EIA Study	25.00	6	Achriculture	371.37	7	Construction of piezometric wells	As per need	8	Rainwater harvesting	5.92	Total		4277.29 lacs
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7	Construction of piezometric wells	As per need																		
8	Rainwater harvesting	5.92																		
Total		4277.29 lacs																		
13	CSR Activities along with budgetary breakup	<p>CSR Budget is Rs.486.32 Lacs for F.Y 2016-17.</p> <p>Following activities shall be undertaken as part of CSR:</p> <ul style="list-style-type: none"> • Promoting /Providing Health Care. • Setting up homes and hostels for women and orphans. • Promoting education including special education and employment enhancing vocational skills. 																		
13	ETP	<p>During the operation phase of the project, water pollution will be in the form of industrial effluent as well as domestic effluent from industrial units in the industrial area. Mitigation of water pollution will be the responsibility of each individual industrial unit. Polluting industrial units will have to install Effluent Treatment Plant (ETP) and/or Sewage Treatment Plant (STP) as per their requirement in compliance with the RSPCB norms. Although RICO is proposing to install a CETP for Treatment of Effluent generated from existing Karni Ind. Area and Ind. Area Bichhwal ensuring a zero liquid discharge Facility in proposed Project area.</p> <p>Treated water from ETP and/or STP shall be utilized by the industrial units within their premises for reuse in process/ gardening/ non-potable usage. Any excess quantity of treated water can be sent to green areas of RICO by industries after taking permission from RICO. All the units will opt for "Zero Discharge System".</p>																		
14	GreenBelt/Plantation	<p>There is 70.10 acre land area other than saleable. Out of which RICO proposes to develop the Green belt in 23.53 acre (33.57%) area within the project site as Green Area. Besides, individual industries will also develop grass area in their own plot as per RSPCB Consent Condition. In order to assure proper greenbelt development, following management plan will be adopted:</p> <p>Healthy and established sapling having 1m height should be selected for planting in greenbelt to avoid mortality. The tall shrubs and dwarf trees with 2 m spacing between plants and rows is sufficient while medium and tall trees in middle and rear rows are to be planted at a distance of 6-7m and 8-10m apart respectively depending upon the space available. Close plantation is recommended for accommodating more number of trees per unit area resulting in more leaf surface. Close plantation with three tiers system keeping dwarf trees</p>																		

with round canopy exposed to the source of emission followed by medium and tall trees with cylindrical canopy is ideal design for the polluted area, because all plants are exposed to the pollutants. Thick plantation shall be done along the periphery and along the proposed road.

Close plantation also result in tall trees with deeper roots and ultimately yield more bio-mass per unit area and more efficient absorption of pollutants. Plantation of trees in staging arrangement in multiple rows across the direction of the wind is recommended for better trapping and absorption of the pollutants.

Local Tree species are to be planted.

15. Budgetary Breakup for Labour

Budgetary provision for labour welfare during the construction phase may be taken as Rs. 92.63 lacs. From the project, it is expected that 2000 persons will get direct employment and about 10,000 persons will get indirect employment.

The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

PART A: SPECIFIC CONDITIONS

1. CONSTRUCTION PHASE

1. Consent to Establish shall be obtained from RPCC before start of any construction work at the site.
2. The P.P shall submit the following documents to RPCC at the time of applying for CTE:
 - ✓ Details of re-cycling plan with its process.
 - ✓ Certificate from Structural Engineer for seismic safety.
 - ✓ Copy of an efficient Electrical plan submitted to RVPNL for technical clearance to power supply and distribution scheme.
3. For conservation of electricity, and to reduce energy losses the management shall ensure that the electrical voltage is stepped down from 132 KV to 33/11 KV and distributed at this level and finally brought to 440 volts. The P.P shall ensure obtaining prior permission from the SE, JVVNL regarding power demand of 2.MVA.
4. For better environmental safeguards, the P.P shall provide sufficient number of transformers of adequate capacities for environmentally sound power distribution.
5. The P.P. shall inform the RSPCC at the time of applying for CTE regarding investment on the various activities to be taken up under proposed Environment Management Plan. The details of the plan should be submitted to the RPCC at the time of applying for CTE. As envisaged, the P.P. shall invest at least an amount of Rs. 4277.29 lacs (before the project is put in use) for implementing various environmental protection measures.
6. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
7. The P.P shall ensure providing 33% area of the total plant area under green cover, as proposed. Trees and shrubs of local species shall be planted to allow habitat for birds with appropriate distance from the boundary.

- 4/10/2017
- 217
47
8. An amount of Rs. 480.32 Lakhs should be spent under CSR as above. The expenditure on these activities shall be reflected in the books of account when presented for auditing of accounts. The proposal should contain provision for toilets for girls in nearby schools. The proposal should contain provision for monthly medical camps, distribution of medicines and improvement in educational facilities in the nearby schools and water supply to the town. The Detailed action plan of CSR activities shall be submitted by the PP to RSPCB at the time of applying for "Consent to Establish".
 9. The P.P. shall ensure taking necessary steps on urgent basis to improve the living conditions of the labour at site. The proposed Budgetary provision of Rs. 92.63 lakhs shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as health facility, sanitation facility, fuel/preferably LPG for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants. The housing may be in the form of temporary structures to be removed after the completion of the project. Details of provisions should be submitted to RSPCB at the time of obtaining CTE.
 10. The PP shall ensure that the Green Roof Technology is implemented and put in place.
 11. The PP shall provide a System for composting of MSW within the campus and its use/disposal.
 12. The PP shall provide a System for BMW management.
 13. The PP shall take measures to ensure 10% reduction of overall power demand which shall be met by solar system including the provision of solar water heating /chilling etc.
 14. The PP shall review and specify employment opportunities (direct /indirect numbers) to local persons.
 15. The PP shall ensure implementation of fire fighting plan as approved.
 16. All required sanitary and hygienic measures shall be in place before starting construction activities. The safe disposal of waste water and solid waste generated during the construction phase shall be ensured.
 17. For disinfection of waste water, appropriate tertiary treatment shall be given.
 18. All the topsoil excavated during the construction shall be stored for use in horticulture/landscape development within the project site.
 19. Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of the people, only in approved sites with the approval of competent authority.
 20. Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they do not leach into the ground water.
 21. The diesel generator sets to be used during the construction phase shall be low-sulphur-diesel type and shall conform to Environment Protection Rules for air and noise emission standards.
 22. Vehicles hired for bringing construction materials and labourers to the site shall be in good conditions and shall conform to applicable air and noise emission standards and shall be operated during non-peak/approved hours.
 23. Ambient noise levels shall conform to residential standards both during day and night. Increments, pollution loads on the ambient air and noise quality shall be closely monitored during construction phase.
 24. Fly ash shall be used as building material in the construction as per the provisions of Fly Ash notification of September, 1999 as amended from time to time (The above condition is applicable only if the project is within 300 km of Thermal Power Station as per present provisions).
 25. Ready mixed concrete must be used in building construction.
 26. Storm water control and its re-use as per CGWA and BIS standards for various applications.
 27. Water demand during construction shall be reduced by the use of pre-mixed concrete, curing agents and other best practices.
 28. Permission to draw ground water, if any, shall be obtained from the CGWA/CGWB prior to construction/operation of the project.
 29. Separation of grey and black water shall be done by the use of dual piping line for separation of grey and black water.
 30. Treatment of 100% grey water by decentralized treatment shall be done.

- H/b
31. Fixtures for showers, toilet flushing and drinking shall be of low flow either by use of aerators or pressure reducing devices or sensor based control.
 32. Adequate measures shall be taken to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
 33. Opaque walls shall meet prescriptive requirement as per Energy Conservation Building Code for air-conditioned spaces, whereas, for non-air-conditioned spaces, by use of appropriate thermal insulation material to fulfill the requirement.
 34. A First Aid Room will be provided in the project both during construction and operation of the project.
 35. Any hazardous waste generated during construction phase shall be disposed off as per applicable rules and norms with necessary authorization of the Rajasthan Pollution Control Board.
 36. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc as per National Building Code 2015 including protection measures from lightning etc.
 37. Regular supervision of the above and other measures for monitoring shall be in place throughout the construction phase, so as to avoid nuisance to the surroundings.
 38. Guidelines issued by concerned ministry for water scarce area should be followed.
 39. The PP shall abide by the provisions relating MSW handling and management rules.
 40. Review and revise the requirement of DG set capacities for 100% power back up through to optimization of power back up in case of power failure and emergency.
 41. No "A" category projects (as per schedule of EIA Notification Dtd 14th Sept, 2016) would be allowed in the Industrial area. All "B" Category units should be zero discharge units and should have their own self sufficient ETP. The treated waste water should be reused in their own process/premises. Any violation by industry in this regard would be the responsibility of RPO for taking action.
 42. As proposed, the CETP (if and whenever provided) for units other than "B" category industries would also be based on zero discharge status. Such CETP would take separate EC. The location of the CETP would be such that the waste water from the connected industries can be conveniently collected and brought to the CETP and the treated water can be conveniently sent back to the respective units for reuse.
 43. The water requirement during operational phase has been stated to be 974 KLD (Industrial Fresh water demand : 760 KLD + Domestic Fresh Water demand: 214 KLD). For which, the necessary permission of water supply from CGWA should be submitted to RSPCB at the time of applying for CTE. At the time of applying for CTE the PP should get it confirmed from RSPCB that no illegal bore well exists in the proposed site.
 44. Potable water supply from suitable legal source should be ensured by RPO prior to allotment to the Industries.
 45. Use of Sensor based urinals/toilets for commercial areas will be made.
 46. A copy of the EIA/EMP Report of this Project shall be submitted by the consultant to the Q.C.I.

11 OPERATION PHASE

1. An independent expert shall certify the installation of the Sewage Treatment Plant (STP) and a report in this regard shall be submitted to the RPO, before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Rajasthan State Pollution Control Board.
2. The PP shall ensure providing 33% area of the total plant area under green cover.
3. For conservation of electricity and to reduce energy losses the management shall ensure that the electrical voltage is stepped down from 33 KV to 11 KV and distributed at this level and finally brought to 440 volts.
4. Rain Water harvesting (RWH) for roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The RWH plan shall as per GOI manual.
5. The solid waste generated shall be properly collected & segregated before disposal to the City Municipal Facility. The in-vessel bio-conversion technique may be used for composting the organic waste.

6. Any hazardous waste including biomedical waste shall be disposed of as per applicable Rules & norms with necessary approvals of the Rajasthan State Pollution Control Board.
7. Soil and ground water samples will be tested to ascertain that, there is no threat to the ground water quality by leaching of heavy metals and other toxic contaminants. As proposed the PP would provide five no. of piezometric wells at locations indicated in the site map and quarterly monitoring of these wells ~~water~~ would be started before allotment of plots to the industries.
8. The D. G. sets with acoustic enclosures to be operated with stack height as per RPCB norms.
9. Incremental pollution loads on the ambient air quality noise and water quality shall be periodically monitored after commissioning of the project.
10. Application of solar energy shall be incorporated to illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments shall be provided.
11. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking shall be fully internalized and no public space shall be utilized.
12. Ambient air quality monitoring stations shall be set up in consultation with RPCB in the down wind direction as well as where maximum ground level concentration of PM₁₀ & PM_{2.5}, SO₂, NO_x, CO, CO₂, are anticipated.
13. A Report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology, R & U Factors, etc. Quantify energy saving measures.
14. Proper system of channelizing excess storm water shall be provided.
15. The power factor shall be maintained near unity.
16. A balance sheet certified by a Authorized Financial Expert to clearly indicate the provision made / amount spent for EMP/ERP/GSP/Other Legal Obligations etc to be enclosed in the six monthly report to be submitted to SEIAA.
17. Re-cycled water to match standards for cooling water system.
18. Adequate measures shall be taken to prevent odor from solid waste processing and STP.
19. Use of Sensor based urinals/tubs for commercial areas will be made.
20. For Horticulture, sprinkler system will be followed.
21. There will be no restriction of movement for the villagers.
22. All commitments made during the public hearing and during the presentation at SEAC should be adhered to in a phased manner.
23. The SEIAA, Rajasthan reserve the right to add new conditions, modify or cancel any condition and/or to revoke the clearance if implementation of any of the aforesaid condition/other stipulations imposed by competent authorities is not satisfactory. Six monthly compliance status report of the project along with implementation of environmental measures shall be submitted to MoEF, Regional Office, Lucknow, SEIAA, Rajasthan & RPCB, Jaipur.

B GENERAL CONDITIONS

1. The environmental safeguards contained in Form I-A shall be implemented in letter and spirit.
2. Six monthly monitoring reports shall be submitted to SEIAA, Rajasthan and Rajasthan State Pollution Control Board.
3. Officials of the RPCB, who would be monitoring the implementation of environmental safeguards, shall be given full cooperation facilities and documents/data by the PP during their inspection. A complete set of all the documents submitted to SEIAA, Rajasthan shall be forwarded to the DoE, Rajasthan and Rajasthan State Pollution Control Board.
4. In case of any change(s) in the scope of the project, the PP requires a fresh appraisal by SEIAA/SEAC, Rajasthan.
5. The SEIAA/SEAC, Rajasthan reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environment (Protection) Act-1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation

Act, 1986 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.

7. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rspb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
8. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1987, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 06.
9. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it is found that construction of the project had been started without obtaining environmental clearance.
10. The Environmental Clearance is subject to the specific condition that the PP shall obtain prior clearance from forestry and wild life angle including clearance from Standing Committee of the National Board Wild Life if applicable. It is further categorically stated that grant of EC does not imply that forestry and wild life clearance shall be granted to the project and that their proposals for forestry and wild life clearance will be considered by the respective authorities on their merits and Decision taken. The investment made in the project, if any, based on environment clearance so granted, in anticipation of the clearance from forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and Authority or Ministry of Environment & Forests shall not be responsible in this regard in any manner.

Lulu
(Rajesh Kumar Grover)
Member Secretary,
SEIAA Rajasthan.

No. F1 (4)/SEIAA/SPAC-Raj/Sec1/Project/En.7(c)/2020/15-16

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Bhawan
New Delhi, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kula, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sanjiv Prasad, (IFS Retd.), 250, Ganges Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kanderiya Bhawan, 5th
Floor, Sector '11', Aliganj, Lucknow-226 026.
8. Environment Management Plan- Division, Monitoring Cell, M&E, Paryavaran Bhawan, CCC
Complex, Lodhi Road, New Delhi-110003.
9. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to
upload the copy of this environmental clearance on the website.

M.S. SEIAA (Rajasthan)

Page 13

84

RIICO

Rajasthan State Industrial Development & Investment Corporation Ltd.

(A Rajasthan Government Undertaking)
Unit office : Sr. Regional Manager, RIICO Ltd.
Ind. Area: Bichpwal, Bikaner - 334 005
Ph: 0151-2250023/2251236 Fax: 0151-2251814
E-mail: bikaner@riico.co.in
CIN U13100RJ1969SGC001263

Speed Post Registered (AD)

No. 1955
Date 25/11/19

M/s Nagad Narayan Agro Foods Pvt. Ltd.
A-13, Kanti Nagar, Purnanpuri,
Bikaner

Sub-Cancellation of allotment of Plot No. E-593 to 596, F-609 to 615 at Industrial Area Karni (Extension)

Dear Sir,

Kindly refer preferential allotment of Plot No. E-593 to 596, F-609 to 615 measuring 29893 sqm to M/s Nagad Narayan Agro Foods Pvt. Ltd. at Industrial Area Karni (Extension) vide allotment letter No. 2583 dated 07.09.2012 under Rule 3(V) of RIICO Disposal of Land Rules, 1979 for setting up industrial unit of "Mfg. of Sugar Base Product, Sugar Candy, Sugar Toffee, Sugar Lollipop, Candy Sugar, Coated Candy, Sugar, Tabled & Sugar Substitutes etc." As per condition of allotment letter, you were required to complete the construction (minimum 20% of the permitted FAR) & commence production activity within 7 years from the date of Possession or Execution of Lease Deed whichever is earlier, i.e. upto 10.04.2019 with capital investment of Rs.39.62 Cr. The Lease Deed of plot was executed dated 13.09.2012.

Whereas, it is observed that you have violated terms & conditions of allotment letter and failed to

- Commence the production with minimum fixed capital investment of Rs.39.62 Cr. within extended time period i.e. upto 10.04.2019

Whereas, before canceling the allotment of plot, terminating lease deed of re-erecting upon the demised premises, a show cause notice No. 298 dt. 30.04.19 was served upon you against the default committed by you and you were given the opportunity to submit your reply to the show cause notice within 45 days. In your reply to this SCN dated 20.05.2019,

You have failed to show your commitment for deposition of dues, regularisation to delay, time extension required for implementation of project within envisaged investment in your reply. Therefore, in view of above, your reply to show cause notice is not found satisfactory.

Hence the allotment of your Plot No. E-593 to 596, F-609 to 615 measuring 29893 sqm at Industrial Area Karni (Extension) is hereby cancelled with immediate effect & security money stands forfeited. You are hereby asked to surrender the original lease documents of the aforesaid property & handover the possession of plot within 7 days. In case of failure to handover possession within this time, the vacant plot shall be deemed to have been taken in to possession by the corporation and amount will be refunded as per rules.

Thanking you

Yours faithfully

[Signature]
Sr. Regional Manager
RIICO Ltd. Bikaner

Handwritten notes: JSDA 28-11-19

Head Office: Adyog Bhawan, Taha Marg, Jaipur-302005
Phone: 0141-5111201, 2227781 Fax: 0141-5101804
E-mail: riico@riico.co.in
Web: www.riico.co.in

Annex-4

Page - 21

राजस्थान सरकार
पर्यावरण विभाग

प्रमाण सं 3(2)/पर्या/09 वार-111

जयपुर दिनांक

28 AUG 2009

जिला कलेक्टर
जोधपुर, खली
वाडमेर, अलवर।

विषय :- प्रदूषण नियंत्रण न्यास के अध्यक्ष एवं सदस्य पदों पर राजकीय अधिकारियों के कार्य करने संबंधी संदर्भ :- प्रशासनिक सुधार विभाग का आदेश क्र. 16 (39) व.सु./अनु. 3/2009 दिनांक 27.05.09 (संलग्नक-क)

महोदय,

विध्यान्तर्गत उल्लेख है कि राज्य सरकार द्वारा संयुक्त संघिक उपचार संयंत्रों के संचालन एवं निरीक्षण के प्रबंधन हेतु संलग्न आदेशों द्वारा समिति गठित करने का निर्देशन किया गया है कि :-

1. जिला कलेक्टर एवं अन्य राज्य अधिकारियों संयुक्त उपचार संयंत्रों के संचालन हेतु गठित न्यास के अध्यक्ष एवं सदस्यता से मुक्त होंगे।
2. संयुक्त उपचार संयंत्र से जुड़ी औद्योगिक इकाइयों अपने स्तर से संयंत्र के संचालन एवं निरीक्षण के लिए अलग से प्रदूषण नियंत्रण न्यास को गठन करें।

समिति के गठन आदेश के विन्दु संख्या 8 व 9 पर परिचित उपनिधियों के नामांकन हेतु पाँच-पाँच नामों की सूची इस कार्यालय को अधिलेख भिजवाने का श्रम कराई तथा विन्दु संख्या 1 व 2 पर दिए गए निर्णयों की तत्काल प्रतिकृति संवेदित कर इस विभाग को अवगत वारण का श्रम करें।

संलग्न :- उपरोक्तानुसार

मधुवीर

शासन उप सचिव
पर्यावरण

1. जिला कलेक्टर एवं अन्य कार्यवाही हेतु :-
2. अवरय सचिव, राजस्थान पर्यावरण विभाग, जयपुर।
3. जिला कलेक्टर
4. सचिव, प्रदूषण नियंत्रण न्यास, जोधपुर/खली, वाडमेर, अलवर।

M/S/RECCO-5

20/8/09



शासन उप सचिव

Ann-5

**GOVERNMENT OF RAJASTHAN
DEPARTMENT OF ENVIRONMENT**

No. F.5(2) Env/89 Part-III

Jaipur, Dated 17/11/09

District Collector,
Pali/Barmer/Alwar.

Sub :- Regarding relieving of Ex-officio Chairman and other Govt. official from Common Effluent Treatment Plant (CETP) Trust.

Sir,

I am directed to draw your attention to this Department's letter of even no. dated 28-08-2009 vide which following directions were issued:

1. District Collector & other Government Officials be relieved from the post of Chairman & Member of CETP Trust respectively.
2. The industrial units associated with the CETP Trust should from their own trust to run and maintain the CETP.
3. Five names for each of Point 8 (Representative of farmers) & Point 9 (Representative of Industrial Units) of AR Department's order No. F. 6(39)AF/Sec.3/2009 dated 27.08.2009 be sent to this Department for the nominations in the Monitoring Committee for CETP constituted vide above order.

Compliance on all the directions mentioned above is still awaited from you.

May I request you to comply with the above directions of the State Government and send compliance report at the earliest.

Yours faithfully.

M. S. Tewari
(M. S. Tewari)
Deputy Secretary,
Environment

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2-11-09

9971
20-11-09

10/11/09
24/11/09

(13) Ans - 6

PNS

Sub:- Closing Account No. 61000262280 with SBBJ Rani Bazar, Bikaner in the name of Pollution Control Committee dissolved w.e.f. 29.11.10

With due respect it is submitted that earlier a Pradushan Nivaran Samiti was constituted and registered for taking up the work regarding prevention of pollution. Consequently, State Govt. issued an order dt. 28.8.09 to relieve the District Collector and other Government officers from the trust constituted for operation of CETP and constitute a fresh trust by entrepreneurs for operation and maintenance of CETP. In compliance to this order, a meeting was held on dt. 29.11.10 under the Chairmanship of your goodself. In the meeting decision was taken for relieving the Government officers from the Pradushan Nivaran Samiti, to dissolve it and constitute a new trust by entrepreneurs for establishment, operation and maintenance of CETP.

As per decision taken in the meeting dt. 29.11.10 the Government Officers relieved from the trust and a new trust was constituted by the entrepreneurs of Kami Industrial area and industrial Area Bichhwal in the name of "Bichhwal Kami Pradushan Nivaran Trust" and same was registered on dt. 25.8.11.

For day to day financial activities, an account No. 61000262280 was opened in the name of Pollution Control Committee which was maintained and operated by "District Collector, Bikaner & Chairman, Pradushan Nivaran Samiti" and "Regional Manager, RIICO & Member Secretary, Pradushan Nivaran Samiti" jointly. Samiti deposited the amount collected from entrepreneurs and Rs. 5.00 lacs contributed by RIICO for feasibility report which was paid to NEERI against final feasibility report.

After that Dr. S. K. Singh, Asstt. Professor, M.B.M. Engg. College, Jodhpur has prepared a report on problem of stagnant water at Kami and Bichhwal Ind. Area. As per report of Dr. S. K. Singh a sum of Rs. 50.00 lacs was required for one time removal of stagnant water near Engineering College and Agriculture University. RIICO had sanctioned a sum of Rs. 50.00 lacs for one time removal of stagnant water and Rs. 25.00 lacs was released by RIICO to Pradushan

PNS

Nivaran Samiti which was also deposited in account of Pollution Control Samiti on dt. 11.8.08.

As per report of Dr. S. K. Singh, tender was invited for removal of stagnant water against amount of Rs. 25.00 lacs paid by RIICO out of sanction of Rs. 50.00 lacs to Pradushan Nivaran Samiti for removal of stagnant water. But the tender for this work could not be implement due to non receipt of "consent to establish" & "consent to operate" by RSPCB leading to cancellation of tender and forfeiture of earnest money. As per bank statement enclosed there is a final balance of Rs. 23,67,349.00 in account No. 61000262280 of Pollution Control Committee.

Consequently the Pradushan Nivaran Samiti was dissolved w.e.f. 29.11.10 and new trust has been registered. In this manner the work of removal of stagnant water and Karni Ind. Area and Ind. Area Bichhwal could not be executed yet. Now this work is to be taken up by newly registered Trust.

As per above facts and request of newly constituted "Bichhwal Karni Pradushan Nivaran Trust", Bikaner unit office of RIICO is requesting its Management for issuing revised sanction of Rs. 50.00 lacs for one time removal of stagnant water as recommended by Dr. S. K. Singh, Asstt. Professor, MBM Engg. College, Jodhpur. Before such sanction the final balance amount Rs. 23,67,349.00 is to be transferred to newly registered Trust and the bank account being operated in the name of Pollution Control Committee is to be closed.

Submitted for kind approval please.

The District Collector &
former Chairman, PNS, Bikaner


Regional Manager &
former Member Secretary,
Pradushan Nivaran Samiti (PNS)

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RAJASTHAN STATE INDUSTRIAL DEVELOPMENT AND INVESTMENT CORPORATION LIMITED: UDYOG BHAWAN: TILAK MARG, JAIPUR -5

No. EPDF-1(2)-27/2007/ 92
Dated: 1st May, 2008

OFFICE ORDER

Sub :- Sanction for carrying out works against the "Special Maintenance".

Administrative and financial sanction of the management is hereby accorded for undertaking the removal/disposal of stagnated effluent in Industrial Area at Bichhwal and Karni, Bikaner at an estimated cost of Rs. 50.00 lacs (Rupees fifty lacs only).

The expenditure shall be debitable "Special Maintenance of Industrial Area".

This bears the concurrence of Financial Advisor and approval of the Managing Director.

A.C. Chhabra
(A.C. Chhabra)
Dy. G.M.(F-IPF)

Copy to :-

1. D.G.M. (Tech.),
2. Sr. Regional Manager (T), RIICO Ltd., Jaipur (Head Office)
3. Sr. Regional Manager RIICO Ltd. Bikaner for making provision of the proposed expenditure in the Budget Estimates 2008-2009. Short term NIT be floated by giving 15 days time.

Related to EIAC cell

Sd/- (Ed)

R.K. Sharma (In-Cell)

By
21/5/08

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Amr 21

RICO

(53)

राजस्थान स्टेट इण्डस्ट्रियल डेवलपमेन्ट एण्ड
इन्वेस्टमेन्ट कॉर्पोरेशन लिमिटेड
(राजस्थान सरकार का प्रतिकार)
उद्योग भवन, तिलक मार्ग, जयपुर - 302005

सामग्री
416

No: GMEJA/75/07/Pt.II/ 554
May 29, 2008

The Collector & District Magistrate,
Collectorate Building,
Bikaner,
Rajasthan.

Sub: Removal / Disposal of stagnated industrial effluent generated from
Industrial Areas Beechhwal and Karni, Bikaner.

Ref: D.B. Civil writ petition No. 3298 / 2004 - Jiya Ram Vs. State of Rajasthan
and others.

Dear Sir,

The Corporation had developed the industrial areas at Beechhwal and Karni at Bikaner during the year 1991 and 1996 respectively. It may be mentioned that these industrial areas were developed initially for Non-water based industries but in due course of time, several water based industries including woollen, food processing, etc. were established in these industrial areas and in absence of non-availability of natural river / stream near to these industrial areas, the effluent generated from the industries started getting accumulated in the depressed portion of RICO's land.

Further the quantum of this effluent increased with the growth of industries and the quality of effluent which was mostly discharged untreated by the industrial units also deteriorated. Such effluent has resulted into problems for the surrounding areas including Engineering College and Agriculture University of Bikaner.

Subsequent to above developments, one of the residents of Bikaner filed a D.B. Civil Writ petition No. 3298/2004 in the Hon'ble High Court at Jaipur. The Hon'ble High Court had earlier directed to resolve the problem of stagnated industrial effluent generated from the industrial units at the earliest. It may be noted that during the course of hearing the Hon'ble High Court had also observed that the cost for decongestion of stagnant water be recovered from the Polluters.

We may also like to inform you that as per the guidelines of Ministry of Environment & Forest, Government of India, Central Pollution Control Board and Rajasthan State Pollution Control Board, the following Trust or Samities are under operation in Rajasthan:

GRM
RICO
May
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25/6/08

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RIICO

राजस्थान स्टेट इण्डस्ट्रियल डेवलपमेंट एण्ड
इन्वेस्टमेंट कॉर्पोरेशन लिमिटेड
(राजस्थान सरकार का प्रतिष्ठान)
उद्योग भवन, तिलक मार्ग, जयपुर - 302005

- 2 -

1. Pali Water Pollution Control, Treatment & Research Foundation Trust, Pali.
2. Balotra Water Pollution Control, Treatment & Research Foundation Trust, Balotra.
3. Jodhpur Pradushan Nivaran Trust, Jodhpur.
4. Bhiwadi Jat Pradushan Nivaran Evam Anusandhan Samiti, Bhiwadi.

The above Samities / Trusts are responsible for the treatment of industrial effluent and are also taking effective steps for its proper disposal including the Hazardous Waste material generated during the treatment at the identified site at Udaipur. As you are aware, these Samities are working under Chairmanship of District Collector and has representatives of entrepreneurs, RSPCB, RIICO and other agencies. A similar society / trust has also been formed for Bikaner which should take up all works relating to discharge and treatment of polluted water from industries.

Keeping in view the gravity of above problem being faced, RIICO has engaged Dr. S.K. Singh, Assistant Professor, MBM Engineering Collage, Jodhpur and on his recommendation, an amount of Rs. 50 lacs has also been sanctioned on 1st May, 2008 for undertaking the removal / disposal of stagnated effluent in the above mentioned industrial areas. Since the responsibility of treatment of industrial effluent lies with the Trust / Samities, we request you to please issue necessary directives to Pradushan Nivaran Samiti of Bikaner for the treatment upto the standards laid down by Rajasthan State Pollution Control Board and then treated water could be disposed of in open land near to RIICO areas and even could be connected by laying a pipe line with the system of Sewerage pipeline.

In light of above facts, we request you to please issue necessary directives to Pradushan Nivaran Samiti of Bikaner to initiate all necessary steps for the treatment and disposal of stagnated industrial effluent near to the above mentioned industrial areas, so that Hon'ble High Court could be apprised of action taken in compliance of its directions.

Thanking you,

Yours faithfully,



(Kuldeep Rautka)
Managing Director.

140 Am-9 (374)

बीछवाल करणीपट - नवाराण ट्रस्ट (पंजी.)

C/o लक्ष्मी भूखन मिल्स, E-129, कृषी औद्योगिक क्षेत्र, बीकानेर-334004 (राज.)

मुख्य
श्रीमती भोक्ला खांडकर
फोन. 8829217027

सचिव
कमल रौक
फोन. 8829217728

क्रमांक 140/Am-9/2012

दिनांक 1-3-2012

श्रीमान् क्षेत्रिय प्रबन्धक,
रीको लि.,
बीकानेर ।

विषय:- बीछवाल एवं करणी औद्योगिक क्षेत्र में लगे हुए दूषित जल के निस्तारण हेतु।

महोदय,

निवेदन है कि बीछवाल एवं करणी औद्योगिक क्षेत्र का दूषित जल कृषि विरम विद्यालय एवं इन्जीनियरींग कालेज के पास इकट्ठा हो रहा है।

पूर्व में इसके निस्तारण के लिए डॉ. एस. के. सिंह जोधपुर के द्वारा विस्तृत सर्वे करवा के उनके सुझाव अनुसार रीको लि. द्वारा 50 लाख स्वीकृती कर के पूर्व में निविदाएं संचालित ट्रस्ट द्वारा आयोजित की गयी थी, लेकिन टेकेंदार द्वारा चापिस नहीं आने के कारण उनका निरस्त कर दिया गया था।

अब पूर्व में संचालित ट्रस्ट का विघटन करके नये ट्रस्ट का गठन किया गया है। एच.ई.टी. पी. के निर्माण होने की प्रक्रिया में अभी काफी समय लगेगा तब तक अस्थाई समाधान के लिए डॉ. एस. के. सिंह के सुझाव के अनुसार दुबारा निविदा करने की कार्य वाही की जा सके, इसलिए शापकी सहमति प्रदान करें।

पूर्व संचालित ट्रस्ट के खाते से पूर्व में स्वीकृत राशि का हिस्सा नये गठित ट्रस्ट के बैंक खाते पंजाब नेशनल बैंक बीछवाल शाखा बचत खाता सं. 2972000100047378 में हस्तान्तरित करवाने की कार्य वाही भी करवाने की कृपा करें।

सधन्यवाद

भवदीय
कमल रौका

सचिव

Drp - 10

142

Amcme 23

PRADUSHAN NIVARAN SAMITI, BIKANER

No. : P.N.S.P-15/2-

Date : 02/02/12

The President / Secretary,
Bichhwal Karni Pradushan Nivaran Trust,
C/o. M/s. Laxmi Woollen Mills,
E-129, Karni Industrial Area,
Bikaner

Sub:- Hand over the amount lying in the account of
Pradushan Nivaran Samiti of Rs. 23,67,349/-

Sir,

With reference to above cited subject it is to inform you that Pradushan Nivaran Samiti was dissolved on dt. 29.11.10. In the account of P.N.S. a sum of Rs. 23,67,349/- was available which was deposited by RIICO for removal of stagnant water against sanctioned amount Rs. 25.00 Lacs. After some liabilities paid balance amount of cheque No. 948609 dt. 3.5.12 amounting to Rs. 23,67,349/- is hereby handed over to you for further action for removal of stagnant water as early as possible.

It is further informed you that letter written to SBBJ, Industrial Area Rani Bazar, Bikaner to close the account of Pradushan Nivaran Samiti.

Thanking you,

Yours faithfully,


Regional Manager,
RIICO Ltd. & Trustee,
Pradushan Nivaran Samiti,
Bikaner

OK
S.P.
Cashier

Recd. cheque N. 948609 of 2367349/-
Kulkarni
B.K.P.N.T. - Bikaner

RAJASTHAN STATE INDUSTRIAL DEVELOPMENT AND INVESTMENT CORPORATION LIMITED, 15/1500 BHANU TILAK MARG JAIPUR-5.

No. IPII-1480-3/X/2010/122
 Dated: 7 January, 2011

OFFICE ORDER

Subj: Combined revised administrative sanction for development of Industrial Area, Karni phase I & II.

The Management of the Corporation has been pleased to accord approval for the combined administrative sanctions for development of Industrial Area, Karni phase I & II, after combining existing administrative sanctions of these two Industrial Areas at an estimated cost of Rs. 1087.43 lacs (Rupees ten crores eighty seven lacs & forty three thousand only), as per the details given below:-

S. No.	Particulars	Amount (Rs. in lacs)
A.	Direct Charges	
1.	Compensation of land	128.02
2.	Civil Works	
	(a) Survey & Demarcation	12.14
	(b) Leveling of land	15.75
	(c) Construction of Road & C.D. works	175.59
	(d) Construction of Drains and approaches	191.56
	(e) Arboriculture	63.56
3.	Water Supply Scheme	98.40
4.	Power Supply Scheme	
	(a) Laying of power lines	53.04
	(b) Street Light	15.54
5.	Indirect Services	4.22
6.	Provision for Water Harvesting	
7.	Provision for up-gradation of Infrastructure	113.67
	Total	871.49
B.	Indirect Charges	
	(a) Overhead charges:-	
	i) 1% of compensation amount	0.74
	ii) 1% on Compensation amount for VAF	0.74
	iii) 1% of Compensation amount for SDF	0.74
	iv) 2% of Compensation amount for EDP	1.48
	v) 10% on remaining	74.38
	(b) Interest on capital during construction period	137.89
C.	Total Developmental cost of the area	1087.43

S. GILL
Deputy
22/1/11

This is in supersession to the office order Nos. IPII-6/Karni-I/704 dated 28.07.2000 and IPII-6/230/2163 dated 31.03.2003.

In witness whereof the Financial Advisor and approval of the Managing Director.

(Sharma)
 Gen. Manager (F-IPI)

139

Copy to :

1. Advisor (Infra) RILCO Ltd., Jaipur
2. ACE (Civil), RILCO Ltd., Jaipur :- In reference to ACE No. 42 dated 07.10.2010, the case file is enclosed for necessary action
3. Sr. Regional Manager (P&D), RILCO Ltd., Jaipur
4. ✓ The Regional Manager, RILCO Ltd., Bikaner:- For information and necessary action.
5. S.I. (P&D), RILCO Limited, Jaipur

under land allotment on the terms

Annex - 12

138

25

Rajasthan State Industrial Development & Investment Corporation Ltd.
Udyog Bhawan, Trade Tower, Jaipur-302008

No. RIJ/P-S/Policy/1/2012/282
Dt. 19 May 2017

OFFICE ORDER (03/2017)

Sub: Policy for allotment of land on lease/sub-lease basis to Trusts/SPVs for setting up of ZLD based CETPs.

An agenda item (3) was placed before the Infrastructure Development Committee of the Board of Director in its meeting held on 28.04.2017. The IDC has accorded approval to amend rule 3(G)-20 for allotment of land for CETPs and existing provisions shall be replaced by the provisions mentioned below for allotment of land for CETP/ZLD based CETP to the Trusts/SPVs.

(A) Methodology of Planning of Land:

- (a) Greenfield Industrial Areas: For upcoming industrial areas, land shall be planned and earmarked for setting up of CETP as part of the scheme of the industrial area.
- (b) Brownfield Industrial Areas: For existing industrial areas where sufficient/suitable land is not available for setting up of new CETPs/expansion/up-gradation, then land will be acquired by RIICO or it will be got allotted from the State Government or to be taken on lease from Local Authority concerned.

(B) Area of Land:

- (i) 5 acres for capacity of 5 MLD CETP
- (ii) 10 acres for capacity of 10 MLD CETP
- (iii) In case of ZLD based CETP, 2 acres extra.

(C) Modalities of Land Allotment:

- (i) Allotment of land to Trusts/SPVs will be made on lease/sub-lease basis, as the case may be, for an initial period of 31 years subject to condition that it will be renewed for further period as mutually decided by RIICO and Trust/SPV concerned.

- 13
- (ii) Allotment of land will be made at a token premium amount of Rs. 1/- only, irrespective of type of industries. The actual land premium paid by RICO against either acquired or allotted or leased land shall be treated as RICO's contribution for making industrial areas environment friendly.
 - (iii) Initially this allotment would be made on provisional basis and shall be valid for two years. Final allotment shall be made subject to submission of DPR, 'Environment Clearance' and 'Consent to Establish' issued by competent authority/department.
 - (iv) No annual service charges will be levied upon the Allottee Trusts/SPVs by the Corporation. However, Economic Rent shall be paid by Trusts/SPVs as per rules and any other charges after applicability of GST laws.
 - (v) Trusts/SPVs shall pay other Taxes/Duties/Cess/ water charges/ electricity charges etc. as applicable/imposed from time to time by Corporation or other statutory bodies. RICO shall not be liable to make payment of such amount in any manner.
 - (vi) Trusts/SPVs and its member industries shall abide by all the orders/ directions pronounced by various Courts/ NGT/ Tribunals and also abide by all the Acts /Rules/ Regulations /Guidelines/Orders of State/Central Government /MoEF /CPCB / RSPCB/ CGWA/ and all other statutory agencies.
 - (vii) No change of land use of the allotted land shall be permitted and the land will be used by Trusts/SPVs exclusively for the purpose of setting up the CTFP.
 - (viii) No change in shareholding of the Trusts/SPVs will be permitted without prior permission of the Corporation.
 - (ix) Trusts/SPVs will be allowed to mortgage the allotted land by deposition of title deed in favour of the Financial Institution for obtaining financial assistance. However, in the cases of land given on sub-lease basis to Trusts/SPVs where land has been leased to the

Cooperation by Local Authorities, then prior permission for mortgaging the sub-lease shall be obtained from concerned Local Authorities.

(x) The period for utilization of allotted land will be as below:

(a) If land to be leased by RICO - Completion of construction and operation of CETP within 3 years from the date of handing over of possession or from the date of issuance of final allotment letter, whichever is later.

(b) If land to be sub-leased by RICO - Completion of construction and operation of CETP within the period as stipulated in the allotment letter/lease deed of land to RICO by the Local Authority. However, if time extension is required beyond this period due to any reason, then it will be allowed with prior permission of the Local Authority concerned.

(y) The terms and conditions imposed by allotting local authority concerned at the time of allotment shall mutatis mutandis shall apply on Trust/SPV.

(z) Other modalities of land allotment can be decided by the Managing Director, if required, from time to time.

The IDC has also accorded approval for allowing transfer of leasehold rights of land allotted to the Trust/Society for setting up CETP in favour of SPV, to be formed as per norms of RSP/CE without payment of transfer charges. However, stamp duty etc. shall be borne by the parties concerned for such conveyance.

(Vijai Pal Singh)
Advisor (Infra)

Copy to:

1. IA/Advisor (A&M)
2. Secretary
3. CGM (BP)/CGM (SEZ)

allotment of land

Application

135

26
Annex-13

160

KARNI BIKANER WATER ENVIRO FOUNDATION

Regd. Office : C/O Karni Industries Association Bhawan

Karni Industrial Area, Bikaner -334004 (Raj.)

CIN NO. U41000RJ2016NPLC55949

Email : karnienviro@gmail.com

Tel : 09829411235, 0935120058

Ref No. Date : 7-3-2018

APS

[Handwritten Signature]
7/3/18

To
The Sr. Regional Manager
RIICO Ltd.
Bikaner

Subject : Allotment of Land for establishment of CETP at industrial area Karni (Ext.)

Reference : Visit of Chief Engineer, Rajasthan Pollution Control Board and GM, RIICO, Jaipur dated 30-1-2018

Dear Sir,
With reference to the decision taken during the visit dated 30-1-2018, kindly allot min 40,000 SqM land for the Common Effluent Treatment Plant for Existing Karni Industrial Area and Karni Extension project.

You are also required to provide hardcopy and soft copy of AutoCAD drawing of such area. Looking forward for your early response.

Thanking You

[Handwritten Signature]

Yours Sincerely

Authorised Signatory



134

KARNI BIKANER WATER ENVIRO FOUNDATION

Regd. Office : C/O Karni Industries Association Bhawan
Karni Industrial Area, Bikaner -334004 (Raj.)
CIN NO. U41000RJ2016NPL055949

Email : karnienviro@gmail.com

Tel : 09829411235, 09951200058

Letter No. 002/2015-17

Dated : 09/03/2017

To
The Sr. Regional Manager
RIICD Ltd., Industrial Area Bichwal
Bikaner- 334 001

Subject : Request for the allotment of land to establish Centralized Effluent Treatment Plant (CETP) for Karni Industrial Area, Bikaner

Dear Sir,
Greetings

With reference to above cited subject, we are happy to inform you that we are going to establish Centralized Effluent Treatment Plant (CETP) for Karni Industrial Area, Bikaner for the treatment of effluent water. We have already been engaged a consultant for the design & costing of the same. Hired consultant will also assist us to get funding from the funding agencies as well as for Environmental Clearance for proposed CETP.

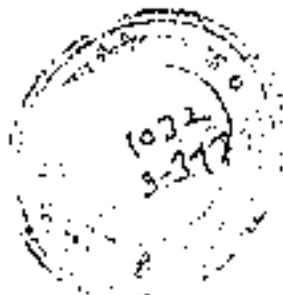
As per preliminary study of the size of proposed CETP and its further extension along RO unit to achieve landmark of ZLD for Karni industrial area, it is estimated that this project will require approx. 32,000 SQM land. Hence, you are requested to allot us a piece of land of 32,000 SQM to establish such facility.

Looking forward for your early and positive response.

Yours Sincerely
KARNI BIKANER WATER ENVIRO FOUNDATION

Handwritten signature of the Director

DIRECTOR



Handwritten signatures and dates: 3/3/17, 16/3/17



Rajasthan State Industrial Development & Investment Corporation Ltd
(A Rajasthan Government Undertaking)
Industrial Area, Blehwal, Bikaner
Tel/Fax : (0151) 2251614 & 2250023 (O) 2251523 (R)
CIN : U13100RJ1969SGC001363
Service Tax Reg. No. :
E-mail: rikoinfo@ricko.co.in
Registered A.D./Speedpost/Email

Annex - 14

1207
26/07/15

M/s KARNI BIKANER WATER ENVIRO FOUNDATION,
C/o Karni Industrial Association Bhawan,
Karni Ind. Area, Bikaner 334004

Sub: Allotment of Plot no. SP-501 24282 SQ METER at Ind. Area Karni (Ext.) lease basis to M/s KARNI BIKANER WATER ENVIRO FOUNDATION for establishment of New CETP with capacity of 4 MLD for Ind. Area Karni Phase 1st & 2nd Dist. Bikaner

Dear Sir,

Management of Corporation is pleased to allot Plot no. SP-501 Measuring 24282 SQ METER situated at Karni ext., Bikaner on lease basis to KARNI BIKANER WATER ENVIRO FOUNDATION (hereinafter referred as 'KWBWF') for establishment of new CETP of 4MLD capacity on following terms and conditions

- 1- The land is being given on non-transferable 99 Year "LEASE BASIS" for establishment of new CETP only.
- 2- Allotment of land will be made at a token premium amount. Rs 1/- only irrespective of type of Industries for making industrial areas environment friendly.
- 3- Allotment shall be made subject to submission of DPR, Environment Clearance and Consent to Establish issued by competent authority/department.
- 4- Annual service charges Economic Rent shall be paid by Karni Bikaner water Enviro Foundation as per rules and any other charges after applicability of GST laws.
- 5- Karni Bikaner water Enviro Foundation shall pay other Taxes/Duties/Cess/water charges/electricity charges etc. as applicable / imposed from time to time by corporation or other statutory bodies. RICO shall not be liable to make payment of such amount in any manner.
- 6- Karni Bikaner water Enviro Foundation and its member industries shall as well as by all the orders/directions pronounced by various courts/NGT/tribunals and also abide by the acts/Rules/NGT/tribunals and also abide all the Acts/Rules/Regulations/Guidelines/ Orders of state / central Government / MoEF/CPCB/RSPCB/CGWA/ and all other statutory agencies.
- 7- No change of land use of the allotted land shall be permitted and the land will be used by Karni Bikaner water Enviro Foundation exclusively for the purpose of setting up the CETP.

A

Contd.



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Industrial Area, Bhehawal, Bikaner
Tele/Fax : (0151) 2251614 & 2250023 (O) 2251523 (R)
CIN : U13100RJ1969SGC001263
Service Tax Reg. No. :
Registered A.D./Speedpost/Email

— 2 —

- 8- No change in shareholding of the Karni Bikaner water Enviro Foundation will be permitted without prior permission of the Corporation.
- 9- Karni Bikaner water Enviro Foundation will be allowed to mortgage the allotted land by deposition of title deed in favour of the Financial Institution for obtaining financial assistance after getting prior permission.
- 10- Karni Bikaner water Enviro Foundation will have to complete the construction and operation of CETP within three years from date of land allotment letter/lease deed of land, if time extension is required beyond the period due to any reason, then it will be allowed with prior permission subject to consent of RICO.
- 11- Lessee (KBWIF) shall obtain all requisite clearances/consents/authorizations like EC, CTE, CTO from competent authority, at its own level.
- 12- Lessee (KBWIF) and Member Industries shall strictly follow the Guidelines issued by RSPCB for O&M agency for operation and maintenance of CETPs for SPV and for the member units connected with the CETPs.
- 13- Lessee (KBWIF) shall obtain all requisite clearances/consents/authorization like EC, CTE, CTO etc from competent authority.
- 14- Lessee and its member industries shall also abide by the provisions of Environment Protection Act 1986, Water Act 1974 and all others relevant Acts/Rules/Regulations and Orders etc. issued by MOEF, CPCB, RSPCB from time to time.
- 15- Lessee shall be fully responsible for setting up/Development of new CETP of required capacity.
- 16- Lessee shall be fully responsible for operation & maintenance and up-gradation of CETP infrastructure as per prescribed standard by CPCB/RSPCB and the Corporation shall not be responsible in any manner whatsoever.
- 17- Lessee shall collect funds from its member units required for setting up, up-gradation of CETP & its infrastructure. Obtaining financial grants/subsidies from GOI or State shall also be the sole responsibility of Lessee.
- 18- Lessee shall collect cess/fee/charges as the case may be, from its member units for operation and maintenance of proposed CETP and the Corporation shall not give any contribution towards the same.
- 19- Lessee shall be fully responsible for maintaining quality standards for treating waste water and it should be ensured at the level of Lessee that CETP should be operated to treat waste water to re-use level.
- 20- Lessee shall make all possible efforts to use such recycled water by its member industries to minimize the requirement of fresh water.
- 21- Lessee shall decide inlet quality standards of CETP (like Ph, TSS, Heavy

[Handwritten signature]

[Handwritten text]



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Industrial Area, Bichhalwal, Bikaner
Tele/Fax : (0151) 2251614 & 2250023 (C) 2251523 (R)
CIN : U13100RJ1969SC:001263
Service Tax Reg. No. :
Email : info@riico.co.in
Registered A.D./Speedpost/Email

- metals etc) with consent of RSPCB and also monitor member industries to follow inlet quality standards.
- 22- Lessee shall monitor the quantity of effluent to be discharged from conveyance system by its member industries and it shall be ensured that allocation of discharge shall never be exceeded from the capacity of CETP.
- 23- Hazardous waste produce from CETP shall also be disposed off by Lessee as per norms/guidelines prescribed by MoEF/CPCB/RSPCB.
- 24- Hazardous waste which would have produced during pre-primary treatment at industry level should also be disposed off either at the level of concerned member unit or at the level of Lessee with object to meet out inlet quality standards of CETP. This hazardous waste shall also disposed-off either by industries or by any other manner.
- 25- The Lessee (KBWEP) shall form a 'Working Committee' for establishment/operation/maintenance of CETP.
- 26- The working Committee of Lessee (KBWEP) shall invite and allow membership to only those industrial units which are established in RIICO Industrial areas at RIICO allotted plots.
- 27- Lessee shall submit DPR inclusive financial model (Capex and Opex) for establishment of proposed CETP of 4 MLD capacity or as may be prescribed by RSPCB from time to time.
- 28- Lessee shall submit its strategic plan to be adopted for raising of capex and opex funds from its member units for successful setting-up the proposed CETP and operation and maintenance thereof including provision for buffer funds, penalty clause and its execution through RSPCB in case of default by member unit etc.
- 29- RIICO will not be responsible, if any condition of license is violated/breached by the Lessee or its member units.
- 30- In case of any internal dispute of the Lessee related to CETP or its operation and maintenance, RIICO shall not be responsible for such disputes and not be liable for any damages/losses if arises due to such disputes.
- 31- An undertaking shall be furnished by authorized person on behalf of Lessee (KBWEP) to the effect that they shall abide by the terms and conditions of Lease and also liable for all type of expenses towards operational and maintenance activities of solid waste dumping site yard.
- 32- In the case of any dispute between RIICO and Lessee or its member units, the decision of RIICO shall be final and binding.
- 33- The Lessee shall bound to make functional the site within the stipulated time

Contd 4-

Work order (DPR) 133

Annexure 27

Annex - 15

(39)
Karni Bikaner Water Enviro Foundation
C/o Karni Industrial Association Bhawan
Near GSS, Karni Industrial Area (Pugal Road)
Bikaner

Work Order No. _____

Date: 27/9/16

SMS Envicare Ltd.
311412, Sunny Paradise
Near Gopalpura Square, Tonk Road
Bikaner - 302 018

Kind Attention to Dr. Gopendra Prakash, SMS, Envicare Ltd., Bikaner

Subject: Work order for consultancy services for survey, design & preparation of detailed project report, assistance to get funding and environmental clearance of CETP Shri Karni Industrial Area, Bikaner

With reference to your project proposal dated 19-08-2016 and final negotiations held with you for the above mentioned services, we are pleased to award consultancy assignment on the following terms and conditions:

1. **Scope of Work :**

1.1. **Preparation of Feasibility Report**

- 1.1.1. Preparation of questionnaires and check list for primary and secondary data collection
- 1.1.2. Survey of all industries of SKIA based on the questionnaire for the collection of relevant information pertaining to the design of CETP, slating of cost for the installation and operation of CETP.
- 1.1.3. Detailed study in the Representative Units to establish specific wastewater generation factors for the quantification/estimation of wastewater generation from the individual industry/units.
- 1.1.4. Collection of representative samples and analysis of relevant parameters for the design of CETP.

1.1.5. Preparation of alternative treatment scheme (maximum three) which would be suitable and economical for the treatment of wastewater generated from the industrial area, keeping in mind the degree of treatment required, tentative Land requirements and cost of the plant of each treatment scheme.

1.1.6. Submission of report to KBWEP for approval of treatment scheme for which DPR would be prepared

1.2 Preparation and Submission of DPR

1.2.1 Conduction of Topographical survey of the proposed site of CETP.

1.2.2 Conduction of geo-technical study of the proposed site of CETP.

1.2.3 Detailed Design of selected & approved treatment scheme for Civil, Electro mechanical and Instrumentation items. The necessary drawings for floating of tender would be provided.

1.2.4 Preparation of BOQ and cost estimates for the Construction, Installation, and Commissioning of proposed CETP. The cost towards Operation & Maintenance of CETP would be prepared w.r.t. Man-power, Chemical, Electricity, Repair and maintenance cost.

1.2.5 Preparation of financial model for sustainability of project and calculation of user charges to be imposed to individual industry.

1.2.6 Preparation of Final DPR and funding related documents & submission of same to KBWEP for further submission to Funding agencies.

1.2.7 Correspondence and presentations to technical agencies for the approval of DPR

1.2.8 Correspondence and Presentations before to funding agencies

1.2.9 Day to day follow-ups for early funding allotment letter

1.2.10 Assistance In Technical and Financial approval of project

1.2.11 Preparation of Bid document, NIT and subsequent addendum

1.2.12 Assistance to publish advertisements in leading news papers

1.2.13 Assistance In pre-Bid meeting

1.2.14 Assistance in technical and financial evaluations of received bids

1.2.15 Assistance in award of project

121

36

1.3 Environment Clearance

- 1.3.1 Preparations of applications and related documents/report for Environment Clearance
- 1.3.2 Presentation of TOR/Project to EIA assessment committee
- 1.3.3 Assistance in following up with competent authority for obtaining of TOR
- 1.3.4 Collection of data from field (air monitoring, water analysis, soil testing, study of Flora & fauna, demographic study) required for preparation of EIA report based on TOR received from the competent authority
- 1.3.5 Preparation of Draft EIA report as per the TOR
- 1.3.6 Assisting in public consultation
- 1.3.7 Preparation of final EIA report incorporating recommendation of public consultation
- 1.3.8 Submission of report to the competent authority
- 1.3.9 Presentation of report to EIA assessment committee
- 1.3.10 Assistance in following up with competent authority in obtaining environment clearance

2 Terms of Payment

Sr. No.	Fee (for each project) (in Rs.)
Mobilization Advance	1,30,000
Stage-I (Preparation of Feasibility Report & submission to KBWEF for approval)	2,60,000
Stage-II (Preparation and Submission of DPR)	
1. Submission of DPR to KBWEF to submit funding agency)	4,00,000
2. After approval of Competent Authority	2,50,000
3. Release of fund allotment letter and floating of tender	2,00,000
Stage-III (Environment Clearance)	
1. Preparation and Submission of Application for EC to Competent Authority	2,50,000
2. After TOR presentations before EC Committee	2,00,000
3. After Submission of EIA report to competent Authority	3,00,000
4. After getting EC	

- TDS towards Income Tax will be deducted
- Service Tax will be paid as per the Govt. of India Rules over and above the payment listed above

3 Completion Time

Stage-I: 3 months

Stage-II: 3-9 months (based on the support/action from concerned Department)

Stage-III: 9 to 12 months

57

4 Billing Address

Karni Bikaner Water Enviro Foundation

C/o Karni Association Bhawar, near GSS, Shri Karni Industrial Area, Pugal Road, Bikaner

You are requested to sign and send to us a copy of this work order as token of your acceptance of the above terms and conditions.

For Karni Bikaner Water Enviro Foundation

For SMS Envocore Ltd. Jaipur

[Signature]
Authorized Signatory

Authorized Signatory
[Signature]

Q

~~Receipt~~

Receipt

Charg N. 145486 Date 14/10/2016 Amt. 1,30,000.00

of SBBS as Diagram with Shri Karni - Shri -

Sanin

[Signature]

Membership form 127

28

Page - 16

KARNI BIKANER ENVIRO FOUNDATION

265

Regd. Office : C/O Karni Industrial Association Brawan

Karni Industrial Area, Bikaner -334004 (Raj.)

CIN NO. : U41000RU2016NPL055949

Email : karnienviro@gmail.com

Tel : 9829411235, 0995120058

Ref No. SKWEP/RICO/2019-20/03

Date : 11-10-2019

Amendment
File
10/10/19

To
The Sr. Regional Manager
RICO Ltd.
Bikaner

Subject : Establishment of 4 MLD CETP to M/s Karni Bikaner Water Enviro Foundation.

Reference : Letter of State Level Expert Appraisal Committee (SEAC), Rajasthan, letter no. F1/4/SEIWA/SEAC-RN/Secr/Project /Cat. 7 (H) B (15566) / 2019-20/9744 Date:- 25.7.19

Dear Sir
Greetings

We would like to update you that we have applied to State Level Expert Appraisal Committee for the Environment Clearance for proposed 4 MLD capacities CETP of Karni Industrial Area.

Before award of Terms of Reference (TOR) for the preparation of Environmental Impact Assessment Report, SEAC has asked to submit the list of members of CETP and their consent to send their effluent to proposed CETP after primary treatment at their level.

We have communicated to all industries of Karni Industrial Area Bikaner Phase I & II and sent membership form. Copy of the membership form is also enclosed herewith.

We would like to bring to your notice that despite of several initiatives and communications very few industrial establishments have taken the membership. Rest of the industries are still not showing their interest about the membership. Hence considering the delay in membership, you are requested to look into the matter and instruct all industries of phase I & II of Karni Industrial area to have the membership. You are also requested to organise a camp for the membership so that all industries can come at a single place to save the time.

Looking forward for your early and positive response.

Thanking you

Yours Sincerely
For Karni Bikaner Water Enviro Foundation

(Handwritten Signature)

Authorised Signatory

CC

- 1. Managing Director, RICO, Jaipur
- 2. Member Secretary, Rajasthan State Pollution Control Board, Jaipur
- 3. Regional Officer- Bikaner, Rajasthan State Pollution Control Board, Bikaner





Rajasthan State Industrial Development
& Investment Corporation Ltd.

(A Rajasthan Government Undertaking)
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CIN:U13100RJ1959SGC001263

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किसी K.G. ENTERPRISES
J. 230 KARNI IND.
AREA BIKANER

No: 265
Date: 31/1/21

विषय :- करणी बीकानेर वाटर एन्वायरो फाउण्डेशन की सदस्यता के संबंध में ।
सन्दर्भ:- करणी बीकानेर वाटर एन्वायरो फाउण्डेशन का पत्र दिनांक 30.01.2021

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित पत्र के क्रम में लेख है कि रिफो द्वारा औद्योगिक क्षेत्र करणी प्रथम चरण, द्वितीय चरण एवं एल.जी.सी करणी का विकास विभिन्न चरणों में किया गया है। उक्त औद्योगिक क्षेत्रों में अधिकांश इकाईयां कार्यरत हैं एवं उनसे निकलने वाले उच्छिष्ट जल के उपचार हेतु वर्तमान में किसी प्रकार की सुविधा नहीं है। वर्तमान पर्यावरणीय नियमों के अनुसार उक्त औद्योगिक क्षेत्र में उच्छिष्ट जल के उपचार हेतु सीईटीपी का निर्माण किया जाना आवश्यक है। इस क्रम में रिफो द्वारा करणी औद्योगिक क्षेत्र में सीईटीपी की स्थापना हेतु 24202 वर्गमीटर भूमि का आवंटन दिनांक 26.07.2018 को किया गया था। जिस पर 5 वर्ष में सीईटीपी की स्थापना कर उच्छिष्ट जल का उपचार संयंत्र लगाना आवश्यक है।

करणी बीकानेर वाटर एन्वायरो फाउण्डेशन ने अपने पत्र दिनांक 30.01.2021 द्वारा इस कार्यालय को अवगत करवाया है कि आपकी इकाई द्वारा अभी तक एसपीपी की सदस्यता स्वीकार नहीं की गई है। इस संबंध में लेख है कि उक्त औद्योगिक क्षेत्र में स्थापित सभी इकाईयों को सदस्यता ग्रहण करना रिफो के गू-निपटान नियम 1979 (अद्यतन) एवं लीजडीड के विन्दु संख्या 2(ईई) के अनुसार अनिवार्य है।

2(e) The lessee shall become a member of the Association/Agency created for setting up and operating the Common Effluent Treatment Plant (CETP) and Solid Waste(hazardous and non-hazardous) Disposal system (SWDS). All the Capital & Revenue expenses relating to acquisition, operation and maintenance of CETP & SWDS shall be borne by all members of Association / Agency in the proportion decided by the Committees of the said Association / Agency.

आपको इस पत्र के द्वारा निर्देशित किया जाता है कि आप इस पत्र के जारी होने के 15 दिनों में सदस्यता ग्रहण कर इस कार्यालय को सूचित करें अन्यथा रिफो लीजडीड की धारा 2(ईई) के तहत आपके विरुद्ध कार्यवाही की जावेगी।

सन्तुष्ट

भवदीय

विकास क्षेत्रीय प्रबंधक

रिफो लि०, बीकानेर

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127

Rajasthan State Industrial Development & Investment Corporation Ltd.

(A Rajasthan Government Undertaking)
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CIN:UT3100RJ1969SGCDD1263

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भारत SUEI IRON WORKS
H-229 KARAI IND.
AREA BIKANER

No: 264
Date: 31/4/21

विषय :- करणी बीकानेर वाटर एन्वायरो फाउण्डेशन की सदस्यता के संबंध में ।
सन्दर्भ:- करणी बीकानेर वाटर एन्वायरो फाउण्डेशन का पत्र दिनांक 30.01.2021

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित पत्र के क्रम में लेख है कि रिको द्वारा औद्योगिक क्षेत्र करणी प्रथम चरण, द्वितीय चरण एवं एस.जी.सी करणी का विकास दिभिन्न चरणों में किया गया है। उक्त औद्योगिक क्षेत्रों में अधिकांश इकाईयां कार्यरत हैं एवं उनसे निकलने वाले उच्छिष्ट जल के उपचार हेतु वर्तमान में किसी प्रकार की सुविधा नहीं है। वर्तमान पर्यावरणीय नियमों के अनुसार उक्त औद्योगिक क्षेत्र में उच्छिष्ट जल के उपचार हेतु सीईटीपी का निर्माण किया जाना आवश्यक है। इस क्रम में रिको द्वारा करणी औद्योगिक क्षेत्र में सीईटीपी की स्थापना हेतु 24282 वर्गमीटर भूमि का आवंटन दिनांक 28.07.2018 को किया गया था। जिस पर 3 वर्ष में सीईटीपी की स्थापना कर उच्छिष्ट जल का उपचार संयंत्र लगाना आवश्यक है।

करणी बीकानेर वाटर एन्वायरो फाउण्डेशन ने अपने पत्र दिनांक 30.01.2021 द्वारा इस कार्यालय को अवगत करवाया है कि आपकी इकाई द्वारा अभी तक एसपीडी की सदस्यता स्वीकार नहीं की गई है। इस संबंध में लेख है कि उक्त औद्योगिक क्षेत्र में स्थापित सभी इकाईयों को सदस्यता ग्रहण करना रिको के दू-निपटान नियम 1978 (अद्यतन) एवं लोजडीड के विन्दु संख्या 2(ईई) के अनुसार अनिवार्य है।

2(ee) The lessee shall become a member of the Association/Agency created for setting up and operating the Common Effluent Treatment Plant (CETP) and Solid Waste(hazardous and non-hazardous) Disposal system (SWDS). All the Capital & Revenue expenses relating to acquisition, operation and maintenance of CETP & SWDS shall be borne by all members of Association / Agency in the proportion decided by the Committees of the said Association / Agency.

आपको इस पत्र के द्वारा निर्देशित किया जाता है कि आप इस पत्र के जारी होने के 15 दिवस में सदस्यता ग्रहण कर इस कार्यालय को सूचित करें अन्यथा रिको लोजडीड की धारा 2(ईई) के तहत आपके विरुद्ध कार्यवाही की जायेगी।

सधन्यवाद,
भवदीय


प्रमुख क्षेत्रीय प्रबंधक
रिको लि0, बीकानेर

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126
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Date: 31/1/21

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AREA BIKANER

विषय :- करणी बीकानेर वाटर एन्वायरो फाउण्डेशन की सदस्यता के संबंध में ।

सन्दर्भ:- करणी बीकानेर वाटर एन्वायरो फाउण्डेशन का पत्र दिनांक 30.01.2021

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित पत्र के क्रम में लेख है कि रिक्तो द्वारा औद्योगिक क्षेत्र करणी प्रथम चरण, द्वितीय चरण एवं एस.जी.सी करणी का विकास विभिन्न चरणों में किया गया है। उक्त औद्योगिक क्षेत्रों में अधिकांश इकाईयां कार्यरत है एवं उनसे निकलने वाले उच्छिष्ट जल के उपचार हेतु वर्तमान में किसी प्रकार की सुविधा नहीं है। वर्तमान पर्यावरणीय नियमों के अनुसार उक्त औद्योगिक क्षेत्र में उच्छिष्ट जल के उपचार हेतु सीईटीपी का निर्माण किया जाना आवश्यक है। इस क्रम में रिक्तो द्वारा करणी औद्योगिक क्षेत्र में सीईटीपी की स्थापना हेतु 24282 वर्गमीटर भूमि का आवंटन दिनांक 28.07.2018 को किया गया था। जिस पर 3 वर्ष में सीईटीपी की स्थापना कर उच्छिष्ट जल का उपचार संयंत्र लगाना आवश्यक है।

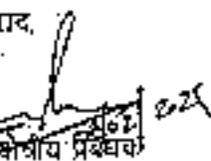
करणी बीकानेर वाटर एन्वायरो फाउण्डेशन ने अपने पत्र दिनांक 30.01.2021 द्वारा इस कार्यालय को अवगत कराया है कि आपकी इकाई द्वारा अभी तक एसपीपी की सदस्यता स्वीकार नहीं की गई है। इस संबंध में लेख है कि उक्त औद्योगिक क्षेत्र में स्थापित सभी इकाईयां को सदस्यता ग्रहण करना रिक्तो के मू-निपटान नियम 1979 (अद्यतन) एवं लीजडीड के बिन्दु संख्या 2(ईई) के अनुसार अनिवार्य है।

2(ee) The lessee shall become a member of the Association/Agency created for setting up and operating the Common Effluent Treatment Plant (CETP) and Solid Waste(hazardous and non-hazardous) Disposal system (SWDS). All the Capital & Revenue expenses relating to acquisition, operation and maintenance of CETP & SWDS shall be borne by all members of Association / Agency in the proportion decided by the Committees of the said Association / Agency.

अपने इस पत्र के द्वारा निर्देशित किया जाता है कि आप इस पत्र के जारी होने से 15 दिवस में सदस्यता ग्रहण कर इस कार्यालय को सूचित करें अन्यथा रिक्तो लीजडीड की धारा 2(ईई) के तहत आपके विरुद्ध कार्यवाही की जायेगी।

शयन्ध्याद,

गणदीप


सहायक क्षेत्रीय प्रबंधक

रिक्तो लि०, बीकानेर

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Date: 18/3/24

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संज्ञा: DEWARA INS
J-368 KARNI IND.
AREA BIKANER

विषय :- करणी बीकानेर वाटर एन्वायरो फाउण्डेशन की सदस्यता के संबंध में ।

सन्दर्भ:- करणी बीकानेर वाटर एन्वायरो फाउण्डेशन का पत्र दिनांक 30.01.2021

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित पत्र के क्रम में लेख है कि रिफो द्वारा औद्योगिक क्षेत्र करणी प्रथम चरण, द्वितीय चरण एवं एस.जी.सी करणी का विकास विभिन्न धरणों में किया गया है। उक्त औद्योगिक क्षेत्रों में अधिकांश इकाईयां कार्यरत हैं एवं उनसे निकलने वाले उच्छिष्ट जल के उपचार हेतु वर्तमान में किसी प्रकार की सुविधा नहीं है। वर्तमान पर्यावरणीय नियमों के अनुसार उक्त औद्योगिक क्षेत्र में उच्छिष्ट जल के उपचार हेतु सीईटीपी का निर्माण किया जाना आवश्यक है। इस क्रम में रिफो द्वारा करणी औद्योगिक क्षेत्र में सीईटीपी की स्थापना हेतु 24282 वर्गमीटर भूमि का आवंटन दिनांक 26.07.2018 को किया गया था। जिस पर 3 वर्ष में सीईटीपी की स्थापना कर उच्छिष्ट जल का उपचार संयंत्र लगाना आवश्यक है।

करणी बीकानेर वाटर एन्वायरो फाउण्डेशन ने अपने पत्र दिनांक 30.01.2021 द्वारा इस कार्यालय को अवगत करवाया है कि आपकी इकाई द्वारा अभी तक एरापीवी की सदस्यता स्वीकार नहीं की गई है। इस संबंध में लेख है, कि उक्त औद्योगिक क्षेत्र में स्थापित सभी इकाईयों को सदस्यता ग्रहण करना रिफो के भू-निपटन नियम 1979 (अद्यतन) एवं लीजहोड के नियम 2(ईई) के अनुसार अनिवार्य है।

2(c) The lessee shall become a member of the Association/Agency created for setting up and operating the Common Effluent Treatment Plant (CETP) and Solid Waste(hazardous and non-hazardous) Disposal system (SWDS). All the Capital & Revenue expenses relating to acquisition, operation and maintenance of CETP & SWDS shall be borne by all members of Association / Agency in the proportion decided by the Committees of the said Association / Agency.

आपको इस पत्र के द्वारा निर्देशित किया जाता है कि आप इस पत्र के जारी होने के 15 दिनों में सदस्यता ग्रहण कर इस कार्यालय को सूचित करें अन्यथा रिफो लीजहोड की शर्त 2(ईई) के तहत आपके विरुद्ध कार्यवाही की जायेगी।

कमन्सवाद,

पबदीरा

वरिष्ठ क्षेत्रीय प्रबंधक

रिफो लि०, बीकानेर

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Phone : 0141-5113201, 2227751,

Fax : 0141-5104804,

Email : riico@riico.co.in



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Ind. Area Bichhwal, Bikaner - 334 006

Ph : 0151-2250023/2251236 Fax : 0151-2251614

E-mail : bikaner@riico.co.in

CIN:U13100RJ1969SGC001263

No: 2701

Date: 10/31/21

Registered AD/Special Courier

श्री. श्री. एम्. ए. एम्. एम्. ENTERPRISES
H-261 KARNI IND.
AREA BIKANER

विषय :- करणी बीकानेर वाटर एन्वायरो फाउण्डेशन की सदस्यता के संबंध में ।
सन्दर्भ:- करणी बीकानेर वाटर एन्वायरो फाउण्डेशन का पत्र दिनांक 30.01.2021

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित पत्र के क्रम में लेख है कि रिफो द्वारा औद्योगिक क्षेत्र करणी प्रथम चरण, द्वितीय चरण एवं एस.जी.सी करणी का विकास विभिन्न चरणों में किया गया है। उक्त औद्योगिक क्षेत्रों में अधिकांश इकाईयां कारगर है एवं उनसे निकलने वाले उच्छिष्ट जल के उपचार हेतु वर्तमान में किसी प्रकार की सुविधा नहीं है। वर्तमान पर्यावरणीय नियमों के अनुसार उक्त औद्योगिक क्षेत्र में उच्छिष्ट जल के उपचार हेतु सीईटीपी का निर्माण किया जाना आवश्यक है। इस क्रम में रिफो द्वारा करणी औद्योगिक क्षेत्र में सीईटीपी की स्थापना हेतु 24262 वर्गमीटर भूमि का आवंटन दिनांक 26.07.2018 को किया गया था। जिस पर 3 वर्ष में सीईटीपी की स्थापना कर उच्छिष्ट जल का उपचार संयंत्र लगाना आवश्यक है।

करणी बीकानेर वाटर एन्वायरो फाउण्डेशन ने अपने पत्र दिनांक 30.01.2021 द्वारा इस कार्यालय को अत्यंत करवाया है कि आपके इकाई द्वारा अभी तक एसपीवी की सदस्यता स्वीकार नहीं की गई है। इस संबंध में लेख है, कि उक्त औद्योगिक क्षेत्र में स्थापित सभी इकाईयों को सदस्यता ग्रहण करना रिफो के मू-निपटान नियम 1979 (अद्यतन) एवं लीजडीड के विन्दु संख्या 2(ईई) के अनुसार अनिवार्य है।

2(e) The lessee shall become a member of the Association/Agency created for setting up and operating the Common Effluent Treatment Plant (CETP) and Solid Waste(hazardous and non-hazardous) Disposal system (SWDS). All the Capital & Revenue expenses relating to acquisition, operation and maintenance of CETP & SWDS shall be borne by all members of Association / Agency in the proportion decided by the Committees of the said Association / Agency.

अपने इस पत्र के द्वारा निर्देशित किया जाता है कि आप इस पत्र के जारी होने के 15 दिनों में सदस्यता ग्रहण कर इस कार्यालय को सूचित करें अन्यथा रिफो लीजडीड की धारा 2(ईई) के तहत आपके विरुद्ध फाईरवाही की जायेगी।

सधन्यवाद,
भवदीय

यनिष्ठ क्षेत्रीय प्रबंधक
रिफो लि. बीकानेर

Head Office : Udyog Bhawan, Tilak Marg, Jaipur- 302005
Phone : 0141-5113201, 2227751. Fax : 0141-5104804, Email : riico@riico.co.in



Rajasthan State Industrial Development & Investment Corporation Ltd.

(A Rajasthan Government Undertaking)

Unit office : Sr. Regional Manager, RIICO Ltd.

Ind. Area Bichawal, Bikaner - 334 009

Ph : 0151-2250023/2251238 Fax : 0151-2251514

E-mail : bikaner@riico.co.in

CIN:U13100RJ1989SGC001263

No: 2700

Date: 10/3/2021

Registered / DV Speed Post Courier

श्री. SUSHMA IND
K-228 KARNE IND.
AREA BIKANER

विषय :- करणी बीकानेर वाटर एन्वायरो फाउण्डेशन की सदस्यता के संबंध में ।
संदर्भ:- करणी बीकानेर वाटर एन्वायरो फाउण्डेशन का पत्र दिनांक 30.01.2021

महोदय,
उपरोक्त विषयान्वित एवं संदर्भित पत्र के क्रम में लेख है कि रिफो द्वारा औद्योगिक क्षेत्र करणी प्रथम चरण, द्वितीय चरण एवं एन.जी.सी करणी का विकास विभिन्न चरणों में किया गया है। उक्त औद्योगिक क्षेत्रों में अधिकांश इकाईयां कार्यरत हैं एवं उनसे निकलने वाले उच्छिष्ट जल के उपचार हेतु वर्तमान में किसी प्रकार की सुविधा नहीं है। वर्तमान पर्यावरणीय नियमों के अनुसार उक्त औद्योगिक क्षेत्र में उच्छिष्ट जल के उपचार हेतु सीईटीपी का निर्माण किया जाना आवश्यक है। इस क्रम में रीको द्वारा करणी औद्योगिक क्षेत्र में सीईटीपी की स्थापना हेतु 24282 वर्गमीटर भूमि का आवंटन दिनांक 26.07.2018 को किया गया था। जिस पर 3 वर्ष में सीईटीपी की स्थापना कर उच्छिष्ट जल का उपचार संयंत्र लगाना आवश्यक है।

करणी बीकानेर वाटर एन्वायरो फाउण्डेशन ने अपने पत्र दिनांक 30.01.2021 द्वारा इस कार्यालय को अवगत करवाया है कि आपकी इकाई द्वारा अभी तक एनपीपी की सदस्यता स्वीकार नहीं की गई है। इस संदर्भ में लेख है, कि उक्त औद्योगिक क्षेत्र में स्थापित सभी इकाईयों को सदस्यता ग्रहण करना रिफो के भू-निपटन नियम 1978 (अद्यतन) एवं लीजडीड के विन्दु संख्या 2(ईई) के अनुसार अनिवार्य है।

2(a) The lessee shall become a member of the Association/Agency created for setting up and operating the Common Effluent Treatment Plant (CETP) and Solid Waste(hazardous and non-hazardous) Disposal system (SWDS). All the Capital & Revenue expenses relating to acquisition, operation and maintenance of CETP & SWDS shall be borne by all members of Association / Agency in the proportion decided by the Committee of the said Association / Agency.

आपको इस पत्र के द्वारा निर्देशित किया जाता है कि आप इस पत्र के जारी होने के 15 दिवस में सदस्यता ग्रहण कर इस कार्यालय को सूचित करें अन्यथा रिफो लीजडीड की धारा 2(ईई) के तहत आपके विरुद्ध कार्यवाही की जायेगी।

सब-न्यायाद,
महोदय

श्री. सुशील प्रियदर्शन
रिफो लि., बीकानेर

Head Office : Udyog Bhawan, Tilak Marg, Jaipur- 302005
Phone : 0141-5113201, 2227751, Fax : 0141-5104604, Email : riico@riico.co.in

18

Rajasthan State Industrial Development & Investment Corporation Ltd.

IA Rajasthan Government Undertaking
July 1974 (Govt. of India) (Scheme No. 302003 INDIA)
CIN: L24100RA1990990000000000
Date: 11 March 2022



District Collector
Bikaner.

Sub: Establishment of CETP for Karni Industrial Area.

Ref: Your DO Letter No. बीई/समा-3/प्रव/वस/2022/4486 dated 02.03.2022 addressed to Principal Secretary, Industries and Commerce Department, GoR.

In reference to the above, IICO had allotted 21282 sqm. of plot falling in I/area Karni (Ext.), Bikaner on 29.07.2018 to Karni Bikaner Water Enviro Foundation (SPV of beneficiary industries operating in I/area Karni Ph. - II) for establishment of new CETP with capacity of 4 MLD for industrial area Ph. III & SGC. This land was allotted on a token amount of Re. 1/- as IICO's commitment towards setting up of CETP (copy of allotment letter enclosed).

As per the terms & conditions of the allotment letter, the SPV "Karni Bikaner Water Enviro Foundation" was required to take early and effective steps including collection of contribution from beneficiary industries and obtaining financial grants/subsidies for setting up and operationalizing CETP in the allotted land for treatment of effluent being generated from industrial area Karni Ph. - I, II & SGC.

In the matter, Commerce and Industries vide letter dated 23.07.2021 has requested RHCC to be implementing agency of Karni CETP project (copy enclosed) under Govt MSE-GDP scheme. Copy of Notification dated 10.11.2019 issued by the Ministry of MSME, Govt is being enclosed. It is pertinent to point over here that the SPV had agreed to deposit its contribution as per the provision of this Scheme.

- In the above mentioned, you are requested to coordinate and facilitate:
- the SPV, IICO, BICC and DUC Bikaner for membership drive so that all the operating industries of industrial area Karni Ph. - I, II & SGC becomes member of the SPV.
 - the SPV for approaching under Govt MSE-GDP Scheme obtaining financial grant, wherein RHCC is ready to act as an implementing agency.

OR



Rajasthan State Industrial Development & Investment Corporation Ltd.

(A Rajasthan Government Undertaking)

Udyog Bhawan, Bikaner Marg, C-Scheme, Jaipur 302005, INDIA
CIN - U13100RJ1959SGC001253

Govt's Order for establishment of Integrated CETP and Up-gradation of Existing CETP is dated on 27.02.2020. This scheme has been formed with a corpus of Rs. 100 crore from the contribution of RIICO and ASPCB. Copy of notification dated 27.02.2020 of Industries (Group-I) Department is being enclosed.

Thanking you,

(Shivprasad M. Nalate)
Executive Director

Enclosed: As above

Copy to:

- Principal Secretary, Industries and Commerce Department, Govt for kind information
- Divisional Commissioner, Bikaner in reference to your letter dated 15.02.2022
- Commissioner Industries, Govt, Jaipur for further needful
- Sh. Mohan Lal Shukla, Chairman, Karnal Industries Association, Bikaner in reference to your letter dated 07.03.2022.



Rajasthan State Industrial Development & Investment Corporation Ltd.
 (A Rajasthan Government Undertaking)
 Udyog Bhawan, Tilak Marg, C-Scheme, Jaipur-302001, INDIA
 CIN - U13100RJ1969SGC001263

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Amo-32-19
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श्री गहेश कुमार धोलासी,
 निदेशक, करणी बीकानेर गाटर एन्वायरो फाउण्डेशन,
 करणी औद्योगिक क्षेत्र, बीकानेर- 334006
 ईमेल- karneenvlor@gmail.com

कमपा: ईएए/बीकानेर/206
 दिनांक: 21 मार्च, 2022

Rishi Singh (Law) & Co.

विषय: औद्योगिक क्षेत्र करणी प्रथम घरण, द्वितीय घरण, एनजीसी में संचालित औद्योगिक इकाईयों से निकलने वाले प्रदूषित जल के उपचार हेतु संयुक्त उच्छिष्ट उपचार संयंत्र (सी.ई.टी.पी.) स्थापना के संबंध में।
 संदर्भ: आरका मुख्यमंत्रि कार्यालय में प्रेषित पत्र दिनांक 18.10.2021।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि औद्योगिक क्षेत्र करणी प्रथम घरण, द्वितीय घरण, एनजीसी में संचालित औद्योगिक इकाईयों से निकलने वाले प्रदूषित जल के उपचार हेतु संयुक्त उच्छिष्ट उपचार संयंत्र (सी.ई.टी.पी.) की स्थापना हेतु इन औद्योगिक क्षेत्रों की लाभान्वित इकाईयों के गठित एस.पी.डी. "करणी बीकानेर गाटर एन्वायरो फाउण्डेशन" को शीको द्वारा औद्योगिक क्षेत्र करणी (दिसर) में 24282 वर्गमीटर भूमि का आवंटन लॉ 1/- टोकन सशि पर किया जा चुका है।

आयुक्त उद्योग, राजस्थान सरकार के पत्र दिनांक 23.07.2021 के अनुसार आरकी एस.पी.डी. द्वारा इस सी.ई.टी.पी.निर्माण हेतु नियमानुसार अंशदान जमा करवाने की सहमति के परभाव उद्योग विभाग द्वारा भारत सरकार की एमएसई-सीडीपी वलररर योजना के अंतर्गत सी.ई.टी.पी. प्रोजेक्ट को कियान्वयन के लिए सीमांक कियान्वयन एजेंसी मनोनीत किया जा चुका है (संलग्नक -3)। परन्तु आपके द्वारा भारत सरकार के एमएसएमई मंत्रालय की उक्त योजना के अंतर्गत वित्तीय सहायता प्राप्त करने हेतु आवेदन किया जाना अपेक्षित है।

इस क्रम में लेख है कि भारत सरकार के एमएसएमई मंत्रालय की एमएसई-सीडीपी स्टास्टर योजना की अधिसूचना दिनांक 17.10.2018 के अंतर्गत कॉमन फैंसिलिटी सेन्टर का सी.ई.टी.पी. भी एक कम्पोनेन्ट है। अधिसूचना की प्रशि संलग्नक -3 के रूप में संलग्न है। उक्त अधिसूचना का बिन्दु संख्या 5 (ii) (c) निम्न है-

The CPC with cost higher than ceiling limit i.e. Rs. 20.0 Cr. may also be considered under MSE-GDP. However, the Govt grant will be calculated with Project cost ceiling of Rs. 20.00 Cr.

उक्त योजना की स्वीकृति के दौरान एस.पी.डी. के अंशदान के परभाव गैप फण्डिंग की आवश्यकता पड़ती है जो राज्य सरकार के आदेशों पर शीको द्वारा गैर फण्डिंग की राशि उपलब्ध करवा दी जायेगी

18/03/2022

[Signature]



Rajasthan State Industrial Development & Investment Corporation Ltd.

(A Rajasthan Government Undertaking)

Udyog Bhawan, Tilak Marg, C Scheme, Jaipur-302005 (INDIA)
CIN - U13100RJ1969SGC001263

आज लेख है कि औद्योगिक क्षेत्र में संवर्धित औद्योगिक इकाईयों से निकलने वाले प्रदूषित जल के उपचार हेतु आवश्यक क्षमता के सीईटीपी स्थापना एवं समस्त औद्योगिक इकाईयों से निकलने वाले दूषित जल के प्रस्तावित सी.ई.टी.पी. संबंधित प्रोजेक्ट रिपोर्ट बनवाकर समस्त सी.ई.टी.पी. रजिस्टर योजना के अंतर्गत सी.एच.सी. में वित्तीय सहायता प्राप्त करने हेतु आवेदन करें।

तथ्यवाचक,

महतीय

(अध्यक्ष पुराना)

अतिरिक्त महाप्रबंधक (ईएच)

शत-० उपरोक्तानुसार ।

प्रतिक्रिया - इकाई प्रभारी, रिको लिमिटेड वीकामेर ।

115

1155

(To be published in the Gazette of India, Part-I, Section 3)
Government of India
Office of the Development Commissioner (Micro, Small & Medium Enterprises)
Ministry of Micro, Small & Medium Enterprises

Mumbai Bhawan, New Delhi
Dated 11th October, 2019

NOTIFICATION

No.1(214)/CDD/Guidelines/2018 - The Central Government has approved Revised Guidelines of Micro and Small Enterprises Cluster Development Programme (MSE-CDP), which will be implemented during 14th Finance Commission Period. The scheme aims at enhancing the competitiveness and productivity of Micro & Small Enterprises by undertaking interventions such as:

- (i) **Common Facility Centers (CFCs):** This component would cover creation of tangible "assets" like Common Production / Processing Centre (for balancing / correcting / improving production lines that cannot be undertaken by individual units), Design Centres, Testing Facilities, Training Centre, R&D Centres, Effluent Treatment Plant, Marketing Display / Selling Centre, Common Logistics Centre, Common Raw Material Bank / Sales Depot, Plug & Play facility, facilities that can support marketing systems, collective Geographical Indications (GI), development of common production & product standards, development of new product designs, improved systems for better hygienic & working conditions for workers, systems for higher overall productivity & capacity utilization of the cluster, systems for skill upgradation of the cluster, as well as supporting diversification activities of enterprises and startups in the cluster, etc. The Govt grant will be restricted to 70% of the cost of Project of maximum Rs.20.00 crore. Govt grant will be 90% for CFCs in NE & Hill States, Island territories, Aspirational Districts / LWE affected Districts, Clusters with more than 50% (a) micro/ village, (b) women owned, (c) SC/ST units
- (ii) **Infrastructure Development:** This component would cover development of land, provision of water supply, drainage, power distribution, non-conventional sources of energy for common captive use, construction of roads, common facilities such as first aid centre, canteen, any other need based infrastructural facilities in new Industrial (multi-product) areas / estates or existing Industrial Areas/Estates/Clusters. Development of Flatted Factory Complexes can also be undertaken under this component. The Govt grant will be restricted to 60% of the cost of Project (Rs. 10.00 crore for Industrial Units & Rs.15.00 crore for Flatted Factory Complex). Govt grant will be 80% for Projects in NE & Hill States, Island territories, Aspirational Districts / LWE affected Districts, industrial areas / estates / Flatted Factory Complex with more than 50% (a) micro/ village, (b) women owned, (c) SC/ST units.
- (iii) **Marketing Hubs / Exhibition Centres by Associations:** Under this component, Govt assistance will be provided to Associations for establishing Marketing Hubs / Exhibition Centres at central places for display and sale of products of Micro and Small Enterprises. The Govt grant will be restricted to 60% of the cost of Project of maximum Rs.10.00 crore for Product Specific Associations with BMO rating of Gold Category and above from NABET (QCI) and 80% for Associations of Women Entrepreneurs. Remaining project cost is to be borne by SPV / State Government. The Govt contribution will be towards construction of building, furnishing, furniture, fittings, items of permanent display, miscellaneous assets like generators, etc.

Contd...

(iv) **Thematic Interventions:** This component would provide GoI financial assistance for implementation of Thematic Interventions in approved/completed CFCs for following activities:

- (a) Training Programmes.
- (b) Exposure Visits.
- (c) Strengthening the Business Development Service (BDS) provision through a panel of service providers.
- (d) Any other activity related to creating business eco-system in cluster mode.

The GoI grant will be restricted to 50% of total cost of maximum 5 activities not exceeding Rs.2.00 lakh for each activity. As such the maximum GoI grant under this component for each CFC would be Rs.10.00 lakh. Remaining cost would be borne by SPV/State Government.

(v) **Support to State Innovative Cluster Development Programme:** This component would provide co-funding of the CFC projects of State Cluster Development Programme on matching share basis. The GoI fund would be limited to State Government share or Rs.5.00 crore whichever is lower. The GoI assistance would be 90% of project cost not exceeding Rs.5.00 crore in respect of CFC projects in North East / Hilly States, Island territories, Aspirational Districts/WE affected Districts, as well as for projects where beneficiaries are SC/ST/Women owned enterprises, as per the scheme guidelines of State Cluster Development Programme.

2. The revised guidelines of MSE-CDP are available on the website of the office of DC (MSME) i.e. <http://www.dcmsme.gov.in/schemes/New-Guidelines.pdf>


(Rajesh Srivastava)

Additional Development Commissioner

The Manager,
Government of India Press
(Bharat Sarkar Press), Minto Road, New Delhi

Copy for information to:

1. Secretary, Department of Expenditure, North Block, New Delhi
2. NITI Aayog, (PAMD, VSE)
3. SS&FA, IF Wing (Fin I), Ministry of MSME, Udyog Bhawan, New Delhi
4. Chief Secretary (States / UTs)
5. Members of the Steering Committee of MSE-CDP
6. Commissioner / Director of Industries (States / UTs)
7. Chief Controller of Accounts, Ministry of, Udyog Bhawan, New Delhi
8. Budget & Accounts Section, Office of DC (MSME)
9. All Directors, MSME-DIs / Directors, MSME Testing Centres / All Branch MSME-DIs/MSME Technology Centres
10. Internal Circulation in the Office of DC (MSME) as per standard list.


(Rajesh Srivastava)

Additional Development Commissioner

114

103

Background

Guidelines of MSE-CDP

1 The Ministry of Micro, Small and Medium Enterprises (MSME), Government of India (GoI) has adopted the Cluster Development approach as a key strategy for enhancing the productivity and competitiveness as well as capacity building of Micro and Small Enterprises (MSEs) and their collectives in the country. A cluster is a group of enterprises located within an identifiable and as far as practicable, contiguous area or a value chain that goes beyond a geographical area and producing same/similar products/complementary products/services, which can be linked together by common physical infrastructure facilities that help address their common challenges. The essential characteristics of enterprises in a cluster are (a) Similarity or complementarity in the methods of production, quality control & testing, energy consumption, pollution control, etc., (b) Similar level of technology & marketing strategies/practices, (c) Similar channels for communication among the members of the cluster, (d) Common market & skill needs and/or (e) Common challenges & opportunities that the cluster faces.

2 In October 2007, the erstwhile Cluster Development scheme 'Small Industries Cluster Development Programme (SICDP)' was renamed as 'Micro and Small Enterprises Cluster Development Programme (MSE-CDP)'. It was also decided that the 'Integrated Infrastructural Development (IID)' Scheme shall be subsumed in MSE-CDP for providing developed sites for new enterprises and upgradation of existing industrial infrastructure. A comprehensive MSE-CDP is being administered by the Office of Development Commissioner (MSME), Ministry of MSME since then.

3 These guidelines of MSE-CDP are issued in supersession of the previous guidelines and encompasses, inter-alia, the procedure and funding pattern for following admissible components:

- (i) **Common Facility Centers (CFCs):** This component would cover creation of tangible "assets" as Common Facility Centers (CFCs) like Common Production/Processing Centre (for balancing/correcting/improving production line that cannot be undertaken by individual units), Design Centres, Testing Facilities, Training Centre, R&D Centres, Effluent Treatment Plant, Marketing Display/Selling Centre, Common Logistics Centre, Common Raw Material Bank / Sales Depot, Plug & Play facility, facilities that can support marketing systems, collective Geographical Indications (GI), development of common production & product standards, development of new product designs, improved systems for better hygiene & working conditions for workers, systems for higher overall productivity & capacity utilization of the cluster, systems for skill upgradation of the cluster, as well as supporting diversification activities of enterprises and startups in the cluster, etc. Backward/Forward linkages for value addition in bi-product/waste of cluster-units would also be admissible for enhancing productivity/profitability of individual units subject to condition that CFC itself would not sell/market products/bi-products directly.
- (ii) **Infrastructure Development:** This component would cover development of land, provision of water supply, drainage, power distribution, non-conventional sources of energy for common captive use, construction of roads, common facilities such as first aid centre, canteen, any other need based infrastructural facilities in new industrial (multi-product) areas/estates or existing Industrial Areas/Estates/Clusters. Development of Flatted Factory Complexes can also be undertaken under this component.
- (iii) **Marketing Hubs/Exhibition Centres by Associations:** The GoI assistance to Associations for establishing Marketing Hubs/Exhibition Centres at central places for display and sale of products of Micro and Small Enterprises.

(iv) **Thematic Interventions:** This component would provide GoI financial assistance for implementation of Thematic Interventions in approved/completed CFCs for following activities:

- (a) Training Programmes.
- (b) Exposure Visits.
- (c) Strengthening the Business Development Service (BDS) provision through a panel of service providers.
- (d) Any other activity related to creating business eco-system in cluster mode.

(v) **Support to State Innovative Cluster Development Programme:** A few State Governments such as Haryana, Maharashtra, Bihar, etc. have initiated State funded Cluster Development Programme to support soft and hard interventions in clusters with limited funding support.

In order to strengthen this activity, this component would provide co-funding of the CFC projects of State Cluster Development Programme on matching share basis.

4 Objectives of the Scheme

- (i) To support the sustainability and growth of MSEs by addressing common issues such as improvement of technology, skills & quality, market access, etc.
- (ii) To build capacity of MSEs for common supportive action through formation of self help groups, consortia, upgradation of associations, etc.
- (iii) To create/upgrade infrastructural facilities in the new/existing Industrial Areas/ Clusters of MSEs.
- (iv) To set up Common Facility Centres (for testing, training, raw material depot, effluent treatment, complementing production processes, etc.).
- (v) Promotion of green & sustainable manufacturing technology for the clusters so as to enable units switch to sustainable and green production processes and products.

5. **Strategy and Approach:** Given the diverse nature of the MSEs in terms of both geographical spread and sectoral composition, the MSE-CDP scheme aims at addressing needs of the enterprises, in identified clusters and geographical areas. This will enable achieving the economies of scale in terms of deployment of resources as well as focusing on the specific needs of similar enterprises. The capacity building of enterprises, formation of Special Purpose Vehicles (SPVs) to set up Common Facility Centres (CFCs) are integral part of the scheme and would enable the MSEs to leverage their resources and also to have better access to public resources, linkages to market so as to enhance their competitiveness. For sustained capacity building and hand holding, SPV may collaborate with reputed Technical Institutions, Engineering Colleges and National Research Institutes from conceptualization till implementation/operation phase. A Detailed Project Report (DPR) is required to be prepared for a technically feasible and economically viable Project for availing assistance under the scheme. The Government of India will not give any grant for preparation of DPR. However, a sum equivalent to 4% of Project Cost not exceeding Rs.50.00 lakh (fifty lakh) will be considered as a contribution by the Special Purpose Vehicle (SPV) / State Government, as the case may be, towards this purpose, including consultancy charge to Technical Institution etc from conceptualization stage to operational handholding support under the Project, with the approval of State Level Steering Committee (SLSC).

(i) Identification of Potential Clusters:

- (a) Identification of potential clusters in consultation with MSME-DIs and other stakeholders would be undertaken by Programme Management Unit (PMU), once they are on board. This list can be expanded based on inputs received from various stakeholders including enterprises, industry associations, State Government

113

113

- departments, institutions/agencies engaged in promotion and development of MSMEs.
- (b) Diagnostic Study of identified clusters would be undertaken by PMU to identify issues/challenges/opportunities.
 - (c) Presentation on findings of Diagnostic Study by PMU would be made before Tee hao Economic Appraisal Committee (TEAC).
 - (d) PMU would prepare Preliminary Project Report (PPR) of clusters approved by TEAC based on Diagnostic Study findings.
 - (e) Potential cluster details including findings of Diagnostic Study and PPR would be uploaded on MSE-CDP portal.
 - (f) Micro & Small Enterprise (MSE) Clusters from the identified list can submit proposal for availing assistance under scheme by submitting Concept Note / Detailed Project Report (DPR) by suitably modifying the PPR available on MSE-CDP portal as per their specific requirements.
 - (g) In case, the cluster is not in the identified list, on the request of cluster members or any other stakeholders, the process of Diagnostic Study, approval of TEAC and preparation of PPR as mentioned above would be followed and the cluster would be added in admissible list of identified clusters to be covered under MSE-CDP, if approved by TEAC.
- (ii) **Detailed Project Report (DPR):**
- (a) A Detailed Project Report (DPR) is required to be prepared for a technically feasible and economically viable Project. The indicative format for preparation of DPR is at Annexure-I. The DPR should include first of all a cluster level value chain analysis reflecting the key problems associated with the functioning of the value chain of the cluster and how the proposed project intends to bring in the desired change in overall functioning of the cluster. The DPR must also include financial analysis like Internal Rate of Return, Break-even Point, Debt-service Coverage Ratio, Sensitivity Analysis, etc., using basic templates such as Projected Profit & Loss Account, Projected Balance Sheet, etc. clearly reflecting the need for viability gap funding by the public sources linking up with the conceptual rationale behind the same.
 - (b) DPR, after its recommendation by TEAC, needs to be appraised by a Central/ State Government Financial Institution/Bank/SIDBI/Independent Technical Consultancy Organization/Agency/Institution empanelled by Office of DC, MSME (as per standard appraisal format), before the project is considered for approval.
- (iii) **Common Facility Centres (CFCs):** This component would cover creation of tangible "assets" as Common Facility Centers (CFCs) like Common Production/Processing Centre (for balancing/correcting/improving production line that cannot be undertaken by individual units), Design Centres, Testing Facilities, Training Centre, R&D Centres, Effluent Treatment Plant, Marketing Display/Selling Centre, Common Logistics Centre, Common Raw Material Bank/Sales Depot, Plug & Play facility, facilities that can support marketing systems, collective GI, development of common production & product standards, development of new product designs, improved systems for better hygiene & working conditions for workers, systems for higher overall productivity & capacity utilization of the cluster, systems for skill upgradation of the cluster, as well as supporting diversification activities of enterprises and startups in the cluster, etc. Backward/Forward linkages for value addition in bi-product/waste of cluster units would also be admissible for enhancing productivity/profitability of individual units subject to condition that CFC itself would not sell/market products/final products directly.

- (a) The Govt grant will be restricted to 70% of the cost of Project of maximum Rs.20.00 crore. Govt grant will be 90% for CFCs in NE & Hill States, Island territories, Aspirational Districts/LWE affected Districts, Clusters with more than 50% (a) micro/ village or (b) women owned or (c) SC/ST units. The cost of Project includes cost of Land (subject to maximum of 25% of Project Cost), building, pre-operative expenses, preliminary expenses, machinery & equipment, miscellaneous fixed assets, support infrastructure such as water supply, electricity and margin money for working capital.
- (b) The entire cost of land and building for CFC shall be met by SPV/State Government concerned. In case existing land and building is provided by stakeholders, the cost of land and building will be decided on the basis of valuation report prepared by an approved agency of Central/State Govt. Departments/Fis/Public Sector Banks. Cost of land and building may be taken towards contribution for the Project. CFC can be set up in leased premises. However, the lease should be legally tenable and for a fairly long duration (say 15 years). In case CFC is established on leased land the Lease Period should be more than 30 years.
- (c) Adaptive reuse of the unutilized/partially utilized buildings and assets under Public & Private Sector would be encouraged under the scheme.
- (d) It is necessary to form an SPV prior to setting up of and running the proposed CFC. An SPV should be a Section 8 company (as per Companies Act 2013). The SPV should have a character of inclusiveness, wherein, provision for enrolling new members to enable prospective entrepreneurs in the cluster to utilise the facility should be provided. In addition to the contributing members of the SPV, the organizers should obtain written commitments from 'users' of the proposed facilities so that its benefits can be further enlarged. Bylaws of SPV should have provisions for one Central Government and one State Govt. official as members of the SPV.
- (e) There should be a minimum of 20 MSE cluster units serving as members of the Special Purpose Vehicle (SPV). There is no ceiling on the maximum number of members. In special cases, where considerations of investments, technology or small size of the cluster warrant lesser number of units, a minimum of 10 MSE units may be considered for the SPV.
- (f) In order to instill transparency, inclusiveness and to maximize the benefits of facilities being created through Common Facility Centres, the SPVs of above CFCs, shall communicate (through appropriate means - email, letter etc) with all the beneficiaries of the cluster, clearly intimating all details of facilities being created, expected services and benefits to the members of the clusters (SPV and non SPV) and seek their commitments and interest / intention to utilize the facilities proposed to be created. The communication should also clearly mention that SPV membership is open ended and any unit in the cluster beneficiary can become SPV member as and when they desire, however the facilities of CFC can be availed by all the units of the cluster (SPV and non SPV members). Preferably, they may also organize workshop of beneficiaries of the cluster in order to bring more clarity and awareness amongst them.
- (g) The contribution of the cluster beneficiaries should be as high as possible but not less than 10 per cent of the total cost of CFC. State Government contribution will be considered as gap funding. However, proposals with higher State Government funding would be given preference. All the participating units should be independent in terms of their financial stakes and management. No single unit will hold more than 10 per cent in the equity capital (or equivalent capital contribution) of the SPV.

- (b) Large mother manufacturing firms (whether in the public or private sector), Central or State Government Autonomous Bodies such as MSME Technology Centres, other major buyers of the MSE cluster products, commercial machinery suppliers, raw material suppliers and Business Development Service (BDS) providers will be eligible to contribute up to 49 per cent of SPV contribution, provided management of SPV remains clearly with the intended beneficiary SPV. In case, contribution is made by MSME Institutions, they may represent Government of India in the management/ Governing body. The SPV may also raise loans from banks to take care of any shortfall, expansion, etc. on the condition that the plant and machinery in the CFC purchased with Government assistance will not be hypothecated and the first right thereto will rest with the Government.
- (c) Contribution by the SPV and matching share by State Government should be made upfront. Necessary infrastructure like land, building, water and power supply, etc. must be in place or substantial progress should have been made in this regard before GoI assistance is released. Where bank finance is involved, written commitment of the bank concerned to release proportionate funds will also be necessary before release of GoI assistance.
- (d) The CFC may be utilized by the SPV members and as also others in the cluster.
- (e) The Project (setting up of CFC) should be completed and operational within two years from the date of approval. If Project could not be completed in two years, an extension upto a period of one year can be considered and approved by State Level Steering Committee. Further extensions if needed, beyond three years would be granted for a period of six months by Steering Committee based on the justification provided by State Government. The extension is, however, subject to a reduction of 10% of GoI share which is to be borne by the SPV as additional contribution, if delays are due to reasons attributable to SPV. Escalation in the cost of Project above the sanctioned amount, due to any reason, will be borne by the SPV/State Government. However, escalation in Project Cost due to variation in statutory levies on part of Government of India would be considered appropriately for the purpose of modification in means of finance/funding pattern. The Central Government shall not accept any financial liability arising out of operation of any CFC.
- (f) The SPV shall be exclusively responsible for the day-to-day running of the CFC. The aim of running the CFC shall be to provide common services to the enterprises in the Cluster at affordable cost as well as to generate enough income to meet all its running expenditure, depreciation and provision for replacement/expansion of capital assets. However, any shortfall or excess of income over expenses shall be borne or kept by the SPV only.
- (g) User charges for services of CFC shall be so designed as to ensure at least meeting all the running expenses with reasonable growth close to prevailing market prices, as decided by the management of the SPV. The SPV members may be given reasonable preference in user charges.
- (h) The SPV shall adopt standard accounting procedures as per Government of India guidelines.
- (i) The CFC with cost higher than ceiling limit i.e. Rs.20.00 crore may also be considered under MSE-CDP. However, the GoI grant will be calculated with Project cost ceiling of Rs.20.00 crore.
- (j) Funds will be released in three/four installments (after approval) depending upon the implementation plan, progress made, requirements of funds, etc.

- (q) A Tripartite Agreement among the GoI, the State Government concerned and the SPV shall be signed for CFC Projects. The format of the agreement is given at Annexure-2A.

(iv) **Infrastructure Development:** Infrastructure Development Projects under the scheme would cover Projects for infrastructural facilities like power distribution network, water, telecommunication, drainage and pollution control facilities, roads, banks, raw material storage and marketing outlets, common service facilities and technological backup services for MSEs in the new/ existing industrial estates/areas. Development of Flatted Factory Complexes can also be undertaken under this component.

- (a) The GoI grant will be restricted to 60% of the cost of Project (Rs.10.00 crore for Industrial Estate & Rs.15.00 crore for Flatted Factory Complex). GoI grant will be 80% for Projects in NE & Hilly States, Island territories, Aspirational Districts/LWE affected Districts, industrial areas/estates/ Flatted Factory Complex with more than 50% (a) micro/village or (b) women owned or (c) SC/ST units. Details of components for new site development are given at Annexure-3A&3B. For existing Industrial Estates/Industrial Area/Flatted Factory Complex, up-gradation proposals will be based on actual requirements.
- (b) The State/UT Governments will provide suitable land for the Projects. The remaining amount over and above GoI grant may be loan from SIDBI/Banks/Financial Institutions or equity from State/UT Government. The State/UT Governments will also meet the cost in excess of Rs.10.00 crore/ Rs.15.00 crore or any escalation in cost.
- (c) A variation of 10% max. is admissible in component-wise cost subject to keeping overall Project cost unchanged.
- (d) Adaptive reuse of the unutilized/partially utilized buildings and assets under Public & Private Sector would be encouraged under the scheme.
- (e) The Project should be completed within two years from the date of approval, unless extended with the approval of Steering Committee. The extension would be granted for a period of six months by Steering Committee based on the justification provided by State Government. The extension is, however, subject to a reduction of 10% of GoI share which is to be borne by the State Government/Implementing Agency as additional contribution. Second/subsequent Project in a district will be considered only if earlier approved Project is completed in all respects.
- (f) Any change in the layout plan should be got approved by DC (MSME).
- (g) Funds will be released on reimbursement basis or on matching share basis (Implementing Agency will deposit its share in the dedicated bank account in the name of Project and submit a bank certificate). 1st installment (in case of advance) would be limited to Rs.2.00 crore only.
- (h) State/UT Governments would constitute State Level Committees to coordinate and monitor the progress of implementation of the Projects, with representatives from Office of DC (MSME), SIDBI, Lead Bank, etc.

(v) **Marketing Hub/Exhibition Centres by Associations:** The GoI assistance to Associations for establishing Marketing Hub/Exhibition Centres at central places for display and sale of products of Micro and Small Enterprises.

- (a) The GoI grant will be restricted to 60% of the cost of Project of maximum Rs.10.00 crore for Product Specific Associations with BMO rating of Gold Category and above from NABET (QCI) and 80% for Associations of Women Entrepreneurs. Remaining project cost is to be borne by SPV/State Government. The GoI contribution will be towards construction of building.

11

1230

- furnishings, furniture, fittings, items of permanent display, miscellaneous as-self like generators, etc.
- (b) Cost of construction of Marketing Hub/Exhibition Centre (Not exceeding Rs.4.00 crore/built-up area of 2000 sq meter) would be eligible activity for Govt grant under this component.
 - (c) Association desirous of availing Govt assistance under this component needs to form an SPV (comprising of at least 20 member units of association). An SPV should be a Section 8 company (as per Companies Act 2013). The SPV should have a character of inclusiveness, wherein, provision for enrolling new members to enable prospective entrepreneurs in the cluster/association to utilize the facility should be provided. In addition to the contributing members of the SPV, the organizers should obtain written commitments from 'users' of the proposed facilities so that its benefits can be further enlarged. Bylaws of SPV should have provisions for two office bearers including President of the Association, one Central Government and one State Government official as members of the SPV.
 - (d) Creation of market linkages for such collectives / groups in association with existing forward linkages who must also invest or reflect a clear commercial interest in strengthening the supply chain would be encouraged.
 - (e) There is no ceiling on maximum number of members.
 - (f) The SPV contribution should be as high as possible but not less than 10% of project cost, State Government contribution will be considered as gap funding. All the participating units should be independent in terms of their financial stakes and management. No single unit will hold more than 10 per cent in the equity capital (or equivalent capital contribution) of the SPV.
 - (g) The cost of land (not exceeding 25% of project cost) can be taken as SPV/State Government contribution. The entire cost of land for Hub shall be met by SPV /State Government concerned. In case existing land is provided by stakeholders, the cost of land will be decided on the basis of valuation report prepared by an approved agency of Central/State Govt. Departments/FLs/Public Sector Banks. Hub can be set up in leased land/premises. However, the lease should be legally tenable and for a fairly long duration (say 30 years).
 - (h) Adaptive reuse of the unutilized / partially utilized buildings and assets under Public & Private Sector would be encouraged under the scheme.
 - (i) Large mother manufacturing firms (whether in the public or private sector), other major buyers of the cluster/association MSE products, commercial machinery suppliers, raw material suppliers and Business Development Service (BDS) providers will be eligible to contribute up to 49 per cent of SPV contribution, provided management of SPV remains clearly with the intended beneficiary SPV. The SPV may also raise loans from banks to take care of any shortfall, expansion, etc. on the condition that the asset created with Government assistance will not be hypothecated and the first right thereto will rest with the Government.
 - (j) Contribution by the SPV and matching State Government share should be made upfront. Necessary infrastructure like land, water, power supply, etc must be in place or substantial progress should have been made in this regard before Govt assistance is released. Where bank finance is involved, written commitment of the bank concerned to release proportionate funds will also be necessary before release of Govt assistance.
 - (k) The Marketing Hub including Exhibition Centre may be utilized by the SPV members and also other members of the association/cluster.
 - (l) The Project should be completed and operational within two years from the date of approval. Further, extension would be granted for a period of six months by Steering Committee based on the justification provided by State Government. The extension is, however, subject to a reduction of 10% of Govt share which is to be borne by the SPV as additional contribution, if delays are due to reasons attributable to SPV. Escalation in the cost of

Project above the sanctioned amount, due to any reason, will be borne by the SPV / State Government. The Central Government shall not accept any financial liability arising out of operation of Marketing Hub.

- (m) The SPV shall be exclusively responsible for the day-to-day management of Hub. The aim of establishment of Hub shall be to provide common market place to the enterprises in the Cluster/Association at affordable cost as well as to generate enough income to meet all its running expenditure, depreciation and provision for replacement/expansion of capital assets. However, any shortfall or excess of income over expenses shall be borne or kept by the SPV only.
- (n) User charges for services of Hub shall be close to prevailing market prices, as decided by the Governing Council of the SPV. The SPV members may be given reasonable preference in user charges.
- (o) The SPV shall adopt standard accounting procedures as per Government of India guidelines.
- (p) The projects with cost higher than ceiling limit i.e. Rs.10.00 crore may also be considered under MSE-CDP. However, the GoI grant will be calculated with Project cost ceiling of Rs.10.00 crore.
- (q) Funds will be released in two/three installments (after approval) depending upon the implementation plan, requirements of funds.
- (r) A Tripartite Agreement among the GoI, the State Government concerned and the SPV shall be signed for Marketing Hub Projects. The format of the agreement is given at Annexure-2B.

(vi) **Thematic Interventions:** This component would cover GoI financial assistance for implementation of Thematic Interventions in approved/completed CFCs for following activities:

- (a) Training Programmes.
- (b) Exposure Visits.
- (c) Strengthening the Business Development Service (BDS) provision through a panel of service providers.
- (d) Any other activity related to creating business eco-system in cluster mode.

The GoI grant will be restricted to 50% of total cost of maximum 5 activities not exceeding Rs.2.00 lakh for each activity. As such the maximum GoI grant under this component for each CFC would be Rs.10.00 lakh. Remaining cost would be borne by SPV/State Government.

(vii) **Support to State Innovative Cluster Development Programme:** A few State Governments such as Haryana, Maharashtra, Bihar, etc. have initiated State funded Cluster development Programme to support soft and hard interventions in clusters with limited funding support.

In order to strengthen this activity, this component would provide co-funding of the CFC projects of State Cluster development Programme on matching share basis. The GoI fund would be limited to State Government share or Rs.5.00 crore whichever is lower. The assistance would be 90% of project cost in respect of CFC projects in North East / Hilly States, Island territories, Aspirational Districts / LWE affected Districts, as well as for projects where beneficiaries are SC / ST / Women owned enterprises, as per the scheme guidelines of State Cluster Development Programme.

6. **Implementing Agencies:**

Admissible Activity	Implementing Agency
Setting up of CFC	<ul style="list-style-type: none"> • Institutions of Ministry of MSME • Organizations of State Governments • National and international institutions engaged in development of the MSE sector. • Any other institution/agency approved by the Ministry of MSME
Infrastructure Development Projects	State/UT Governments through an appropriate State Government /UT Agency with a good track record in implementing such Projects.
Marketing Hub/ Exhibition Centres	State Government/UT Agency with a good track record in implementing such Projects.
Thematic Intervention	<ul style="list-style-type: none"> • Institutions of Ministry of MSME • Organizations of State Governments

7. **Steering Committees:**(a) **State Level Steering Committee (SLSC)**

Each State Government is required to constitute a State Level Steering Committee under the Chairmanship of Principal Secretary/Secretary (Industries/MSME)/Commissioner/Director of Industries/MSME and consisting of representatives of all stakeholders. The State Level Steering Committee would recommend and monitor implementation and operation of approved Projects in the State to ensure satisfactory and time-bound implementation of the activities and operations thereafter. The State Level Steering Committee shall consist of:

1.	ACS/Principal Secretary/Secretary (Industries/MSME)/Commissioner/Director of Industries/MSME.	Chairman
2.	Managing Director or Representative of Implementing Agency	Member
3.	Representative of Finance Department	Member
4.	Director, MSME-Development Institute	Member Secretary/ Convener
5.	General Manager, District Industries Centre concerned	Member
6.	Special invitees (if any)	

The proposal once recommended by State Level Steering Committee, would be forwarded by concerned MSME-DI online with its recommendations before the same is considered in Office of DC, MSME.

(b) **Techno Economic Appraisal Committee (TEAC)**

The following Techno Economic Appraisal Committee (TEAC) under the Chairmanship of Additional Secretary & Development Commissioner (MSME) will consider, appraise and recommend the proposals forwarded by MSME-DI for approval of NLSC.

(i)	AS&DC (MSME)	Chairman
(ii)	ADC (CD), Office of DC (MSME)	Member
(iii)	ADC (Tech), Office of DC (MSME)	Member
(iv)	JS (ARI), Ministry of MSME	Member
(v)	Representative of SIDBI	Member
(vi)	Representative of CSIR	Member
(vii)	Representative of NSIC/KVIC	Member
(viii)	Director, MSME-DI concerned	Member
(ix)	Director (CD)	Member Secretary

(c) **National Level Steering Committee (NLSC)**

Hard interventions such as Common Facility Centres (CFCs), Infrastructure Development Projects and Marketing Hub / Exhibition Centres, recommended by TEAC will be approved by the National Level Steering Committee of the MSE-CDP (under the Chairmanship of Secretary, MSME), whose composition is as given below:

1. Secretary (MSME)	Chairman
2. AS&DC(MSME)	Member
3. AS&FA	Member
4. Adviser (VSE), NITI Aayog	Member
5. Joint Secretary, Ministry of MSME	Member
6. Representative of SIDBI	Member
7. Representative(s) of concerned Industry Association(s)	Member
8. Special Invitees (Representatives from Financial Institutions, Programme Management Service Provider, Appraisal Agencies etc.)	
9. Additional Development Commissioner (CD)	Member Secretary

8. **Project Approval Procedure**

- (a) Beneficiaries desirous of availing the financial assistance under the scheme for CFC & Marketing Hub/Exhibition Centre would apply online by submitting application along with a Concept Note (Format annexed at Annexure-4) and necessary supporting documents at MSE-CDP online portal. A system generated e-mail will be received by MSME-DI concerned and Cluster Division of Office of DC (MSME). The Concept Note would be made available for public view.
- (b) Based on the Concept Note, a newspaper advertisement would be released by MSME-DI in local newspapers inviting proposals from any other group of enterprises from the same cluster/location, if they wish to submit a fresh proposal or join the group which has already submitted the proposal.
- (c) On receipt of response(s), group(s) would be advised to submit Detailed Project Report (DPR) along with expected outcomes of cluster as given below, which would be part of score card (to be decided by SLSC based on local geographical & economic conditions and priorities of State Government) while selecting the proposals:
- No. of enterprises to be benefited
 - Percentage increase in production
 - Percentage increase in exports
 - Value of import substitutions
 - Percentage of project cost sought as GoI grant
 - Increase in value of annual turnover
 - Percentage increase in profit
 - No. of patents expected / aimed
 - Quality & Green certifications aimed
 - Social parameters such as: No. of MSMEs in the cluster, No. of enterprises represented by women as well as SPV, No. of enterprises represented by SC/ST entrepreneurs, No. of enterprises ready to join SPV, additional employment generated, cluster representing traditional/rural/agro based industries, increase in supplier base through forward/ backward linkages, No. of ZED certified member units, etc.
- (d) The proposal would be then examined by MSME-DI, keeping in mind technological advancements in the sector as well as appropriateness of investments (in order to avoid obsolescence of machinery & equipment and to ensure proper utilization of GoI grant).

- (e) The evaluation should also incorporate parameters such as expected growth of the cluster on various parameters, green economy and inclusion of all stakeholders.
- (f) In case MSME-DI does not have Technical Officer of the concerned trade, officer available in nearby MSME-DI may be involved in examination of proposal.
- (g) While examining the proposal, the senior most technical officer of the concerned trade in MSME-DO shall invariably be consulted by MSME-DI and his / her report should be made part of recommendations.
- (h) Economic Division Officer available at MSME-DI or nearby MSME-DI shall be involved to examine economic viability of the proposal. Once, Programme Management Unit (PMU) is on board, Economic Appraisal would be done by PMU.
- (i) In case of any query, the necessary clarification/additional documents would be obtained from SPV concerned.
- (j) On receipt of complete information, the examination of the proposal shall be completed by MSME-DI within a period of 1 month and a Focus Report covering all the above aspects shall be uploaded on MSE-CDP portal. A system generated e-mail will be issued to SPV and Cluster Division in Office of DC (MSME).
- (k) The group (s) would then be advised thereafter to make presentation before SLSC.
- (l) SLSC, based on the presentations and evaluation of proposals and Focus Report received from MSME-DI would award score as per above pre-defined criteria/score card.
- (m) Highest marks scored proposal would be recommended and other groups, if any, would be advised to be part of the selected group of industries in order to enhance inclusiveness and effectiveness of the project.
- (n) The selected proposal would then be forwarded online at MSE-CDP portal by MSME-DI along with Minutes of SLSC meeting. A system generated e-mail will be received by SPV and Cluster Division in Office of DC (MSME).
- (o) Based on the Focus Report and recommendations of SLSC, a presentation would be made by MSME-DI concerned and PMU (once on board) to the TEAC within 4 weeks.
- (p) In case of any advisory for rectification by TEAC (including those needed for carrying out DPR appraisal), the same would be communicated to MSME-DI and SPV with an advice to submit the rectified Project Report within 2 weeks. In case the proposal is recommended by committee without any rectifications/observations, the proposal would be placed before NLSC for consideration and approval.
In case of non-recommendation of proposal by TEAC, the proposal would be returned to concerned State Government/IA/SPV with approval of AS&DC indicating reasons for not recommending.
- (q) In case of Infrastructure Development Projects, no technical examination would be needed for placing the proposal before TEAC for making recommendation to NLSC for approval. However, it has to be recommended by SLSC, based on submitted proposal on MSE-CDP portal. Economic appraisal would be undertaken by Economic Division Officer available at MSME-DI or nearby MSME-DI to make suitable recommendations to TEAC on the project proposal. Once, Programme Management Unit (PMU) is on board, Economic Appraisals would be done by PMU.
- (r) The recommendation of TEAC for CFC and Marketing Hub/Exhibition Centre would be accorded on fulfilling following conditions:
- (i) The cluster/association must have formed SPV as a Section 8 Company.
 - (ii) It must have identified the land for implementation of project.
 - (iii) State Government should submit certificate for compliance of GFR/CVC guidelines (Format annexed at Annexure-5).

In case of ID Projects, documents as at S.No. (ii) and (iii) above would be needed to place the proposal before TEAC.

Recommendation of TEAC for all projects shall be valid for a period of 6 months to complete pre-approval requirements.

Approval of projects:

The Projects which have been recommended by TEAC shall be considered for approval by NLSC on fulfillment of following conditions:

A. Common Facility Center (CFC)

- (a) Transfer / procurement of land in the name of SPV (In case of leased premises, the lease should be legally tenable in the name of SPV, for a fairly long duration i.e. at least 15 years. In case of leased land, the lease period should be at least for a period of 30 years).
- (b) Formation of SPV, details of SPV members in prescribed format defining its Roles & Responsibilities.
- (c) Submission of shareholding pattern.
- (d) Compliance of all requirements/provisions/columns of online application as per guidelines including conditions imposed by TEAC while recommending the proposal for approval by NLSC.
- (e) Uploading of SPV members details on MSE-CDP Portal.
- (f) Opening of Project specific Bank Account in Schedule A Bank by IA.
- (g) Appraisal of DPR (as per prescribed format) on recommendation of TEAC on fulfillment of all the above conditions {(a) to (f)} by SPV.

B. Infrastructure Development Projects

- (a) Submission of appraised DPR with approved layout plan.
- (b) Confirmation of availability of suitable land of the requisite size endowed with infrastructural facilities like water, electricity, communication etc. The land should be in the name of the Implementing Agency (IA) with Clear Title and complying with Zoning regulations and non-agricultural conversion etc.
- (c) Compliance of all requirements/provisions/columns of online application as per guidelines including conditions imposed by TEAC while recommending the proposal for approval by NLSC.
- (d) Approval of Competent Authority for Flatted Factory Complex (FFC) layout and building plan.

C. Marketing Hub/Exhibition Centre

- (a) Transfer/procurement of land in the name of SPV (in case of leased premises, the lease should be legally tenable in the name of SPV, for a fairly long duration i.e. at least 30 years).
- (b) Formation of SPV, details of SPV members in prescribed format defining its Roles & Responsibilities.
- (c) Submission of shareholding pattern.
- (c) Compliance of all requirements/provisions/columns of online application as per guideline including conditions imposed by TEAC while recommending the proposal for approval by NLSC.
- (d) Uploading of SPV members details on MSE-CDP Portal.
- (e) Opening of Project specific Bank Account in Schedule A Bank by IA.
- (f) Appraisal of DPR (as per prescribed format) on recommendation of TEAC on fulfillment of all the above conditions {(a) to (f)} by SPV.

D. Thematic Interventions

Thematic Interventions would be approved by AS&DC, MSME on the recommendation of Principal Secretary/Secretary, MSME/Industry of respective State Government

- (a) Proposal for Thematic Interventions would be prepared by SPV in consultation with implementing Agency and MSME-DI.
- (b) The proposal would be submitted to Office of DC (MSME) by Implementing Agency (in case of approved CFCs) or by Implementing Agency/MSME-DI (in case of completed CFCs) duly recommended by Principal Secretary/Secretary, MSME/Industry of respective State Government.
- (c) AS&DC (MSME) would approve the proposal.

E. Support to State Innovative Cluster Development Programme:

- (a) SPV desirous of availing assistance under the State Cluster Development Programme would submit the proposal to State Government and also a copy to the respective MSME-DI.
- (b) State Government on receipt of proposals from SPVs would examine the proposal for establishment of CFC as per their extant guidelines, a copy of the proposal would also be forwarded to Office of DC (MSME) by State Government under intimation to concerned MSME-DI.
- (c) Programmatic Management Unit (PMU)/MSME-DI will examine the proposals received and make a presentation to the Techno Economic Appraisal Committee (TEAC) to assess techno economic viability of the project proposals. The observations/recommendations of TEAC would be communicated by MSME-DI concerned to State Government for consideration and approval of such Projects.
- (d) Copy of approval letter would be forwarded to Office of DC (MSME) by concerned State Government along with details of Govt grant required with projected timelines, seeking approval of NLSC.
- (e) Proposal would be placed before NLSC along with recommendations of MSME-DI for approval.

9. Release of Funds:

(a) Common Facility Centre (CFC)

- (i) Funds would be released in three/four installments to the Implementing Agency (State/UT Government Agency) on the basis of the physical progress, actual expenditure incurred and requirement of funds for the Project.
- (ii) Once the Plant & Machinery (P&M) are approved in the Steering Committee of the MSE-CDP, the same would not be considered for changes, unless they are going for higher version or adopting new technologies with due approval of National Level Steering Committee. Any escalation in the cost of Project above the sanctioned amount, due to any reason will be borne by the SPV/ State Government.
- (iii) Contribution by the SPV or the beneficiaries share should be upfront. However, State Government may release their complete share either in one or proportionately in the ratio of 40:30:30 and the same should be released prior to request for release of Govt grant is made by IA. In case the State share release is in installments, the Govt grant will be released proportionately, but not more than 50% as first installment. All the members of the cluster and their details such as Mobile Number, Udyog Aadhaar Memorandum (UAM) Number, etc. to be uploaded on

MSE-CDP Portal before request for release of 1st installment of GoI grant is made by IA.

- (iv) Necessary infrastructure like land, building, water and power supply, etc must be in place or substantial progress should have been made in this regard before GoI assistance is requested. Where bank finance is involved, written commitment of the bank concerned to release proportionate funds will also be necessary before release of GoI assistance.
- (v) State Government/IA would submit request for 1st installment of GoI grant (maximum 40%) along with Original Tripartite Agreement (if not submitted earlier), State Government order regarding Constitution of Purchase Committee, copy of minutes of Purchase Committee finalizing the tenders for procurement of Plant & Machinery, approval of recommendations of Purchase Committee by competent authority, Certificate that Plant & Machinery are as per approval letter, status of procurement of Plant & Machinery, proof of release of SPV contribution and State Government matching share, Joint Verification Report (signed by State Government/IA, SPV & MSME-DI), Undertaking, component-wise expenditure statement as per approval, certified by CA and certificate from IA that all the conditions prescribed in appraisal report & approval letter have been fulfilled.
- (vi) On utilization of 1st installment of GoI grant, State Government/IA would submit request for 2nd installment of GoI grant (30%) along with Utilization Certificate (UC) in respect of utilization of 1st installment of GoI grant, copy of minutes of Purchase Committee finalizing the tenders for procurement of Plant & Machinery, approval of recommendations of Purchase Committee by competent authority, Certificate that Plant & Machinery are as per approval letter (in case any new machinery & equipment in addition to those mentioned in earlier GoI grant request), status of procurement of Plant & Machinery indicating utilization of 1st installment of GoI grant, proof of release / utilization of SPV contribution and State Government matching share, Joint Verification Report (signed by State Government/IA, SPV & MSME-DI), Undertaking, component-wise expenditure statement as per approval certified by CA.
- (vii) On utilization of 2nd installment of GoI grant, State Government/IA would submit request for 3rd installment of GoI grant (retaining 10% to be released as final installment) along with Utilization Certificate (UC) in respect of utilization of 2nd installment of GoI grant, copy of minutes of Purchase Committee finalizing the tenders, for procurement of Plant & Machinery, approval of recommendations of Purchase Committee by competent authority, Certificate that Plant & Machinery are as per approval letter (in case any new machinery & equipment in addition to those mentioned in earlier GoI grant request), status of procurement of Plant & Machinery indicating utilization of 2nd installment of GoI grant, proof of release/utilization of SPV contribution and State Government matching share, Joint Verification Report (signed by State Government/IA, SPV & MSME-DI), Undertaking, component-wise expenditure statement as per approval certified by CA.
- (viii) On completion of project, State Government / IA would submit request for Final installment of GoI grant (10%) on reimbursement basis, along with Completion Report in prescribed format duly signed by IA & SPV and countersigned by MSME-DI, Utilization Certificate (UC) in respect of utilization of previous installment of GoI grant, proof of utilization of State Government complete contribution, details of interest accrued on GoI grant, Undertaking, component-wise expenditure statement certified by CA.

101

126

(b) **Infrastructure Development Projects (Industrial Estate, Flatted Factory Complex)**

- (i) Funds will be released on reimbursement basis or on matching share basis (Implementing Agency will deposit its share in the dedicated bank account in the name of Project and submit a bank certificate). 1st installment would be limited to Rs.2.00 crore only.
- (ii) State Government / IA would submit request for 1st installment of GoI grant (maximum Rs.2.00 crore) along with Physical and Financial Progress Report signed by IA countersigned by MSME DI, proof of release and utilization of State Government matching share, Joint Verification Report (signed by State Government & MSME-DI), Pre-receipt bill & Undertaking, component-wise expenditure statement as per approval certified by CA and certificate from IA that all the conditions prescribed in appraisal report & approval letter have been fulfilled.
- (iii) On utilization of 1st installment, State Government/IA would submit request for 2nd installment of GoI grant along with Utilization Certificate (UC) in respect of utilization of 1st installment of GoI grant, Physical & Financial Progress Report signed by IA countersigned by MSME DI, proof of release and utilization of State Government matching share, Joint Verification Report (signed by State Government & MSME-DI), Pre-receipt bill & Undertaking, component-wise expenditure statement as per approval certified by CA.
- (iv) On completion of project, State Government/IA would submit request for 3rd & Final installment of GoI grant on reimbursement basis along with Completion Report in prescribed format duly signed by IA and countersigned by MSME-DI, Utilization Certificate (UC) in respect of utilization of previous instalment of GoI grant, proof of utilization of State Government complete contribution, details of interest accrued on GoI grant, Pre-receipt bill & Undertaking, component-wise expenditure statement certified by CA.

(c) **Marketing Hub including Exhibition Centre**

- (i) Funds would be released to the Implementing Agency (State/UT Government Agency) on the basis of the physical progress and actual expenditure incurred on Project.
- (ii) Contribution by the SPV or the beneficiaries share should be upfront. However, State Government may release their complete share either in one go or proportionately in the ratio of 40:30:30 and the same should be released prior to request for release of GoI grant is made by IA. In case the State share release is high, the GoI grant will be released proportionately, but not more than 50% as first installment.
- (iii) State Government/IA would submit request for 1st installment of GoI grant along with Physical and Financial Progress Report signed by IA countersigned by MSME DI, proof of release and utilization of State Government matching share, Joint Verification Report (signed by State Government & MSME-DI), Pre-receipt bill & Undertaking, component-wise expenditure statement as per approval certified by CA and certificate from IA that all the conditions prescribed in appraisal report & approval letter have been fulfilled.
- (iv) On utilization of 1st installment, State Government / IA would submit request for 2nd installment of GoI grant along with Utilization Certificate (UC) in respect of utilization of 1st installment of GoI grant, Physical & Financial Progress Report signed by IA countersigned by MSME DI, proof of release and utilization of State Government matching share, Joint Verification Report (signed by State Government & MSME-DI), Pre-receipt bill & Undertaking, component-wise expenditure statement as per approval certified by CA.

- (v) On completion of project, State Government / IA would submit request for 3rd & Final installment of GoI grant on reimbursement basis along with Completion Report in prescribed format duly signed by IA and countersigned by MSME-DI, Utilization Certificate (UC) in respect of utilization of previous installment of GoI grant, proof of utilization of State Government complete contribution, details of interest accrued on GoI grant, Pre-receipt bill & Undertaking, component-wise expenditure statement certified by CA.

(d) **Thematic Interventions**

- (i) 50% of approved GoI grant would be released to Implementing Agency/MSME-DI (as the case may be) as advance along with approval letter.
- (ii) Balance GoI grant would be released on submission of report along with expenditure statement duly certified by SPV, Implementing Agency and MSME-DI jointly.

(e) **Support to State Innovative Cluster Development Programme**

- (i) State Government would submit their annual fund requirement projections in the month of December, for the coming financial year to the Office of DC (MSME) for making suitable budgetary allocation.
- (ii) State Government would release the funds to Implementing Agency in installments as per procedure prescribed in their scheme guidelines. A copy of Sanction Order would also be endorsed to respective MSME-DI and Office of DC (MSME).
- (iii) While endorsing copy of Sanction Order on each occasion, State Government would also request for release of matching share from GoI, with a copy of request letter endorsed to MSME-DI.
- (iv) MSME-DI, based on Joint Verification of project would recommend release of GoI share.
- (v) Based on MSME-DI recommendations, GoI grant would be released to Implementing Agency.
- (vi) While submitting subsequent GoI grant request based on progress of project, State Government would submit Utilization Certificate (UC) as per GFR-2017.
- (vii) Final GoI grant would be released on reimbursement basis, based on Completion Report to be jointly signed by SPV, IA and MSME-DI.

10. **Programme Management Unit (PMU)**

Considering the vertical and horizontal spread of micro and small enterprises and the need for very extensive project development efforts, especially for industrially backward regions, office of DC (MSME), may appoint competent Programme Management Unit (PMU) for facilitating formation of various proposals & their Implementation including concurrent monitoring of the scheme. PMU would act as a link between DC (MSME), the industry and State Government/Agencies and would help in efficient and speedy implementation of the Scheme. The PMU shall report directly to the Office of DC (MSME). Service charges for the PMU shall be paid from within the approved budget outlay of the scheme.

The PMU will have the following responsibilities:

- (i) Sensitization and awareness creation about the scheme.
- (ii) Create database of Clusters across the country.

- (iii) Identification of potential clusters, diagnosis to identify the need for interventions and preparation of Preliminary Project Report for the identified clusters.
- (iv) Assist state governments/ industry associations/groups of entrepreneurs/other stakeholder/agencies in conceptualizing projects and preparing comprehensive proposals/DPRs.
- (v) Assist the identified entrepreneurs in establishment and structuring the project specific SPV.
- (vi) Assist Office of DC (MSME) in examining the proposals to be placed before TEAC for recommending the same for approval by NLSC.
- (vii) Assist SPVs in selection of agencies/experts for various services and in developing suitable operational framework for CFC.
- (viii) Assist in periodical monitoring of the progress of the projects and disbursement of funds.
- (ix) Assist in periodic monitoring of completed and ongoing projects in order to ensure financial and organizational sustainability of SPVs and CFCs.
- (x) Develop strategy for creating coordinated approach in promoting MSME Clusters amongst other line-Ministries/Departments.
- (xi) Development and maintenance of online portals under MSE-CDP.
- (xii) Development of strategy for concurrent evaluation and monitoring of scheme.
- (xiii) Provide need based advisory services to the Office of DC (MSME) and assist in strategy formulation for effective implementation of the scheme.
- (xiv) Any other activity related to implementation of MSE-CDP.

11. Monitoring and Evaluation:

- (i) The National Level Steering Committee under the Chairmanship of Secretary, MSME will be the Apex body to monitor progress of scheme.
- (ii) The Development Commissioner (MSME) will be responsible for coordinating and overseeing the progress of the Projects.
- (iii) State Level Steering Committee constituted under the Chairmanship of Principal Secretary/Secretary/Commissioner (Industries/MSME) of concerned State Government would ensure satisfactory and time-bound implementation of the Projects approved under the scheme as well as operation of completed projects.

PMU will also assist in developing strategy for concurrent evaluation and monitoring of scheme.

12. Miscellaneous Provisions

A. Implementation, Monitoring and Management Expenses:

At present, interventions are being undertaken in various clusters across the country. Project Implementation, Monitoring and Management @ 5% of the total budget outlay for the sanctioned funds will be utilized, mainly at the Office of DC (MSME) and MSME-DIs for:

- (i) On-site monitoring for implementation and operation of Projects.
- (ii) Engagement of PMU.
- (iii) Development of customized software for data management, specialized reports and monitoring & evaluation.
- (iv) MSE-CDP related communication and stationery expenses.
- (v) Expenses towards communication, travel/exposure visits of the clusters by officers from Office of DC (MSME) and MSME DIs for monitoring MSE-CDP activities.

- (vi) Organizing of meetings including steering committee.
- (vii) Purchase of office automation equipment like photocopier, laptop and their maintenance, etc.
- (viii) Outsourcing of data management services.

B. National Level Miscellaneous Activities:

Activities such as organizing training of officers/national workshops of stakeholders, publishing of cluster related material, preparation of study material, deputation of officers from headquarters/MSME-DIs, within India and outside the country, special studies, etc., setting up of and supporting Resource Centers, to be set up or improved upon by any public/private organization with prior track record and mandate which are not part of cluster specific action plans, but are directly connected with the promotion of the scheme and duly approved by the Steering Committee subject to 5% of the total cluster development budget in a particular year, will also be permitted. These may among others include national information portals, training of trainers' programmes, organization of special programmes, setting up of dedicated cells in existing institutions that help integrate efforts of the public & private institutions working towards public cause as given the objectives above. Collaborations with international organisations that bring in new knowledge will also be encouraged. Training will also be imparted to the Implementing Agencies, SPVs, and other stakeholders as and when required.

C. Cluster development through International Agencies:

The interventions, criteria/proposal format for cluster development through International agencies like UNIDO, GIZ, DFID etc do not match with that of the MSE-CDP. However, at times, it is required to join hands with such agencies/organizations with necessary international expertise for development of clusters at national/regional level. Contribution towards such programmes may be considered by the Steering Committee by relaxing prescribed norms.

D. Saving Clause:

Relaxation to the provisions of guidelines, in exceptional cases, with reasons to be recorded can be given by Steering Committee under the Chairmanship of Secretary, MSME with the concurrence of IF Wing.

105

1224

Annexure-1

Format of Detailed Proposal for CFC

1. Proposal under consideration
2. Brief particulars of the proposal

Name of applicant, contact details, etc	As CFC Registered address / administrative address may be different from CFC facilities address, the same may be provided
Location of Common Facility Centre	Address where facilities are proposed may be provided
Main facilities being proposed	Details of facilities to be provided

2.1. Introduction: brief about

- 2.1.1. General scenario of industrial growth/ cluster development in the state
- 2.1.2. Sector for which CFC is proposed to be set up
- 2.1.3. Cluster and its products, future prospects of products, Competition scenario, Backward and forward linkages
Basic data of cluster (Number of units, type of units [Micro/Small/Medium], employment [direct /indirect], turnover, exports, etc):
- 2.1.4. How the proposed CFC is relevant to the growth of the concerned cluster/ sector

3. Information about SPV

S.No.	Description	Details/ Compliance
(i)	Name and address	
(ii)	Registration details of SPV	
(iii)	Names of the State Govt and MSME officials in SPV	
(iv)	Date of formation of the company	
(v)	Date of commencement of business	
(vi)	Number of MSE Member Units ¹	
(vii)	Bye laws or MoA and AoA submitted	
(viii)	Main objectives of the SPV ²	
(ix)	SPV to have a character of inclusiveness wherein provision for enrolling new members to enable prospective entrepreneurs in the cluster to utilize the facility	
(x)	Clause about 'Profits/ surplus to be ploughed back to CFC'	

¹ Should be more than 20 cluster MSEs (and not individuals) as members in the SPV
² Main objective of the SPV should rotate around cluster development

(xi)	Authorized share capital	
(xii)	Shareholding Pattern ³ (Annexure-1 to be filled in)	
(xiii)	Commitment letter for SPV Upfront contribution ⁴	
(xiv)	Project specific A/c in schedule A bank	
(xv)	Clause about 'CFC may be utilised by SPV members as also others in a cluster and Evidence for SPV members' ability to utilise at least 60% of installed capacity'	
(xvi)	Main Role of SPV	
(xvii)	Trust building of SPV ⁵ so that CFC may be successful	

4. Details of Project Promoters /Sponsors

(i) Brief bio-data of Promoters

(ii) The details of the promoters are as under :

Name of the Office bearers of the SPV							
Age (years)							
Educational Qualification							
Relationship with the chief promoter							
Experience in what capacity/ industry, years							
Income Tax / Wealth Tax Status (returns for 3 years to be furnished)							
Other concerns interest / in which capacity /financial stake							

(i) Brief about Compliance with KYC guidelines

(ii) Details of connected lending - Whether the directors / promoters of SPV are having any directorship on any bank etc.

(iii) Adverse auditors remarks, if any - to be culled out from audit report, in case available. If SPV is new, it can be indicated as not applicable

³ No single unit will hold more than 10 % in the equity capital (or equivalent capital contribution) of SPV.

⁴ Share of the cluster beneficiaries should be as high as possible but not less than 10% of cost of CFC

⁵ Evidence of collective programme / Initiative, soft intervention, discussions with the SPV members, informal channels may be used as an evidence for Trust building.

11.1.13

- (iv) Particulars of previous assistance from financial institutions / banks - If SPV is new, it can be indicated as not applicable
- (v) Pending court cases initiated by other banks/FIs, if any -- If SPV is new, it can be indicated as not applicable
- (vi) Management Set-up
- (vii) To indicate details regarding who will be the main persons involved in running of CFC, its operations etc.

5. Eligibility as per guidelines of MSE-CDP

S.No.	Eligibility Criteria	Comments
1.	The Govt grant will be restricted to 70% of the cost of Project of maximum Rs.20.00 crore. Govt grant will be 90% for CFCs in NE & Hill States, Island territories, Aspirational Districts / LWE affected Districts, Clusters with more than 50% (a) micro/ village, (b) women owned or more than 10% SC/ST units.	
2.	Cost of project includes cost of Land (subject to max. of 25% of Project Cost), building, pre-operative expenses, preliminary expenses, machinery & equipment, miscellaneous fixed assets, support infrastructure such as water supply, electricity and margin money for working capital.	
3.	The entire cost of land and building for CFC shall be met by SPV/State Government concerned.	
4.	In case existing land and building is provided by stakeholders, the cost of land and building will be decided on the basis of valuation report prepared by an approved agency of Central/State Govt. Departments/FIs/Public Sector. Banks. Cost of land and building may be taken towards contribution for the project	
5.	CFC can be set up in leased premises. However, the lease should be legally tenable and for a fairly long duration (say 15 years).	
6.	Escalation in the cost of project above the sanctioned amount, due to any reason, will be borne by the SPV/ State Government. The Central Government shall not accept any financial liability arising out of operation of any CFC.	
7.	DPR should be appraised by a bank (if bank financing is involved) / independent Technical Consultancy Organization/ SIDBI.	It can be indicated that the proposal is being submitted to SIDBI
8.	Proposals approved and forwarded by the concerned state government.	
9.	Evidence should be furnished with regard to SPV members ability to utilize at least 60% of installed capacity.	

6. Implementing Arrangements

	Description	Compliance
a.	Name of Implementation Agency	
b.	Role of Implementing Agency (e.g. implementation and monitoring of project, sending regular progress reports, issuing proper UCs,)	
c.	Implementation Period ⁶	
d.	Commitment of State Government upfront contribution	
e.	Commitment of Loans (Working capital and/ or term loan)	

7. Management and shareholding details:

8. Technical Aspects:

- (i) Scope of the project (including components/ sections of CFC)
- (ii) Locational details⁷ and availability of infrastructural facilities
- (iii) Technology
- (iv) Raw materials / components
- (v) Utilities
 - (a) Power
 - (b) Water
- (vi) Effluent disposal
- (vii) Manpower

The details of the manpower are as under :

S.No.	Description of the employee	Number
1		
2		
3		
4		
5		
6		
7		
8		
9		

⁶ CFC should be operationalised within two years from the date of approval

⁷ Minimum and maximum distance of cluster units from the place of CFC to be specifically mentioned so that CFC is accessible to the units.

103

1222

9. Implementation Schedule:

Activities	Start Date	Completion Date
Preparation of Project Report		
Sanction of Grant from Government of India		
NOC from Pollution Control Board		
Site Development		
Building up-keep		
Placement of order to equipment supplier		
Supply of equipments by suppliers		
Installation of equipments at site		
Sanction of power connection		
Trial Run		
Commercial Production		

10. Project components:

(i) Estimated Project Cost (Rs. in lakh):

S.No.	Particulars	Amount
1	Land and Building	
2	Plant & Machinery including MFA, Installation, Taxes/duties, Contingencies, etc.	
3	Preliminary & Pre-operative expenses ¹	
4	Margin money for Working Capital ²	
	Total	

(ii) Details of Land, Site Development and Building & Civil Work

(iii) Plant & Machinery:

S.No.	Description	(Rs. in lakh)	
		No.	Amount
1			
2			
3			

(iv) Comments on Plant and Machineries from O/b DC, MSME:

- (v) Misc. fixed assets
- (vi) Preliminary expenses
- (vii) Pre-operative expenses
- (viii) Contingency Provisions:
- (ix) Margin money for Working Capital
- (x) Proposed Means of Financing:

¹ Maximum - 2% of project cost

² Based on actual, but less than 25% of working capital requirements for 1st Year

(Rs. in lakh)

S.No.	Particulars	percentage	Amount
	Total		

(xi) SPV contribution:

(xii) Grant-in-aid from Govt. of India under MSE-CDP

(xiii) Grant-in-aid from the State Government

(xiv) Bank Loan/ others

(xv) Arrangements for utilization of facilities¹⁰ by cluster units:

11. Usage Charges:

12. Comments on Commercial viability:

13. Financial Economic viability:

Assumptions underlying the profitability estimates, projected cash flow statements and projected balance sheet are placed at Annexure and the summary of key parameters for the first 5 years are given below:-

(Rs. in lakh)

S.No.	Particulars	FY 1	FY 2	FY3	FY4	FY5
1	Net Block					
2	Current Assets (incl. cash/bank balance)					
3	Current Liabilities (incl. principal installment falling due during the year)					
4	Long term borrowings					
5	Capital					
6	Reserves and Surplus					
7	Unsecured loan					
8	Net Worth (incl. Govt Subsidy as Quasi-equity)					
9	Income					
10	Gross profit					
11	Depreciation					

¹⁰ User charges for services of CFC shall be close to prevailing market prices, as decided by the Governing Council of the SPV

12	Profit after tax					
13	Gross Cash Accruals					

The projected revenue of SPV is based upon the following major assumptions:

14 Projected performance of the cluster after proposed intervention (in terms of production, domestic sales / exports and direct, indirect employment, etc.)

Particulars	Before Intervention	After Intervention
	Qty. / Outcome	Qty. / Outcome
Units		
Employment		
Production		
Exports		
Investment		
Turnover		
Profit		
Quality		
Certification		
Any others		

15 Status of Government approvals

- (i) Pollution control
- (ii) Permission for land use (conversion for industrial purpose)

16 Favorable and Risk Factors of the project : SWOT Analysis

17 Risk Mitigation Framework

Key risks during the implementation and operations phase of the Project and the mitigations measures thereof could be as below:

During implementation:

During operations:

18 Economics of the project

(a) Debt Service coverage ratio (Projections for 10 years)

$$DSCR = \frac{\text{Net Profit} + \text{Interest(TL)} + \text{Depreciation}}{\text{Installment(TL)} + \text{Interest(TL)}}$$

(b) Balance sheet & P/L account (projection for 10 years)

$$(c) \text{ Break Even Point} = \frac{\text{Fixed Cost}}{\text{Contribution (Sales - Variable Cost)}}$$

Commercial Viability: Following financial appraisal tools will be employed for assessing commercial viability of the Project:

- (i) **Return on Capital Employed (ROCE):** The total return generated by the project over its entire projected life will be averaged to find out the average yearly return. The simple acceptance rule for the investment is that the return (incorporating benefit of grant-in-aid assistance) is sufficiently larger than the interest on capital employed. Return in excess of 25% is desirable.
- (ii) **Debt Service Coverage Ratio:** Acceptance rule will be cumulative DSCR of 3:1 during repayment period.
- (iii) **Break-Even (BE) Analysis:** Break-even point should be below 60 per cent of the installed capacity.
- (iv) **Sensitivity Analysis:** Sensitivity analysis will be pursued for all the major financial parameters/indicators in terms of a 5-10 per cent drop in user charges or fall in capacity utilisation by 10-20 per cent.
- (v) **Net Present Value (NPV):** Net Present Value of the Project needs to be positive and its Internal Rate of return (IRR) should be above 10 per cent. The rate of discount to be adopted for estimation of NPV will be 10 per cent. The Project life may be considered to be a maximum of 10 years. The life of the Project to be considered for this purpose needs to be supported by recommendation of a technical expert/institution.

19 Conclusion

(10)

1220

Annexure-1A

Format for Tripartite Agreement among Special Purpose Vehicle (SPV), State Government and Government of India under MSE-CDP

This agreement is made at on this theth day of 20... between (1) the President of India, acting through and represented by Joint Development Commissioner /Director in the Office of the Development Commissioner (MSME), the Ministry of Micro, Small & Medium Enterprises (MSME), New Delhi / Director, MSME-DI, (hereinafter referred to as the 'GoI'), (2) Governor/Lt. Governor of the State/Union Territory of acting through and represented by Secretary (Industries), State/LT Government of (hereinafter referred to as the 'GoS') and (3)..... Special Purpose Vehicle (SPV) having its registered Office at..... represented by its Managing Director/Chief Executive Officer (hereinafter referred to as the 'SPV').

WHEREAS the GoI has introduced a scheme named as "Micro and Small Enterprises- Cluster Development Programme (MSE-CDP)" with the objective of capacity building of micro and small enterprises (including small scale service and business entities) and their collectives in the country;

AND WHEREAS the SPV has been created and constituted as a Section 8 company (as per Companies Act 2013), *inter alia*, to create, establish, run and maintain a Common Facility Centre at (the CFC) for the use and benefit of its members and of other units engaged or coming up in the same industry, trade or vocation in the of (the Cluster);

AND WHEREAS the SPV has submitted a Project for approval of the GoI under the MSE-CDP;

AND WHEREAS the GoI has approved the Project submitted by the SPV subject to the conditions mentioned in the sanction letter no..... dated (or to be issued) which shall be deemed to be a part of this Agreement and the GoS has also agreed to contribute towards the cost of establishment of the CFC;

AND WHEREAS for binding the Parties to their respective obligations and to ensure long term use of the CFC by the enterprises in the Cluster, the Parties are desirous to enter into an agreement;

NOW THIS AGREEMENT WITNESSETH AS FOLLOWS:

1. The SPV shall set up the CFC at..... on a piece of land to be provided by it free of all encumbrances and charges.
2. The SPV shall contribute to the cost of establishment of the CFC from its resources to the extent and in the form as laid down in the Sanction Letter.
3. The GoI and the GoS shall, on satisfactory proof of the contribution by the SPV, make their respective contributions towards the cost of establishment of the CFC, at such time, in such manner and to such extent as laid down in the Sanction Letter.
4. The establishment of the CFC, including civil works, if any, shall be completed by the SPV within stipulated time period as per the Sanction Letter or such extended time as the GoI may, on its satisfaction as to the reasons of delay, grant.
5. The SPV shall be exclusively responsible for the day-to-day running of the CFC. The aim of running the CFC shall be to provide common services to the enterprises in the Cluster at affordable cost as well as to generate enough income to meet all its running expenditure, depreciation and provision for replacement/expansion of capital assets. However, any shortfall or excess of income over expenses shall be kept or borne by the SPV only.
6. The disbursement of funds by the GoI will be made only after the upfront contribution to be made by the SPV, the State Government or the beneficiaries.

7. Further, the SPV/implementing agency will ensure that necessary infrastructure like provisioning of land and building including water and power supply for CFC is completed before they approach GoI for release of its share.
8. Pending utilization of GoI grant, the funds will be parked in a separate dedicated account created for this purpose. Interest accrued, if any, on unutilized fund shall be adjusted against future disbursement under the scheme.
9. GoI will reserve the right to carry out physical verification of the assets acquired with the funds or initiate any other enquiry as it may deem fit to satisfy the competent authority with regard to the proper utilization of the funds released.
10. The SPV shall furnish utilization certificates for amounts released as grant-in-aid duly verified by the statutory auditors.
11. The GoS will act as a facilitator to supervise and evaluate the progress of the Project separately. The GoS will also inform the GoI about the status of the establishment or running of CFC and shall also report to the GoI for any discrepancies in its management or otherwise.
12. All plant, machinery, fixtures or equipment procured for the purpose of the CFC out of or with the support of the GoI or GoS grant shall be the exclusive property of the GoS / Ministry of MSME organization (to be decided by the Competent Authority), though in the custody and use of the SPV.
13. The SPV shall, at its own cost, insure and keep insured all the plant, machinery, fixtures and equipment of the CFC for a minimum period of 10 years. In case of loss of or damage to such plant, machinery, fixtures and equipment, etc., the insurance monies shall be payable to the GoS.
14. The SPV shall observe all the conditions and stipulations of the Sanction Letter.
15. The management of the SPV and the operation of the CFC shall be in accordance with the GoI Guidelines dated, which shall be deemed to be a part of this Agreement.
16. The SPV shall keep all monies not immediately required in interest bearing deposits with any Scheduled Bank in India.
17. In the event of any liquidation or bankruptcy proceedings or any threatened distress action against the SPV or any of its assets all plant, machinery, fixtures and equipment procured for the purpose of the CFC out of or with the support of the GoI or GoS grant shall be outside such proceedings and the GoI may assume the control and management of the SPV and appoint any of its officer or officer of the GoS or any semi-government or non-government body to run the CFC.
18. The SPV represents and warrants:
 - A. That it has been duly constituted under the law as applicable and has full authority to enter into this Agreement.
 - B. That this agreement is binding upon it in all its provisions.
 - C. That it shall work on mutual co-operation basis on sound managerial and business principles and no managerial changes shall be made which may adversely affect the smooth functioning of the CFC.
 - D. That it shall keep all the plant, machinery, fixtures and equipment in good working order and shall undertake all preventive and remedial maintenance and upkeep and maintain insurance.
 - E. That the plant, machinery, fixtures and equipment procured out of or with support of the GoI and GoS grant, is the property of GoS and the SPV shall not sub, hypothecate, mortgage, charge or create any encumbrances against the said plant, machinery, fixtures and equipment or any part of it in favour of any person, for any reason or transaction.
 - F. That the SPV shall follow the directions of the GoI and GoS, as may be issued from time to time for better management of the SPV or the better running of the CFC.
 - G. That the SPV acknowledges that the MSE-CDP provides for only one time grant towards capital cost of establishing the CFC and no subsidy/grant/assistance is envisaged for the recurring expenses or for replacement, renovation or expansion of the capital assets.

- 18. In the event it is found that the SPV has not utilized the amount of grant, or any part of it, for the setting up of the CFC or has subsequently sold or otherwise disposed of any of the assets of the CFC acquired out of the grant, the GoI, without prejudice to any other rights, shall be entitled to recover the amount of loss as arrears of land revenue from the SPV and / or persons connected with its management jointly and severally.
- 19. In case of any disputes or differences arising from, in relation to or in connection with this Agreement and not otherwise provided for in the succeeding clause, shall be settled by arbitration through reference to a sole arbitrator nominated by the Secretary, Department of Legal Affairs, Government of India, New Delhi (the Law Secretary). The provisions of the Arbitration and Conciliation Act, 1996 shall apply to the arbitration proceedings. Courts in Delhi shall have exclusive jurisdiction in all the matters.
- 20. In case of violation of the stipulated conditions or non observance of the Sanction Letter or the GoI Guidelines by the SPV which is not cured within 15 days of issue of notice by the GoI, the GoI in consultation with the GoS, may, for such time as it may think proper, assume the management of the SPV or delegate the same to the GoS, or a semi-government or non-government body, to assure proper functioning of the CFC. The decision of GoI in this regard will be final. In such event the SPV shall have no claims for any investment made in the CFC or its management.
- 21. The invalidity or unenforceability of any provision of this Agreement shall not affect the validity or enforceability of the remaining provisions, which shall remain in full force.
- 22. Failure or delay on the part of GoI in insisting upon strict performance by the SPV or in taking action against the SPV, or grant of time or any other indulgence by the GoI, shall not be deemed to be waiver of any breach nor waiver on any occasion of breach shall be deemed to be a waiver for other occasions or other breaches.
- 23. No amendment to this agreement shall be valid unless expressed in writing and duly signed by all the Parties.
- 24. This agreement does not constitute any partnership of the GoI or the GoS with the SPV and the GoI and the GoS shall not be responsible for any act, omission, negligence, etc. of the SPV or its employees, agents or contractors or any injury suffered or claims made by any person in respect of the working of the CFC.

- 1) Government of India, Represented by Shri.....
- 2) State/UT Government, Represented by Shri.....
- 3) Special Purpose Vehicle Represented by Shri...

Format for Tripartite Agreement among Special Purpose Vehicle (SPV), State Government and Government of India under MSE-CDP

This agreement is made at on this theth day of 20.... between (1) the President of India, acting through and represented by Joint Development Commissioner /Director of the Office of the Development Commissioner (MSME), the Ministry of Micro, Small & Medium Enterprises (MSME), New Delhi / Director, MSME-DI, (hereinafter after referred to as the 'GoI'), (2) Governor/Lt. Governor of the State/Union Territory of acting through and represented by Secretary (Industries), State/UT Government of (hereinafter referred to as the 'GoS') and (3)..... Special Purpose Vehicle (SPV) having its registered Office at..... represented by its Managing Director/Chief Executive Officer (hereinafter referred to as the 'SPV').

WHEREAS the GoI has introduced a scheme named as "Micro and Small Enterprises- Cluster Development Programme (MSE-CDP)" with the objective of capacity building of micro and small enterprises (including small scale service and business entities) and their collectives in the country;

AND WHEREAS the SPV has been created and constituted as a Section 8 company (as per Companies Act 2013), *inter alia*, to create, establish, run and maintain a Marketing Hub at(the Hub) for the use and benefit of its members and of other units engaged or coming up as a member of association in theof(the Cluster / Association);

AND WHEREAS the SPV has submitted a Project for approval of the GoI under the MSE-CDP;

AND WHEREAS the GoI has approved the Project submitted by the SPV subject to the conditions mentioned in the sanction letter, no..... dated (or to be issued) which shall be deemed to be a part of this Agreement and the GoS has also agreed to contribute towards the cost of establishment of the Hub;

AND WHEREAS for binding the Parties to their respective obligations and to ensure long term use of the Hub by the enterprises in the Cluster / Association, the Parties are desirous to enter into an agreement;

NOW THIS AGREEMENT WITNESSETH AS FOLLOWS:

1. The SPV shall set up the Hub at..... on a piece of land to be provided by it free of all encumbrances and charges.
2. The SPV shall contribute to the cost of establishment of the Hub from its resources to the extent and in the form as laid down in the Sanction Letter.
3. The GoI and the GoS shall, on satisfactory proof of the contribution by the SPV, make their respective contributions towards the cost of establishment of the Hub, at such time, in such manner and to such extent as laid down in the Sanction Letter.
4. The establishment of the Hub, including civil works, if any, shall be completed by the SPV within stipulated time period as per the Sanction Letter, or such extended time as the GoI may, on its satisfaction as to the reasons of delay, grant.
5. The SPV shall be exclusively responsible for the day-to-day running of the Hub. The aim of running the Hub shall be to provide common market place to the enterprises in the Cluster / Association at affordable cost as well as to generate enough income to meet all its running expenditure, depreciation and provision for replacement/expansion of capital assets. However, any shortfall or excess of income over expenses shall be kept or borne by the SPV only.

94

1215

6. The disbursement of funds by the GoI will be made only after the upfront contribution to be made by the SPV, the State Government or the beneficiaries.
7. Further, the SPV/Implementing agency will ensure that necessary infrastructure like provisioning of land and other facilities including water and power supply for Hub is completed before they approach GoI for release of its share.
8. Pending utilization of GoI grant, the funds will be parked in a separate dedicated account created for this purpose. Interest accrued, if any, on unutilized fund shall be adjusted against future disbursement under the scheme.
9. GoI will reserve the right to carry out physical verification of the assets acquired with the funds or initiate any other enquiry as it may deem fit to satisfy the competent authority with regard to the proper utilization of the funds released.
10. The LA / SPV shall furnish utilization certificates for amounts released as grant-in-aid duly verified by the statutory auditors.
11. The GoS will act as a facilitator to supervise and evaluate the progress of the Project separately. The GoS will also inform the GoI about the status of the establishment or running of Hub and shall also report to the GoI for any discrepancies in its management or otherwise.
12. All asset procured / created for the purpose of the Hub out of or with the support of the GoI or GoS grant shall be the exclusive property of the GoS / Ministry of MSME organization (to be decided by the Competent Authority), though in the custody and use of the SPV.
13. The SPV shall, at its own cost, insure and keep insured all the assets of the Hub for a minimum period of 10 years. In case of loss of or damage to such assets, the insurance monies shall be payable to the GoS.
14. The SPV shall observe all the conditions and stipulations of the Sanction Letter.
15. The management of the SPV and the operation of the Hub shall be in accordance with the GoI Guidelines dated, which shall be deemed to be a part of this Agreement.
16. The SPV shall keep all monies not immediately required in interest bearing deposits with any Scheduled Bank in India.
17. In the event of any liquidation or bankruptcy proceedings or any threatened distress action against the SPV or any of its assets procured for the purpose of the Hub out of or with the support of the GoI or GoS grant shall be outside such proceedings and the GoI may assume the control and management of the SPV and appoint any of its officer or officer of the GoS or any semi-government or non-government body to manage the Hub.
18. The SPV represents and warrants:
 - A. That it has been duly constituted under the law as applicable and has full authority to enter into this Agreement.
 - B. That this agreement is binding upon it in all its provisions.
 - C. That it shall work on mutual co-operation basis on sound managerial and business principles and no managerial changes shall be made which may adversely affect the smooth functioning of the Hub.
 - D. That it shall keep all the assets in good condition and shall undertake all preventive and remedial maintenance and upkeep and maintain insurance.
 - E. That the asset procured out of or with support of the GoI and GoS grant, is the property of GoS and the SPV shall not sell, hypothecate, mortgage, charge or create any encumbrances against the said assets or any part of it in favour of any person, for any reason or transaction.
 - F. That the SPV shall follow the directions of the GoI and GoS, as may be issued from time to time for better management of the Hub.
 - G. That the SPV acknowledges that the MSE-CDP provides for only one time grant towards capital cost of establishing the Hub and no subsidy/grant/assistance is

envisaged for the recurring expenses or for replacement, renovation or expansion of the capital assets.

- H. In the event it is found that the SPV has not utilized the amount of grant, or any part of it, for the setting up of the Hub or has subsequently sold or otherwise disposed of any of the assets of the Hub acquired out of the grant, the GoI, without prejudice to any other rights, shall be entitled to recover the amount of loss as arrears of land revenue from the SPV and / or persons connected with its management jointly and severally.
19. In case of any disputes or differences arising from, in relation to or in connection with this Agreement and not otherwise provided for in the succeeding clause, shall be settled by arbitration through reference to a sole arbitrator nominated by the Secretary, Department of Legal Affairs, Government of India, New Delhi (the Law Secretary). The provisions of the Arbitration and Conciliation Act, 1996 shall apply to the arbitration proceedings. Courts in Delhi shall have exclusive jurisdiction in all the matters.
20. In case of violation of the stipulated conditions or non observance of the Sanction Letter or the GoI Guidelines by the SPV which is not cured within 15 days of issue of notice by the GoI, the GoI in consultation with the GoS, may, for such time as it may think proper, assume the management of the SPV or delegate the same to the GoS, or a state government or non-government body, to assure proper functioning of the Hub. The decision of GoI in this regard will be final. In such event the SPV shall have no claims for any investment made in the Hub or its management.
21. The invalidity or unenforceability of any provision of this Agreement shall not affect the validity or enforceability of the remaining provisions, which shall remain in full force.
22. Failure or delay on the part of GoI in insisting upon strict performance by the SPV or in taking action against the SPV, or grant of time or any other indulgence by the GoI, shall not be deemed to be waiver of any breach nor waiver on any occasion of breach shall be deemed to be a waiver for other occasions or other breaches.
23. No amendment to this agreement shall be valid unless expressed in writing and duly signed by all the Parties.
24. This agreement does not constitute any partnership of the GoI or the GoS with the SPV and the GoI and the GoS shall not be responsible for any act, omission, negligence, etc. of the SPV or its employees, agents or contractors or any injury suffered or claim made by any person in respect of the management of the Hub.
- 1) Government of India, Represented by Shri.....
2) State/UT Government, Represented by Shri.....
3) Special Purpose Vehicle Represented by Shri.....

Annexure-3A

Details of Project Cost for Infrastructure Development for New Industrial Estates

S. No.	Items	Rs. in lakh
1.	Land Development and other overhead Infrastructure	
		100
i.	Cost of land filling/leveling including boundary wall / fencing	200
ii.	Cost of laying roads	10
iii.	Road side greenery & social forestry	110
iv.	Water supply including overhead tanks, and pump houses	10
v.	Water harvesting	60
vi.	Drainage	250
vii.	Power (Sub-Station and distribution net-work work including Street light etc), Generation of non-conventional energy	10
viii.	Others (Sanitary Conveniences etc.)	
	Sub Total	750
2.	Administrative and Other Services Complex	
		20
i.	Administrative Office Building	20
ii.	Telecommunication /Cyber Centre/ Documentation Centre	30
iii.	Conference Hall/ Exhibition centre	20
iv.	Bank/ Post Office	40
v.	Raw material storage facility, Marketing outlets	20
vi.	First Aid Centre, Crèche, Canteen facilities	
	Sub Total	150
		30
3.	Effluent Treatment Facilities	70
4.	Contingencies & Pre-operative expenses	
	Grand Total	1000

Note: A variation of 10% max. is admissible in component-wise cost subject to keeping overall Project cost unchanged.

Details of Project Cost for Infrastructure Development for Flatted Factory Complex

S. No.	Items	Rs. lakh
1.	Land Development and other overhead Infrastructure	
	i. Cost of Construction of Flatted Factory including land filling/levelling including boundary wall / fencing	700*
	ii. Cost of laying roads	100
	iii. Road side greenery & social forestry	10
	iv. Water supply including overhead tanks, and pump houses	110
	v. Water harvesting	10
	vi. Drainage	60
	vii. Power (Sub-Station and distribution network work including Street light etc), Generation of non-conventional energy	250
	viii. Others (Sanitary Conveniences etc.)	10
	Sub Total	1250
2.	Administrative and Other Services Complex	
	i. Administrative Office Building	20
	ii. Telecommunication /Cyber Centre/ Documentation Centre	20
	iii. Conference Hall/ Exhibition centre	30
	iv. Bank/ Post Office	20
	v. Raw material storage facility, Marketing outlets	40
	vi. First Aid Centre, Crèche, Canteen facilities	20
	Sub Total	150
3.	Effluent Treatment Facilities	80
4.	Contingencies & Pre-operative expenses	20
	Grand Total	1500

- Based on State PWD / CPWD scheduled rates duly approved by competent authority of concerned department.
- Note: A variation of 10% max. is admissible in component-wise cost subject to keeping overall Project cost unchanged.

Format for Concept Note along with details to be furnished

S.No.	Particulars	Details																		
1	Name of the cluster																			
2	Location of cluster units: (a) Percentage of units within the radius of 5 Km- (b) Percentage of units within the radius of 10 Km-																			
3	Name of activity and products of the cluster																			
4	Number and size of units in cluster: (a) Micro (b) Small (c) Medium (d) Large (e) Units belongs SC/ST entrepreneurs																			
5	Number of cluster units agreed to join as members of the Special Purpose Vehicle (SPV). (There is no ceiling on maximum number of members but should be a min. of 20 MSEs in SPV. However, in special cases where considerations of investments, technology or small size of cluster, 10 MSEs may be considered in SPV) (a) Micro (b) Small																			
6	Whether share holding pattern of SPV members has been provided? (No single unit should hold more than 10 percent in the equity capital (or equivalent capital contribution) of the SPV)																			
7	How many cluster units, other than SPV members, are willing to utilize the services of CFC (a) Micro (b) Small																			
8	Whether Diagnostic Study of the cluster has been conducted, if yes, what are the main findings? If no, what is the methodology used to perceive the need of CFC in cluster?																			
9	Whether all the problems of the cluster have been addressed i.e. information on nature of critical gaps identified?																			
10	Please provide Process Flow Chart of the activities clearly indicating activities at CFC & unit level.																			
11	Is there any possibility with the proposed machinery to perform complete activities to manufacture a product (some activities are supposed to be performed at CFC level as well as Unit level, in such a case it would be a complete and independent manufacturing unit and cannot be a part of CFC). Justification on point 11 above, if necessary.																			
12	What would be the expected outcomes of the CFC in terms of increase in cluster units, total turnover, export, profitability and employment generation of cluster?																			
	<table border="1"> <thead> <tr> <th>Description</th> <th>Before Intervention</th> <th>After Intervention</th> </tr> </thead> <tbody> <tr> <td>No. of cluster units</td> <td></td> <td></td> </tr> <tr> <td>Cluster Turnover</td> <td></td> <td></td> </tr> <tr> <td>Cluster Profitability</td> <td></td> <td></td> </tr> <tr> <td>Employment generation</td> <td></td> <td></td> </tr> <tr> <td>Any other criteria</td> <td></td> <td></td> </tr> </tbody> </table>	Description	Before Intervention	After Intervention	No. of cluster units			Cluster Turnover			Cluster Profitability			Employment generation			Any other criteria			
Description	Before Intervention	After Intervention																		
No. of cluster units																				
Cluster Turnover																				
Cluster Profitability																				
Employment generation																				
Any other criteria																				
14	Is there any proposed activity for CFC which is being performed in cluster units? If yes, how many units are there and what is their production capacity (with due justification)?																			
15	Is there any adverse effect on existing cluster units due to proposed CFC? If yes, up to what extent? (w.r.t Point No.14 above)																			
16	Whether the proposed activities in CFC are technically feasible and viable? Backward linkages (like raw material availability etc.) and forward linkages (gap between production capacity of the cluster and particular proposed activity of CFC) may be judged.																			
17	Whether proposed machinery for CFC is advanced (at present) and																			

	adequate to fulfill the existing & near future needs of the cluster?	
18	Whether SPV members will be able to utilize 60% of proposed production capacity of CPC (justification if necessary)?	
19	Whether similar facilities (as proposed) are available in public or private sector in nearby area? If yes, justification for proposed facilities.	
20	Whether Technical viability, user charges and cost of machinery are ascertained?	

- Note: (i) Details for the above mentioned points should be given with analytical reasoning.
(ii) Use extra sheets wherever necessary to provide the desired information.
(iii) In addition to the details to the above points, submit a brief write-up covering specific background of cluster, backward & forward linkages, proposed facilities and expected impact.

96

1218

Annexure-5

(From State Government on Letter Head)

No:

Date:

CERTIFICATE

This is to certify that Government of has and would adhere to the General Financial Rules (GFRs) / relevant guidelines issued by Central Vigilance Commission (CVC) while forwarding the proposal and implementing the project, i.e. setting up of under MSE-CDP.

Signature:
Name & Designation:
with Office Seal & Stamp

	राजस्थान राजपत्र	RAJASTHAN GAZETTE
	विशेषांक	Extraordinary
	सामयिकार प्रकाशित	Published by Authority
फाल्गुन 09, शुक्रवार, शके 1941-फरवरी 28, 2020 Phalgun 09, Friday, Shkr 1941-February 28, 2020		

भाग-1(ख)
 महत्वपूर्ण सरकारी असाध्य
Industries (Group-1) Department
 Notification
 Jaipur, February 27, 2020

No. P. 6(2) Industries/1/2020:-The Department of Industries, Government of Rajasthan, hereby notifies the Scheme for Establishment of Integrated CETPs and Up-gradation of Existing CETPs in view of the Budget Declaration (Year 2019-20) No. 75. The Scheme will be in effect with the date of its publication in Gazette of the Government of Rajasthan. The Scheme shall be as follows:-

Scheme for Establishment of Integrated CETPs and Up-gradation of Existing CETPs
1.0 Introduction:
 In the textile sector of the country, Rajasthan enjoys a prominent place. Hand prints of Sangner, tie and dye works of Jodhpur & Jaipur, dyeing and printing works of Pali, Daultra, Jodhpur and processing work of Bhiwara are both nationally and internationally recognized. In addition to these areas, industrial clusters located in Bhiwadi, Neemrana, Kishangarh, Kota, etc., are important. Waste water generated in these clusters is treated using Effluent Treatment Plants (ETPs) at individual unit's level and at Common Effluent Treatment Plants (CETPs) at a cluster level. Most of the CETPs do not have the facility of waste water recycling and therefore treated water cannot be reused. Further, except few CETPs, all the existing CETPs are having facilities to treat the effluent only up to secondary level. In absence of perennial rivers and very less flow, disposal of the treated water has become a major issue. Also, absence of closed conduit pipelines to carry waste water to treatment facility and recirculation pipeline to distribute the treated water to individual units for reuse is an issue which needs to be addressed on a priority basis. Pollution issues have become extremely important nowadays and an acute need was felt for planning an appropriate strategy for prevention and control of water of pollution. Further, such prevention and control activities require adequate technical knowhow and financial means. To fulfill the vision of the sustainable development of the industries of Rajasthan Hon'ble Chief Minister announced in the State Budget 2019-20 that a scheme will be launched for up-gradation, development and setting up of new Common Effluent Treatment Plants (CETPs) in the industrial clusters of the state. With an aim to provide financial assistance in compliance of Hon'ble NGT directions, for up-gradation of existing CETPs and setting up of new CETPs and related infrastructure, as per the Budget announcement for the year 2019-20, a scheme is formulated whereby a corpus fund of Rs. 200.00 crore has been created. This fund shall have equal contribution from following:

RICO-50%

3048

राजस्थान राज-पत्र, फरवरी 28, 2020

भाग 1(ख)

RSPCB-50%

During the subsequent financial years, the corpus may be extended and replenished with additional funds on need based assessment and after due consultation with RSPCB and RIICO.

The CETPs will be considered for one time grant, either for establishment of new CETP or up-gradation / expansion of existing CETP. The preference will be given only for the up-gradation of existing CETPs, if the funds remain in balance after up-gradation of existing CETPs, new CETPs may be considered for funding under the scheme. The following scheme will be implemented for the purpose of funding from this Corpus Fund.

This scheme is integrated with the process of collection and treatment of waste water and disposal of solid waste (Sludge) after treatment. The assistance will also be provided for collection mechanism and treatment of solid waste.

There will be three types of CETPs:-

- Old Industrial Areas which have CETPs but require up-gradation.
- Old Industrial areas which do not have CETPs but require new CETPs to be set up.
- New Industrial Areas which require new CETPs to be set up.

1.1 Present scenario of CETPs in Rajasthan- As per the assessment done by the State Board, need for up-gradation or establishment of new CETPs in various areas is assessed as follows:

Sr. No.	Name of the old Industrial Area where CETP is required	Capacity of the CETP required (MLD)	Where up-gradation / New CETP	Total estimated cost (Cr.)	Maximum Cost to be borne from Corpus Fund (Cr.)
1.	CETP Pali-IV	12 MLD	Existing CETP, Up-gradation (RO Plant)	100	50
2.	Bituja	15 MLD	Existing CETP, Up-gradation (RO Plant)	130	50
3.	Jodhpur, Sanganeria Ind. Area	12 MLD	Existing CETP, Up-gradation (RO Plant)	100	50
4.	Jodhpur (new CETP, Salawas)	25 MLD	New CETP	300	50
5.	Bikaner, Biochemical Ind. Area	4 MLD	New CETP	48	24
6.	Bikaner, Kemi Ind. Area	4 MLD	New CETP	48	24
7.	Hanumangarh	2 MLD	New CETP	24	12
8.	Ganganagar	2 MLD	New CETP	24	12
Total		76 MLD		774	272

2. Funding under this scheme:

At present, the Integrated Textile Processing Scheme (IPDS) of Ministry of Textiles, Govt is applicable for Textiles sector. Since this scheme is available for textile clusters only, CETPs

entering to other sectors or for heterogeneous industrial areas there is no option for giving financial assistance/ grant.

2.1 Funding pattern for Up-gradation of existing CETPs:

2.1.1 To cater to such CETPs, for which financial assistance is not available elsewhere, maximum 50 crore or 50% of the required financial assistance per CETP, whichever is less, will be made available as a grant under this scheme.

2.1.2 For tertiary level CETPs to be upgraded upto ZLD facility, assistance shall be provided at the rate of Rs. 3 crore per MLD with capping of Rs. 50 crore per project (Cost estimation per MLD @ Rs. 9.00 Cr. per MLD).

2.1.3 For secondary level CETPs to be upgraded upto ZLD facility, assistance shall be provided at the rate of Rs. 3.5 crore per MLD with capping of Rs. 50 crore per project.

2.1.4 Rs. 20 lacs per km for effluent conveyance system and Rs. 15 lacs per km for treated water re-circulation system including restoration work, if any, as considered by the Technical Evaluation Committee with an overall capping of Rs. 5 crore per project.

2.1.5 All the above grant will be subjected to a maximum funding of upto 50% of the component wise project cost.

2.1.6 In case financial assistance is obtained for any CETP project from any of the schemes of Govt, the state share of financial assistance shall be borne by the State Government as being done earlier and no part of the state share will be borne under the scheme.

3. Funding pattern for establishment of New CETPs:

3.1 Financial assistance for establishment of new CETPs shall be provided at the rate of Rs. 4.5 crore per MLD with an overall capping of Rs. 50 crore per project including laying of effluent conveyance, treated water re-circulation system and management of solid waste. The above grant will be subjected to a maximum funding of upto 50% of the component wise project cost.

3.2 Following broad categories of projects will qualify for funding under the scheme:

3.2.1 CETPs which are presently treating effluent up to secondary level/tertiary level and propose to upgrade/setup ZLD facility for reuse of treated water including installation of RO and reject management facilities.

3.2.2 New CETPs which propose to setup ZLD facility for reuse of treated water including installation of RO and reject management facilities.

3.2.3 Installation of efficient sludge handling, drying or reuse arrangements including laying down of conveyance line for both carrying effluent for treatment and for carrying treated water for reuse by the individual units.

3.2.4 Introduction of advance technology to improve effluent quality/reduce sludge quantity.

3.2.5 Any other project of up-gradation which is found suitable by Technical Evaluation Committee.

3.2.6 CETPs which are already more than 10 years old and applying for up-gradation will be required to submit certificate from a reputed government Technical Institution regarding suitability of civil structure and existing equipment for up-gradation.

3.2.7 Grant towards restoration of infrastructure damaged during laying of pipeline will be considered as per decision of the Technical Evaluation Committee.

3.3 Financial assistance under the scheme shall not be available for the following (Negative List):

- a. For procurement of land for the project.
- b. For meeting recurring or operation and maintenance costs.
- c. Any liability towards time and cost over runs.

1050 *

- d. Retrospective funding
- e. Preliminary and pre-operative expenses
- f. Consultancy services
- g. CETPs which have not formed SPVs as per the guidelines issued by the State Board.
- h. CETPs proposed to be established by Private Industrial Estates/Parks
- i. Any CETP for which funding has been approved under the IPDS scheme of Ministry of Textile, Govt of any other scheme.

2.4 Pre requisites before filing application for financial assistance under the Scheme:

- a. Application to be filed only by SPV registered under Company Act.
- b. Submission of DPR as per the checklist.
- c. Land is in undisputed possession of SPV and converted for the purpose of setting up of CETP.
- d. Environment Clearance from competent authority has been obtained.

4.0 Project Management Agency (PMA):

The roles and responsibilities of PMA will include the following:

- a. Preparation of Detailed Project Report (DPR) and getting the same vetted by the Technical Evaluation Committee.
- b. Assist the SPVs in selection of agencies for preparation of bid documents and procurement procedure to appoint various contractors.
- c. Monitor the implementation of the project and submit periodical progress reports to RSPCB and RIICO.
- d. Ensure timely completion of project and Assist the SPV in achieving financial closure. PMA will be permitted to work as a contractor in the implementation of the project and also act as the O&M agency after execution. However, the expert/institution which has evaluated the DPR as part of the TEC cannot be appointed as PMA.
- e. The project report shall have the provision of 3-5% as administrative expenses for hiring of PMA. These expenses shall be borne by the SPV.

For the purpose of this scheme, any agency/institution recognized by MoEF & CC or Ministry of Textile (MoT), Government of India, or by the state Government for the purpose shall be engaged as Project Management Agency by the SPV. The SPV will ensure that DPR is prepared as per the prescribed checklist annexed with the guidelines. TEC will not accept incomplete DPR which are not as per the Check list.

5. Technical Evaluation Committee (TEC):

5.1 Projects received for financial assistance will be evaluated for its technical/financial feasibility and its practical utility by the Technical Evaluation Committee comprising the following members:

- I. Chief Environmental Engineer (RSPCB) - Chairperson
- II. Minister of Department of Environment, Govt. - Member
- III. GM (E.M.), RIICO - Member
- IV. Concerned Regional Officer, RSPCB - Member

- V. General Manager, DIC - Member
- VI. Concerned Unit Head, RIICO - Member
- VII. Additional/Joint Director Industries - Member Secretary

5.2 TEC may invite any other expert as special invitee, if required Members/Institutions recognized/recognized by MoEF & CC or Ministry of Textiles (MoT), Government of India or by the state Government for the purpose will be engaged by the SPV who will evaluate the DPR and present to TEC. The Expert Member/Institution will also assist the TEC during disbursement of funds. In case an expert member/ agency is involved in the evaluation process, SPV shall pay a fee in form of evaluation charges not more than 1% of the estimated project cost.

6.0 State Level Approval Committee (SLAC):
 6.1 Projects forwarded by TEC will be examined and approved by State Level Approval Committee. The SLAC will consist of the following:

1. Chief Secretary - Chairman
2. Addl. Chief Secretary (Finance) - Member
3. Addl. Chief Secretary (Industries) - Member
4. Addl. Chief Secretary (Environment) - Member
5. Managing Director (RIICO) - Member
6. Member Secretary (RSPCB) - Member
7. Commissioner Industries - Member Secretary

6.2 Besides the above, the SLAC may invite concerned SPV or any other technical expert/government official as special invitee depending on the need.

7.0 Timelines for Project Evaluation/Approvals:
 7.1 Evaluation of the Project by TEC and forwarding its recommendations to the SLAC-30 days after receipt of the complete proposal as per the check list from the SPV
 7.2 Approval of the project by SLAC - Within 10 days after receipt of evaluation report from TEC.

8.0 Minimum Eligibility Criteria for the Bidders:

- 8.1 After final approval of the project, the SPV will call for the bids. To ensure that only reputed and qualified agencies take part in the bidding process, following minimum eligibility criteria is laid down for the bidders:
- 8.2 The agency should have minimum experience of 5 years in Design, Engineering, Supply, Installation, Testing and Commissioning of CETPs of similar types for which bids are being invited
- 8.3 It should have completed minimum 3 similar project of at least 50% capacity at the time of publication of the bid.
- 8.4 Any experience in Operation & Maintenance (O&M) of CETPs will be desirable
- 8.5 Average turnover of the agency for past three years should be equal to bid estimated cost for the project for which bids are being invited.
- 8.6 It should be a limited company/firm Registered in India.
- 8.7 The bidder should not have any history of on-going litigation / blacklisted for bidding by any entity (Private or Government).
- 9.0 Release of Fund:

1052

राजसूचना राजपत्र, फरवरी 28, 2020

भाग 1(अ)

First instalment of 25 % of the grant will be released provided that 50 % of the share of the SPV for the project is made available by them upfront by way of bank deposit/ expenses at site. Remaining part of the grant will be released in three instalments of 25 % each against 25 % matching fund made available by the SPV during the second and third instalment and the final instalment will be released after completion of the project. Provisions of GF&AR and RTPP Act and Rules will be followed in spending the assistance provided under the scheme and will be subjected to all applicable statutory audits.

10.0 Project Monitoring during Implementation of the Project: SPV will be responsible for timely implementation of the project. It will file monthly progress report in the format prescribed by the Technical Evaluation Committee (TEC). Concerned Regional Officer, RSPCB and Unit Head, RIICO and QM, DIC will jointly inspect the CETP to physically assess the progress of implementation every quarter. SLAC will also review the progress from time to time.

11.0 Submission of Utilization Certificate: SPV will submit Utilization Certificate (UC) in the prescribed format before release of the next instalment.

The Industries (Group-1) Department shall be the Administrative Department of the Scheme. This bears the approval of Finance Department vide ID No. 102000414 dated: 04.02.2020.

by order of the Governor,
Neetu Barupal,
Deputy Secretary to the Government

Annexure-1

FORMAT FOR UTILIZATION CERTIFICATE

Title of the Project

1. Name of the SPV
2. Order no. and date of approval the Project
3. Amount received under the Project (with details of sanction issued)
4. Total amount that was available for expenditure
5. Actual expenditure incurred
6. Unspent balance

Certified that the expenditure of Rs. lac (Rupees.....) only mentioned against column (6) was actually incurred on the project for the purpose for which it was sanctioned.

Managing Director
SPV

92

1221

अनुसूची 1(ख)

संजयस्यार राजसूय, पालखरी 28, 2020

3053

Checklist for Preparation of DPR for the Up-gradation of the existing CETP or Establishment of new CETP

Annexure-II

1. Executive summary of the project -- giving a prima- facie idea of the objectives of the proposal, use of resources, justification, etc.
2. Details of the SPV formed for setting up the CETP or for up-gradation of the existing CETP.
3. Justification for selecting the proposed unit size.
4. Land requirement for the project including its break up for various purposes, its availability and optimization.
5. Topographical survey and geotechnical investigation of the identified land.
6. Details of proposed layout clearly demarcating various units/industries connected with the CETP along with turnover/employment of the industrial area/cluster.
7. Expected quantity of wastewater from each industry along with characteristics of effluent and proposed segregation of streams, if any. (from individual member industries).
8. Details of metering arrangements at individual units and at the CETP along with establishment of SIDA system.
9. Details of mode of effluent collection system either by tankers and/or pipelines, etc. and monitoring protocol.
10. Details on physical, chemical and biological characteristics of the combined effluent and its concentrations and the basis for the same.
11. Details of existing/proposed continuous monitoring facilities, if any.
12. Details of the proposed treatment schemes at CETP along with built-in provisions to deal with quantitative and qualitative fluctuations.
13. Details of O&M Agency employed/proposed to be employed and its qualification/experience in operation of the CETPs.
14. Details of power consumption and stand-by arrangements like the diesel generator (DG) sets.
15. Gross cost estimates of the proposed CETP/up-gradation of the CETP along with cost of its various components.
16. Details of Primary Treatment Plants installed/to be installed by the member units.
17. Details of laboratory set up in the CETP.
18. Management plan for solid/hazardous waste generation, storage, utilization and disposal.
19. Detailed plan of treated wastewater disposal/ reuse/ utilization / management.
20. O&M cost of the CETP along with acceptance from members to bear the cost.
21. Litigation if any, pending against the project and for any direction /order passed by any Court of Law related to the environmental pollution and impact in the last two years, if so, details thereof.

Government Central Press, Jaipur.



Answer 20

परिष्कारक / सम्बन्धक / शिपिंग

राजस्थान राज्य औद्योगिक विकास एवं
विनियोजन निगम लिमिटेड

(राजस्थान सरकार का एक उपक्रम)

इकाई कार्यालय: वरिष्ठ क्षेत्रीय प्रबंधक, रीको लिमिटेड
औद्योगिक क्षेत्र बीकानेर, बीकानेर-334008

फोन: (0151)-2252023 (कार्यालय) टैक्स: (0151)-2251814

ई-मेल: bikaner@riico.co.in

क्रमांक: 1987

दिनांक: 12/11/21

महाप्रबंधक (ई.एम.)
रीको लि., उद्योग भवन
तिलक मार्ग, जयपुर

विषय:- करणी औद्योगिक क्षेत्र करणी प्रथम व द्वितीय व एग्गे ब्लॉक के लिए लगने वाले
सी.ई.टी.पी जो करणी एक्सटेंशन कि जमीन पर लगना है, उसमें रीको द्वारा
डिसाइट फिंये फण्ड बायत।

सन्दर्भ:- Email EM/Karni/Ext./002/250 Date 17/09/2021 व 24.10/21

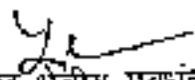
महोदय,

उपरोक्त विषय में अध्यक्ष करणी बीकानेर एन्वायरो फाउन्डेशन को पूर्व में ही पत्र क्रमांक 1124
दिनांक 13.10.2020 के द्वारा सूचित किया जा चुका है। (प्रति शलग्न है)

एस.पी.वी. द्वारा उक्त फण्ड कि मार्ग किया जाना सरासर अनुचित है इस क्रम में राज्य
सरकार के द्वारा दिनांक 28.02.2020 को गजट नोटिफिकेशन जारी कर औद्योगिक क्षेत्र करणी
बीकानेर में 4 एम.एल.डी. का सी.ई.टी.पी. स्थापित करने के लिए अनुमानित लागत 48.00
करोड का 50 प्रतिशत राशि रु 24.00 करोड का अनुदान जारी करने हेतु स्वीकृति प्रदान की
गई है। राज्य सरकार स्तर पर गठित कॉर्पोरेशन फण्ड में निर्धारित 200.00 करोड में से रीको के
हिस्से की 50 प्रतिशत राशि रु. 100.00 करोड. रीको द्वारा जमा करवायी जा चुकी है। एस.पी.
वी. नियमानुसार आवेदन कर गजट नोटिफिकेशन के अनुरूप अनुदान राशि प्राप्त कर सकते
हैं।

सधन्यवाद,

भवदीय,


वरिष्ठ क्षेत्रीय प्रबंधक
रीको लि0, बीकानेर।

RAJASTHAN STATE INDUSTRIAL DEVELOPMENT AND INVESTMENT CORPORATION LIMITED, UDYOG BHAWAN, TILAK MARG, JAIPUR - 5.

Acc. II
15/7/15

No. IPLD-1(8)-3/2015/346
Dated: 10th July, 2015

OFFICE ORDER

Sub: Revised Administrative sanction for development of Industrial Area, Karni (Extn.) Bikaner.

The Infrastructure Development Committee of the Board of Directors, vide item 22 of its meeting dated 30.06.2015, has accorded approval for revised administrative sanction for development of new industrial area, Karni (Extn.) Bikaner at an estimated cost of Rs. 11444.32 lac (rupees one hundred fourteen crore forty four lac & thirty two thousand) only, as per details given below :-

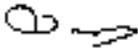
	In Acres
(i) Total Area under the scheme	374.75
(ii) Land under encroachment and proposed to be planned and developed in future	158.35
(iii) Clear land area undertaken for the development under this sanction	216.40
(iv) Saleable land taken out of the area at S. No. (iii), above	135.50
(a) Industrial	110.59
(b) Residential	16.65
(c) Commercial	4.13
Total	131.37

S. No.	Particulars	Existing Adm. Sanction	Amount (Rs. in lac)
1	2	3	5
	Direct Charges		
1	Compensation of land	109.87	118.48
2	Civil Works		
	(a) Survey & Demarcation	26.16	83.76
	(b) Levelling of Land	113.07	113.07
	(c) Construction of Road & C.D. Works :		
	(i) Construction of Internal Roads & CD works	431.66	537.25
	(ii) Construction of link road	305.50	1185.98
	(d) Construction of Drains/Conveyance system/CETP :		
	(i) Storm Water Drains (Internal)	393.77	1230.39
	(ii) Internal Conveyance system for effluent	300.00	400.00
	(iii) Conveyance system of effluent to CETP	400.00	400.00
	(iv) Construction of CETP	800.00	2600.00
	(v) Construction of STP	0.00	175.00
	(vi) Solid waste disposal ground	0.00	300.00
	(e) EIA Study	0.00	25.00
	(f) Arboriculture	35.59	371.37
3	Water Supply Scheme	188.99	319.32
4	Power Supply Scheme		
	(a) Laying of power lines	137.85	122.40
	(b) Street Light	72.68	112.50
5	Indirect Services	28.71	25.91
6	Provision for Water Harvesting	5.00	5.92
7	Provision for up-gradation of Infrastructure	502.00	1223.50
	Total	3851.73	9380.15

IND. AREA, KARNI (EXTN.)

B.	Indirect Charges		
	(a) Overhead charges :-		
	i) 1% of compensation amount.	1.10	1.20
	ii) 1% on Compensation amount for VAF	1.10	1.20
	iii) 1% of Compensation amount for SDF	1.10	1.20
	iv) 2% of Compensation amount for EDF	2.20	2.40
	v) 10% on remaining	374.19	926.17
	(b) Interest on capital during construction period	523.07	1132.00
C.	Total Development cost of the area	4754.49	11444.32

This is in supersession to this office order No. IPEP-6/TDC/09/3053 dated 15th January, 2010 for Rs. 4754.49 lac.


(Prakash Tekwani)
Financial Advisor

Copy to :

1. Advisor (Infra) RIICO Ltd., Jaipur
2. GM (Civil), RIICO Ltd., Jaipur
3. Secretary, RIICO Ltd., Jaipur
4. SE (Power), RIICO Ltd., Jaipur
5. Sr. DGM (P&D), RIICO Ltd., Jaipur
6. Sr. Regional Manager, RIICO Ltd., Bikaner: For information & necessary action please.
7. S.O. (P&D), RIICO Limited, Jaipur

Copy also to:

1. PS to MD for kind information please.

Amr - 22
 6/24

State Level Environment Impact Assessment Authority, Rajasthan
 4, Institutional Area, Jhalana Doongri, Jaipur-302004
 Phone: 0141-2705633, 2711329 Ext. 361

Ref: EIA/SSE/IAA/SE-AC-30/2014/Project/Cat. 7(c) (978)/15-16 Jaipur, Dated: 17 1 APR 2017

To
 Shri. B.R. Chughan
 Officer, of the Regional Manager,
 IIRC Limited, Industrial Area Bichawal,
 Indore, Rajasthan-334006

MPC
 18/4

Sub: Environment Clearance For Setting up of Karni Industrial Area (Extension) Project, 7 B K M - Khasra No-77/19, 77/20, 77/21, 77/27, 77/28, CHAK GARBI Khasra No-371, 373, 374, 377, 378, 383, 419 Area-86.82 Hectares at Near Village-Chak Gurin & 7 BKM, Tehsil & District-Bikaner, Rajasthan.

This has reference to your application dated 21.05.2014 seeking environmental clearance for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application, viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 24.07.2014 and 6.10.16

1. Brief details of the Project:

1	Category/Item No. (in Schedule)	Category - 7C			
2	Location of Project	7BKM - Khasra No-77/19, 77/20, 77/21, 77/27, 77/28, Chak Garbi Khasra NO-371, 373, 374, 377, 378, 383, 419 Area 86.82 Hectares at Near Village- Chak Gurin & 7 BKM, Tehsil - District- Bikaner, Rajasthan			
3	Project Details Land Use Break up	S.N	Particulars	Area (Ha)	Percentage(%)
		1.	Plant Area	43.88	50.55
		2.	Roads/Canal	18.33	21.14
		3.	Plantation	3.0	3.46
		4.	Open Area	21.61	24.85
		Total		86.82	100
4	Salient features regarding products and process in brief including Plant	This is an Industrial Area Development Project.			
5	Raw Materials requirement (In case of more than one product Raw material for each product specified)	Description	Requirement		
		Soil	1225 MT/km for road		
		Stone	laying of 2km length.		
		Aggregates			
		Blangan			
		Source of the construction material is the local available market near by the project site.			

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Solid waste haz.waste quantities and management	<p>Approximately 45 to 50 kg/day of municipal solid waste will be generated from the construction camp and construction site. This will be collected and disposed off in a fenced pit at dugout the site for making compost.</p> <p>Approximately 500-1000 persons will be involved in during the operation phase of the project. Taking into consideration approximately 0.15 kg/person/day of municipal solid waste generation, The total municipal waste generation in the proposed industrial area will be about 75-150 kg/day.</p>															
Use of substances or materials which are hazardous	<p>Each individual industry would obtain separate authorization from RSPCB for disposal of U-waste.</p>															
Project Cost	11444.32 Lakhs															
Water Requirement & Source	<p>The daily water requirement for the project will be 974 KLD</p>															
	<table border="1"> <thead> <tr> <th>Particulars</th> <th>Demand</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Industrial</td> <td></td> <td>760 KLD Industrial plots will be allotted on zero discharge basis</td> </tr> <tr> <td>Domestic</td> <td>Fresh water demand</td> <td>214 KLD</td> </tr> </tbody> </table>	Particulars	Demand	Quantity	Industrial		760 KLD Industrial plots will be allotted on zero discharge basis	Domestic	Fresh water demand	214 KLD						
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	<p>Total waste water generation</p>															
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Environment Management Plan along with Budgetary breakup	<table border="1"> <thead> <tr> <th>SER</th> <th>Activity</th> <th>Investment in Lakhs</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Setting up ETP</td> <td>2500.00</td> </tr> <tr> <td>2</td> <td>Setting up of STP for treating domestic waste water upto raised level of residential area, commercial area and institutional area (upto 1 MLD capacity)</td> <td>175.0</td> </tr> <tr> <td>3</td> <td>Development of land fill site waste disposal</td> <td>300.00</td> </tr> <tr> <td>4</td> <td>Laying of internal</td> <td>800.00</td> </tr> </tbody> </table>	SER	Activity	Investment in Lakhs	1.	Setting up ETP	2500.00	2	Setting up of STP for treating domestic waste water upto raised level of residential area, commercial area and institutional area (upto 1 MLD capacity)	175.0	3	Development of land fill site waste disposal	300.00	4	Laying of internal	800.00
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49

	<table border="1"> <tr> <td></td> <td>efficient conveyance system</td> <td></td> </tr> <tr> <td>5</td> <td>EIA Study and allied work under head of provision of EIA Study</td> <td>25.00</td> </tr> <tr> <td>6</td> <td>Arboriculture</td> <td>371.37</td> </tr> <tr> <td>7</td> <td>Construction of piezometric wells</td> <td>As per need</td> </tr> <tr> <td>8</td> <td>Rainwater harvesting</td> <td>5.92</td> </tr> <tr> <td colspan="2">Total</td> <td>4277.29 lacs</td> </tr> </table>		efficient conveyance system		5	EIA Study and allied work under head of provision of EIA Study	25.00	6	Arboriculture	371.37	7	Construction of piezometric wells	As per need	8	Rainwater harvesting	5.92	Total		4277.29 lacs
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8	Rainwater harvesting	5.92																	
Total		4277.29 lacs																	
<p>12 CSR Activities along with budgetary breakup</p>	<p>CSR Budget is Rs.486.32 Lacs for F.Y 2016-17 Following activities shall be undertaken as part of CSR:</p> <ul style="list-style-type: none"> Promoting /Providing Health Care, Setting up homes and hostels for women and orphans. Promoting education including special education and employment enhancing vocational skills. 																		
<p>13 ETP</p>	<p>During the operation phase of the project, water pollution will be in the form of industrial effluent as well as domestic effluent from industrial units in the industrial area. Mitigation of water pollution will be the responsibility of each individual industrial unit. Polluting industrial units will have to install Effluent Treatment Plant (ETP) and/or Sewage Treatment Plant (STP) as per their requirement in compliance with the RSPCB norms. Although RICO is proposing to install a CETP for Treatment of Effluent generated from existing Kurpi Ind. Area and Ind. Area Bichawal ensuring a zero liquid discharge facility in proposed project area. Treated water from ETP and/or STP shall be utilized by the industrial units within their premises for reuse in process/ gardening/ non-potable usage. Any excess quantity of treated water can be sent to green areas of RICO by industries after taking permission from RICO. All the units will opt for 'Zero Discharge System'.</p>																		
<p>14 GreenBelt/Plantation</p>	<p>There is 70.16-acre land area other than seasonal. Out of which RICO proposes to develop the Green belt to 23.53 acre (33.57%) area within the project site as Green Area. Besides, individual industries will also develop green area in their own plot as per RSPCB-Consent Condition. In order to ensure proper greenbelt development, following management plan will be adopted: Healthy and established sapling having 1m height should be selected for planting in greenbelt to avoid mortality. The tall shrubs and dwarf trees with 2 m spacing between plants and rows is sufficient while medium and tall trees in middle and rear rows are to be planted at a distance of 6-7m and 8-10m apart respectively depending upon the space available. Close plantation is recommended for accommodating more number of trees per unit area resulting in more leaf surface. Close plantation with three tiers system keeping dwarf trees</p>																		

46

with round canopy exposed to the source of emission followed by medium and tall trees with cylindrical canopy is ideal design for the polluted area because tall plants are exposed to the pollutants. This plantation shall be done along the periphery and along the proposed road. Close plantation also result in tall trees with deeper roots and ultimately yield more bio-mass per unit area and more efficient absorption of pollutants. Plantation of trees in staging arrangement in multiple rows across the direction of the wind is recommended for better trapping and absorption of the pollutants.

18. Budgetary Breakup for Labour

Local Tree species are to be planted. Budgetary provision for labour welfare during the construction phase may be taken as Rs. 92.63 lacs. From the project, it is expected that 2000 persons will get direct employment and about 10,000 persons will get indirect employment.

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification, 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

PART A: SPECIFIC CONDITIONS

I. CONSTRUCTION PHASE

1. Consent to Establish shall be obtained from: RPCB before start of any construction work at the site.
2. The PP shall submit the following documents to RPCB at the time of applying for CTE.
 - ✓ Details of re-cycling plant with its process.
 - ✓ Certificate from Structural Engineer for seismic safety.
 - ✓ Copy of an efficient electrical plan submitted to RVNL for technical clearance in power supply and distribution scheme.
3. For conservation of electricity and to reduce energy losses the management shall ensure that the electrical voltage is stepped down from 33 KV to 33/11 KV and distributed at this level and finally brought to 440 volts. The PP shall ensure obtaining prior permission from the SE, RVNL regarding power demand of 21MVA.
4. For better environmental safeguards, the PP shall provide sufficient number of transformers of adequate capacities for environmentally sound power distribution.
5. The P.P. shall inform the RSPCB at the time of applying for CTE regarding investment on the various activities to be taken up under proposed Environment Management Plan. The details of the plan should be submitted to the RPCB at the time of applying for CTE. As envisaged, the P.P. shall invest at least an amount of Rs. 4277.29 lacs (before the project is put into use) for implementing various environmental protection measures.
6. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 90 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
7. The PP shall ensure providing 33% area of the total plant area under green cover, as proposed. Trees and shrubs of local species shall be planted to allow habitat for birds with appropriate distance from the boundary.

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47
8. An amount of Rs. 486.32 Lakhs should be spent under CSR as above. The expenditure on these activities shall be reflected in the books of account when presented for auditing of accounts. The proposal should contain provision for toilets for girls in nearby schools. The proposal should contain provision for monthly medical camps, distribution of medicines and improvement in educational facilities in the nearby schools and water supply to the town. The detailed action plan of CSR activities shall be submitted by the PP to RSPCB at the time of applying for "Consent to Establish".
 9. The PP shall ensure taking necessary steps on urgent basis to improve the living conditions of the labour at site. The proposed Budgetary provision of Rs. 92.63 lakhs shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as health facility, sanitation facility, fuel/preferably LPG for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants. The housing may be in the form of temporary structures to be removed after the completion of the project. Details of any sites should be submitted to RSPCB at the time of obtaining CIL.
 10. The PP shall ensure that the Green Roof Technology is implemented and put in place.
 11. The PP shall provide a System for composting of MSW within the campus and its use/disposal
 12. The PP shall provide a System for BMW management.
 13. The PP shall take measures to ensure 10% reduction of overall power demand which shall be met by solar system including the provision of solar water heating /chilling etc.
 14. The PP shall review and specify employment opportunities (direct /indirect numbers) to local persons.
 15. The PP shall ensure implementation of fire fighting plan as approved.
 16. All required sanitary and hygiene measures shall be in place before starting construction activities. The safe disposal of waste water and solid waste generated during the construction phase shall be ensured.
 17. For disinfection of waste water, appropriate tertiary treatment shall be given.
 18. All the topsoil excavated during the construction shall be stored for use in horticulture/landscape development within the project site.
 19. Disposal of mud during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of the people, only in approved sites with the approval of competent authority.
 20. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate water courses and the dump sites for such material must be secured so that they do not leach into the ground water.
 21. The diesel generator sets to be used during the construction phase shall be low-sulphur-diesel type and shall conform to Environment (Protection) Rules for air and noise emission standards.
 22. Vehicles hired for bringing construction material and labours to the site shall be in good conditions and shall conform to applicable air and noise emission standards and shall be operated during non peak/approved hours.
 23. Ambient noise levels shall conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase.
 24. Fly ash shall be used as building material in the construction as per the provisions of Fly Ash certification of September, 1999 as amended from time to time (the above condition is applicable only if the project is within 300 km of Thermal Power Station as per present provisions).
 25. Ready mixed concrete must be used in building construction.
 26. Storm water control and its re-use as per CGWA and BIS standards for various applications.
 27. Water demand during construction shall be reduced by the use of pre-mixed concrete, curing agents and other best practices.
 28. Permission to draw ground water, if any, shall be obtained from the CGWA/CGWB prior to construction operation of the project.
 29. Separation of grey and black water shall be done by the use of dual plumbing line for separation of grey and black water.
 30. Treatment of 100% grey water by decentralized treatment shall be done.

- 1/10
37. Features for showers, toilet flushing and drinking shall be of low flow either by use of water saving pressure reducing devices or sensor based control.
 38. Adequate measures shall be taken to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
 39. Concrete walls shall meet prescriptive requirements as per Energy Conservation Building Code for all air-conditioned spaces, whereas, for non-air-conditioned spaces, by use of appropriate thermal insulation material to fulfill the requirement.
 40. A First Aid Room will be provided in the project both during construction and operation of the project.
 41. Any hazardous waste generated during construction phase shall be disposed off as per applicable rules and norms with necessary authorization of the Rajasthan Pollution Control Board.
 42. The approval of fire competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc as per National Building Code 2005 including protection measures from lightning etc.
 43. Regular supervision of the above and other measures for monitoring shall be in place throughout the construction phase, so as to avoid nuisance to the surroundings.
 44. Guidelines issued by concerned ministry for water scarce area should be followed.
 45. The PP shall abide by the provisions relating MSW handling and management rules.
 46. Review and revise the requirement of DG set capacities for 100% power back up through to optimization of power back up in case of power failure and emergency.
 47. No "A" category projects as per schedule of EIA Notification Dtd 14th Sept. 2006) would be allowed in the Industrial area. All "B" Category units should be zero discharge units and should have their own self sufficient ETP. The treated waste water should be reused in their own process/premises. Any violation by industry in this regard would be the responsibility of RIIICO for taking action.
 48. As proposed, the CETP (if and whenever provided) for units other than "B" category industries would also be based on zero discharge status. Such CETP would take separate EC. The location of the CETP would be such that the waste water from the connected industries can be conveniently collected and brought to the CETP and the treated water can be conveniently sent back to the respective units for reuse.
 49. The water requirement during operations phase has been stated to be 974 KLD (Industrial Fresh water demand : 760 KLD + Domestic Fresh Water demand: 214 KLD). For which, the necessary permission of water supply from CSWA should be submitted to RSPCB at the time of applying for CTE. At the time of applying for CTE the PP should get it confirmed from RSPCB that no illegal bore well exists in the proposed site.
 50. Potable water supply from suitable legal source should be ensured by RIIICO prior to submission to the Industries.
 51. Use of Sensor based urinals/toilets for commercial areas will be made.
 52. A copy of the EIA/EMP Report of this Project shall be submitted by the consultant to the G.O.I.

II. OPERATION PHASE

1. An independent expert shall certify the installation of the Sewage Treatment Plant (STP) and a report in this regard shall be submitted to the RSPCB, before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Rajasthan State Pollution Control Board.
2. The PP shall ensure providing 33% area of the total plant area under green cover.
3. For conservation of electricity and to reduce energy losses the management shall ensure that the electrical voltage is stepped down from 33 KV to 11 KV and distributed at this level and finally brought to 440 volts.
4. Rain Water harvesting (RWH) for roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The RWH plan shall as per GOI manual.
5. The solid waste generated shall be properly collected & segregated before disposal to the City Municipal Facility. The in-vessel bio-conversion technique may be used for composting the organic waste.

6. Any hazardous waste including biomedical waste shall be disposed of as per applicable Rules & norms with necessary approvals of the Rajasthan State Pollution Control Board.
7. Soil and ground water samples will be tested to ascertain that, there is no threat to the ground water quality by leaching of heavy metals and other toxic contaminants. As proposed the PP would provide five no. of piezometric wells at locations indicated in the site map and quarterly monitoring of these wells would be started before allotment of plots to the industries.
8. The D. G sets with acoustic enclosures to be operated with stack height as per RPCB norms.
9. Incremental pollution loads on the ambient air quality noise and water quality shall be periodically monitored after commissioning of the project.
10. Application of solar energy shall be incorporated to illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments shall be provided.
11. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking shall be fully internalized and no public space shall be utilized.
12. Ambient air quality monitoring stations shall be set up in consultation with RPCB in the down wind direction as well as where maximum ground level concentration of PM_{10} & $PM_{2.5}$, SO_x , NO_x , CO , CO_2 are anticipated.
13. A Report on the energy conservation measures conforming to energy conservation norms Circularized by Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology, R & D Factors etc. Quarterly energy saving measures.
14. Proper system of channelizing excess storm water shall be provided.
15. The power factor shall be maintained near unity.
16. A balance sheet certified by a Authorized Financial Expert to clearly indicate the provision made / amount spent for EMP/ERP/SEIAA/SEAC/Other legal Obligations etc to be enclosed in the six monthly report to be submitted to RPCB/SEIAA.
17. Re-cycled water to match standards for cooling water system.
18. Adequate measures shall be taken to prevent odor from solid waste processing and STP.
19. Use of Sensor based urinals/traps for commercial areas will be made.
20. For Horticulture, sprinkler system will be followed.
21. There will be no restriction of movement for the villagers.
22. All commitments made during the public hearing and during the presentation at SEAC should be adhered to in a phased manner.
23. The SEIAA, Rajasthan reserve the right to add new conditions, modify/annul any condition under to revoke the clearance if implementation of any of the aforesaid condition/other stipulations imposed by competent authorities is not satisfactory. Six monthly compliance status report of the project along with implementation of environmental measures shall be submitted to MoEF, Regional Office, Lucknow, SEIAA, Rajasthan & RPCB, Jaipur.

B GENERAL CONDITIONS

1. The environmental safeguards contained in Parts I-A shall be implemented in letter and spirit.
2. Six monthly monitoring reports shall be submitted to SEIAA, Rajasthan and Rajasthan State Pollution Control Board.
3. Officials of the RPCB, who would be monitoring the implementation of environmental safeguards, shall be given full cooperation facilities and documents/data by the PP during their inspection. A complete set of all the documents submitted to SEIAA, Rajasthan shall be forwarded to the Dept. Rajasthan and Rajasthan State Pollution Control Board.
4. In case of any change(s) in the scope of the project, the PP requires a fresh appraisal by SEIAA/SEAC, Rajasthan.
5. The SEIAA/SEAC, Rajasthan reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environment (Protection) Act-1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation

Act, 1986 and Water (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.

The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.

8. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 06.
9. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it is found that construction of the project had been started without obtaining environmental clearance.
10. The Environmental Clearance is subject to the specific condition that the PP shall obtain prior clearance from forestry and wild life angle including clearance from Standing Committee of the National Board Wild Life if applicable. It is further categorically stated that grant of EC does not imply that forestry and wild life clearance shall be granted to the project and that their proposals for forestry and wild life clearance will be considered by the respective authorities on their merits and Decision taken. The investment made in the project, if any, based on environment clearance so granted, in anticipation of the clearance from forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and Authority of Ministry of Environment & Forests shall not be responsible in this regard in any manner.

Lata
(Rajesh Kumar Grover)
Member Secretary,
SEIAA Rajasthan.

No. P/ (4)/SEIAA/SEAC-Raj/Secy/Project/ Cat.7 (c) (078) / 15-16

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliqum, New Delhi-110028.
2. Adl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Indirava, Jaipur.
4. Sh. Sankar Prasad (IFS Retd.), 250, Ganga Defence Colony, Vaidh Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kanchiya Bhawan, 5th Floor, Sector 'H', Aliqum, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, MoEF, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110001.
9. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this environmental clearance on the website.

M.S. SEIAA (Rajasthan)

Ann - 33

RAJASTHAN STATE INDUSTRIAL DEVELOPMENT AND INVESTMENT CORPORATION LIMITED, UPTOGBHAWAN, TILAK MARG, JAIPUR - 5.

No. IDI/-(8)-3/2015/ 346
Dated: 10th July, 2015

Acc. No. 15/17/15

OFFICE ORDER

Sub: Revised Administrative sanction for development of Industrial Area, Karni (Extra) Bikaner.

The Infrastructure Development Committee of the Board of Directors, vide item 22 of its meeting dated 30.06.2015, has accorded approval for revised administrative sanction for development of new industrial area, Karni (Extra) Bikaner at an estimated cost of Rs 1144.32 lac (rupees one hundred fourteen crore forty four lac & thirty two thousand) only, as per details given below :-

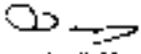
	in Acres
(i) Total Area under the scheme	374.35
(ii) Land under encroachment and proposed to be planned and developed in future	158.35
(iii) Clear land area undertaken for the development under this sanction	216.40
(iv) Saleable land area out of the area at S. No. (iii), above	135.50
(a) Industrial	110.59
(b) Residential	15.63
(c) Commercial	4.13
Total	131.37

S. No.	Particulars	Existing Adm. Sanction	Amount (Rs. in lac)
1	2	3	5
A.	Direct Charges		
1	Compensation of land	109.83	118.48
2	Civil Works		
	(a) Survey & Demarcation	26.16	83.76
	(b) Leveling of Land	11.07	113.07
	(c) Construction of Road & O.D. Works		
	(i) Construction of Internal Roads & CD works	431.68	537.25
	(ii) Construction of link road	305.52	1185.98
	(d) Construction of Drains/Conveyance system/CETP		
	(i) Storm Water Drains (Internal)	193.77	1230.89
	(ii) Internal Conveyance system for effluent	306.50	400.00
	(iii) Conveyance system of effluent to CETP	400.00	400.00
	(iv) Construction of CETP	800.00	2600.00
	(v) Construction of STP	0.00	175.00
	(vi) Solid waste disposal ground	0.00	300.00
	(vii) EIA Study	0.00	25.00
	(viii) Arboriculture	35.50	371.37
3	Water Supply Scheme	188.99	319.32
4	Power Supply Scheme		
	(a) Laying of power lines	117.85	152.40
	(b) Street Light	72.68	112.50
5	Indirect Services	28.74	75.91
6	Provision for Water Harvesting	5.49	5.92
7	Provision for up-gradation of Infrastructure	512.40	1223.50
	Total	3851.33	9380.15

IND. AREA, KARNI (EXTN.)

B.	Indirect Charges		
	(a) Overhead charges :-		
	i) 1% of compensation amount	1.10	1.20
	ii) 1% on Compensation amount for VAF	1.10	1.20
	iii) 1% of Compensation amount for SDP	1.10	1.20
	iv) 2% of Compensation amount for EDV	2.20	2.40
	v) 10% on remaining	374.19	925.17
	(b) Interest on capital during construction period	523.07	1132.00
C.	Total Development cost of the area	4754.49	11444.32

This is in supersession to this office order No. 1117/6/DC/09/3053 dated 15th January, 2010 for Rs. 4754.49 lac.


(Prakash Tekwani)
Financial Advisor

Copy to :

1. Advisor (Infra) RIICO Ltd., Jaipur
2. GM (Civil), RIICO Ltd., Jaipur
3. Secretary, RIICO Ltd., Jaipur
4. SE (Power), RIICO Ltd., Jaipur
5. Sr. DGM (P&D), RIICO Ltd., Jaipur
6. Sr. Regional Manager, RIICO Ltd., Bikaner:- For information & necessary action please.
7. S.O. (P&D), RIICO Limited, Jaipur

Copy also to:

1. PS to MD for kind information please.



Annex - 01

**Rajasthan State Industrial Development
& Investment Corporation Ltd.**
(A Rajasthan Government Undertaking)
Unit office : Regional Manager, RIICO Ltd.,
Ind. Area Bichhwal, Bikaner - 334 005
Ph : 0151-2250023/2251236 Fax : 0151-2251814
E-mail : bikaner@riico.co.in

By Registered / Speed / Ordinary Post / Courier

No. 2671/2672/67
Date: 01/02/2022

Member Secretary,
Rajasthan State Pollution Control Board,
4, Institutional Area, Jhalana Doongari,
Jaipur (Rajasthan).

Subject : Show Cause Notice for intended legal prosecution under Section 37, 38, 39 of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and under section 43 and 44 of the Water (Prevention & Control of Pollution) Act, 1974 and Environment (Protection) Act, 1986 for your industrial area development plan "Karnal Extension" at Bichhwal.

Ref : Show cause notice issued by Member Secretary, RSPCB, Jaipur vide letter No. F.14/Tech/Bikaner(45)/RPCB/B&C-2430-2432 dated 04.01.2022.

Sir,

With reference to the above cited Show Cause Notice, point wise reply is as under:

S. No.	Point	Reply
1	Whereas the Water Act came in to force in whole of the State of Rajasthan w.e.f. 23.03-1974, the Air Act came into force in whole of the State of Rajasthan w.e.f. 16.05.1981 and the EP Act came into force in the whole of the Country of India effect from 19.11.1986	No Comment
2	And whereas, the said Water and Air Act are enacted to provide for the prevention & control of Water and Air pollution and for the maintaining and restoring the wholesomeness of Water and Air.	No Comment
3	And whereas, keeping this in view the Board has been conferred powers to take such steps as are necessary for the prevention, control & abatement of water and air pollution.	No Comment
4	And whereas, section 21 of the Air Act and section 25/26 of the Water Act prohibit establishing or	

Head Office : Udyog Bhawan, Tilak Marg, Jaipur-302005
Phone : 0141-5113201, 2227751 Fax : 0141-5104804 Email : riico@riico.co.in
Web : www.riico.co.in



**Rajasthan State Industrial Development
& Investment Corporation Ltd.**
(A Rajasthan Government Undertaking)
Unit office : Regional Manager, RIICO Ltd.,
Ind. Area Bichhwal, Bikaner - 334 006
Ph : 0151-2250023/2251236 Fax : 0151-2251614
E-mail : bikaner@riico.co.in

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	operating an industrial plant and discharge of air and water pollutants without obtaining prior consent of the State Board.	No Comment
5	And whereas, the unit is operating industrial area development project (Karni Extension) at Bichhwal, Bikaner, that is covered under red category project for consent mechanism of State Board in compliance of Water Act and Air Act.	No Comment
6	And whereas, Consent to Establish dated 17-02-2012 was valid upto 30.11.2014, however unit has not applied for renewal/extension of Consent to Establish/Consent to Operate.	W.r.t para no. 6 of the SCN, it is clarified that RIICO obtained CTE on 17.02.2012. Further, in compliance to condition No. 7 of the said CTE, RIICO obtained Environmental Clearance for development of I/A Karni (Extn) on 11.04.2017. After obtaining EC, we have initiated development of the area. Basic infrastructure development works are being taken up. It is also noteworthy that all the allotments made in I/area Karni (Extn) till date has been made on ZLD basis as per condition of EC. Also consent to Establish/Consent to Operate from RSPCB is being obtained by individual Industrial Units before starting their production.
7	And whereas, the unit has commissioned Karni-Extension without prior Consent to Operate from state Board hence violated the condition no. 4 of Consent to establish letter dated 17.01.2012.	W.r.t para 7 of the SCN, it is reiterated that RIICO obtained CTE on 17.02.2011. Further, in compliance to Condition No. 7 of the said CTE, RIICO obtained Environmental Clearance for development of I/area Karni (Extn) on 11.04.2017. After obtaining EC, we have initiated development of the area. Basic infrastructure development works are being taken up.
8	And whereas, unit had submitted proposal before SEIAA to install CETP for treatment of effluent generated from existing Karni Industrial Area and Industrial Area Bichhwal to ensure Zero liquid discharge in proposed project area.	W.r.t para 8 of the SCN, it is submitted RIICO made allotment to the industrial units on lease basis and Lessee (allottee) has to abide with the conditions laid therein. Condition No. 4(d) & 4(g) of lease agreement is reproduced as below:

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Phone : 0141-5113201, 2227751 Fax : 0141-5104804 Email : riico@riico.co.in
Web : www.riico.co.in

RIICO

Rajasthan State Industrial Development & Investment Corporation Ltd.

(A Rajasthan Government Undertaking)

Unit office : Regional Manager, RIICO Ltd.,

Ind. Area Bichhwal, Bikaner - 334 006

Ph : 0151-2250023/2251236 Fax : 0151-2251614

E-mail : bikaner@riico.co.in

By Registered / Speed / Ordinary Post / Courier

treatment of effluent being generated by the existing industries of Karni industrial area, RIICO allotted land measuring 24282 sqm at Varea Karni (Extn) for establishment of CETP on a token amount of Rs. 1/- on 26.07.2018.

Existing industries in Bichwal Industrial area have formed (SPV) Special Purpose Vehicle in the name of Bichwal Eco friendly Foundation, Bikaner. For treatment of effluent being generated by the existing industries of Bichwal industrial area, RIICO allotted land measuring 20000 sqm at Varea Bichwal for establishment of CETP on a token amount of Rs. 1/- on 26.12.2019.

RSPCB and RIICO both are pursuing SPVs of Karni and Bichwal industrial area for expediting construction of CETP in respective industrial areas. In this regard, a meeting was held of the officers of RIICO and RSPCB in the chamber of Chief Environment Engineer, RSPCB on 22 November 2021.

It is also noteworthy that all the allotments made in Varea Karni (extn) till date has been made on ZLD basis as per condition of EC.

Though it is noteworthy to mention that industrial area Bichwal is around 4 km away from industrial area Karni (extn) and waste water generated from industries operating in industrial area Bichwal is not reaching at Industrial area Karni (extn).

9	And whereas, Environmental Clearance was granted with condition that PP shall invest at least an amount of Rs. 4277.29 Lac (before the project is put	W.r.t para 9 of the SCN, it is clarified that all the allotments made in Varea Karni (extn) till date has been made on ZLD basis
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Head Office : Udyog Bhawan, Tilak Marg, Jaipur-302005

Phone : 0141-5113201, 2227751 Fax : 0141-5104804 Email : riico@riico.co.in

Web : www.riico.co.in



**Rajasthan State Industrial Development
& Investment Corporation Ltd.**

(A Rajasthan Government Undertaking)

Unit office : Regional Manager, RIICO Ltd.,

Ind. Area Bichhwal, Bikaner - 334 036

Ph : 0151-2250023/2251238 Fax : 0151-2251614

E-mail : bikaner@riico.co.in

By Registered / Speed / Ordinary Post / Courier

4(f) The lessee shall mandatorily become a member of SPV (Special Purpose Vehicle) created under the Companies Act 1956 or 2013, as the case may be for setting up and operation and maintenance and further up gradation of the CETP Infrastructure and Solid Waste (Hazardous and Non Hazardous) Disposal System (SWDS) or any other measures required for abating any type of pollution. CETP infrastructure includes Common Effluent Treatment Plant (CETP), internal conveyance system of the industrial area/ effluent conveyance system from industrial units to CETP, treated waste water re-circulation system from CETP back to concerned industrial units, reject management system and other related equipment such as effluent measuring flow meter/essential sensors for measurement of desired quality and quantity parameters, SCADA system etc. The Lessee shall ensure primary/ pretreatment of effluent in its premise up to the inlet CETP standards as prescribed by RSPCB/ CPCB /SPV before discharging the effluent into the conveyance system joining the CETP.

4(g). That all the Capital & Revenue expenses relating to acquisition of land for CETP, construction and operation and maintenance of CETP infrastructure & SWDS shall be borne by the Lessee being member of the SPV in the proportion as decided by the Board of Directors of such SPV or any other competent authority in this regard.

Existing industries in Karni Industrial area have formed (SPV) Special Purpose Vehicle in the name of Karni Bikaner Water Enviro Foundation, Bikaner. For

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**Rajasthan State Industrial Development
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Ind. Area Bichhwal, Bikaner - 334 006

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	into use) for implementing various environmental protection measures.	as per condition of EC. As part of Environment Management Plan of industrial area Karni (extn), provision of Rs. 4277.29 lacs has been kept towards Environmental Protection Measures.
10	And whereas, condition of Environmental Clearance has been violated by putting the project in operation without investing Rs. 4277.29 Lac for implementing various environmental protection measures.	W.r.t para 10 of the SCN, it is clarified that all the allotments made in Area Karni (extn) till date has been made on ZLD basis as per condition of EC and no effluent is being generated at present. Although as part of Environment Management Plan of industrial area Karni (extn), provision of Rs. 4277.29 lacs has been kept towards Environmental Protection Measures. Further, it is noteworthy to mention here that in compliance to the Budget Declaration No. 75 for the FY 2019-20, RICO has earmarked its contribution of Rs. 10000 lacs in the corpus for implementation of the Scheme for "Establishment of integrated CETPs and upgradation of existing CETPs".
11	And whereas, several complaints regarding water pollution in the area, violation of EIA Notification, 2006 and violation of EC conditions are being received against the unit.	W.r.t para 11 of the SCN, it is clarified that all the allotments made in Area Karni (extn) till date has been made on ZLD basis as per condition of EC and no effluent is being generated at present. Though effluent being generated by the industries of industrial area Karni is being spread over industrial area Karni (Extn). Existing industries in Karni Industrial area have formed (SPV) Special Purpose Vehicle in the name of Karni Bikaner Water Enviro Foundation, Bikaner. For

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RIICO

Rajasthan State Industrial Development & Investment Corporation Ltd.

(A Rajasthan Government Undertaking)

Unit office : Regional Manager, RIICO Ltd.,

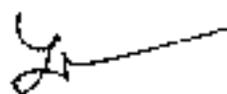
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		<p>treatment of effluent being generated by the existing industries of Karni industrial area, RIICO allotted land measuring 24282 sqm at Area Karni (Extn) for establishment of CETP on a token amount of Rs. 1/- on 26.07.2018.</p> <p>RSPCB and RIICO both are pursuing SPVs of Karni and Bichhwal industrial area for expediting construction of CETP in respective industrial areas. In this regard, a meeting was held of the officers of RIICO and RSPCB in the chamber of Chief Environment Engineer, RSPCB on 22 November 2021.</p> <p>It is firmly stated that no violation of EIA notification 2006 and /or EC conditions are being made by RIICO.</p>
12	And whereas, complaints were verified on 25.06.2020 by Board Officials Regional Office, Bikaner and observed that the unit is non-complaint of conditions of EC and provisions of the Water Act, 1974 and Air Act, 1981.	<p>W.r.t para 12 of the SCN, it is clarified that it is firmly stated that no violation of EIA notification 2006 and /or EC conditions are being made by RIICO.</p> <p>Further RSPCB officials of Regional office Bikaner has not intimated any observation found during their inspection dated 25.6.2020.</p>
13	And whereas, a show cause notice intending legal prosecution was issued to the unit vide dated 05.10.2020 for non-compliances of conditions of CTE, non-compliances of conditions of EC and shortcomings of inspection carried out.	<p>W.r.t para 13 of the SCN, it is clarified that notice has not been received in this office.</p>
14	And whereas, unit has failed to submit any reply for the above referred notice till date.	<p>W.r.t para 14 of the SCN, it is clarified that notice has not been received in this office.</p>



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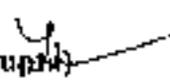
E-mail : bikaner@riico.co.in

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15. And whereas, the unit has utterly failed to comply with the conditions of EC letter dated 11.04.2017 and also violated provision of EIA Notification, 2006 and provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of pollution) Act, 1981 which have viewed seriously by the Board.	W.r.t para 15 of the SCN, it is clarified that it is firmly stated that no violation of EIA notification 2006 and/or EC, and provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of pollution) Act, 1981, are being made by RIICO.
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Therefore, looking to the above facts, it is requested to kindly withdraw the above Show Cause Notice.

Your Faithfully,


(P. K. Gupta)
Sr. Regional Manager,
RIICO Ltd, Bikaner

Copy To:-

1. G. M. (E.M.), RIICO Ltd., Udyog Bhawan Tilak Marg, Jaipur.
2. Regional Officer, RSPCB, Bikaner


Sr. Regional Manager,
RIICO Ltd. Bikaner

Head Office : Udyog Bhawan, Tilak Marg, Jaipur-302005

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Ann-25

FORM 'D'

6754



LEASE - AGREEMENT

PHOTO

(UNDER RULE 11 OF RIICO DISPOSAL OF LAND RULES, 1979)

Industrial Area.....

Plot No.

This Lease Agreement is made on the day of in the year between Rajasthan State Industrial Development & Investment Corporation Limited, Jaipur, a Public Limited Company incorporated under the Companies Act, 1956, having its Registered Office at Udyog Bhawan, Tilak Marg, Jaipur- (Rajasthan) India 302005 (hereinafter called 'the Lessor' which expression shall, unless the context does not so admit, includes its successors and assigns) of the ONE PART

AND

Shri S/o....., Age Years,

R/o

Proprietor of Firm M/s.....

OR

Shri S/o..... Age Years,

R/o

AND

Shri S/o..... Age Years, R/o.....

Shri S/o..... Age Years, R/o.....

AND

Shri S/o..... Age Years, R/o.....

appearing for the purpose of Industrial use or setting up the Special Park for activity of and/or any other product/activity that may be allowed by the Lessor in writing according to the factory bye-laws, design and building plans approved by the Lessor or proper municipal or other competent authorities and relevant rules of the Lessor.

WHEREAS, the Lessor has handed over physical possession of the said demised plot/land to the Lessee on

NOW THIS LEASE AGREEMENT WITNESSETH AS FOLLOWS :

1: In consideration of the covenants and agreement herein contained and on payment by the Lessee of Rs..... (in words Rs.....) towards the annual /one time Economic Rent (strike out which is not applicable) and 25% amount of premium of the demised plot/land (the receipt whereof the Lessor hereby acknowledges) and further agreeing by the Lessee to make payment of balance amount of premium Rs. (Rupees) only along with applicable interest in the office of Lessor and the Lessor doth hereby demise to the Lessee the plot of land numbered as above in Industrial Area containing by measurement sqm. or chunk of land hereby demise to the Lessee containing by measurement acrs be the same a little more or less, bounded,

On the North by

On the South by

On the East by

On the West by

And the said plot or land is more clearly shown in the attached site plan. TO HOLD the said plot of land/chunk of land (hereinafter referred to as 'the demised premises') with their appurtenances unto the Lessee for the term of ninety nine years from the date except and always reserving to the Lessor as follows:

- 1(a) A right to lay water mains, drains, sewers, electric wires, gas pipelines, optical fibre cable etc. under or over the demised premises, if deemed necessary by the Lessor, in developing the area.
- 1(b) Full right and title to all mines and minerals in and under the demised premises or any part thereof.
- 1(c) Full right to enhance or revise annual charges such as Service Charges, Economic Rent, Cess etc. applicable as per rules or any other charges of identical nature, if imposed by the Lessor from time to time including right to enhance the premium towards aforesaid demised plot/land, if compensation amount under any award is enhanced by the Court of Law subsequently due to any reason and right to recover the same from the Lessee. However, economic rent shall be revised after a period of 5 years and enhancement in economic rent shall not exceed 25% of the rent payable for the period immediately

preceding revision. The quantum of economic rent so determined by the Lessor shall be final, conclusive and binding on the Lessee and it shall not be questioned in any court of law or otherwise.

- 1(d) To resume and vest the un-utilised or surplus allotted land/plot on expiry of the prescribed/extended time period allowed by the Lessor for commencing activity for which land is allotted.
- 1(e) To resume possession of the demised land, in case, the Lessee fails to make payment of premium of demised land/plot to The Lessor, irrespective of the first charge of the financing body or bodies on the demised land/plot.

2: PAYMENT OF DUES, CHARGES AND TAXES

- 2(a) That the Lessee will bear, pay and discharge all rent, taxes, charges and assessment of every description which may, during the said terms, be assessed, charged or imposed upon either the landlord or tenant or the occupier in respect of the demised premises or the building erected or to be erected thereupon.
- 2(b) Premium of Land: The Lessee shall pay the Premium of the plot/land calculated at the rate decided by the Lessor for each Industrial Area/demised land.
- 2(c) Economic Rent-Yielding and paying of one time in lump-sum amount equal to the economic rent of 10 years

or

Economic Rent-Yielding and paying thereof unto the lessor by 31st day of July in each year in advance.

(strike out which is not applicable)

- 2(d) Service Charge: That the Lessee will bear, pay and discharge all service charges to defray recurring cost incurred on industrial areas, which may during the said term be assessed, charges, levied or imposed and revised by the Lessor from time to time. Such charges will be payable by the Lessee by 31st day of July in each year in advance for every year otherwise, the Lessee shall pay interest thereon as per prevailing rules.
- 2(e) GST: The Lessee shall pay Goods & Service Tax or any other identical nature of tax as demanded including interest and penalty thereon, if any which may during the said term of the lease, be assessed, charged or imposed upon either the Lessor/Lessee or tenant or occupier of the Lessee in respect of the demised premises or the building erected or to be erected thereupon.

3. GENERAL PROVISION RELATED TO DEMISED LAND/PLOT

- 3(a) That the Lessee shall not make any excavation upon any part of the demised premises except required for foundation of building and for levelling and dressing the area.
- 3(b) That the Lessee will obey and make compliance of the rules of Municipal/local body or other competent authority now existing or thereafter to exist so far as they relate to immovable property or effect health, safety, convenience of the other inhabitants of the area / place.
- 3(c) If during the term of the lease, the Lessee or his workmen or servants, injure or destroy any part of building or other structure contiguous or adjacent to the

constituting the registered partnership under name & style of firm
M/sregistered under
the Indian Partnership Act, 1932 and having its registered office at
.....
.....

OR

M/s
incorporated under the Limited Liability Partnership Act, 2008 and having its
registered office at
.....

OR

....., an One person Company or
charitable object company or Private Ltd./Public Ltd. company registered under the Indian
Companies Act 1956 or 2013, as the case may be, and having its registered
office at.....

OR

.....
a Society, registered under the Co-operative Societies Act and having its registered
office at
.....

OR

.....
a Public/Private Trust registered under either the Indian Trust Act or Rajasthan
Public Trust Act, having its registered office at
.....
.....

(hereinafter called 'the Lessee' which expression shall, unless the context does not so admit, include
his/her/its heirs, successors, executors, administrators, Legal representatives and permitted
assigns) of the **OTHER PART**

WHEREAS, the State of Rajasthan handed over the land to the Lessor for the purpose of setting up
of Industrial Area/Special Parks and the Lessor either planned the aforesaid land into plots for
leasing out to entrepreneurs/developers for the purpose of setting-up the industrial/supportive
services/other category units or leasing out the aforesaid land on 'as is where is' basis i.e. on
undeveloped basis for setting up an industrial unit/industrial park.

WHEREAS, the Lessor has agreed to demise and the Lessee has agreed to take on lease, the
Plot No..... in the Industrial areaat
Unit Office or land of Khasra Numbers (Described
in schedule) situated at village Tehsil..... District.....
on the terms and Conditions of the allotment letter No.....
dated.....issued by the Lessor and on the terms and conditions hereinafter

plot of land hereby demised or keep the foundation trenches or other pits on the demised land open or exposed to weather thereby causing any injury or damage to contiguous or adjacent buildings or dig any pits near the foundation of any building thereby causing any injury or damage to such building.

The Lessee shall pay such damages thereof within three months as may be assessed by the Lessor or any other competent authority, as the case may be, whose decision as to the extent of injury or damage or the amount of damages payable thereof shall be final, conclusive and binding on the Lessee.

- 3(d) That Lessee will plant adequate number of plants on the demised premises and shall not dig/bore/drill any well/tube-well in the demised premises without prior permission of competent authority or Lessor, as the case may be.
- 3(e) That the Lessee will provide and maintain in good repairs a properly constructed approach road or path across drain to the satisfaction of the Lessor/Local Municipal Authority leading from the public road to the demised premises.
- 3(f) That the Lessee will not erect or permit to be erected on any part of the demised premises any stables, sheds or other structures of any description whatsoever for keeping house cattle, dogs, poultry or other animals except and in so far as may be allowed by the Lessor in writing.
- 3(g) That the Lessee will neither exercise his option of determining the lease nor hold the Lessor responsible to make good the damage if by fire, tempest, flood or violence of any army or a mob or other irresistible force, any material part of the demised premises if wholly or partly destroyed or rendered substantially or permanently unfit for building purpose.
- 3(h) The Lessee shall abide the norms/guidelines issued either by the Lessor or any other competent authority from time to time with regard to roof run off and surface run-off Rain Water Harvesting, according to design and drawing, as may be prescribed by the Lessor or any other competent agency from time to time. The Lessee shall also ensure that pre-treatment is made for removing suspended material, oil, grease etc. before recharging the rain water in order to prevent the contamination of underground water and also ensure to make available drinking water in its premises in healthy manner.
- 3(i) The Lessee shall use energy conservation measures to the possible extent according to guidelines/policies/directions/norms of statutory body/competent authority of the Central/State Government.
- 3(j) That Lessee will permit the members, officers, subordinates of the Lessor and their employed workmen and persons at all reasonable times of the day to enter into and upon the demised premises and the building erected thereupon in order to inspect the same.

4: ENVIRONMENTAL MANAGEMENT AND POLLUTION CONTROL MEASURES

- 4(a) The Lessee shall obtain all requisite clearance/consent/approval/authorisation from the competent authority(s) such as MoEF&CC, SEIAA

Rajasthan, CPCB, RSPCB, CGWA etc. for the project/activity in the demised premise and get them renewed from time to time as prescribed by issuing authority. The Lessee shall submit copy of these clearances/consent/approvals to the Lessor within 30 days from the date of its issuance. The Lessee shall also observe and comply with the terms and conditions so imposed by aforesaid authorities and shall also strictly adhere the guidelines/directions/orders issued from time to time in this regard.

4(b) That the Lessee shall strictly adhere all relevant provisions of law in force in India at the relevant time relating to prevention & control of pollution and protection of Environment, applicable on the project to be implemented by the Lessee on the demised premises.

4(c) That the Lessee shall also under obligation to comply with the directions, orders, judgements, etc. given by any court of law including National Green Tribunal or any other agency of the Central/State Government from time to time regarding prevention & control of pollution and protection of Environment, applicable on the Lessee.

4(d) The Lessee should take all necessary measures required for prevention, control and abatement of air pollution in order to maintain wholesomeness of natural environment.

4(e) The Lessee should follow all measures as notified in Graded Response Action Plan through Environment Pollution (Prevention & Control) Authority vide S.O. 118 F dated January 12, 2017 as contained in Gazette notification dated 12.01.2017.

SPV for CETP Infrastructure and Solid Waste (Hazardous and Non-Hazardous) Disposal System (SWDS)

4(f) The Lessee shall mandatorily become a member of SPV (Special Purpose Vehicle) created under the Companies Act 1956 or 2013, as the case may be for setting up and operation & maintenance and further up-gradation of the CETP Infrastructure and Solid Waste (Hazardous and Non-Hazardous) Disposal System (SWDS) or any other measures required for abating any type of pollution. CETP infrastructure includes Common Effluent Treatment Plant (CETP), internal conveyance system of the industrial area/effluent conveyance system from industrial units to CETP, treated waste water recirculation system from CETP back-to concerned industrial units, reject management system and other related equipment such as effluent measuring flow meter, essential sensors for measurement of desired quality and quantity parameters, SCADA system etc. The Lessee shall ensure primary / pre-treatment of effluent in its premise up-to the inlet CETP standards as prescribed by RSPCB/ CPCB/ SPV before discharging the effluent into the conveyance system joining the CETP.

4(g) That all the Capital & Revenue expenses relating to acquisition of land for CETP, construction and operation and maintenance of CETP Infrastructure & SWDS shall be borne by the Lessee being member of the SPV in the proportion as decided by the Board of Directors of such SPV or any other competent authority in this regard.

4(h) The Lessee shall abide by all the terms and conditions imposed by the concerned authorities in Environmental Clearance/Consent to Establish Consent to Operate/CGWA approval obtained by RIICO for development of industrial area concerned to the extent of these applicability on the Lessee's unit.

4(i) That the Lessee shall not use any space in the industrial area other than designated premises for dumping of all kind of solid waste generated by his industrial unit including product waste/ash/stone cutting waste/stone slurry/sludge/ rubbish/debris etc. and shall take all required measures including collection, segregation and recovery of recyclable material before properly disposing it in the designated site.

Provided, if any space/site is not designated for dumping of solid waste by the Lessor, then the Lessee shall make appropriate arrangement for the same at his own level.

Provided further, if building construction area is over and above 10,000 sqm, then the Lessee shall have to prepare a plan for complete and comprehensive system of collection of Municipal Solid waste strictly in accordance with the Solid Waste Management Rule, 2016.

✓ **Domestic Wastewater Treatment and Disposal**

4(j) The lessee shall construct a Septic Tank/ Sewage Treatment Plant (STP) of appropriate size and design in its premise for treatment/ storage and disposal of generated domestic waste, if any. However, if building construction area is over and above 10,000 sqm, then the Lessee shall have to construct STP on the allotted land/ plot.

5: **UTILIZATION OF PLOT/LAND**

That the Lessee shall erect the building on the demised premises in accordance with the terms and conditions as stipulated in allotment letter and site plan of the plot and will complete construction of building and commence production activity within three years from the date of handing over the possession of the demised land/plot or within such extended period as may be allowed by the Lessor in writing at its discretion either on payment of requisite charges or otherwise. In case, possession of demised land/plot is given prior to declare the industrial area as "developed", the period of three years shall be reckoned from the date of declaration of industrial area concerned as "developed" or part thereof.

Provided, demised land/plot is allotted under the provisions of Rule 3(W) of RIICO Disposal of Land Rules, 1979 (as amended), the Lessee shall complete construction of building in accordance with terms and conditions of the allotment letter and site plan of the plot and commence production activity within 3(three) years from the date of allotment of demised land/plot or within such extended period as may be allowed by the Lessor in writing at its discretion on payment of requisite charges or otherwise, as the case may be.

Further provided, if any change in stipulated period of 3(three) years for commencement of activity / production is made by the Lessor, then amended

provisions shall be applicable on the Lessee and the Lessee shall be under obligation to utilize the demised land/plot accordingly.

6: **CHANGE IN PRODUCT**

That the Lessee shall apply in writing for obtaining permission for any change in the sanctioned product or production capacity or process of manufacturing to the Lessor. If no communication is received by Lessee from the Lessor within a period of 60 days, request shall be deemed as accepted by the Lessor. However, Lessee proposing to set up any industrial unit under red category as notified by Pollution Control Board or setting up effluent generating unit, he shall be required to take written permission from the Lessor along with consent of Pollution Control Board before initiating any change in their manufacturing product.

Provided, demised land/plot is allotted under the provisions of Rule 3(W) of the RICO Disposal of Land Rules, 1979, the Lessee shall mandatorily obtain permission for change of product from the Lessor in writing.

7: **TIME EXTENSION**

The Lessee shall seek time extension for deposition of Premium & other dues and time extension for utilization of the plot/land beyond stipulated period from the Lessor in writing by giving valid/cogent reasons and it may be at discretion of Lessor to extend time for these purposes as per prevailing rules.

8: **MORTGAGE OF LEASE HOLD RIGHTS**

8(a) The Lessee may mortgage and/ or hypothecate and/or create charge and create other encumbrance on the demised land/property for the limited purpose of offering such assets as security in favour of lenders for securing repayment of loan and/or any amount payable by the Lessee to such lenders which may be any banking company or a banking institution notified by the Central Government under Section 51 of the Banking Regulation Act, 1949 or a corresponding new bank as defined under the Banking Companies (Acquisition and Transfer of Undertaking) Act, 1970 or public financial institutions which are notified or may be notified by the Central Government in this behalf in consultation with Reserve Bank of India or private lending agencies (hereinafter called as financial body or bodies) for any loan taken by him/it for erection of building of factory, purchase of plant & machinery and/or for avail working capital facility to run the project.

In such case, where mortgage/hypothecation and/or any other encumbrance created on the demised land/property, first charge of the Lessor shall rank second to the charge of the financing body or bodies provided financial body or bodies shall inform the Lessor for mortgaging/hypothecating/create charge on demised land/plot and keep a specific clause in their loan agreement(s) and mortgage deed(s)/hypothecation deed that breach of any of the conditions of these present (Lease Agreement) shall be treated as breach of the conditions of their loan agreement(s) and mortgage deed(s)/ hypothecation deed.

Provided, that the above provision shall not be operative where land is allotted on instalment facility or entire Premium of allotted land/plot has not been paid by the

Lessee and/or sheds are constructed and allotted on hire purchase basis by the State Government/Lessor. In such cases, the Lessee could create first charge or hypothecate or mortgage in favour of financing body or bodies on land /or shed, as the case may be, with the condition that the unpaid premium of the plot/ land and/or cost of shed, as the case may be, shall be remitted to the Lessor by such financing body or bodies in whose favour the charge has been created or assets have been mortgaged or hypothecated, if the Lessee(alLOTTEE) fails to make payment of the balance amount of Premium and /or the cost of shed in time as per schedule given in the Lease Agreement.

Provided further that Collateral Security of the demised plots/land/property for creation of mortgage/hypothecation etc. for loan or any other purpose for himself or any other would be allowed to be created only in favour of financing body/bodies mentioned in clause 8(a) of this Lease Agreement subject to ensuring that the Lessee has cleared all the outstanding dues of the Lessor and there is a condition in respect of collateral security to be created in the sanction letter of the concerned financial body or bodies.

8 (b) That the Lessee and concerned financial body or bodies will inform the Lessor the details of finance(s) raised on the security of the demised property herein mentioned in the schedule from time to time till the loan(s) is/are re-paid to the financial body or bodies.

9: **TRANSFER, SUB LEASE, SUB-LETTING, SUB-DIVISION AND RELINQUISH OF RIGHTS IN THE DEMISED LAND/PLOT**

The Lessee will not without the previous consent in writing of the Lessor, sub lease, sublet, relinquish, sub-divide the demised premises or the building standing thereon or both as a whole and every such transfer, assignment relinquishment, sub-division, sub-leasing or subletting shall be subject to the condition that the transferee /assignee shall be bound by all the covenants and conditions herein contained and be answerable to the Lessor in all respect thereof and applicability of charges and prevailing applicable rules of the Lessor on the Lessee.

Provided that if at any time the financing body or bodies mentioned above decide(s) to take over, sell, lease or assign the mortgaged/hypothecated assets in the demised premises in exercise of any rights vesting in it/them by virtue of deed or deeds executed in its favour by the Lessee at the time of taking the loan or loans under any other indenture/will for the time being in force, the lease or assignment will be subject to the written consent of the Lessor.

Provided further that the Lessee if relinquishes his rights in the said premises by assignments or due to his death or by operation of law or otherwise whomsoever become assigned, inherited or transferred during the term of lease hereby granted within a period of three calendar month from the date of such assignment, inheritance or transfer, deliver a notice of assignment, inheritance or transfer to the Lessor setting forth names and description of the parties to every probate or a WILL or Letter of Administration, decree, order, certificate or other document of affecting or evidencing such assignment, inheritance or transfer and document(s) as aforesaid accompanying the said notice which shall remain for 7 days at the office of the Lessor and it is hereby covenanted that

failure to carry out this condition will without prejudice to the right of the Lessor to determine this Lease Agreement for breach of this covenant entail penalty of Rs. 5000/- to be paid by the Lessee. However, if the Lessee's firm is dissolved and no 'successor in interest' is there or appointed within 90 days of its dissolution, the Lessor shall be entitled to determine this Lease Agreement.

10: NUISANCE

That the Lessee will not carry on or permit to be carried on, on the demised premises any obnoxious trade or business whatsoever or use the same or permit the same to be used for any religious purpose or any purpose other than for the purposes as aforesaid without the previous consent in writing of the Lessor and the Local Municipal Authority and subject to such terms and conditions as the Lessor/Local Municipal Authority may impose and will not do or grow to be a nuisance, damage, annoyance or inconvenience to the Lessor or Local Municipal Authority or the owner or occupiers of other premises in the neighbourhood.

11: ABIDE BY RICO DISPOSAL OF LAND RULES, 1979

11(a) That the Lessee shall also abide by the terms and conditions of the Allotment Letter, RICO Disposal of Land Rules, 1979 and amendments made therein from time to time. In case of any discrepancy in covenants of Lease Agreement of these presents and provisions of RICO Disposal of Land Rules, 1979, Rules of 1979 shall prevail over the covenants of Lease Agreement.

11(b) The Allotment Letter shall be part and parcel of this Lease Agreement and subsequent permission for transfer/assignment of lease hold rights shall also be part and parcel of this Lease Agreement.

12: DETERMINATION OF LEASE AND RESUMPTION OF LAND

Notwithstanding anything, herein before contained if there shall have been in the opinion of the Lessor, any breach by the Lessee or by the person claiming through or under him of any of the covenants or conditions herein contained and on his part to be observed and performed and in particular without prejudice to the generality of the sub-clause, subject to exceptions or if any amount including interest due to the Lessor remaining unpaid for a period of 90 days after the same shall have been demanded by the Lessor or if the Lessee or the persons in whom the terms hereby created/vested is adjudged insolvent and if this Agreement is determined as herein before specified, it shall be lawful for the Lessor without prejudice to any other right of action of the Lessor in respect of any breach of this Agreement to re-enter without taking recourse to a court of law upon the demised premises or any part thereof in name of whole and thereupon this demise shall absolutely CEASE and determine and the money paid by the Lessee by virtue of these presents shall stand forfeited to the Lessor without prejudice to rights of the Lessor to recover from the Lessee all money that may be payable by the Lessee hereunder with interest thereon @% per annum and the Lessee shall be at liberty to remove and appropriate to himself all buildings, erections and structures, if any made by him and all materials thereof from the demised

premises after paying up all outstanding amount including interest up-to date and all municipal and other taxes, rents and assessments then due and all damages and other dues accruing to the Lessor and to remove the materials from the demised premises within thirty days of the determination of lease and in case of failure on the Lessee's part to do so, the buildings and erections standing on the demised premises and all materials thereof shall vest in the Lessor and Lessee shall then have no right to claim for the refund of any money paid by him to the Lessor up-to that time or to claim any compensation for the structures and materials put up by him on the demise premises.

Provided further and always the right of re-entry and determination of the Lease of the put shall not be exercised by the Lessor if the Lessee remedy the breach within a period of 45 days from the date of issuance of show cause notice issued by the Lessor in accordance with RIICO Disposal of Land Rules, 1979 or if financing body or bodies remedy the breach within a period of 90(ninety) days from the date of show cause notice issued/served by the Lessor on such financing body or bodies regarding said breach or breaches.

13: **JURISDICTION OF COURT**

All legal proceedings for breach of the aforesaid conditions shall be lodged in courts situated at Jaipur and not elsewhere.

14: **INDEMNIFICATION**

Any loss suffered by the Lessor on a fresh grant of the demised premises for breach of aforesaid conditions on the part of the Lessee or any person claiming through or under him shall be recoverable from the Lessee.

15: **NOTICE**

Any notice or communication required to be served hereunder shall be deemed to have been sufficiently served on the Lessee if, served by "E-mail/Registered Acknowledgement Due Post/Authorised Courier Service/Speed Post" and signed by an Officer of the Lessor and the services shall be deemed to have been made at the time of which the registered letter would in the ordinary course be delivered even though returned un-served on account of the refusal by the Lessee or otherwise howsoever.

16: **SECURITY DEPOSIT**

16(a) The security deposit made with the application for allotment of land shall be refunded to the Lessee after utilization of the plot for the purpose it was allotted on application made by Lessee or any other product which is permitted by the Lessor in writing subsequently.

16(b) The security deposit shall stand-forfeited whenever there is a breach of any condition contained in the said Lease Agreement.

17: **POWERS**

All powers exercised by the Lessor under this Lease Agreement may be exercised by the Managing Director or such other authority authorized in this behalf by the Lessor.

Provided that the expression Managing Director shall include the person who is entrusted by the Lessor with the functions similar to those of the Managing Director.

18: **STAMPDUTY & REGISTRATION**

The stamp duty and registration charges including other charges, if any in respect of the preparation and execution of the lease and its duplicate including the cost, charges and expenses of attorneys of the Lessor shall be borne and paid wholly and exclusively by the Lessee.

SCHEDULE OF INSTALMENT OF PREMIUM:

Instalment No.	Premium of Land/Plot	Interest @ ___% p.a. on balance on Premium	Amount of instalment	Due date of instatement
1.				
2.				
3.				
4.				
5.				
6.				
7.				

In WITNESS HEREOF THE parties hereto have set their hands this day.....of the month of..... in the year.....

For and on behalf of Lessee-

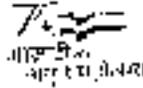
For and on behalf of Lessor-
Rajasthan State Industrial Development
and Investment Corporation Limited

Signature:
Name :
Status/Designation:
PAN No.
AADHAR NO.

Signature:
Name :
Designation:
PAN No. AABCR4695J

1. Witness:-
Signature:
Name :
Address:

2. Witness:-
Signature:
Name :
Address:



Brno - 96
Rajasthan State Industrial Development
& Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Unit DEIC/Co. Industrial Area, Bikaner,
Bikaner-334006
Tel/Fax: 0151-2254023 (11)
CIN No.: U13100IC1909502CO01263
GSTIN: 08AAABC14695J1ZAV
Email: Bikaner@riico.co.in
No. : 675
Dated : 08/06/2022

Regd. A.D./Mail

Member Secretary,
SEAC, Rajasthan
4, Jhalana Industrial Area
Jaipur - 302024

Sub: Regarding six monthly compliance report for Environmental
Clearance issued by SEIAA for industrial area Karni. (Extn.)
Ref: EC issued by SEAC No. F1(4)/SEIAA/SEAC-Raj/Sect/Project/cat.7
(c)(898)15-16 dated 11.04.2017

Sir,

In reference to subject and above Environmental clearance, six months
compliance report for Environment Clearance as issued by SEIAA for setting of
Industrial Area Karni (Extn.) Bikaner vide no F1(4)/SEIAA/SEAC-
Raj/Sect/Project/cat.7(c)(898)15-16 dated 11.04.2017.

Please find enclosed point wise six monthly compliance report of
Environmental Clearance for Industrial area Karni (Extn.)

Thanking You.

Your Faithfully,

(P. K. Gupta)
Sr. Regional Manager,
RIICO Ltd. Bikaner

Encl:- As Above

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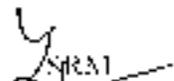
Six monthly compliance report for Environmental clearance issued by SEIAA
for Industrial area Karni (Extn.) (Upto 31.03.2022)

PART- A : E.C. SPECIFIC CONDITIONS

S. No.	Conditions	Action taken
1 CONSTRUCTION PHASE		
1	Consent to Establish shall be obtained from RPCB before start of any construction work at the site.b	Consent to establish has been obtained from RSPCB vide letter No. 7521-7523 at 17.01.2012.
2	The PP shall submit the following documents to RPCB at the time of applying for CTE : Details of re-cycling plant with its process. Certificate from Structural Engineering for seismic safety. Copy of an efficient electrical plan submitted to RVPNL for technical clearance to power supply and distribution scheme.	Consent to Establish (CTE) has already been obtained.
3	For conservation of electricity and to reduce energy losses the management shall ensure that the electrical voltage is stepped down from 332 KV to 33/11 KV and distributed at this level and finally brought to 440 volts. The PP shall ensure obtaining prior permission from the SE, JVVNL, regarding power demand of 2 MVA.	Conservation of electricity and to reduce energy losses the management will be ensured as per guidelines - provision of state Electricity authority concerned body. BKESL will supply electricity to the industries as per their power demand.
4	For better environmental safeguards, the PP shall provide sufficient number of transformers of adequate capacities for environmentally sound power distribution.	Installation of transformers of adequate capacities for environmentally sound power distribution will be ensured by BKESL (Agency for supply of electricity to the industries as per their power demand).
5	The P.P. shall inform the RSPCB at the time of applying for CTE regarding investment on the various activities to be taken up under proposed Environmental Management Plan. The details of the plan should be submitted to the RPCB at the time of applying for CTE. As envisaged, the P.P. shall invest at least an amount of Rs.4277.29 lacs (before the project is put into use) for implementing various environmental protection measures.	Desired documents already been submitted along with application of CTE and consent to establish has already been obtained from RSPCB.
6	That the grant of this EC is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests	No comment


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**Six monthly compliance report for Environmental clearance issued by SEIAA
for Industrial area Karni (Extn.) (Upto 31.03.2022)**

	with the industry / unit / project proponent. Any appeal against this environmental clearance shall be with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	
7	The PP shall ensure providing 33% area of the total plant area under green cover, as proposed. Trees and shrubs of local species shall be planted to allow habitat for birds with appropriate distance from the boundary.	Incorporated in the planning and administrative sanction for development of Industrial area and accordingly action has been initiated. Individual unit shall also maintain 33 % of Green area
8	An amount of Rs. 486.32 Lakhs should be spread under CSR as above. The expenditure on these activities shall be reflected in the books of account when presented for auditing of accounts. The proposal should contain provision for toilets for girls in nearby schools. The expenditure on these activities shall be reflected in the books of account when presented for auditing of accounts. The proposal should contain provision for toilets for girls in nearby schools. The proposal should contain provision for monthly medical camps, distribution of medicines and improvement in educational facilities in the nearby schools and water supply to the town. The Detailed action plan of CSR activities shall be submitted by the PP to RSPCB at the time of applying for "Consent to Establish".	Sanctioned amount for CSR activities has been incorporated in the development scheme of Industrial area and will be utilized as per requirement in consultation/ approval of the competent authority.
9	The PP shall ensure taking necessary steps on urgent basis to improve the living conditions of the labour at site. The proposed Budgetary provision of Rs. 92.63 lakhs shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as health facility, sanitation facility, fuel/preferably LPG for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants. The housing may be in the form of temporary structure to be removed after the completion of the project. Details of provisions should be submitted to RPCB at the time of obtaining CTE.	Major works related to development of industrial area have been completed by the executing agency/ Contractors with their obligation to provide necessary amenities to the labour working site and in future for remaining development works compliance of guidelines lines will be ensured, if required.
10	The PP shall ensure that, the Green Roof Technology is implemented and put in place	RIICO will motivate industries to adopt Green Roof Technology.
11	The PP shall provide a System for composting of MSW within the campus and its use / disposal.	Industrial units will develop their individual system for composting of MSW within the campus and its use / disposal.


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**Six monthly compliance report for Environmental clearance issued by SEIAA
for Industrial area Karni (Extn.) (Upto 31.03.2022)**

12	The PP shall provide a System for BMW management.	Industrial units will provide a System for BMW management individually as per their requirement.
13	The PP shall take measures to ensure 10% reduction of overall power demand which shall be met by solar system including the provision of solar water heating / chilling etc.	RICO will advise to industrial units to adopt use of solar system to meet their power demand.
14	The PP shall review and specify employment opportunities (direct/indirect numbers) to local persons.	Industrial units will use local persons in their industry as per availability and requirement.
15	The PP shall ensure implementation of fire fighting plan as approved.	Industrial units will implement their fire fighting plan as per the requirement of industry.
16	All required sanitary and hygienic measures shall be in place before starting construction activities. The safe disposal of waste water and solid waste generated during the construction phase shall be ensured.	Major works related to development of industrial area have been completed by the executing agency/ contractors with their obligation to maintain all required sanitary and hygienic measures.
17	For disinfection of waste water, appropriate tertiary treatment shall be given.	As per need and availability of funds to be executed.
18	All the topsoil excavated during the construction shall be stored for use in horticulture/ landscape development within the project site.	Compliance is being made.
19	Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of the people, only in approved sites with the approval of competent authority.	Major works related to development of industrial area have been completed by the executing agency/ contractors with their obligation to disposal of muck during construction phase.
20	Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such material must be secured so that they do not leach into the ground water.	Compliance is being made.
21	The diesel generator sets to be used during the construction phase shall be low-sulphur-diesel type and shall conform to Environment (Protection) Rules for air and noise emission standards.	Not being used.
22	Vehicles hired for bringing construction material and laborers to the site shall be in good conditions and shall conform to applicable air and noise emission standards and shall be operated during non-peak/approved hours.	Major works related to development of industrial area have been completed and in future compliance will be done.
23	Ambient noise levels shall conform to residential standards both during day and night incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase.	Major works related to development of industrial area have been completed and in future compliance will be done.


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**Six monthly compliance report for Environmental clearance issued by SEIAA
for Industrial area Karni (Extn.) (Upto 31.03.2022)**

24	Fly ash shall be used as building material in the construction as per the provisions of Fly Ash notification of September, 1999 as amended from time to time (The above condition is applicable only if the project is within 300 km of Thermal Power Station as per present provisions)	RIICO will motivate industrial units to use fly ash as building material in the construction of their factory buildings.
25	Ready mixed concrete must be used in building construction.	Major works related to development of industrial area have been completed and in future compliance will be done.
26	Storm water control and its re-use as per CGWA and BIS standards for various applications.	Guidelines/ recommendation of SEIAA in regards Storm water control and its re-use as per CGWA and BIS standards will be followed.
27	Water demand during construction shall be reduced by the use of pre-mixed concrete, curing agents and other best practices.	Major works related to development of industrial area have been completed and in future compliance will be done.
28	Permission to draw ground water, if any shall be obtained from the CGWA/CGWB prior to construction / operation of the project.	Desired permission from CGWA/CGWB will be obtained, if required.
29	Separation of grey and black water shall be done by the use of dual plumbing line for separation of grey and black water.	As per RIICO land disposal rule, every industrial unit must have to construct their soak pit for disposal of generated grey water from their industrial units.
30	Treatment of 100% grey water by decentralized treatment shall be done.	NA
31	Fixtures for showers, toilet flushing and drinking shall be of low flow either by use of aerators or pressure reducing devices or sensor based control.	RIICO will motivate to every industrial unit to ensure the minimum consumption of water & its effective utilization, also adopt sensor based control system.
32	Adequate measures shall be taken up to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.	Major works related to development of industrial area have been completed and in future compliance will be done.
33	Opaque walls shall meet prescriptive requirement as per Energy Conservation Building Code for all air-conditioned spaces, whereas, for non-air conditioned spaces, by use of appropriate thermal insulation material to fulfill the requirement.	RIICO will motivate to every industrial unit to follow Energy Conservation Building Code.
34	A First Aid Room will be provided in the project both during construction and operation of the project.	RIICO will motivate to every industrial unit to adopt safety measures and to develop a First Aid Room.
35	Any hazardous waste generated during construction phase shall be disposed off as per applicable rules and norms with necessary authorisation of the Rajasthan Pollution Control Board.	Compliance will be done by the implementing agency.


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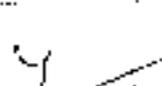
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**Six monthly compliance report for Environmental clearance issued by SEIAA
for Industrial area Karni (Extn.) (Upto 31.03.2022)**

36	The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc as per National Building Code 2005 including protection measures from lightning etc.	N.A.
37	Regular supervision of the above and other measures for monitoring shall be in place throughout the construction phase, so as to avoid nuisance to the surroundings.	Major works related to development of industrial area have been completed and in future during construction guidelines / recommendation of SEIAA in regards to avoid nuisance to the surroundings will be ensured.
38	Guidelines issued by concerned ministry for water scarce area should be followed.	Yes
39	The PP shall abide by the provisions relating MSW handling and management rules.	Yes
40	Review and revise the requirement of DG set capacities for 100% power back up through to optimization of power back up in case of power failure and emergency.	NA
41	No "A" category projects (as per schedule of EIA Notification Dtd 14 th Sept. 2006) would be allowed in the Industrial Area. All "B" Category units should be zero discharge units and should have their own self sufficient ETP. The treated waste water should be reused in their own process/ premises. Any violation by Industry in this regard would be the responsibility of RIICO for taking action.	Establishment of B category industry will be allowed on ZLD / self ETP basis will be allowed in this industrial area.
42	As proposed, the CETP (if and whenever provided) for units other than "B" category industries would also be based on zero discharge status. Such CETP would take separate EC. The location of the CETP would be such that the waste water from the connected industries can be conveniently collected and brought to the CETP and the treated water can be conveniently sent back to the respective units for reuse.	For establishment of CETP, land already allotted to SPV, RIICO will ensure the compliance of conditions of SEIAA for the establishment of CETP by SPV.
43	The water requirement during operational phase has been stated to be 974 KLD (Industrial Fresh water demand: 760 KLD + Domestic Fresh Water demand: 214 KLD) For which, the necessary permission of water supply from CGWA should be submitted to RSPCB at the time of applying for CIE. At the time of applying for CIE the PP should get it confirmed from RSPCB that no illegal bore well exists in the proposed site.	Consent to Establish has been obtained
44	Potable water supply from suitable legal source should be ensured by RIICO prior to allotment to the Industries.	RIICO will ensure the compliance


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**Six monthly compliance report for Environmental clearance issued by SEIAA
for Industrial area Karni (Extn.) (Upto 31.03.2022)**

45	Use of sensor based urinals / tabs for commercial areas will be made.	RIICO will motivate to every industrial unit to ensure the minimum consumption of water & its effective utilization, also adopt sensor based central system in urinals / tabs.
46	A copy of the EIA / EMP Report of this Project shall be submitted by the consultant to the Q.C.I.	Already submitted.
II OPERATION PHASE		
1	An Independent expert shall certify the installation of Sewerage Treatment Plant (STP) and a report in this regard shall be submitted to the RPCC, before the project is commissioned for operation. Discharge of treated sewerage shall conform to the norms & standards of the Rajasthan State Pollution Control Board.	Industrial units will make necessary arrangement for Treatment of Sewerage being generated by them individually.
2	The PP shall ensure providing 33% area of the total plant area under green cover.	Incorporated in the planning and administrative sanction for development of Industrial area and accordingly action has been initiated
3	For conservation of electricity and to reduce energy losses the management shall ensure that the electrical voltage is stopped down from 33 KV to 11 KV and distributed at this level and finally brought to 440 volts..	Conservation of electricity and to reduce energy losses the management will be ensured as per guidelines/provision of state Electricity authority/ concerned body. BKESL will supply electricity to the industries as per their power demand.
4	Rain Water Harvesting (RWH) for roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The RWH plan shall as per GOI manual.	Industrial units established in RIICO Industrial area shall be abide to construct RWHs as per GOI manual for roof run-off and surface run-off water.
5	The solid waste generated shall be properly collected & segregated before disposal to the City Municipal Facility. The in-vessel bio-conversion technique may be used for composting the organic waste.	After establishment of industries in this area necessary mechanism will be developed.
6	Any hazardous waste including biomedical waste shall be disposed of as per applicable Rules & norms with necessary approvals of the Rajasthan State Pollution Control Board.	Individual industrial unit will ensure for safe & secure disposal of hazardous waste including biomedical waste.
7	Soil and ground water samples will be tested to ascertain that, there is no threat to the ground water quality by leaching of heavy metals and other toxic contaminants. As proposed the PP would provide five no. of piezometric wells at locations indicated in the	RIICO will ensure the compliance.


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**Six monthly compliance report for Environmental clearance issued by SEIAA
for Industrial area Karni (Extn.) (Upto 31.03.2022)**

	site map and quarterly monitoring of these wells water would be started before allotment of plots to the industries.	
8	The D.G. sets with acoustic enclosures to be operated with stack height as per RPCB norms.	Compliance to be done by the industrial unit individually.
9	Incremental pollution loads on the ambient air quality noise and water quality shall be periodically monitored after commissioning of the project.	Compliance to be done
10	Application of solar energy shall be incorporated to illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments shall be provided.	Compliance to be done.
11	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking shall be fully internalized and no public space shall be utilized.	Planning of roads has been done by taking into consideration of stated conditions.
12	Ambient air quality monitoring stations shall be set up in consultation with RPCB in the down wind direction as well as where maximum ground level concentration of PM10 & PM 25, SO2, NO2, CO, CO2 are anticipated.	Compliance to be done in future as per requirement.
13	A Report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology, R & U Factors etc. Quantify energy saving measures.	Compliance to be done in future as per requirement.
14	Proper system of channelizing excess storm water shall be provided.	System is being developed.
15	The power factor shall be maintained near unity.	Necessary arrangements are being made, on RIICO part.
16	A balance sheet certified by an Authorised Financial Expert to clearly indicate the provision made / amount spent for EMP/ERP/CSR/Safety/Legal Obligations etc to be enclosed in the six monthly reports to be submitted to RPCB/SEIAA.	Compliance to be done for RIICO part.
17	Re-cycled water to match standards for cooling water system.	Compliance to be done by the industrial units individually.
18	Adequate measures shall be taken to prevent odor from solid waste processing and STP	Compliance to be done by the industrial units individually.
19	Use of Sensor based urinals / tabs for commercial areas will be made.	Compliance to be done by the industrial units individually.


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Six monthly compliance report for Environmental clearance issued by SEIAA for Industrial area Karni (Extn.) (Upto 31.03.2022)

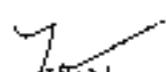
20	For Horticulture, sprinkler system will be followed.	Compliance to be done by the industrial units individually.
21	There will be no restriction of movement for the villagers.	RIICO will ensure
22	All commitments made during the public hearing and during the presentation at SEAC should be adhered to in a phased manner	Implemented in phased manner.
23	The SEIAA, Rajasthan reserve the right to add new conditions, modify / annual any condition and / or to revoke the clearance if implementation of any of the aforesaid condition / other stipulations imposed by competent authorities is not satisfactory. Six monthly compliance status report of the project along with implementation of environmental measures shall be submitted to MoEF, Regional Office, Lucknow, SEIAA, Rajasthan & RPCB, Jaipur	Accepted.

B. GENERAL CONDITIONS

1	The environmental safeguards contained in Form 1-A shall be implemented in letter and spirit.	Compliance of environmental safeguards will be ensured.
2	Six monthly monitoring reports shall be submitted to SEIAA, Rajasthan and Rajasthan State Pollution Control Board.	Compliance to be done.
3	Officials of the RPCB, who would be monitoring the implementation of environmental safeguards, shall be given full cooperation facilities and documents / data by the PP during their inspection. A complete set of all the documents submitted to SEIAA, Rajasthan shall be forwarded to the DoE, Rajasthan and Rajasthan State Pollution Control Board.	Compliance to be done.
4	In case of any change (s) in the scope of the project, the PP requires a fresh appraisal by SEIAA/SEAC, Rajasthan.	Admitted
5	The SEIAA/SEAC, Rajasthan reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environment (Protection) Act-1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	Admitted
6	All the other statutory clearances such as the	RIICO will direct the every industrial


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**Six monthly compliance report for Environmental clearance issued by SEIAA
for Industrial area Karni (Extn.) [Upto 31.03.2022]**

	approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained as may be applicable, by PP from the competent authority.	units to comply the directions & to obtain required approval from Competent Authority.
7	The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language i.e. the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rspb.nic.in. The advertisement shall be made within 7 (seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur (S) of the Board.	Complied. After obtaining the EC press notice had been published in local & national level newspaper on 18.04.2017 and Environmental clearance letters are available with SEIAA, Rajasthan and Rajasthan State Pollution Control Board website at www.rspb.nic.in.
8	These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 06.	Compliance to be done by the industrial units individually.
9	Under the provisions for Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it is found that construction of the project had been started without obtaining environmental clearance.	Environmental Clearance has been obtained.
10	The Environmental Clearance is subject to the specific condition that the PP shall obtain prior clearance from forestry and wild life angle including clearance from Standing Committee of the National Board Wild Life if applicable. It is further categorically stated that grant of EC does not imply that forestry and wild life clearance shall be granted to the project and that their proposals for forestry and wild life clearance will be considered by the respective authorities on their merits and Decision taken. The investment made in the project, if any based on environment clearance so granted, in anticipation of the clearance from forestry and wild life angle shall be entirely at the cost and risk of the project proponent and Authority or Ministry of Environment & Forests shall not be responsible in this regard in any manner.	N.A.


ARM


SRM


SRM

Annex-27



Rajasthan State Industrial Development & Investment Corporation Ltd
 (A Rajasthan Government Undertaking)
 Industrial Area, Bhiwani, Bikaner
 Tel/Fax: (0151) 2251814 & 2250023 | CO: 2751523 | RI
 CIN No.: U13100RJ1969SC004261
 GSTIN: 08AABCR4895J1ZV
 Email: bikaner@riico.co.in

Work Order

To: Director,
 UPHE Environment and Infrastructure (OPC) Pvt. Ltd.,
 C-2, Omega City, Amber Road, Jaipur-302026
 8480038411
 Email: uai.vlc@uphe.com

No. JI/8/2022-2023/11675
 UDN No.
 Date: 05-Aug-2022

Subject: Calling Request for Proposal from reputed Environment Consultant Organizations with proven track record for preparing a Study Report for management of effluent/wastewater generated from Industrial area Karni Ph-I,II & SGC Bikaner and surrounding areas including reclamation of land located in industrial areas Karni Bikaner Ph-I,II & SGC and Karni (East) and presently accumulated with wastewater.

Ref: Tender dated 28-Jun-2022

Dear Sir,

With reference to your Tender dated 28-Jun-2022, I hereby accepted on price & mentioned hereunder with total amounting to Rs. RS 649,000.00 (in words Six Lakh Forty Nine Thousand Rupees Only) without any condition.

S.No.	Particulars	Qty./M. Schedule	Unit	Rate	Amount
1	Preparation of study report to assess current status & development plan to consist of effluent/wastewater in and around industrial areas Karni Ph-I, Ph-II, SGC and Karni (East) generated from Industries operating in Industrial area Karni Ph-I, Ph-II, SGC Bikaner and surrounding areas and suggest a solution for treatment of wastewater generated based on study including up of Common Effluent Treatment Plant (CETP), Sewage Treatment Plant (STP) and conveyance system and recycle & recycling of wastewater and reclamation of land at present maintained due to accumulation of wastewater. Details given as per A-1 annex & as per tender document.		lot	649,000.00	649,000.00
Total					649,000.00

The stipulated dates of commencement & completion shall be 08-Aug-2022 & 05-Nov-2022 respectively. The work is executed as per attached UPHE standard and the directions of Engineer in-charge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1000 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer in-charge for layout and start the work, failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

You have to monitor the progress of the work as follows & special attention be given on quality of work. If the work is not completed within scheduled time period, it will be treated as per Contract terms.

Also you have to submit the copy of PAN card, which is mandatory, STP form from ward department and VAT Exemption Certificate from Sales Tax Department. Service tax, etc. will be deducted as per rules. No any extra/express work will be executed against this order without the approval of competent authority.

Thanking you,
 Yours faithfully,

(Signature)
 5/8/22
 (Unit Head)



- Copy To:
- 1. GM Civil RIICO Ltd, Udyog Bhawan, Tilak marg, Jaipur
 - 2. RMA/MA/SE, RIICO Ltd, Bikaner
 - 3. A.A.D. Cashier/Notice Board RIICO Ltd, Bikaner.
 - 4. GM Lic. PH: RIICO Ltd, Udyog Bhawan, Jaipur

(Signature)
 5/8/22
 (Unit Head)
 Bikaner



Rajasthan State Industrial Development & Investment Corporation Ltd.

(A Rajasthan Government Undertaking)

Udyog Bhawan, Tilak Marg, C-Scheme, Jaipur-302005 INDIA
CIN - U13100RJ1969SGC001263

EM/NGT/Bikaner/491

Dated: 30 Aug 2022

District Collector,
Bikaner

Subject: Additional facts on representation No. 5749 dated 30.03.2022 of Sh. Narayan Das Tulsani addressed to Chairman, NGT, New Delhi and Directions issued by the NGT, New Delhi on 11.07.2022 in NGT OA No. 407/2022, Narayan Das Tulsani V/s State of Rajasthan & Ors.

Dear Sir,

Kindly refer order dated 11.07.2022 of Hon'ble NGT in the matter of OA No. 407/2022, Narayan Das Tulsani V/s State of Rajasthan & Ors. NGT has a constituted a joint committee comprising of concerned Regional office of MoEF&CC, CPCB, CGWA, State PCB and District Magistrate, Bikaner to undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial action by following due process of law.

The constituted committee has visited the site on 23rd- 24th August, 2022. General Manager (Civil), RIICO, Head office and Unit Head, RIICO, Bikaner were present during the visit and also apprise the facts to the committee, though RIICO was not part of the joint committee. Unit Head, RIICO, Bikaner vide letter dated 18.08.2022 has submit detail factual report to Regional Officer, Rajasthan State Pollution Control Board, Bikaner.

In addition to above, following facts may be brought to the notice of the joint committee:

- **Polluter Pays Principle:**

National Environmental Policy 2006 is clearly indicate that as per "Polluter Pays Principle" the party responsible for making pollution has to take remediation measures to control and remove the pollution on its own cost. The relevant excerpt of the policy is enclosed for kind reference (Annexure-A).

- **Quantity of effluent allowed to be discharge as per consent issued by RSPCB:**

As per details provided by RO RSPCB, Bikaner vide letter dated 12.04.2022, the Consented quantity of effluent generation and disposal for treated effluent for the 25 effluent generated units is



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CIN - U13100RJ1969SGC001263

around 178 KLD i.e. 0.178 MLD. Though, It is pertinent to mention over here that the Karni Bikaner Water Enviro Foundation (SPV) in its various representation has envisages CETP of 1.5 MLD capacity of industrial area Karni (Annexure-B).

- **Request to Karni SPV for applying under various scheme for grant of funds:**

RIICO requested SPV to apply under GoI MSE-CDP scheme vide letter dated 21.03.2022 & 25.08.2022. Further vide letter dated 21.03.2022 addressed to District Collector, Bikaner and endorsed to SPV, it was emphasized that the SPV may be asked to apply either under GoI MSE-CDP scheme or GoR CETP scheme for grants of funds (Annexure -C).

- **Assessment of quantity of wastewater being discharge:**

To envisage quantity and quality of wastewater being generated/accumulated in and around industrial area Karni(Extn.) and reclamation of land located in industrial areas Karni I/area Ph-I,II & SGC and Karni(Extn) and presently accumulated with wastewater, vide letter dated 05.08.2022, a work order has been awarded M/s VNBC Environment & Infrastructure (OPC) Pvt. Ltd. (Annexure-D).

- **Enhancement of rate of Industrial area Karni Ph. I & II and industrial area SGC Karni:**

As regards to the increase of rates of existing industrial area Karni Ph. I & II and industrial area SGC Karni in 2009-2010, it is general practice of the Corporation to enhance the premium (rate) of the remaining land in existing Industrial area as and when the new adjoining Industrial areas are established to keep the rate parity. In this context, rates of existing Industrial area Karni Ph. I & II and industrial area SGC Karni was enhanced from Rs. 600/- to Rs. 1150/- per sqm. Though, it is pertinent to mention over here that at that time there was insignificant stock of land in these Industrial areas. As such, no cost towards CETP has been charged from the entrepreneurs of Industrial area Karni.

- **Provision of Rs. 26 crore in the Administrative and Financial Sanction of Industrial Area Karni (Extn):**

➤ Karni Industrial Areas Phase-I and Phase-II were developed in the year 1998 and 2000 respectively and there was no requirement of CETP. As such, no provision for CETP was made in the Administrative and Financial Sanction of Industrial area Karni Phase I and II and later on in I/area SGC Karni.



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(A Rajasthan Government Undertaking)

Udyog Bhawan, Tilak Marg, C-Scheme, Jaipur-302005 INDIA
CIN - U13100RJ1969SGC001263

- For establishment of industrial area Karni(Extn.), provision of Rs. 26 Crore for CETP was made for the purpose of Karni(Extn) Industrial area only and this amount will be put in use on the basis of assessment of need arising in future.

It is also brought to the notice of the committee that due to continuous discharge resulting into accumulation of wastewater, a large chunk of RIICO's precious land of industrial area Karni(Extn.) remains inundated.

Thanking you.

Sincerely yours,


(Shivprasad Nakate)
Managing Director



National Environment Policy 2006

Approved by the Union Cabinet on 18th May, 2006



Government of India
Ministry of Environment & Forests



iii. Environmental Protection is an Integral part of the Development Process:

In order to achieve sustainable development, environmental protection shall constitute an integral part of the development process and cannot be considered in isolation from it.

iv. The Precautionary Approach:

Where there are credible threats of serious or irreversible damage to key environmental resources, lack of full scientific certainty shall not be used as a reason for postponing cost-effective measures to prevent environmental degradation.

v. Economic Efficiency:

In various public actions for environmental conservation, economic efficiency would be sought to be realized⁶.

This Principle requires that the services of environmental resources be given economic value, and such value to count equally with the economic values of other goods and services, in analysis of alternative courses of action.

Further implications of this Principle are as follows:

a) Polluter Pays⁷:

Impacts of acts of production and consumption of one party may be visited on third parties who do not have a direct economic nexus with the original act. Such impacts are termed "externalities". If the costs (or benefits) of the externalities are not re-visited on the party responsible for the original act, the resulting level of the entire sequence of production or consumption, and externality, is inefficient. In such a situation, economic efficiency may be restored by making the perpetrator of the externality bear the cost (or benefit) of the same.

The policy will, accordingly, promote the internalization of environmental costs, including through the use of incentives based policy instruments, taking into

If the costs (or benefits) of the externalities are not re-visited on the party responsible for the original act, the resulting level of the entire sequence of production or consumption, and externality, is inefficient.



6. Economic efficiency refers to the maximization of welfare across all members of a society, given its human, natural, and manmade resources, its technology, and the preferences of its members. Welfare is reckoned as the aggregate of net value realized by each member of society, in his or her subjective perceptions, on a common monetary metric.

7. A polluter is one whose action potentially results in adverse impacts on third parties

Efficiency of resource use may also be accomplished by the use of policy instruments that create incentives to minimise wasteful use and consumption of natural resources.



account the approach that the polluter should, in principle, bear the cost of pollution, with due regard to the public interest, and without distorting international trade and investment.

b) Cost Minimization:

Where the environmental benefits of a course of action cannot, for methodological or conceptual reasons, be imputed economic value (as in the case of "Incomparable Entities" [see below]), in any event the economic costs of realizing the benefits should be minimized.

Efficiency of resource use may also be accomplished by the use of policy instruments that create incentives to minimize wasteful use and consumption of natural resources. The principle of efficiency also applies to issues of environmental governance by streamlining processes and procedures in order to minimize costs and delays.

vi. Entities with "Incomparable"⁸ Values:

Significant risks to human health, life, and environmental life-support systems, besides certain other unique natural and man-made entities, which may impact the well-being, broadly conceived, of large numbers of persons, may be considered as "Incomparable" in that individuals or societies would not accept these risks for compensation in money or conventional goods and services. A conventional economic cost-benefit calculus would not, accordingly, apply in their case, and such entities would have priority in allocation of societal resources for their conservation without consideration of direct or immediate economic benefit.⁹

vii. Equity:

The cardinal principle of equity or justice requires that human beings cannot be treated differently based on irrelevant differences between them. Equity norms must be distinguished according to context, i.e. "procedural equity", relating to fair rules for allocation of entitlements and obligations, and "end-result equity", relating to fair outcomes in terms of distribution of entitlements and obligations. Each context, in addition, must be distinguished in terms of "intra-generational equity", relating to justice within societies, and in particular, providing space for the participation of the underprivileged, and "inter-generational equity", relating to justice between generations.

Equity, in the context of this policy refers to both equity in entitlements to, and participation of, the relevant publics, in processes of decision-making over use of environmental resources.

8. Termed "Incommensurable Values" in the relevant academic literature.

9. Examples of entities with "Incomparable Values" are unique historical monuments such as the Taj Mahal; charismatic species such as the Tiger, or unique landscapes, such as the Valley of Flowers.



Rajasthan State Pollution Control Board
Regional Office, Plot No, Spl-33, Bichhwal Industrial Area,
Bikaner

Email:-ro.bikaner@gmail.com, Website:- environment.rajasthan.gov.in Phone:- 0151-2250000
RSPCB Helpline No :- 18001806127

RO/PCB/BKN/Tech/५१

Dated 12/04/2022

Additional General Manager (EM)
RIICO, Udhog Bhawan, Tilak Marg,
C Scheme, Jaipur.

Sub:- Regarding details of Industrial area Karni Phase I & II.

Ref:- Your letter no EM/G-162/2020/260 dated 06.04.2022.

Sir,

With reference to above, please find enclosed information in the desired format regarding industries established/operating in Karni Industrial Area Phase I, II, SGC and Extension.

Encls : as above

Yours Sincerely,


(Pradeep Kumar Asnani)
Regional Officer

Handwritten notes:
RSPCB
ASELIJ
28
9/5/22
06.05.22

Copy to:-

1. Group In charge (Liquid Waste Cell), RSPCB, Jaipur.
2. Senior Regional Manager, RIICO Limited, Bikaner.

— 11 —
Regional Officer

Handwritten notes:
44M(FM)
L-514
6/5/2022
29/05/2022

Details of industries established/operating in Karni Industrial Area Phase I, II, SGC and Extension

Sr No	Name of Unit	Address of Unit	As per Consent		
			Permitted Discharge	Mode of Treatment	Mode of Disposal
1	V. K. Woollen Industries	F-119-120, Karni Industrial Area, Bikaner	7	ETP	RICO Drain
2	S.S. Woollen Mill	H-165-66, Karni Industrial Area	7	ETP	RICO Drain
3	Other Industries	F-200, Karni Industrial Area, Bikaner	10	ETP	RICO Drain
4	Manvi Industries	F-117, Karni Industrial Area, Bikaner	4	ETP	RICO Drain
5	Narain Industries	F-409-10, Karni Industrial Area, Bikaner	13.5	ETP	RICO Drain
6	Rajan Woollens Pvt. Ltd.	E-428-430, Karni Industrial Area, Bikaner	7	ETP	RICO Drain
7	Banshi Woollen (P) Ltd	141-143, Karni Industrial Area, Bikaner	5	ETP	RICO Drain
8	Kirti Woollen Mills	E-199, Karni Industrial Area, Bikaner	15	ETP	RICO Drain
9	V.S. Woollen Industries	E-132, Karni Industrial Area, Bikaner	5	ETP	RICO Drain
10	H.D. Woollen Mill Pvt. Ltd	H-161-165, Karni Industrial Area, Bikaner	10	ETP	RICO Drain
11	Rajendra Kumar Sunjay Kumar	F-121 Karni Industrial Area, Bikaner	6	ETP	RICO Drain
12	Bhawan Woollens Pvt Ltd	F-204-05 Karni Industrial Area, Bikaner	5	ETP	Plantation/gardening & other gainful purposes
13	Sara Industries	F-415, Karni Industrial Area, Bikaner	3	ETP	RICO Drain
14	Mazur woollen industries	F-407-408, Karni Industrial Area, Bikaner	10	ETP	RICO Drain
15	M.J. Woollen Industries	F-418-19, Karni Industrial Area, Bikaner	5	ETP	RICO Drain
16	Somnath Woollens Pvt Ltd	F-134-135, Karni Industrial Area, Bikaner	5	ETP	RICO Drain
17	Chandra Spinning Industries	F-180-183, Agro Block, Karni Industrial Area, Bikaner	4	ETP	Plantation/gardening & other gainful purposes
18	Dattani Ashwani Kumar Dairy Product	H-140, Karni Industrial Area, Phase I	3	ETP	RICO Drain
19	Sivani Sweets Pvt Ltd	G-1-240, Karni Industrial Area, Bikaner	4	ETP	RICO Drain
20	Dodigha Jyokana Food Industries	I-569, SGC, Karni Industrial Area	5	ETP	RICO Drain
21	M.K. Woollen	H-13-14-39-50, Karni Industrial Area, Bikaner	5	ETP	Plantation/gardening & other gainful purposes
22	Somay Woollen Industries	F-209-207, Karni Industrial Area, Bikaner	6	ETP	Plantation/gardening & other gainful purposes
23	Laxmi Woollen Mill	I-130, Karni Industrial Area, Bikaner	8	ETP	Plantation/gardening & other gainful purposes
24	Pooja Woollen Industries	I-421, Karni Industrial Area	5	ETP	Plantation/gardening & other gainful purposes

No.	Name of Industries	Plot No. Karm Industrial Area, Bikaner	10	ETP	Plantation, Gardening & other ganful purposes
23	M/O K. Warden Industries	E-424, Karm Industrial Area, Bikaner	10	ETP	Plantation/Gardening & other ganful purposes
25	Karmidan Naval Kishore	H-1-227, Karm Industrial Area, Bikaner	1	ETP	Plantation/Horticulture
27	Hokaj Foods International Ltd	Plot No E-558-561, C-569-572, F-583-592, Karm Industrial Area, Bikaner	288	ETP	Plantation & Other Uses
28	Hanuman Agro Food Private Limited	E-578-579 & F-580-583, Karm Industrial Area Extension	84	ETP	Plantation & Other Uses
29	Selbin Foods Private Limited	F-620 to F-622, & G-623 to G-625, Karm Extension Area	38	ETP	Plantation & Other Uses

NOTE -

1. M/s Karmidan Naval Kishore (S. No. 26) has applied for CTE & CTO, which are under process.
2. S. No 18, 20 have not applied for CTO. Show Cause Notice issued to units.
3. S. No 28,29 obtained CTE only and not applied for CTO as plants are not operational yet.
4. The quantity of Effluent Discharge mentioned in CTO letters issued by the State Board is not based on any scientific data/study. Whatever quantity of effluent is filled up in the application form, same is mentioned in the consent letters.


Regional Officer

Annexure - 'C' 1239



Rajasthan State Industrial Development & Investment Corporation Ltd.

(A Rajasthan Government Undertaking)

Udyog Bhawan, Tikak Marg, C-Scheme, Jaipur-302005 INDIA
CIN - U13100RJ1969SGC001263

EM/Bikaner/Karni/012/2021
Dated: 21 March 2022

District Collector
Bikaner.

Sub: Establishment of CETP for Karni Industrial Area.

Ref: Your DO Letter No. सीबी/सामान्य/पर्यावरण/2022/4486 dated 02.03.2022 addressed to Principal Secretary, Industries and Commerce Department, GoR.

Sir,

In reference to the above, RIICO had allotted 24282 sqm. of plot falling in I/area Karni (Extn), Bikaner on 26.07.2018 to Karni Bikaner Water Enviro Foundation (SPV of beneficiary industries operating in I/area Karni Ph.-I, II) for establishment of new CETP with capacity of 4 MLD for industrial area Ph. I, II & SGC. This land was allotted on a token amount of Re 1/- as RIICO's commitment towards setting up of CETP (copy of allotment letter enclosed).

As per the terms & condition of the allotment letter, the SPV "Karni Bikaner Water Enviro Foundation" was required to take early and effective steps including collection of contribution from beneficiary industries and obtaining financial grants/ subsidies for setting up and operationalizing CETP in the allotted land for treatment of effluent being generated from industrial area Karni Ph.- I, II & SGC.

In the matter, Commissioner Industries vide letter dated 23.07.2021 has requested RIICO to be implementing agency for Karni CETP project (copy enclosed) under GoI MSE-CDP scheme. Copy of Notification dated 10.11.2019 issued by the Ministry of MSME, GoI is being enclosed. It is pertinent to point over here that the SPV had agreed to deposit its contribution as per the provision of this Scheme.

In the above backdrop, you are requested to coordinate and facilitate:

- the SPV, RSPCB, RIICO and DIC Bikaner for membership drive so that all the operating industries of industrial area Karni Ph.- I, II, & SGC becomes member of the SPV.
- the SPV for applying under:
GoI MSE-CDP Scheme obtaining financial grant, wherein RIICO is ready to act as an implementing agency

OR

c/1



Rajasthan State Industrial Development & Investment Corporation Ltd.

(A Rajasthan Government Undertaking)

Udyog Bhawan, Tilak Marg, C-Scheme, Jaipur-302005 INDIA
CIN - U13100RJ1969SGC001263

GoR's "Scheme for Establishment of Integrated CETPs and Up-gradation of Existing CETPs" notified on 27.02.2020. This scheme has been formed with a corpus of Rs. 200 crore from the contribution of RIICO and RSPCB. Copy of notification dated 27.02.2020 of Industries (Group-1) Department is being enclosed.

Thanking you,

(Shivprasad M. Nakate)
Executive Director

Enclosed: As above.

Copy to:

- Principal Secretary, Industries and Commerce Department, GoR for kind information.
- Divisional Commissioner, Bikaner in reference to your letter dated 15.02.2022.
- Commissioner Industries, GoR, Jaipur for further needful.
- Sh. Mahesh Korhari, Chairman, Karni Industries Association, Bikaner in reference to your letter dated 07.03.2022.

क्रमांक: इएम/बीकानेर/206
दिनांक: 21 मार्च, 2022

श्री महेश कुमार कोटारी,
निदेशक, करणी बीकानेर वाटर एन्वायरो फाउण्डेशन,
करणी औद्योगिक क्षेत्र बीकानेर- 334006
ईमेल-karnienvior@gmail.com

विषय: औद्योगिक क्षेत्र करणी प्रथम चरण, द्वितीय चरण, एसजीसी में संचालित औद्योगिक इकाईयों से निकलने वाले प्रदूषित जल के उपचार हेतु संयुक्त उच्छिष्ट उपचार संयंत्र (सी.ई.टी.पी.) स्थापना के संबंध में।

संदर्भ: आपका मुख्यमंत्री कार्यालय में प्रेषित पत्र दिनांक 18.10.2021 ।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि औद्योगिक क्षेत्र करणी प्रथम चरण, द्वितीय चरण, एसजीसी में संचालित औद्योगिक इकाईयों से निकलने वाले प्रदूषित जल के उपचार हेतु संयुक्त उच्छिष्ट उपचार संयंत्र (सी.ई.टी.पी.) की स्थापना हेतु इन औद्योगिक क्षेत्रों की लाभान्वित इकाईयों के गठित एस.पी.वी. "करणी बीकानेर वाटर एन्वायरो फाउण्डेशन" को रीको द्वारा औद्योगिक क्षेत्र करणी (विस्तार) में 24282 वर्गमीटर भूमि का आवंटन रु० 1/- टोकन राशि पर किया जा चुका है।

आयुक्त उद्योग, राजस्थान सरकार के पत्र दिनांक 23.07.2021 के अनुसार आपकी एस.पी.वी. द्वारा इस सी.ई.टी.पी.निर्माण हेतु नियमानुसार अंशदान जमा करवाने की सहमति के पश्चात उद्योग विभाग द्वारा भारत सरकार की एमएसई-सीडीपी क्लस्टर योजना के अंतर्गत सी.ई.टी.पी. प्रोजेक्ट के क्रियान्वयन के लिए रीको को क्रियान्वयन एजेंसी मनोनीत किया जा चुका है (संलग्नक -अ)। परन्तु आपके द्वारा भारत सरकार के एमएसएमई मंत्रालय की उक्त योजना के अंतर्गत वित्तीय सहायता प्राप्त करने हेतु आवेदन किया जाना अपेक्षित है।

इस क्रम में लेख है कि भारत सरकार के एमएसएमई मंत्रालय की एमएसई-सीडीपी क्लस्टर योजना की अधिसूचना दिनांक 11.10.2019 के अंतर्गत कॉमन फैंसिलिटी सेन्टर का सी.ई.टी.पी. भी एक कम्पोनेन्ट है। अधिसूचना की प्रति संलग्नक -ब के रूप में संलग्न है। उक्त अधिसूचना का बिन्दु संख्या 5 (ii) (o) निम्न है:-

The CFC with cost higher than ceiling limit i.e. Rs. 20.0 Cr. may also be considered under MSE-CDP. However, the Gov grant will be calculated with Project cost ceiling of Rs. 20.00 Cr.

उक्त योजना की स्वीकृति के दौरान एस.पी.वी. के अंशदान के पश्चात गैप फंडिंग की आवश्यकता पड़ती है तो राज्य सरकार के आदेशों पर रीको द्वारा गैप फंडिंग की राशि उपलब्ध कराया दी जावेगी।

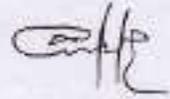

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c/3

अतः लख है कि औद्योगिक क्षेत्र में संचालित औद्योगिक इकाईयो से निकलने वाले प्रदूषित जल के उपचार हेतु आवश्यक क्षमता के सीईटीपी स्थापना एवं समस्त औद्योगिक इकाईयो से निकलने वाले दूषित जल के प्रस्तावित सी.ई.टी.पी. संबंधित प्रोजेक्ट रिपोर्ट बनवाकर एनएसई-सीडीपी क्लस्टर योजना के अंतर्गत सी.एफ. सी. में वित्तीय सहायता प्राप्त करने हेतु आवेदन करें।

सधन्यवाद,

भवदीय



21.03.22

(अजय गुप्ता)

अति० महाप्रबंधक (ईएम)

संलग्न: उपरोक्तानुसार।

प्रतिलिपि:- इकाई प्रभारी, रीको लि० बीकानेर ।

क्रमांक : ईएम/बीकानेर/488
दिनांक : 25 अगस्त, 2022

श्री महेश कुमार कोठारी,
निदेशक, करणी बीकानेर वाटर एन्वायरो फाउण्डेशन,
करणी औद्योगिक क्षेत्र,
बीकानेर- 334008

विषय: औद्योगिक क्षेत्र करणी प्रथम चरण, द्वितीय चरण एसजीसी में संचालित औद्योगिक इकाईयों से निकलने वाले प्रदूषित जल के उपचार हेतु संयुक्त उच्छिष्ट उपचार संयंत्र सीईटीपी स्थापना के संबंध में।

संदर्भ: ईएम प्रकोष्ठ का पत्र क्रमांक ईएम/बीकानेर 208 दिनांक 21.03.2022 (प्रति संलग्न)।

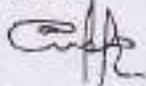
महोदय,

उपरोक्त विषयान्तर्गत लेख है कि औद्योगिक क्षेत्र करणी प्रथम चरण, द्वितीय चरण, एसजीसी में संचालित औद्योगिक इकाईयों से निकलने वाले प्रदूषित जल के उपचार हेतु संयुक्त उच्छिष्ट उपचार संयंत्र सीईटीपी स्थापना हेतु इन औद्योगिक क्षेत्रों की लाभान्वित इकाईयों के गठित एसपीवी "करणी बीकानेर वाटर एन्वायरो फाउण्डेशन" को रीको द्वारा औद्योगिक क्षेत्र करणी विस्तार में 24282 वर्गमीटर भूमि का आवंटन दिनांक 26.07.2018 को रु0.1/- टोकन राशि पर इकाई कार्यालय बीकानेर द्वारा किया गया है।

आयुक्त उद्योग, राजस्थान सरकार के पत्र दिनांक 23.07.2021 के अनुसार आपकी एसपीवी द्वारा इस सीईटीपी निर्माण हेतु निम्नानुसार अंशदान जमा करवाने की सहमति के पश्चात उद्योग विभाग द्वारा भारत सरकार की एसएसई-सीडीपी क्लस्टर योजना के अंतर्गत सीईटीपी प्रोजेक्ट के कियान्वयन के लिए रीको को कियान्वयन एजेंसी मनोनीत किया जा चुका है। परन्तु आपके द्वारा भारत सरकार के एमएसई मंत्रालय की उक्त योजना के अंतर्गत वित्तीय सहायता प्राप्त करने हेतु आवेदन प्रस्तुत किये जाने के संबंध में भी कोई सूचना नहीं दी गई है।

अतः लेख है कि औद्योगिक क्षेत्र में संचालित औद्योगिक इकाईयों से निकलने वाले प्रदूषित जल के उपचार हेतु आवश्यक क्षमता के सीईटीपी स्थापना एवं मरम्मत औद्योगिक इकाईयों से निकलने वाले प्रदूषित जल के उपचार हेतु प्रस्तावित सीईटीपी की प्रोजेक्ट रिपोर्ट एमएसई- सीडीपी क्लस्टर योजना के अंतर्गत सी.एफ.सी में वित्तीय सहायता प्राप्त करने हेतु आवेदन शीघ्र प्रस्तुत करें।
सधन्यवाद।

भवदीय,


25.08.22
(अजय गुप्ता)
असि० महाप्रबंधक(ईएम)

संलग्न : उपरोक्तानुसार।



c/5



Rajasthan State Industrial Development & Investment Corporation Ltd.
 (A Rajasthan Government Undertaking)
 Industrial Area, Blichwal, Bikaner
 Tel/Fax: (0151) 2251614 & 2250023 (O) 2251523 (R)
 CIN No.: U13100RJ1969SGC001263
 GSTIN: 08AABCR4695J1ZW
 Email: bikaner@riico.co.in

Annexure - 'D'

Work Order

-1386
05/08/2022

✓ Director
 VNBC Environment and Infrastructure (DPC) Pvt. Ltd.,
 732, Omaze City, Ajmer Road, Jaipur-302026
 9460009853
 Email: mail.vnbc@gmail.com

No. U(18)2022-2023/11625
 UBN No.
 Date: 05-Aug-2022

Subject: Calling Request for Proposal from reputed Environment Consultant Organizations with proven track record for preparing a Study Report for management of effluent/wastewater generated from industrial area Karni Ph-I,II & SGC, Bikaner and surrounding areas including reclamation of land located in industrial areas Karni I,II & SGC and Karni (Extn) and presently accumulated with wastewater.

Ref: Tender dated 28-Jun-2022

Dear Sir,

With reference to your Tender dated 28-Jun-2022 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. RS. 649,000.00 (In words Six Lakh Fourty Nine Thousand Rupees Only) without any condition.

S.No.	Particular	Qty/Hr Schedule	Unit	Rate	Amount
1	Preparation of study report to assess current scenario developed due to accumulation of effluent wastewater in and around industrial areas Karni Ph-I, Ph-II, SGC and Karni (Extn) generated from industries operating in Industrial area Karni Ph-I, Ph-II, SGC, Bikaner and surrounding areas and suggesting solution for treatment of wastewater generated thereof including setting up of Common Effluent Treatment Plant (CETP), Sewage Treatment Plant (STP) and conveyance system and treatment, recycling of wastewater and reclamation of land at present inundated due to accumulation of wastewater. Detailed scope of work as per Annexure A as per tender document.	1	job	649,000.00	649,000.00
Total					649,000.00

The stipulated dates of commencement & completion shall be 08-Aug-2022 & 05-Nov-2022 respectively. The work is executed as per enclosed 'G/M' schedule and the directions of Engineer-Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1000 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notion.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period, L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, STP from mining department and VAT Exemption Certificate from Sales Tax Department. Service tax, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
 Yours faithfully,

R. Singh
5/8/22
Unit Head



Copy To:-

- GM Civil RIICO Ltd. Udyog Bhawan, Tilak marg, Jaipur.
- RM/ARM/ASE, RIICO Ltd. Bikaner.
- A.A.O.-II/Cashier/Notice Board RIICO Ltd., Bikaner.
- GM Fin (IP) RIICO Ltd. Udyog Bhawan, Jaipur.

Unit Head
 Bikaner